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Wednesday,
30th March, 2022
9 Chaitra, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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RAJYA SABHA

Wednesday, the 30th March, 2022/9 Chaitra, 1944 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

Report and Accounts (2018-19) of NISD, New Delhi and related papers

सामाजिक न्याय और अधिकारिता मंत्री (डा. वीरेंद्र कुमार) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Annual Report and Accounts of the National Institute of Social Defence (NISD), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6802/17/22]

Notifications of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (GENERAL (RETD.) V.K. SINGH): Sir, I lay on the Table:

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:-

- (1) S.O. 4882 (E), dated the 26th November, 2021, amending the Notification No. S.O. 1096 (E), dated the 4th August, 2005, by substituting certain entries in the original Notification, along with Delay Statement.

- (2) S.O. 4907 (E), dated the 30th November, 2021, amending the Notification No. S.O. 1096 (E), dated the 4th August, 2005, by substituting certain entries in the original Notification, along with Delay Statement.
- (3) S.O. 5240 (E), dated the 16th December, 2021, amending the Notification No. S.O. 689 (E), dated the 4th April, 2011, by substituting certain entries in the original Notificationn along with Delay Statement.
- (4) S.O. 5322 (E), dated the 21st December, 2021, amending the Notification No. S.O. 1096 (E), dated the 4th August, 2005, by substituting certain entries in the original Notification, along with Delay Statement.
- (5) S.O. 5368 (E), dated the 23rd December, 2021, declaring new National Highway No. 152G and inserting its description in the Schedule of the Act, along with Delay Statement.
- (6) S.O. 5432 (E), dated the 28th December, 2021, declaring new National Highway Nos. NE 4C and NH-125A and inserting its description in the Schedule of the Act.
- (7) S.O. 5441 (E), dated the 29th December, 2021, amending the Notification No. S.O. 1096 (E), dated the 4th August, 2005, by substituting certain entries in the original Notification.
- (8) S.O. 91(E), dated the 7th January, 2022, declaring new National Highway Nos. 107B and 134A and inserting its description in the Schedule of the Act.
- (9) S.O. 92 (E), dated the 7th January, 2022, amending the Notification No. S.O. 689 (E), dated the 4th April, 2011, by substituting certain entries in the original Notification.
- (10) S.O. 264 (E), dated the 18th January, 2022, amending the Notification No. S.O. 1096 (E), dated the 4th August, 2005, by substituting certain entries in the original Notification.
- (11) S.O. 265 (E), dated the 18th January, 2022, rescinding the Notification No. S.O. 2724 (E), dated the 7th July, 2021, with immediate effect.

- (12) S.O. 266 (E), dated the 18th January, 2022, amending the Notification No. S.O. 1096 (E), dated the 4th August, 2005, by substituting certain entries in the original Notification.

[Placed in Library. For (1) to (12) See No. L.T. 6665/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, issued under Section 11 of the National Highways Authority of India Act, 1988:-

- (1) S.O. 4906 (E), dated the 30th November, 2021, entrusting certain stretches of National Highway No. 50 (New NH-60) mentioned therein, to the National Highways Authority of India, along with Delay Statement.
- (2) S.O. 5440 (E), dated the 29th December, 2021, entrusting certain stretches of National Highway No. 307 (old NH-72A) mentioned therein, to the National Highways Authority of India.
- (3) S.O. 263 (E), dated the 18th January, 2022, entrusting certain stretches of National Highway No. 334B mentioned therein, to the National Highways Authority of India.

[Placed in Library. For (1) to (3) See No. L.T. 6665/17/22]

Report and Accounts (2020-21) of the National Rural Infrastructure Development Agency, New Delhi and related papers

ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (a) Annual Report and Accounts of the National Rural Infrastructure Development Agency, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Agency.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7036/17/22]

I. Notification of the Ministry of Home Affairs**II. Report and Accounts (2020-21) of NFCH, New Delhi and related papers**

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R 194 (E), dated the 11th March, 2022, publishing the Census (Amendment) Rules, 2022, under sub-section (3) of Section 18 of the Census Act, 1948.

[Placed in Library. See No. L.T. 7037/17/22]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Foundation for Communal Harmony (NFCH), New Delhi for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6807/17/22]

I. Notifications of the Ministry of Education**II. Reports and Accounts (2019-20 & 2020-21) of Samagra Shiksha of various states and education councils and related papers**

शिक्षा मंत्रालय में राज्य मंत्री (श्रीमती अन्नपूर्णा देवी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of School Education and Literacy), under Section 33 of the National Council for Teacher Education Act, 1993, along with Delay Statement:-

- (1) No. NCTE-Reg10122/8/2020-US(Regulation)-HQ.(E), dated the 14th October, 2021, publishing the National Council for Teacher Education (Determination of Minimum Qualifications for Persons to be recruited as Education Teachers and Physical Education Teachers in Pre-primary, Primary, Upper Primary, Secondary, Senior Secondary or Intermediate Schools or Colleges) Amendment Regulations, 2021.

- (2) No.NCTE-Regl022/8/2020-US (Regulation)-HQ, dated the 14th October, 2021, publishing the National Council for Teacher Education (Recognition Norms and Procedures) Amendment Regulations, 2021.
- (3) No. NCTE-Reg l0122/8/2020-US (Regulation)-HQ.(E), dated the 14th October, 2021, amending the Notification No. 61-03/20/2010/NCTE/(N&S), dated the 23rd August, 2010 by inserting certain entries in the original Notification.
- (4) No. NCTE-Regl011/80/2018-MS (Regulation)-HQ, dated the 26th October, 2021, publishing the National Council for Teacher Education (Recognition, Norms and Procedure) Amendment Regulations, 2021.

[Placed in Library. For (1) to (4) See No. L.T. 6275/17/22]

II. A copy each (in English and Hindi) of the following papers—

- (i) (a) Annual Report of the Samagra Shiksha, Tamil Nadu, for the year 2020-21.
- (b) Review by Government on the working of the above Scheme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6936/17/22]

- (ii) (a) Annual Report of the Samagra Shiksha, Goa, for the year 2020-21.
- (b) Review by Government on the working of the above Scheme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6935/17/22]

- (iii) (a) Annual Report of the Samagra Shiksha, Telangana, for the year 2020-21.
- (b) Review by Government on the working of the above Scheme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7038/17/22]

- (iv) (a) Annual Report of the National Council of Educational Research and Training (NCERT), New Delhi, for the year 2020-21.

- (b) Annual Accounts of the National Council of Educational Research and Training (NCERT), New Delhi, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statements giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 6765/17/22]

- (v) (a) Annual Report of the Samagra Shiksha, Arunachal Pradesh, for the year 2019-20.
- (b) Review by Government on the working of the above Scheme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6762/17/22]

- (vi) (a) Annual Report of the Samagra Shiksha, Assam, for the year 2020-21.
- (b) Review by Government on the working of the above Scheme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6763/17/22]

- (vii) (a) Annual Report of the Samagra Shiksha, Nagaland, for the year 2020-21.
- (b) Review by Government on the working of the above Scheme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6764/17/22]

- (viii) (a) Annual Report of the Samagra Shiksha, Meghalaya, for the year 2020-21.
- (b) Review by Government on the working of the above Scheme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6932/17/22]

- (ix) (a) Annual Report of the Samagra Shiksha, Andaman and Nicobar Islands, for the year 2020-21.
- (b) Review by Government on the working of the above Scheme.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6761/17/22]

- (x) (a) Annual Report of the Samagra Shiksha, Chhattisgarh, for the year 2020-21.
 (b) Review by Government on the working of the above Scheme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6766/17/22]

- (xi) (a) Annual Report of the Bihar Education Project Council, Patna, implementing the Samagra Shiksha, Bihar, for the year 2020-21.
 (b) Review by Government on the working of the above Council.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6933/17/22]

- I. Reports and Accounts of NCBC, New Delhi and CCPD, New Delhi for various years and related papers
- II. Report and Accounts (2020-21) of NBCFDC, New Delhi and related papers
- III. Reports and Accounts of various organisations for various years and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (सुश्री प्रतिमा भौमिक) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

I. (A) (1) A copy each (in English and Hindi) of the following papers, under Section 15 of the National Commission for Backward Classes Act, 1993:—

- (i) (a) Annual Report and Accounts of the National Commission for Backward Classes (NCBC), New Delhi, for the year 2016-17.
 (b) Memorandum of Action Taken on the Annual Report of the National Commission for Backward Classes, for the year 2016-17.

- (ii) (a) Annual Report and Accounts of the National Commission for Backward Classes (NCBC), New Delhi, for the year 2017-18.
- (b) Memorandum of Action Taken on the Annual Report of the National Commission for Backward Classes, for the year 2017-18.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(i) (a) and (ii)(a) above.

[Placed in Library. For (i) and (ii) See No. L.T. 6816/17/22]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 78 of the Persons with Disabilities Act, 2016:—

- (i) (a) Annual Report of the Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi, for the year 2018-19.
- (b) Explanatory Memorandum on the above Report.
- (ii) (a) Annual Report of the Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi, for the year 2019-20.
- (b) Explanatory Memorandum on the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii)(a) above.

[Placed in Library. For (i) and (ii) See No. L.T. 6988/17/22]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: —

- (a) Twenty-ninth Annual Report and Accounts of the National Backward Classes Finance and Development Corporation (NBCFDC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 6345/17/22]

III. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan) (AYJNISHD), Mumbai, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6993/17/22]

- (ii) (a) Annual Report and Accounts of the Swami Vivekanand National Institute of Rehabilitation Training and Research (SVNIRTAR), Cuttack, Odisha for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6991/17/22]

- (iii) (a) Annual Report and Accounts of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2020-21 together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6990/17/22]

- (iv) (a) Annual Report and Accounts of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan) (NIEPID), Secunderabad, Telangana, for the year 2020-21 together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6992/17/22]

- (v) (a) Annual Report and Accounts of the National Institute for Locomotor Disabilities (Divyangjan) (NILD), Kolkata, West Bengal, for the year 2020-21 together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6989/17/22]

- (vi) (a) Annual Report of the Senior Citizens' Welfare Fund, for the year 2019-20.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (vii) (a) Annual Report of the Senior Citizens' Welfare Fund, for the year 2020-21.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (vi) and (vii) See No. L.T. 6819/17/22]

- (viii) (a) Annual Report and Accounts of the Open Educational Development Research and Welfare Society, Sangrur, Punjab, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6820/17/22]

- (ix) (a) Annual Report and Accounts of the Vishnu Dayal Shiksha Samiti (VDSS), Lucknow, Uttar Pradesh, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Samiti.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6818/17/22]

- (x) (a) Annual Report and Accounts of the HOLBIZ Private Limited, Surat, Gujarat, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Company.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6835/17/22]

- (xi) (a) Annual Report and Accounts of the Manindranath Banerjee Memorial Society, Asansol, West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6817/17/22]

- (xii) (a) Annual Report and Accounts of the Vikas Social Service Society, Kannur, Kerala, for the year 2011-12, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6813/17/22]

- (xiii) (a) Annual Report and Accounts of the L. K. C. Sri Jagdamba Andh Vidhalaya Samiti, Sri Ganganagar, Rajasthan, for the year 2011-12, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Samiti.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6828/17/22]

- (xiv) (a) Annual Report and Accounts of the Jalpaiguri Welfare Organization, Jalpaiguri, West Bengal, for the year 2011-12, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6829/17/22]

- (xv) (a) Annual Report and Accounts of the Woman and Child Welfare Centre, Vizianagaram, Andhra Pradesh, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6830/17/22]

- (xvi) (a) Annual Report and Accounts of the Voluntary Organization of Rural Development Society (VORDS), Kurnool, Andhra Pradesh, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6831/17/22]

- (xvii) (a) Annual Report and Accounts of the Deaf and Dumb School, Meerut Cantt. Uttar Pradesh, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above School.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6832/17/22]

- (xviii) (a) Annual Report and Accounts of the Swayamkrushi, Secunderabad, Telangana, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6833/17/22]

- (xix) (a) Annual Report and Accounts of the Chaitanya Institute for the Learning Disabled, Vizianagaram, Andhra Pradesh, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6834/17/22]

- (xx) (a) Annual Report and Accounts of the Institution for the Blind, Delhi, for the year 2015-16, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6811/17/22]

- (xxi) (a) Annual Report and Accounts of the Society for Environmental Development and Voluntary Action (SEVA), Nayagarh, Odisha, for the year 2015-16, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Society.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6812/17/22]

- (xxii) (a) Annual Report and Accounts of the Janta Adarsh Andh Vidyalaya, New Delhi for the year 2015-16, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Vidyalaya.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6814/17/22]

- (xxiii) (a) Annual Report and Accounts of the Institution for the Blind, New Delhi, for the year 2013-14, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6811/17/22]

- (xxiv) (a) Annual Report and Accounts of the Gyan Sarovar, Saran, Bihar, for the year 2015-16 together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6815/17/22]

I. Notifications of the Ministry of Education

II. Reports and Accounts of various educational institutes and universities for various years and related papers

शिक्षा मंत्रालय में राज्य मंत्री (डा. सुभाष सरकार) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I.(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Higher Education), under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

- (1) No. dhsgu/20/Statute/7/414, dated the 17th March, 2020, publishing the first Statutes of the Doctor Harisingh Gour Vishwavidyalaya (Amendment) Statutes, 2019.
- (2) No. dhsgu/20/Statute/7/415, dated the 17th March, 2020, publishing the Central Universities (Amendment) Statutes (for Doctor Harisingh Gour Vishwavidyalaya), 2019.
- (3) No.CUPB/CC/19-20/Ord./2361,dated the 4th September, 2020, publishing the Central Universities (Amendment) Statues (for Central University of Punjab), 2020.
- (4) No.CUPB/CC/19-20/Ord./2361, dated the 4th September, 2020, replacing the Ordinance No. XIII by Ordinance No. XIII Heads of Departments.
- (5) No.CUPB/CC/19-20/Ord./2361, dated the 4th September, 2020, notifying the Ordinance Nos. XXIV, XXV, XXXII, XXXVI, XXXVIII and XL of Central University of Punjab.

- (6) No. CUPB/Ord-CRR./630, dated the 24th February, 2022, publishing the "Central University of Punjab Cadre Recruitment Rules for the Non-Teaching and Other Academic Posts 2021".

[Placed in Library. For(1)to(6)See No.L.T.7039/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. IG/ACD/6th CPC/CAS/2016-17/2975, dated the January 15 - January 21, 2022 (weekly gazette), notifying the 6th CPC Ordinance on Career Advancement of Teachers and the Ordinance on Career Advancement of Academics as per UGC Regulations 2010, as mentioned therein, under sub-section (2) of Section 40 of the Indira Gandhi National Open University Act, 1985.

[Placed in Library. See No. L.T. 6799/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Higher Education), under sub-section (2) of Section 44 of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya Act, 1996:-

- (1) No. 55-1/02/MGAHV/New Delhi dated February 6, 2002, dated the 24th February, 2022, publishing the certain amendments/additions to the existing Statute 12 captioned 'Executive Council of the Statutes of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya'.
- (2) No. Est./954/2008/MGAHV dated 15/07/2008, dated the 24th February, 2022, publishing the fresh Statute No.-39 in the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya.
- (3) No.: 006/Admin/2002/03/531 dated 11/08/2020, dated the 24th February, 2022, publishing the certain amendments/additions to the existing Statute-14 captioned 'Academic Council of the Statutes of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya'.
- (4) No. 006/Admn/2002/3/3657/MGAHV dated 26.08.2010, dated the 24th February, 2022, publishing the amendment of Statute-16 (1) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya.
- (5) No.:003/2008/VCN/10 (2)-01/2013 dated 18th June, 2013, dated the 24th February, 2022, publishing amendment to Statutes No. 2(4) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya.
- (6) No. 006/Admin/2002/03/532 dated 11/08/2020, dated the 24th February, 2022, publishing amendment to Statutes No. 2(5) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya.

- (7) No. 006/Admin/2002/03/486 dated 18/07/2016, dated the 24th February, 2022, publishing amendment to Statutes No. 7(1) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya.

[Placed in Library. For (1) to (7) See No. L.T. 7040/17/22]

(iv) A copy (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Higher Education), under Section 37 of the Indian Institutes of Management Act, 2017:-

- (1) No. 8-9/2021-TS.V., dated the 6th December, 2021, publishing the Indian Institute of Management Indore Regulations, 2021, along with Delay Statement.
- (2) No. 8-9/2021-TS.V(ii)., dated the 14th December, 2021, publishing the Indian Institute of Management Sirmaur Regulations, 2021, along with Delay Statement.
- (3) No. IIMR/DIR/Regulation/2021-22/1168., dated the 10th January, 2022, publishing the Indian Institute of Management Ranchi Regulations, 2021.
- (4) No. 8-9/2021-TS.V., dated the 31st January, 2022, publishing the Indian Institute of Management Kashipur Regulations, 2021.
- (5) No. 8-9/2021-TS.V., dated the 10th February, 2022, publishing the Indian Institute of Management Shillong Regulations, 2021.
- (6) F. No. 8-9/2021-TS.V. (pt.1) (iii)., dated the 10th February, 2022, publishing the Indian Institute of Management Sambalpur Regulations, 2021.
- (7) No. 8-9/2021-TS.V., dated the 21st February, 2022, publishing the Indian Institute of Management Nagpur Regulations 2021.

[Placed in Library. For (1) to (7) See No. L.T. 6967/17/22]

II.(A)(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institute of Technology, Science, Education and Research Act, 2007:—

- (i) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Kolkata, West Bengal, for the year 2020-21.
- (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Kolkata, West Bengal, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6948/17/22]

(ii) (a) Annual Report and Accounts of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6772/17/22]

(iii) (a) Annual Report and Accounts of the National Institute of Technology, Tiruchirappalli, Tamil Nadu, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6773/17/22]

(iv) (a) Annual Report and Accounts of Sardar Vallabhbhai National Institute of Technology, Surat, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (b) and (ii)(a) to (iv)(a) above.

[Placed in Library. See No. L.T. 6771/17/22]

(B)(1) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:—

(i) (a) Thirteenth Annual Report of the Central University of Karnataka, Kalaburagi, Karnataka for the year 2020-21.

(b) Annual Accounts of the Central University of Karnataka, Kalaburagi, Karnataka for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 6789/17/22]

(ii) (a) Annual Report of the Central University of Haryana, Mahendergarh, Haryana, for the year 2020-21.

(b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 6774/17/22]

- (iii) Annual Accounts of the Central University of Jharkhand, Ranchi, Jharkhand, for the year 2020-21, and the Audit Report thereon.

[Placed in Library. See No. L.T. 6775/17/22]

- (iv) (a) Annual Report and Accounts of the Central University of Tamil Nadu, Thiruvavur, Tamil Nadu, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 6791/17/22]

- (v) (a) Annual Report and Accounts of the Central University of Jammu, Jammu & Kashmir, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 6790/17/22]

- (vi) (a) Thirteenth Annual Report of the Central University of Kashmir, Jammu & Kashmir, for the year 2020-21.

- (b) Annual Accounts of the Central University of Kashmir, Jammu & Kashmir, for the year 2020-21, and the Audit Report thereon.

- (c) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a)&(b), (ii)(a), (iii), (iv)(a) to (v)(a) and (vi)(a)&(b) above.

[Placed in Library. See No. L.T. 6964/17/22]

(C) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961:—

- (i) (a) Annual Report of the Indian Institute of Technology (IIT), Delhi, New Delhi, for the year 2020-21.

- (b) Annual Accounts of the Indian Institute of Technology (IIT), Delhi, New Delhi, for the year 2020-21, and the Audit Report thereon.

- (c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6952/17/22]

- (ii) (a) Annual Report of the Indian Institute of Technology (IIT), Jammu, Jammu & Kashmir, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Jammu, Jammu & Kashmir, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6950/17/22]

(iii) (a) Annual Report of the Indian Institute of Technology (IIT), Tirupati, Andhra Pradesh, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Tirupati, Andhra Pradesh, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6951/17/22]

(iv) (a) Annual Report and Accounts of the Indian Institute of Technology, (Indian School of Mines) Dhanbad, Bihar, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a)(b) to (iii)(a)(b) and (iv)(a) above.

[Placed in Library. See No. L.T. 6949/17/22]

(D) (1) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 34 and sub-section (4) of Section 35 of the Indira Gandhi National Tribal University Act, 2007, :—

(a) Annual Report of the Indira Gandhi National Tribal University, Amarkantak, Madhya Pradesh, for the year 2020-21.

(b) Annual Accounts of the Indira Gandhi National Tribal University, Amarkantak, Madhya Pradesh, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 69559/17/22]

(E) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017:—

- (i) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Indore, Madhya Pradesh for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6946/17/22]

- (ii) (a) Fifty ninth Annual Report and Accounts of the Indian Institute of Management (IIM), Ahmedabad, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6938/17/22]

- (iii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Kashipur, Uttarakhand, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6939/17/22]

- (iv) (a) Forty sixth Annual Report and Accounts of the Indian Institute of Management (IIM), Bangalore, Karnataka, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6944/17/22]

- (v) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Lucknow, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6942/17/22]

- (vi) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Ranchi, Jharkhand, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) to (vi) (a) above.

[Placed in Library. See No. L.T. 6943/17/22]

(F) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 28 and sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017:-

- (i) (a) Annual Report of the Indian Institute of Information Technology, (IIIT), Surat, Gujarat, for the year 2018-19.
- (b) Annual Accounts of the Indian Institute of Information Technology, (IIIT), Surat, Gujarat, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report of the Indian Institute of Information Technology, (IIIT), Surat, Gujarat, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Information Technology, (IIIT), Surat, Gujarat, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a)(b) and (ii)(a)(b) above.

[Placed in Library. For (i) and (ii) See No. L.T. 6769/17/22]

(G)(1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Tezpur University Act, 1993:-

- (a) Annual Report of the Tezpur University, Assam, for the year 2020-21.
- (b) Annual Accounts of the Tezpur University, Assam, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 6956/17/22]

(H)(1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 29 and sub-section (4) of Section 30 of the Pondicherry University Act, 1985:-

- (a) Thirty-fourth Annual Report of the Pondicherry University, Puducherry, for the year 2019-20.
- (b) Annual Accounts of the Pondicherry University, Puducherry, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 6953/17/22]

(I) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 33 and sub-section (4) of Section 34 of the Rajiv Gandhi University Act, 2006 :-

- (a) Thirty-second Annual Report of the Rajiv Gandhi University, Doimukh, Arunachal Pradesh, for the year 2019-20.
- (b) Annual Accounts of the Rajiv Gandhi University, Doimukh, Arunachal Pradesh, for the year 2019-20, and the Audit Report thereon.
- (c) Review by the Government on working of the above University.

(2) Statements giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 6954/17/22]

(J) (1) A copy each (in English and Hindi) of the following papers under sub-section (2) of Section 29 and sub-section (4) of Section 30 of the Maulana Azad National Urdu University Act, 1996:—

- (a) Twenty-third Annual Report of the Maulana Azad National Urdu University, Hyderabad, for the year 2020-21.
- (b) Twenty-fourth Annual Accounts of the Maulana Azad National Urdu University, Hyderabad, for the year 2020-21.
- (c) Review by Government on working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 6955/17/22]

(K) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Assam University Act, 1989:-

- (a) Twenty-eighth Annual Report of the Assam University, Silchar, Assam for the year 2020-21.
- (b) Annual Accounts of the Assam University, Silchar, Assam, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 6944/17/22]

(L) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Sections 31 and sub-section (4) of Section 32 of the Central Sanskrit Universities Act, 2020:-

- (i) (a) Annual Report of the Shri Lal Bahadur Shastri National Sanskrit University (SLBSNSU), New Delhi, for the year 2020-21.
- (b) Annual Accounts of the Shri Lal Bahadur Shastri National Sanskrit University (SLBSNSU), New Delhi, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 6940/17/22]

- (ii) (a) Annual Report and Accounts of the Central Sanskrit University, New Delhi, for the year 2020-21 together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (b) and (ii) (a) above.

[Placed in Library. See No. L.T. 6941/17/22]

(M) A copy each (in English and Hindi) of the following papers, under Section 17 of the National Commission for Minority Educational Institutions Act, 2004:—

- (a) Annual Report of the National Commission for Minority Educational

Institutions (NCMEI), New Delhi, for the year 2020-21.

- (b) Annual Accounts of the National Commission for Minority Educational Institutions (NCMEI), New Delhi, for the year 2020-21, and the Audit Report thereon.
- (c) Memorandum of Action Taken on the recommendations contained in the Annual Report of the above Commission, for the year 2020-21.

[Placed in Library. See No. L.T. 67888/17/22]

(N) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Accounts of the Indira Gandhi National Open University (IGNOU), New Delhi, for the year 2020-21, and the Audit Report thereon, under sub-section (4) of Section 29 of the Indira Gandhi National Open University Act, 1985.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6770/17/22]

- (ii) (a) Annual Accounts of the English and Foreign Languages University (EFLU), Hyderabad, for the year 2020-21, and the Audit Report thereon, under sub-section (4) of Section 33 of the English and Foreign Languages University Act, 2006.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6965/17/22]

- (iii) (a) Annual Accounts of the North-Eastern Hill University (NEHU), Shillong, for the year 2020-21, and the Audit Report thereon, under sub-section (4) of Section 29 of the Central Universities Laws (Amendment) Act, 2008.
- (b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L.T. 6958/17/22]

- (iv) (a) Annual Report and Accounts of the National Institute of Technical Teacher's Training and Research (NITTTR), Bhopal, Madhya Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6947/17/22]

- (v) (a) Annual Report and Accounts of the National Institute of Foundry and Forge Technology (NIFFT), Ranchi, Jharkhand, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6957/17/22]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY

SHRI SURESH GOPI (Nominated): Sir, I lay on the Table a copy (in English and Hindi) of the Thirty-sixth Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology (2021-22) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-first Report (Seventeenth Lok Sabha) on 'India's preparedness for 5G' relating to the Ministry of Communications (Department of Telecommunications).

STATEMENT BY MINISTER

Status of implementation of recommendations/observations contained in the Two Hundred and Thirtieth Report of the Department-related Parliamentary Standing Committee on Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री अजय कुमार) : महोदय, मैं "महिलाओं और बच्चों के प्रति अत्याचारों और अपराधों" के संबंध में विभाग-संबंधित गृह कार्य संबंधी संसदीय स्थायी समिति के दो सौ तीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक विवरण सभा पटल पर रखता हूँ।

MOTION FOR ELECTION TO THE JAWAHARLAL INSTITUTE OF POST-GRADUATE MEDICAL EDUCATION AND RESEARCH, PUDUCHERRY

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (DR. MANSUKH MANDAVIYA): Sir, I move the following Motion:—

"That in pursuance of Section 5(1)(k) read with Section 6(4) of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008, this House do proceed to elect, in the manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry in the vacancy caused therein due to the retirement of Shri N. Gokulakrishnan from the membership of Rajya Sabha on 6th October, 2021."

The question was put and the motion was adopted.

ANNOUNCEMENTS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have to inform that the House will be bidding farewell to the retiring Members tomorrow. Some of them are retiring this month and some of them are retiring a little later. As the House is not likely to meet before that, we have decided to have farewell for around 72 Members. Accordingly, Zero Hour and Question Hour will be dispensed with tomorrow to enable the retiring Members, Leaders of parties and others to make farewell speeches, if they wish. Hon. Members, as per practice, Members are allowed to associate themselves with Zero Hour submissions and Special Mentions made in the House by sending their names on slips devised for the purpose. Many a time, these slips are received very late causing delay in preparation and finalization of verbatim proceedings of the day.

Therefore, for timely completion of verbatim proceedings of the House, Members are requested that association slips should reach the Table of the House by 1.00 p.m. for matters raised till 12 noon. For Special Mentions taken up before adjournment of the House for the day, such slips may be sent to the Notice Room

No. 26, Parliament House, within half-an-hour of adjournment of the House. This has to be taken care of.

SHRI JAIRAM RAMESH (Karnataka): Sir, please allow the Special Mentions to be read, because it really is reduced to a ritual. Members are allowed to read a few words.

MR. CHAIRMAN: I have no problem.

SHRI JAIRAM RAMESH: They are not allowed to read the entire Special Mention.

MR. CHAIRMAN: I have no problem.

SHRI JAIRAM RAMESH: These are important issues.

MR. CHAIRMAN: I have no problem if the House is willing to sit. If the Members are not willing to sit beyond 6 o' clock and then say like this, both cannot go together. I agree. At least, Special Mentions should be read, so that message goes to the people.

SOME HON. MEMBERS: Sir, you have to allow that.

MR. CHAIRMAN: Please, please. When it comes to us, we say, 'Yes, Sir.' Otherwise, 'No, Sir.'

SHRI JAIRAM RAMESH: Sir, Members are always ready to read, but they are not allowed.

MR. CHAIRMAN: I have good Members; very good. We have good Members. But, unfortunately, some of them are retiring.

Hon. Members, I have received notices under Rule 267 from Shri K.C. Venugopal, Dr. Santanu Sen, Shri Nadimul Haque, etc., on the same subject for which notices were also given earlier. So, I am not allowing them.

Let us take up Zero Hour submissions. Dr. K. Keshava Rao. He is absent.

DR. SANTANU SEN: Sir, I have also given...

MR. CHAIRMAN: No. That is not the position. I will tell you. You meet me. You cannot suspend Business of the House to discuss the same. So, I am disallowing it. It can also be raised through other means. Dr. K. Keshava Rao. He is absent. Smt. Jharna Das Baidya.

MATTERS RAISED WITH PERMISSION

Livelihood of people of Tripura due to restrictions on Jhum cultivation and timber smuggling

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, my Zero Hour submission is relating to restrictions on Jhum cultivation, large-scale immigration and timber smuggling, making Tripura an environmentally poor State.

Brata Kumar Reang, a farmer from Gachhimpara village of Dashda block in the extremist-dominated Dhalai district of north-Tripura, had to barter his son in exchange for just 10 kg of rice! Unable to feed his family, Reang first sold his cattle and, when the situation got worse, he sold his four-year old son to his neighbour, who was a little better off than him.

Tripura, largely being a hilly State, the total cultivable area is limited. Since there were restrictions on Jhum, the people have no other option but to depend on Public Distribution System for food. This destroyed the self-sustained economy of the tribal villages in the hilly-tracts.

West Tripura, which had up to five major reserve forests even in the early seventies, is totally degraded now, except Sipahijala reserve forest.

MR. CHAIRMAN: Baidyaji, you have to speak, don't read.

SHRIMATI JHARNA DAS BAIDYA: Sir, we have been able to save that because it houses a forest guards' school and has more security cover than most others, says P.N. Ray, Principal Conservator of Forests, Tripura.

Timber is smuggled openly to Bangladesh. Sometimes, the insurgents are involved while at other times the forest guards. But, mostly, it is poachers, aided by people on both sides of a totally porous border.

Hence, I request the hon. Minister of Environment, Forest and Climate Change and also the Minister of Consumer Affairs, Food and Public Distribution, through you, to kindly look into these serious issues and take steps. Thank you.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the submission made by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYA (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the submission made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूँ।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

Need for better health services and education for adolescent girls

DR. SANTANU SEN (West Bengal): Sir, my subject is of immense importance - 'Need for better health services and education for adolescent girls.'

Sir, India has the largest adolescent population of nearly 253 million. Every fifth person in India belongs to the 15-19 years age group. During the Covid pandemic, the *World of India's Girls (WINGS) 2022*, did a study in the four States of Maharashtra, Delhi, Bihar and Telangana. They have recorded that a maximum of 51 per cent of adolescent girls have access to healthcare services while the remaining 49 per cent don't have the access. Let me cite some examples of the problems they suffer from. One of them is lack of education. The National Commission for the Protection of Child Rights, NCPCR, says that 40 per cent of them do not attend schools. Talking about dropout students, India is the tenth largest country in the world. We have a project called *Beti Bachao Beti Pado*, but unfortunately, 75 per cent of the total funds allocated for this scheme are spent for advertisement purposes.

Sir, menstrual hygiene is another very important issue. There is reproductive and sexual health as well. Talking about mental and psychological health, India shoulders 36.6 per cent of the total number of suicidal cases in the world. Suicides in the 15-19 age group surpass even cases of maternal mortality. This age group suffers from grave injuries at different points of time. In cases of gender-based violence,

alcohol and drug abuse, rural adolescent girls are affected more than urban adolescent girls. Also, there are cases of excessive tobacco use, HIV and other infectious diseases and early pregnancy. Under the age of 16, early pregnancy rate is 22.6 per cent; below 13 years, the rate is 2.6 per cent. Of the adolescent women, 57 per cent are anemic while 42 per cent are malnourished and underweight. They suffer from serious mental issues.

Sir, investment in adolescent health would yield demographic and economic dividends for the country. Talking about our State, West Bengal, we run the *Kanyashree* project to promote girl child education up to the Post Doctorate level. We provide cycle to girls for easy access to schools through the *Sabooj Saathi* project. We provide *shiksha*, education, to the SC and ST population through *Sikhashree* project and we provide the *Rupashree* project to prevent early marriages.

Sir, my humble submission to the Government is, please take up this problem very seriously because it is a very burning issue. It would help our nation in the future.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

Damage of crops due to non-availability of insecticides

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : माननीय सभापति महोदय, मैं आपको बताना चाहता हूँ कि किसानों की फसलों पर लगने वाली बीमारियों, कीट-पतंगों आदि के नियंत्रण के लिए जो प्रभावी कीटनाशक दवाएं थीं, दो वर्ष पूर्व उनमें से करीब 36 दवाओं को प्रतिबंधित कर दिया गया था। ये पिछले कई दशकों से प्रचलित दवाएं थीं, इन पर किसानों को कोई आपत्ति भी नहीं थी, लेकिन इनके बंद होने से और विकल्प के रूप में कोई अन्य दवा उपलब्ध न होने से किसानों को फसलों में लगने वाली बीमारियों से बड़ा नुकसान हो रहा है। इस साल भी दक्षिण भारत के कई राज्यों में मिर्च पर भी बीमारी लगी है।...**(व्यवधान)**... इस कारण से उसमें कई हजार करोड़ रुपये का नुकसान हुआ है। मान्यवर, इस कारण से बाहर से जो दवाएं आयात की जा रही हैं, वे दवाएं कारगर नहीं हैं और किसानों को उनकी कई गुना कीमत देनी पड़ती है। इससे जो आयात 2019-20 में करीब 9,000 करोड़ रुपये का था, वह अब बढ़कर 12,400 करोड़ रुपये का हो गया है। इसके पीछे कारण है कि कीटनाशक दवाओं के जो भारतीय उत्पाद हैं, वे सस्ते भी हैं, प्रभावी भी हैं और अच्छी गुणवत्ता होने के कारण उनकी मांग विकसित देशों में भारी मात्रा में बढ़ रही है। यही कारण है कि 2019-20 में भारत से जो निर्यात 23,700 करोड़ रुपये का था, वह 2020-21 में 26,500 करोड़ रुपये का हो गया है। इससे अन्तरराष्ट्रीय बाजार की ताकतें भारतीय कम्पनियों के कृषि रसायनों की विश्व बाजार में बढ़ती हिस्सेदारी से दुखी हैं और पिछले कुछ वर्षों से तरह-तरह के हथकंडे अपना रही हैं। यहां तक कि कुछ NGOs की विदेशों से फंडिंग करा कर हमारे भारत के जो जेनेरिक मॉलिक्यूल्स हैं, उनको बदनाम करने की कोशिश की जा रही है। महोदय, इसलिए मैं आपके माध्यम से यह आग्रह करना चाहूँगा कि जो दवाएँ प्रतिबंधित हैं, यदि विकल्प मौजूद नहीं है, तो उन पर से प्रतिबंध हटाया जाए, ताकि किसान उनका उपयोग कर सकें, क्योंकि किसानों को भारी कीमत चुकानी पड़ रही है और बहुराष्ट्रीय कंपनियाँ लूट मचा रही हैं, धन्यवाद।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री रामकुमार वर्मा (राजस्थान) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री विनय दीनू तेंदुलकर (गोवा) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री बृजलाल (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SANTANU SEN (West Bengal): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): I also associate myself with the Zero Hour submission made by the hon. Member.

Permission to import Air rifles and Pistols for sports purposes

SHRI NEERAJ DANGI (Rajasthan): Mr. Chairman, Sir, in our country all the upcoming and newly-entered sportspersons in shooting, who are willing to play at the district and the national level, are unable to import the air weapons of 0.177 inch or 4.5 mm caliber bore because of the set norms as given by the Ministry of Commerce and Industry and the Directorate General of Foreign Trade. As on today, the law says, the air weapons, which are allowed to be imported duty-free or GST-free, are allowed to only renowned shooters who qualify a certain score at the national level. That is defined under Point No. 17.6, which is decided as per the National Rifle Shooting Association of India's Handbook and endorsed by the Ministry of Commerce and the DGFT notifications in Chapter 93 of ITCHS. The import of air weapons, which do not require to be registered for the arms licence, should be allowed for all the citizens who are seriously adopting this shooting sport as sportspersons. Through you, Sir, I request the hon. Minister of Commerce and Industry and the DGFT to amend these rules so that it could be beneficial to all the citizens of India, and these air rifles or weapons can be imported by them for the sports purpose only. Without their personal air rifles or air weapons, these shooters cannot give good performance. They have to borrow these weapons from international and national level shooters and, because of that, they are not giving good performance; also, the existing national and international shooters are also not performing well at the national level. I also request, through you, Sir, to exempt the spare parts of these air weapons from duty as well as from GST as the sportspersons need to repair and replace the damage parts of their weapons. Thank you.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करती हूँ।

श्री शक्तिसिंह गोहिल (गुजरात) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

SHRI JOHN BRITTAS (Kerala): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI K.C. VENUGOPAL (Rajasthan): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRIMATI ROOPA GANGULY (Nominated): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SANTANU SEN (West Bengal): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): I also associate myself with the Zero Hour submission made by the hon. Member.

Need for restrictions and imposition of censorship on web series and YouTube channels

SHRI PRASANNA ACHARYA (Odisha): Sir, my point is about some web channels which are showing very obscene scenes and using very objectionable language. It has a very detrimental effect on the society at large. As you know, the entertainment industry was hit hard during the Corona time and many theatres were shut down and film shoots came to almost standstill. With no alternative source of entertainment, OTT platforms clocked in an unprecedented viewership. The viewership of the web channels went off like anything because other sources of entertainment were restricted during the Covid situation. Taking advantage of that, what are the web channels doing? They are showing very obscene pictures. They are, sometimes, using very, very objectionable language which has very bad impact, particularly on the younger generation. Not only that, they are, sometimes, showing such pictures which are hampering the communal harmony of the society and creating hatred among different sections of the society. As you know, India is a multi-lingual society and we need harmony between different languages, communities and religions. Such types of shows on the web channels are very seriously affecting this harmony. Had there been any censorship provision on these web channels, this could not have happened. There is a Film Censor Board which removes any objectionable scene in the pictures. That is working well. But for these web channels, there is no such provision. Most of the kids, the younger generation, have access to cell phones and are exposed to such ugly scenes. Therefore, Sir, in the name of freedom of creativity and in the name of expression of views, we cannot encourage debauchery, exploitation of women and disrespect to religious sentiments.

There is another thing that I want to say. Last Monday, the hon. High Court of Delhi passed serious stricture on Twitter, the micro-blogging giant. The microblogging giant Twitter sometimes allows objectionable comments against

religious communities. They were creating an atmosphere of religious intolerance. As I said, the hon. High Court of Delhi has taken a serious objection to this and passed stricture against Twitter.

My submission is that a law should be made to impose censorship on web channels which are taking undue advantage of not being censored and spreading hatred amongst religions and communities.

MR. CHAIRMAN: Thank you. Time is over.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI ROOPA GANGULY (Nominated): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

Need to strengthen the security systems and internet based platforms in the country

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, thank you for giving me this opportunity to raise a very important point. It is regarding strengthening of our security systems and Internet-based platforms.

India is a great country with more than 130 crore population. We are moving slowly into the digital world. Post-COVID, it is more imperative that we accelerate our movement into the digital world. But the current situation around Russia-Ukraine conflict has exposed us to the vulnerabilities of human lives along with other aspects relating to national security, infrastructure, communication linkages and displacement of a large number of populations to neighbouring countries. At the time of conflicts, countries are also faced with economic and communication blockades, affecting transfer of vital information and data which are a part of any modern nation's lifeline, including banking operations, payment systems and many other technological interfaces the people use in their daily life. A blockade on Internet platforms, which operate on the basis of Internet connectivity, will also affect the entire country which can be in a crisis situation within no time. In this respect, we as a nation should be well prepared to deal with such a scenario, without affecting our country's security not only in terms of defence but also in terms of economic and communication

related security including financial transactions and banking security. It is important that we should have a proper strategy and planning to meet such challenges based on happenings in such an eventuality. We should strengthen our own systems and protocols. We should do everything possible for us to be ready with our own systems and to reduce dependence on others, so that we are insulated to the maximum extent possible from external intervention and manipulation by other countries in times of crises. Such preparedness will help us to develop our own systems and procedures and that will help the nation in the long run. Instead of we becoming dependent on others, a situation will arise when others may be wanting to use our technology and infrastructure. Thank you, Sir.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

SHRI MUZIBULLA KHAN (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

Urgent need to call tripartite Indian Labour Conference to discuss labour issues

SHRI M. SHANMUGAM (Tamil Nadu): Sir, the Indian Labour Conference is a mini Parliament for the labour. The first Indian Labour Conference was convened in 1940 which was chaired by Shri Ramaswami Mudaliar, an eminent economist. Subsequently, Baba Saheb Ambedkar also headed it. Between 1940 and 1948, six or seven such conferences were held. All the labour laws were consolidated to bring in Central laws for the labour. It has been still prevailing to help the labour. Once in a year the labour conference is convened. Sometimes maybe twice in a year. But in 2015, the 45th Labour Conference was convened by this Government. The hon. Prime Minister, Shri Narendra Modi, also joined and gave lecture. The Labour Conference is the best tripartite mechanism. Employer, employee and the Government participate and discuss about all the labour matters. After 2015, this Labour Conference is suspended; so far, no Conference has been held. So, all the recognized 12 trade unions may be joined together. We are asking them to convene the Indian Labour Conference to discuss about all the labour matters. Yesterday and the day before yesterday, more than 30 crore workmen joined the strike and you also know about it very well. So, our demand is, issues have to be discussed like control of price rise and other issues of common people. So, I urge the Government to convene the Indian Labour Conference as early as possible and discuss all the labour matters. Thank you very much, Sir.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABDUL WAHAB (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ स्वयं को सम्बद्ध करता हूँ।

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ स्वयं को सम्बद्ध करता हूँ।

Social and employment security to sportspersons

DR. NARENDRA JADHAV (Nominated): Mr. Chairman, Sir, as per the guidelines of the Department of Personnel and Training, DoPT, meritorious sportspersons including Olympians are eligible for appointment under sports quota with a provision of up to 5 per cent reservation in Group-C and Group-D posts in the Central Government Departments. Regrettably, however, many instances have come to light wherein these global champions, who brought laurels to India, have been compelled to become roadside vendors or pick up menial jobs due to dire economic situation.

Sir, time and again, it has been seen that many of these sportspersons, after having brought laurels to our country and making India proud at the international level, fade into oblivion. One such example is Khashaba Dadasaheb Jadhav. It is only namesake and he is not my relative. I must clarify that. He was the first athlete to win an individual medal in the Olympics. It was only in 2011 that he was awarded the Arjuna Award posthumously and even 70 years after Jadhav's feat, the work of wrestling stadium, which was supposed to be constructed in his honour, still remain incomplete. It is most disheartening to see that India's first individual medal winner in Olympics faces such an apathy even after his death.

Sir, as the people of India are celebrating the Azadi Ka Amrit Mahotsav, through you, I urge the Government to kindly conduct a survey as to how many Indian sportspersons, who once brought glory to India by representing India in various national and international events, are now living in penury, and extend to them recognition as well as benefit of social and employment security wherever possible. Thank you, Sir.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHUBANESWAR KALITA (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

Need to support handloom silk weaving sector

SHRI G.K. VASAN (Tamil Nadu): * Hon. Chairman Sir, in Tamil Nadu, silk weaving is undertaken in many towns such as Kumbakonam, Thirubuvanam, Thanjavur, Ariyalur, Coimbatore, Arani, Kancheepuram and Sevalpattupalayam. Silk sarees, silk dhotis and silk shirts are woven here. In many States of India, silk weaving industry is functional through handloom silk weaving. As far as Tamil Nadu is concerned, more than ten lakh people are engaged in silk weaving industry as weavers, silk traders, owners of silk textile shops etc. More than two lakh people are involved in marketing of silk clothes.

Raw silk, which is needed for silk weaving industry in Tamil Nadu, is obtained from the States of West Bengal and Karnataka. Fifty percent of raw silk is obtained from these States and the remaining part is imported from abroad also. The cost of one kilogram of raw silk was Rs.3,500, six month ago. But now, the cost of raw silk has increased from Rs.7,500 to Rs.8,000. Approximately, the cost of raw silk has increased more than hundred per cent. Silk producers cannot get proper price for the finished product. Therefore, they had to withhold production of silk clothes, sarees and dhotis. Silk weavers are losing their jobs. I request the Central Government and State Governments to take proper measures to reduce the cost of raw silk necessary for the production of silk clothes so as to help the silk weavers. Moreover, I request the Government to take necessary steps to increase import of raw silk so that silk weaving industry will not have shortage of raw materials. Thank you, Sir.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

* English translation of the original speech delivered in Tamil.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI N. CHANDRASEGHARAN (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI NARAYANA KORAGAPPA (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

MR. CHAIRMAN: He wanted the Government to help the weavers and also highlighted that the raw silk cost has gone up considerably and it is getting difficult for these weavers. ...(*Interruptions*)... I understand a little because I am a neighbour. Many of the lady Members could not understand it; otherwise, all of them would have associated because of silk sarees, *pattu* sarees. Now, Shri Sanjay Singh.

Change in the service rules of employees of Chandigarh administration

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : सभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस महत्वपूर्ण विषय पर अपनी बात रखने का मौका दिया है।

मान्यवर, पंजाब, शहीद-ए-आज़म भगत सिंह का पंजाब है, जलियाँवाला बाग कांड में अपने प्राणों की आहुति देने वालों का पंजाब है और लाला लाजपत राय जी का पंजाब है, लेकिन दुर्भाग्य देखिए कि इतने वर्षों के बाद भी इस पंजाब की आज अपनी एक राजधानी नहीं है। मान्यवर, 1966 में पुनर्गठन एक्ट के तहत चंडीगढ़ में यह नियम बनाया गया था कि वहाँ 60 प्रतिशत पंजाब के कर्मचारी होंगे, 40 प्रतिशत हरियाणा के कर्मचारी होंगे और जो 60 प्रतिशत पंजाब के कर्मचारी होंगे, उनके ऊपर पंजाब के सर्विस नियम लागू होंगे। मान्यवर, अभी केन्द्र सरकार ने एक फैसला लिया है, जिसमें ये कह रहे हैं कि चंडीगढ़ के अन्दर केन्द्र सरकार की सेवा नियमावली लागू होगी, वहाँ पर केन्द्र सरकार के service rules लागू होंगे। मैं समझता हूँ कि यह पंजाब के अधिकारों का हनन है, वहाँ की सरकार के अधिकारों का हनन है। मान्यवर, वह हनन इसलिए है, क्योंकि वहाँ पर जो contractual employees रखे गये हैं, उनमें पंजाब सरकार के भी बहुत सारे employees हैं और अभी हमारे मुख्य मंत्री भगवंत मान जी ने यह फैसला लिया है कि जो ठेके के कर्मचारी हैं, उनको हम permanent करेंगे। मान्यवर, मेरी चिन्ता यह है कि चंडीगढ़ में ठेके के जो कर्मचारी हैं, अब उनके भविष्य का क्या होगा? आप जब चाहेंगे, उनको निकाल कर बाहर कर देंगे। मुझे यह लगता है कि जब इस प्रकार की बाबा साहेब डा. भीमराव अम्बेडकर की परिकल्पना रही है, हमारे संविधान की भावना यह है कि भारत एक 'Union of States' है, भारत का एक संघीय ढाँचा है, हम राज्यों से गठित एक भारत की कल्पना करते हैं, जिसमें राज्यों के अधिकार सुरक्षित रहेंगे, तो पंजाब के जो अधिकार चंडीगढ़ में हैं, पंजाब के कर्मचारियों का जो अधिकार चंडीगढ़ में है, वह अधिकार केन्द्र सरकार क्यों छीनना चाहती है, क्यों लेना चाहती है?

मान्यवर, मैं आपके माध्यम से केन्द्र सरकार से निवेदन करूँगा कि आप ऐसा किसी भी तरीके का प्रयास न करें। आप चुनाव लड़ें, जीतें या हारें, वह एक अलग विषय है, लेकिन उसके कारण एक चुनी हुई राज्य सरकार के अधिकारों को, वहाँ के कर्मचारियों के अधिकारों को छीनना - मैं समझता हूँ कि यह बहुत दुर्भाग्यपूर्ण है और इस प्रकार का कोई भी नियम, कोई भी कानून केन्द्र सरकार को चंडीगढ़ में लागू नहीं करना चाहिए। मान्यवर, बहुत-बहुत धन्यवाद।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश): महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI MUZIBULLA KHAN (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

Need to provide better perks and facilities to teachers working in Coal India Limited and its subsidiaries

श्री संजय राउत (महाराष्ट्र) : माननीय सभापति महोदय, मैं आपके माध्यम से हमारे देश और समाज के अत्यंत उपेक्षित वर्ग की वेदना रखना चाहता हूं और वह उपेक्षित वर्ग शिक्षक है। दो दिन पहले मेरे पास कोयला खदान शिक्षक संगठन के लोग आये थे और मैं उन शिक्षकों के साथ हुई यातना और अन्याय को देखकर हैरान रह गया! सर, कोल इंडिया के तहत BCCL, ECL, CCL, MCL इत्यादि कॉर्पोरेशन्स काम करते हैं और वे अपने यहां कोलियरी स्कूल चलाते हैं, लेकिन इन स्कूलों के जो शिक्षक हैं, वे अभी आंदोलनरत हैं। उनकी मांग बहुत छोटी है। उन शिक्षकों को, at least, minimum wages भी नहीं मिल रही हैं, उन्हें contract labour के बराबर वेतन भी नहीं मिल रहा है। यह शिक्षकों का एक अमानवीय शोषण है। हमारे देश में 'Education for All' (सर्व शिक्षा अभियान) के तहत लाखों करोड़ रुपए खर्च हो रहे हैं। इसमें कोल इंडिया को भी बहुत अधिक फंड दिया जाता है, किन्तु ये शिक्षक, जो कोलकर्मियों के बच्चों को free education देते हैं, वे अभी भी उपेक्षित हैं। करीब 40-45 साल से इन कोलियरी स्कूलों के ज़रिए गरीब परिवारों के बच्चों को पढ़ाया जा रहा है, लेकिन उन बच्चों को पढ़ाने वाले शिक्षक आज भी उपेक्षित हैं। देश भर में कोल इंडिया के करीब 2,000 शिक्षक हैं, जिन्हें सिर्फ 4 या 5 हजार रुपए प्रतिमाह की मामूली salary मिलती है और इसके लिए भी उनको छह-सात महीने तक इंतजार करना पड़ता है। After retirement, उनको एक रुपया नहीं मिलता है। यदि शिक्षक और उसका परिवार भूखा रहेगा, तो वह बच्चों को क्या शिक्षा देगा? महोदय, कोल इंडिया में आज भी पैसा पानी की तरह बहाया जा रहा है। एक तरफ कोयला खदान शिक्षकों को minimum wages भी नहीं मिल रही हैं, तो दूसरी ओर Coal India Limited में commercial education institutions को करोड़ों रुपए बांटे जा रहे हैं। पिछले पांच सालों में कोल इंडिया और उसकी subsidiaries ने लगभग 2,000 करोड़ रुपए सीएसआर के तहत खर्च किये हैं, लेकिन अपने ही शिक्षकों को वेतन देने के लिए उनके पास पैसा नहीं है। यह बहुत दुखद बात है। मैं सरकार से आग्रह करता हूं कि सोलहवीं लोक सभा की कोयला संबंधी स्थायी समिति की चौदहवीं रिपोर्ट की अनुशंसा के अनुसार ऐसे शिक्षकों को राज्य सरकार के शिक्षकों के बराबर salary दी जाए और उनकी मांगें जल्द से जल्द पूरी की जाएं।

श्री सभापति : कोयला मंत्रालय के मंत्री श्री प्रहलाद जोशी जी अभी नहीं हैं। माननीय वी. मुरलीधरन जी, आप इसे नोट करके माननीय मंत्री जी के ध्यान में लाइएगा।

श्री शक्तिसिंह गोहिल (गुजरात) : महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूँ।

Need for reforms in the judicial system

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): माननीय सभापति महोदय, मैं आपके माध्यम से देश की न्याय प्रक्रिया के संबंध में मस्तिष्क को हिला देने वाले एक मुकदमे की ओर सदन और सरकार का ध्यान आकर्षित करना चाहता हूँ। महोदय, प्रयागराज जनपद में एक गांव नैनीचक का है। वहां के जमीन विवाद का एक मुकदमा 1969 में अपर मुख्य न्यायिक मजिस्ट्रेट की अदालत में दायर हुआ था। उस विवाद का अंतिम निर्णय अभी 2022 में एक-दो माह पूर्व आया है। मान्यवर, सात बिस्वा जमीन के विवाद के निपटारे में 52 साल लग गये, 56 जजों ने सुनवाई की और निर्णय आने से पहले सात याचकों में से छह स्वर्गवासी हो गये। यह एक उदाहरण हमारे देश की न्यायिक प्रक्रिया की वस्तुस्थिति समझने के लिए पर्याप्त है।

महोदय, कहा जाता है कि न्याय में देरी अन्याय है अर्थात् देर से मिले न्याय की कोई सार्थकता नहीं है। हमारे देश में न्यायिक व्यवस्था का अपना एक अलग महत्व है और अनेक खामियों के बावजूद भी न्यायपालिका के प्रति जनता का अभी भी अगाध विश्वास बना हुआ है। कानून के राज के प्रति जनता का विश्वास बना रहे - इसके ऊपर गहन चिंतन की आवश्यकता है। इस समय देश भर में तहसील से लेकर सर्वोच्च न्यायालय तक लंबित मुकदमों की संख्या चार

करोड़ से अधिक है। इसका अर्थ यह है कि देश की 20 करोड़ आबादी न्यायिक प्रक्रिया में फंसी हुई है।

महोदय, विधायिका और कार्यपालिका में सार्वजनिक पदों पर कार्य करने वाले सेवकों की जवाबदेही निर्धारित है, परंतु न्यायिक क्षेत्र में किसी व्यक्ति की ऐसी कोई जवाबदेही निर्धारित नहीं है। आए दिन इस प्रकार के प्रकरण जानकारी में आते हैं कि आरोपी को 25-30 वर्ष दोषी ठहराने में लग गए और निर्णय आने तक आरोपी की मृत्यु हो गई। बहुत बार आरोपी बीसियों साल तक जेल में बंद रहने के बाद न्यायालय से आरोप मुक्त हो जाता है। सवाल यह उठता है कि उसके साथ हुए इस अन्याय के लिए किसकी जवाबदेही है?

महोदय, * आखिर इसके लिए कौन जवाबदेह है - इसका निर्धारण होना चाहिए।

आवश्यकता इस बात की है कि जनता को शीघ्र और सस्ता न्याय मिले, न्यायिक प्रक्रिया में पारदर्शिता हो, अधिवक्ताओं के लिए बनी आचार संहिता का पालन हो, ताकि जान-बूझ कर वादों को विलंबित न किया जा सके। इसके लिए सम्पूर्ण न्यायिक प्रक्रिया के अधिक प्रभावी और द्रुत गति से वादों के निपटारे के लिए मूलभूत अवसंरचनाओं को मजबूत करने की महती आवश्यकता है।

मान्यवर, मैं अंत में सरकार से सम्पूर्ण न्यायिक प्रक्रिया पर समग्र चिन्तन कर आवश्यक कार्रवाई करने की माँग करता हूँ।

MR. CHAIRMAN: Those who want to associate, may please send their names.

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री रामचंद्र जांगड़ा (हरियाणा) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री सकलदीप राजभर (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

* Expunged as ordered by the Chair.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

LT. GEN. (DR.) D.P. VATS (RETD.) (Haryana): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

Delay in payment of GST refunds

SHRI JAWHAR SIRCAR (West Bengal): Sir, this House has congratulated exporters very recently by thumping desks and by expressing their approval, but we need to take a look at the actual reality of where these exporters are being harassed by the system. I had the opportunity to work both in Commerce and Finance, and I am aware of what is going on. Therefore, the plea that I make is like this. Computerization and faceless assessment of income-tax has served its purpose, is serving a good purpose, and there is no doubt about it. But having said that, it has expedited disposal, cut down malpractices, but the same should be extended in letter and spirit onto GST. As we are aware, even in direct taxes, of course, there are issues of appeals, delays of hearings, but we will let that pass. Where exports are concerned, as you know, exporters are entitled to a reimbursement of the GST paid. This reimbursement of GST was small in amount and, therefore, it was continuing somewhat in a regular manner. But of late, with the increase in GST rates and increase in value, the amounts have become so big for most exporters that they are being put into unnecessarily trouble. The major problem is and I am explaining it with a particular example. A class of exporters go to claim their refund of GST and just one word is put on their assessment saying 'mismatch'. And once a word 'mismatch' goes, other bills are passed; therefore, the word goes around that you come and meet us. I am not saying that corruption is particular to any Government. It has been happening, but all we need to do is in a transparent system, make it more difficult to get away. I am suggesting a way out also. Everything is on computer. We know who claimed what and on what day. When a simple dangerous word like 'mismatch' is put, it needs to be explained in the public domain that what the mismatch was. That is number one. Number two, if it is on the net, vigilance and other officials can see. And number three, when number is skipped and payments made, it is cause for concern. Don't jump numbers without a particular cause. Sir, if the Finance Ministry adopts this practice, they will be able to improve not only GST operationalisation, but also help the cause of exports at a time when we direly need foreign exchange.

MR. CHAIRMAN: Thank you, Jawhar Sircarji. The suggestion is worth considering. If it is happening, it should be addressed to.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

SHRI JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

श्री शक्तिसिंह गोहिल (गुजरात) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

Need to establish a responsible health system for elimination of Tuberculosis

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, मैं आपको धन्यवाद देना चाहती हूँ कि आपने मुझे इस अत्यंत महत्वपूर्ण विषय पर ध्यान आकर्षित करने के लिए समय दिया।

महोदय, टीबी की बीमारी लंबे समय से भारत के लिए बड़ी स्वास्थ्य समस्या बनी हुई है, जो समाज के सबसे कमजोर वर्ग के लोगों को विषम रूप से प्रभावित कर रही है। डब्ल्यूएचओ की 'ग्लोबल टीबी रिपोर्ट 2021' के अनुसार, भारत में 26 लाख टीबी मरीज, यानी विश्व के एक चौथाई टीबी मरीज भारत में हैं। टीबी केस मृत्यु दर वर्ष 2019 में 17 प्रतिशत से बढ़कर वर्ष 2020 में 20 प्रतिशत हो गई है। वर्ष 2019 में टीबी के 24 लाख मामलों की तुलना में वर्ष 2020 में 18 लाख मामले दर्ज किए गए थे। कोरोना के कारण टीबी मरीजों का test-track-treat नहीं हो पाया है। महोदय, कोविड-19 महामारी के प्रबंधन के लिए स्वास्थ्य सेवा पर बढ़े बोझ ने भारत में टीबी नियंत्रण उपायों को गंभीर रूप से प्रभावित किया है। अब, जब भारत कोविड महामारी से धीरे-धीरे बाहर निकल रहा है, तब एक बार फिर टीबी रोग पर प्रमुखता से ध्यान देने की आवश्यकता है। अतः मैं आपके माध्यम से निवेदन करना चाहूँगी कि टीबी रोग के उन्मूलन के लिए सरकार एक उत्तरदायी स्वास्थ्य प्रणाली लागू करे, जिससे गरीब, कमजोर वर्ग के लोगों को लाभ मिल सके।

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री शक्तिसिंह गोहिल (गुजरात): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री नीरज डांगी (राजस्थान): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्रीमती छाया वर्मा (छत्तीसगढ़): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूँ।

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

Non-utilisation of *POSHAN Abhiyaan* Fund

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I am raising an issue which is known to everybody. Sir, ensuring nutrition to the children is the fundamental task of the Government so that the children come up healthy. But, we find that though the funds were allotted, the funds remained unspent. I find from an analysis made by an organisation that up to March 2021, though 56 per cent of the allotted funds were distributed by the Government of India, but, the respective States did not spend it, barring a few. Unfortunately, States like Uttar Pradesh, Punjab, Arunachal Pradesh and West Bengal; they did not spend the money or could not

spend the money. Did the Government of India think of any mechanism by which they can ensure that this fund which is meant for the poorest of the poor people is properly utilised? Do they think of finding out a mechanism to ensure that the funds allotted are spent in a good manner? These are some questions which the Minister concerned should take note of.

MR. CHAIRMAN: The Central Government can release funds and it can also see that they are spent in a proper manner. But, spending or not spending the funds, once it is given to the State, that has to be taken care of by the State.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

Need to protect the land rights of Scheduled Tribes on their marriage to non-tribals

श्री अजय प्रताप सिंह (मध्य प्रदेश) : माननीय सभापति महोदय, मध्य प्रदेश में जनजाति वर्ग की भू-संपदा को मध्य प्रदेश भू-राजस्व संहिता की धारा 170 (ख) का संरक्षण प्राप्त है। इसके तहत जनजाति वर्ग की भू-संपदा केवल जनजाति वर्ग के मध्य ही जा सकती है। एक निश्चित वर्ग में विनियमन होने के कारण यह भू-संपदा अत्यंत सस्ती दर में परस्पर विनिमय की जाती है, लेकिन इसका लाभ अब अन्य वर्ग के लोग उठा रहे हैं। ऐसा जानकारी में आया है कि अन्य धर्मावलंबी भोली-भाली आदिवासी कन्याओं से विवाह करके उनके नाम पर जनजाति वर्ग की इस भू-संपदा को खरीदते हैं और कालांतर में उत्तराधिकार नियम के तहत, वह भू-संपदा उन धर्मावलंबियों के नाम पर हो जाती है। इससे जनजाति वर्ग अपनी भू-संपदा से हाथ धो रहा है और उसकी सभ्यता और संस्कृति पर आक्रमण हो रहा है, जनसांख्यिकीय आक्रमण हो रहा है। अतः मैं सरकार से माँग करता हूँ कि इस संबंध में आवश्यक कार्रवाई करने के लिए या तो मध्य प्रदेश सरकार को निर्देशित करे या केन्द्रीय स्तर पर कोई कानून बनाए।

माननीय सभापति महोदय, जनजातीय वर्ग की परिभाषा के तहत कहा गया है - 'जो शहरी आबादी से दूर रहते हैं और प्राकृतिक आधार पर जीवनयापन करते हैं', लेकिन जब धर्मांतरण हो जाता है, तब उनकी यह विशेषता समाप्त हो जाती है, उनकी उपासना पद्धति बदल जाती है, उनका रहन-सहन, खाना-पीना बदल जाता है और उनकी आस्था भी बदल जाती है। ऐसी स्थिति में धर्मांतरित वर्ग की जनजातीय वर्ग के साथ तुलना करना उचित नहीं है। जनजातीय वर्ग को धारा 341 के तहत आरक्षण सहित अनेक सुविधाएँ प्राप्त हैं। महोदय, मेरा आपके माध्यम से केन्द्र सरकार से आग्रह है कि जो धर्मांतरित वर्ग है, जिसको जनजातीय वर्ग की सुविधा प्राप्त है,

जब वह धर्मांतरित हो जाता है तो उसको आरक्षण सहित अन्य सुविधाओं की परिधि से बाहर होना चाहिए, जिससे कि भारत में जो जनजातीय वर्ग है, उसकी विशेषता, उसकी संस्कृति, उसकी सभ्यता की सुरक्षा की जा सके, धन्यवाद।

श्री सकलदीप राजभर (उत्तर प्रदेश): महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री समीर उरांव (झारखंड): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करती हूँ।

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करती हूँ।

श्री नीरज शेखर (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री विवेक ठाकुर (बिहार): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री दीपक प्रकाश (झारखंड): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

Appointment of teachers qualified in recruitment exam

श्री राजमणि पटेल (मध्य प्रदेश) : माननीय सभापति जी, मैं एक गंभीर विषय की ओर माननीय सदन का ध्यान आकर्षित करना चाहता हूँ।

मध्य प्रदेश में वर्ष 2018 में शिक्षा विभाग में शिक्षक वर्ग-ए की भर्ती के लिए विज्ञापन निकाला गया था, जिसमें 17,000 पद शिक्षा विभाग के और जनजातीय कार्य विभाग के 2,000 पदों के लिए विज्ञापन जारी हुआ था। वर्ष 2019 में उसकी परीक्षा भी संपन्न हुई और उसकी मेरिट लिस्ट भी बनी। वर्ष 2020-21 के बीच एक सूची बनाकर, उसका सत्यापन किया गया और उसमें ओबीसी को 27 फीसदी आरक्षण भी दिया गया, जिसमें 8,212 नए पदों का नियुक्ति आदेश जारी किया गया। 11 विषयों में ओबीसी को 27 प्रतिशत आरक्षण दिया गया, लेकिन राजनीति, विज्ञान, भूगोल, इतिहास, संस्कृत एवं माध्यमिक शिक्षक वर्ग-दो में ओबीसी को केवल 14 प्रतिशत आरक्षण दिया गया। 13 प्रतिशत आरक्षित पद बिना किसी वजह के होल्ड कर लिए गए हैं और 13 प्रतिशत चयनित अभ्यर्थियों की नियुक्ति न करके उनके संवैधानिक हकों का हनन किया जा रहा है। इस संबंध में चयनित शिक्षक संघ द्वारा अब आंदोलन किया जा रहा है। उसके द्वारा इस संबंध में विज्ञापन भी दिए गए, लेकिन उस पर कोई कार्रवाई नहीं हो रही है।

मैं इस माननीय सदन के माध्यम से सरकार से आग्रह करना चाहता हूँ कि वह इस गंभीर मामले में हस्तक्षेप करे, ताकि ओबीसी के चयनित शिक्षकों को नियुक्ति आदेश जारी किया जा सके।

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I associate myself with the issue raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करती हूँ।

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

Need to restore the services of passenger trains from Delhi to Aligarh

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश) : सभापति जी, पहले कोरोना लॉकडाउन के दौरान रेल मंत्रालय ने दिल्ली से चलने वाली और देश में चलने वाली लोकल ट्रेन्स को, EMUs को बन्द करने का निर्णय लिया था। उस समय दिल्ली से उत्तर प्रदेश के बीच, दिल्ली से दनकौर, दिल्ली से खुर्जा और दिल्ली से अलीगढ़ के बीच चलने वाली EMUs को भी बन्द करने का निर्णय लिया गया था। अब कोरोना की सारी पाबंदियाँ खत्म हो गई हैं। इन EMUs से हजारों दैनिक यात्री दिल्ली से अलीगढ़, खुर्जा, गौतमबुद्ध नगर के बीच यात्रा करते हैं, जिनमें नौकरीपेशा वर्ग के लोग नौकरी करने के लिए आते हैं, छोटे व्यापारी अपना व्यापार करने के लिए आते हैं और छोटे दुग्ध उत्पादक अपने डिब्बों से दिल्ली के लिए दुग्ध की आपूर्ति करते हैं। इन ट्रेनों को चलाने के लिए रेल मंत्रालय ने घोषणा भी की थी कि इन EMUs को शुरू कर दिया जाएगा, लेकिन दो वर्ष से ज्यादा समय हो जाने के बावजूद इन EMUs का संचालन अभी तक शुरू नहीं किया गया है।

महोदय, मैं आपके माध्यम से रेल मंत्री जी से माँग करता हूँ कि दैनिक यात्रियों की परेशानियों को देखते हुए, नौकरीपेशा वर्ग के लोगों की परेशानियों को देखते हुए, छोटे व्यापारियों की परेशानियों को देखते हुए इन EMUs का तुरंत प्रभाव से संचालन शुरू किया जाए, धन्यवाद।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री संजय सेठ (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री विवेक ठाकुर (बिहार) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री नीरज शेखर (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

डा. विकास महात्मे (महाराष्ट्र) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOJHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

Most polluted cities in the country

DR. L. HANUMANTHAIAH (Karnataka): Mr. Chairman, Sir, I thank you for giving me this opportunity. Sir, according to the World Air Quality Report..

MR. CHAIRMAN: One second. You have two minutes because there is one more Member, who is associating.

DR. L. HANUMANTHAIAH: According to the World Air Quality Report released by IQAir, the microscopic PM 2.5 pollutant is 58.1 micrograms per cubic meter, which is more than the WHO air quality standards. Delhi is the worst which ranks fourth globally polluted city, and twenty times above the WHO quality. In the top ten-fifteen more polluted cities globally are in India. The list of 100 more polluted cities, 63 are in India, which is very scarring and we have to be very careful and take action on this. Sir, the Report says that the residents of Delhi, Lucknow and surrounding cities, have their life expectancy a decade less because of this air pollution. Otherwise, they would have lived one decade more than what they are living now. So, this is the report. In all metro cities of the country, except Chennai, the air pollution levels in the year 2021 is expected to be more than the other cities in the country. The economic cost of the crisis in India is estimated to be 150 billion US dollar. That is what is expected. The major problem is the vehicular emission and industrial pollution. I request the Government that at least they should ensure that in all metro cities, the CNG is made available so that the pollution comes down. Planting of trees should be made mandatory. This is what my request is. Thank you.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, as my colleague has already gave out many a data, I would like to add that in India, Bhiwadi in Rajasthan, closely followed by Ghaziabad in Uttar Pradesh, occupy the first and second most-polluted

cities. In the list of most polluted countries in the world, India ranks the fifth. It is very alarming that the level of PM 2.5, a marker of the severity of pollution, is hiked throughout the country with no city in the country meeting the safe limit of 5 micrograms per cubic metre. Sir, a recent report has revealed that the air pollution will reduce the life expectancy of 40 per cent of Indians by nine years causing one death every minute. Every citizen of the country has a right to clean air. Therefore, I request the Government to take adequate measures to improve the air quality of the country. Thank you, Sir.

DR. V. SIVADASAN (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Mention made by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI John Brittas (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री शक्तिसिंह गोहिल (गुजरात) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

Sahibganj ferry accident

श्री दीपक प्रकाश (झारखंड) : सभापति महोदय, झारखंड के साहिबगंज जिले में पवित्र गंगा की धारा प्रवाह होती है और वहां पिछले दिनों पानी पर चलने वाले जहाज़, जिसको फैरी कहा जा सकता है, उसके डूबने से करीब 50 लोगों की मृत्यु हो गई। हम सब लोगों को जानकारी है कि वहां पर फैरी और पानी के जहाज़ को रात में चलने की अनुमति प्रदान नहीं की गई है, लेकिन वहां दिन में पानी के जहाज़ कम चलते हैं, रात में ज्यादा चलते हैं, इसके पीछे कारण यह है कि वहां जो खनन माफिया हैं, जो खनिज संपदा को लूटते हैं, वे लोग रात को उसी फैरी के माध्यम से तस्करी करने का काम करते हैं। वे पानी के जहाज़ खनिज संपदा की तस्करी का मुख्य स्रोत बन गये हैं, परिचालन का कारण बन गए हैं। महोदय, उसमें 50 लोगों की मृत्यु हुई है और खनिज संपदा की इस प्रकार से तस्करी हो रही है, अवैध खनन हो रहा है कि कई पहाड़ खत्म हो चुके हैं। यह खनिज संपदा तस्करी होकर बंगाल जाती है, बिहार जाती है और बंगलादेश भी जाती है। इसकी जांच कोई एक राज्य नहीं करा सकता है, इसलिए मेरा आग्रह और निवेदन है कि इसकी जांच सीबीआई से कराई जाए और जिन लोगों की मौत हुई है, उन लोगों को उचित मुआवज़ा दिया जाए, धन्यवाद॥

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Mention made by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

Need to provide social security pension to the displaced *Kashmiri Pandits*

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): सभापति महोदय, हमारे देश में कश्मीरी पंडित एक ऐसा वर्ग है, जिसको अपने ही देश में, अपनी मातृभूमि में विस्थापित कहलाना पड़ा। आज देश में उनकी पीड़ा पर नई पीढ़ी में एक मंथन हो रहा है। जम्मू के बाहर कश्मीरी पंडित सबसे ज्यादा दिल्ली और हरियाणा के एनसीआर क्षेत्र में आकर बसे हैं। उनके लिए अलग-अलग सरकारों की अलग-अलग नीतियां रही हैं। हरियाणा की पूर्ववर्ती हुड्डा सरकार ने आर्थिक सहायता की नीति वर्ष 2005 से शुरू करके समय-समय पर बढ़ाकर वर्ष 2014 तक 5,000 रुपये प्रतिमाह प्रति व्यक्ति करने का काम किया था। हरियाणा की मौजूदा सरकार में वह नीति बंद है। यह एक ओर हरियाणा में बंद है, दूसरी ओर दिल्ली में मात्र 3,000 रुपये प्रतिमाह की आर्थिक सहायता दी जा रही है। सरकार को कश्मीर वैली के अंदर ज़मीन acquire करके एक satellite township, one place settlement की ओर पुरजोर प्रयास करना चाहिए। दूसरी ओर पूरे देश में हर प्रदेश सरकार को एक ही नीति अपनानी चाहिए। कश्मीरी पंडितों को हरियाणा में वर्ष 2014 तक 5,000 रुपये प्रतिमाह की सहायता मिल रही थी। अब महंगाई को देखते हुए कम-से-कम वह दोगुनी होनी चाहिए। हर प्रदेश में, चाहे दिल्ली हो या हरियाणा हो, हर जगह एक-सी आर्थिक सहायता की नीति लागू करनी चाहिए - यह मेरी मांग है।

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करती हूँ।

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Now Question Hour Dr. Sasmit Patra will preside over the Question Hour today.

12.00 Noon

[उपसभाध्यक्ष (डा. सस्मित पात्रा) पीठासीन हुए]

ORAL ANSWERS TO QUESTIONS

Lateral entry at Professor level

*286. SHRI NEERAJ SHEKHAR: Will the Minister of EDUCATION be pleased to state:

(a) whether University Grants Commission (UGC) is contemplating to allow lateral entry in teaching at Professor level without any PhD degree or NET in various Universities and degree colleges; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) National Education Policy 2020 envisages greater collaboration between academia and industry for promoting holistic and multidisciplinary education with focus on creativity, innovation and employability. Such an initiative will not only

bridge the gap between Higher Educational Institutions and industry but also enrich the curriculum and help students' employability. University Grants Commission, without affecting the sanctioned positions of the university, is exploring the possibilities of creating positions such as Professor of Practice based on their industrial experience. Such provisions already exist in IITs.

श्री नीरज शेखर : उपसभाध्यक्ष महोदय, New education policy, 2020 शैक्षणिक संस्थाओं और उद्योग जगत के बेहतर सहयोग पर जोर देती है। यू.जी.सी. के चेयरमैन के हाल के एक बयान के अनुसार industry experts बिना किसी PhD. या NET डिग्री के विश्वविद्यालय और कॉलेज में professors of practice के रूप में lateral entry ले सकते हैं। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि lateral entry वाले professors of practice के लिए कोई न्यूनतम शैक्षणिक योग्यता है या नहीं है और सरकार का किन-किन विषयों पर lateral entry allow करने का प्लान है?

DR. SUBHAS SARKAR: Sir, the hon. Member has raised a relevant question. Regarding this, the Ministry of Education has already framed guidelines in the year 2015. What is the purpose of this? The purpose is to encourage quality and involvement of academicians, scholars, practitioners, policy makers and to make a robust collaboration between the academia and industry. Definitely, there are some guidelines and the guidelines are that they have to be usually reputedly qualified. They may have M.Tech or PhD. degrees, but they should have an experience of 15 years. They may be reputed scientists, scholars, industrialists and, primarily, they have to take the decision from the Department. Then, the Department will send it to a committee and the committee will consist of the Director of the institution, head of the concerned Department, the Dean, and the Dean (Research and Consultancy), Dean (Academic Affairs), representatives of the Senate from the post-graduate institution. This is a robust mechanism and it does not hamper the sanctioned posts of the UGC. This is very important.

श्री नीरज शेखर : सर, मेरा सरकार से दूसरा सवाल यह है कि इस संबंध में faculty recruitment के rules को revise करने के लिए क्या किसी कमेटी का गठन हुआ है? यदि हां, तो इसका ब्यौरा क्या है और इसके बारे में रिपोर्ट कब तक आ जाएगी ?

DR. SUBHAS SARKAR: Sir, he has expressed his anxiety, but I have already given the answer previously. There is a definitive mechanism in the Ministry of Education and also in the University Grants Commission, and there is a committee, a departmental procedure and everything is there in this. How many times he has to

come, what his remuneration will be, etc., remuneration will be on the basis of the visits and maximum limit should not cross Rs. 1,20,000 per month.

DR. M. THAMBIDURAI: Sir, the hon. Minister has explained and given details regarding qualification for Professor to be appointed in universities. Sir, there is a danger in what hon. Minister has said. Qualification, be it MA or M.Sc. or B.Tech. or M.Tech or Ph.D., is very important. Sir, Ph.D. is very essential qualification for teaching profession, because it also involves research. This aptitude in the qualified person who is coming for teaching must be there. They may have experience from industry. Now-a-days, even IAS officers and others are getting Ph.D. degree.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, come to the question.

DR. M. THAMBIDURAI: Sir, I am coming to that. Therefore, there is a chance of getting people with Ph.D. qualification. So, we can relax teaching experience. We can take into account experience from industry. Suppose, if he is an agriculturist, will you appoint him as Professor without Ph.D.? Therefore, it is a dangerous thing. Sir, hence, Ph.D. must be essential for appointment. At the same time, experience is different. It can be relaxed for persons coming from industry or from other areas.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Put your question.

DR. M. THAMBIDURAI: So, this is my concern. What has the Ministry to say on this?

DR. SUBHAS SARKAR: Sir, I would like to make it clear to the hon. senior Member. He has raised a good question. But, at the same time, we have created a robust mechanism. How? We have made it clear that they should have degree. But, we have given relaxation for what? They may not have Ph.D., but they have vast experience. The purpose of this is that there should be bonding between academia and industry. The requirement of industry should be known to academicians. It is not just one-way traffic, Sir; it is a two-way traffic. Even academia can go to industry, so that industry may be enriched.

SHRI S. SELVAGANABATHY: Sir, the hon. Minister has given a clear history of how selection is being done by a Committee. My question is: How does Committee evaluate teaching ability and whether it follows any selection procedure? Sir, even

the Ph.D. holders are expected to clear the UPSC. Without any education background, how are they being selected by the Committee? What procedure is being followed?

DR. SUBHAS SARKAR: Hon. Vice-Chairman, hon. Member has raised a good question. Definitely, selection process is very well prescribed. First of all, the respective department of the institution will take names. Then, those names will be sent to a Committee. The Committee is consisting of Director from the institute, head of the concerned department and वे किसी अनपढ़ आदमी को नहीं लेंगे। They will take only those who is in industry, well educated and well experienced — at least, 15 years experience — and are reputed in their respective fields, be it science, arts, etc. But, at the same time, teaching — hon. Member has expressed his anxiety about teaching — will be done to students by academicians and Professor of practice and Professor of theory.

DR. V. SIVADASAN: Sir, UGC has reduced a lot of Fellowships, including ST/ST Fellowships and Fellowships given to Minorities and Radhakrishnan Fellowships. So, my question is: Has the Government any plans to restore these Fellowships? This is my question. If the Government restores, it will help the student community.

DR. SUBHAS SARKAR: Hon. Vice-Chairman, hon. Member expressed his concern about Fellowships. But, the question is on lateral entry at Professor level. I will send details to the hon. Member separately.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Q. No.287.

Steps taken to improve job potential for women

*287. SHRI PRAKASH JAVADEKAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the actions taken to improve job potential for women in the country;
- (b) how many women are benefited under Micro-Units Development and Refinance Agency (MUDRA) Scheme; and
- (c) whether Government has done evaluation study of benefits accrued to women due to MUDRA?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI): (a) to (c) A statement is laid on the table of the House.

Statement

(a) The Government of India has taken various steps to enhance the employability of female workers, the Government is providing training to them through a network of Women Industrial Training Institutes, National Vocational Training Institutes and Regional Vocational Training Institutes. To ensure economic independence of women through skill development and vocational training, the Government has also introduced Skill India Mission. The National Skill Development Policy focuses on inclusive skill development, with the objective of increased women participation for better economic productivity. Pradhan Mantri Kaushal Vikas Kendras (PMKVK) lay emphasis on creating additional infrastructure both for training and apprenticeship for women; flexible training delivery mechanisms, flexible afternoon batches on local need-based training to accommodate women; and ensuring safe and gender sensitive training environment, employment of women trainers, equity in remuneration, and complaint redressal mechanism. There are schemes like **Pradhan Mantri Mudra Yojana (PMMY)** and Stand Up India, Prime Minister's Employment Generation Programme (PMEGP), Skill upgradation and Mahila Coir Yojna, for helping the women to set up their own enterprise.

Further, in order to encourage employment of women, a number of enabling provisions have been incorporated in the Labour Codes, viz. the Code on Wages, 2019, the Industrial Relations Code, 2020, the Occupational Safety, Health and Working Conditions Code, 2020, and the Code on Social Security, 2020 for creating congenial work environment for women workers. Stand Up India scheme promotes entrepreneurship amongst women. The Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (MGNREGA) mandates that at least one third of the jobs generated under the scheme (MGNREGS) should be given to women. Government has also made enabling provisions for allowing women's participation in non-conventional sectors such as fighter pilots in Indian Air Force, Commandos, Central Police Forces, admissions in Sainik Schools etc. The Government also implements the scheme of Working Women Hostels for providing safe accommodation to working women.

(b) and (c) Under the Pradhan Mantri Mudra Yojana (PMMY) launched on 08.04.2015, as on 25.02.2022, over Rs.33.85 crore loans have been extended, out of which 23.02 crore loans (68%) have been extended to women category

entrepreneurs. M/o Labour & Employment has conducted a large sample survey at the national level to estimate employment generation under PMMY. As per the survey results, PMMY helped in generation of 1.12 crore net additional employment during a period of three year, i.e. from 2015 to 2018, out of which, 68.92 lakhs (62%) were female.

श्री प्रकाश जावडेकर : महोदय, एक अच्छी बात है कि एजुकेशन में भी, स्किल में भी और एम्प्लॉयमेंट में भी फीमेल पार्टिसिपेशन रेट बढ़ रहा है। मेरा क्वेश्चन यह है कि पिछले सात सालों में नये ITIs में और वोकेशनल इंस्टीट्यूट्स में कितनी महिला सीट्स बढ़ी हैं?

डा. मुंजापारा महेन्द्रभाई : हमारे माननीय सीनियर संसद सदस्यश्री ने महिलाओं में रोजगार और एजुकेशन बढ़े, इसके लिए आज बहुत ही अच्छा सवाल पूछा है। हमने महिलाओं के लिए स्पेशल विमेन ITIs, नेशनल वोकेशनल ट्रेनिंग सेंटर और रीजनल वोकेशनल ट्रेनिंग सेंटर मोस्टली ब्लॉक लेवल पर, डिस्ट्रिक्ट लेवल पर खोल दिये हैं। वे उसके बाद ट्रेंड होकर अपने तरीके से आत्मनिर्भर बनें, इसके लिए हमने मोस्टली सब जगह ITIs खोल दिये हैं। फिर भी अगर किसी जगह पर नहीं है, तो मैं माननीय संसद सदस्य से रिक्वेस्ट करता हूं कि वे मुझे अपनी डिमांड मंत्रालय में भेज दें, मैं वहां पर ओपन करा दूंगा।

श्री प्रकाश जावडेकर : मैं एक बार फिर से कहता हूं कि अगर आपके पास ITI की जानकारी अभी नहीं है, तो आप बाद में लिखित में भी दे सकते हैं कि कितने नये ITIs खुले हैं। क्योंकि बहुत से खुले हैं, इसलिए मैं जानना चाहता हूं कि इनमें महिला सीट्स कितनी बढ़ी हैं, because that tells the story of what actually has happened on ground.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): Sir, first let me compliment you for your diligent service to the House. As the erudite senior colleague knows, this Government is committed to emancipation of women, especially through skilling. And, skilling has various components to it. Apart from the intervention by the Government under the Pradhanmantri Kaushal Vikas Yojana, there are over six million women, who have been trained through ITIs. The hon. Member has served our country as Education Minister. He knows that such services have been provided for skilling through Commissions, such as, the UGC with B.Voc., known as the Bachelor of Vocational Studies, which is professed through various universities and colleges in our country. Insofar as skilling is concerned, one of the greatest skill today in modern India, which women particularly can celebrate, is the Digital Literacy Campaign that the hon. Prime Minister has started under the programme, called, the PMGDisha, where over four crore Indians have been made digitally literate, out of which 54 per cent are women.

The hon. Member has also positioned himself to support emancipation of women economically and, hence, would like to celebrate the fact that this is the Government, which, for the first time, has ensured gender responsive procurement so much so that the PSUs in our country have now been directed that up to three per cent of their procurement has to be done from female entrepreneurs, including GeM, which has now over 1.2 lakh women who are registered as entrepreneurs, so that they can sell their wares to the Governments at the Centre and the States.

SHRIMATI MAUSAM NOOR: Sir, a recent study has shown that 21 per cent of India has one of the lowest female participation rates in the world, which is quite concerning. Many women, in the country, work in farming, have the grocery stores, work at home for their families. And, this is uncounted for in the stream of economy. My question would be this. What are the steps taken to recognize the unpaid labour of women who work full time at home or outside?

SHRIMATI SMRITI ZUBIN IRANI: Sir, the hon. Member highlights the conversation that has been an issue of reflection for many research bodies, think tanks, and also the esteemed Members of Parliament, apart from those who serve across various Governance and administration levels in our country. That 'unpaid work' needs to be economically supported, is an issue of deliberation and debate. For instance, what is it that is denoted as 'unpaid work'? The level of care a mother gives to her child. Now, as a mother to two children, can you economically quantify the amount of time I spend or the love and care I give to a child. That is why, today, when we talk about 'unpaid work', it varies from the amount of time a woman spends for her own husband; it varies from the amount of time she gives to her own children or to the elders in the family. However, much has been debated on this and needs to be recognized that wherever there are formal opportunities of recognizing female labour participation, the Government has been more than aggressive. For instance, today, if you look at MGNREGA, out of the 193 crore person days of work that has been generated, I can proudly say that over 54 per cent of those who have been employed are women. When I spoke about GeM registrations and 1.2 lakh women who have been receiving opportunities to engage with regard to their enterprise, with the Governments at the Centre and the State, I am also mindful of a senior colleague who is seated right behind me who supports ably, under the leadership of the hon. Prime Minister, Self-Help Groups in the country, where over seven million Self-Help Groups have received over Rs.5 lakh crores, so that at the grassroot, they can give...*(Interruptions)*..

श्रीमती सम्पतिया उइके : माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूँ कि क्या 'मुद्रा लोन योजना' के तहत आदिवासी महिलाओं के लिए कोई विशेष प्रावधान एवं छूट रखी गई है, ताकि वे इस योजना का लाभ ले सकें?

SHRIMATI SMRITI ZUBIN IRANI: Sir, the hon. Member would be happy to note that of the Rs.32 crore loans that have been given under the MUDRA Yojana, 68 per cent beneficiaries have been women, predominantly from the SC/ST community and minority families. It is a matter of great joy, particularly, because before 2014, when we spoke about female enterprise in our country, one of the greatest challenges that begot women who wanted to be entrepreneurial was the access to credit. It is a compliment to the hon. Prime Minister's leadership that over 23 crore women, for the first time, in their life, now have access to a bank account. They have approached formal banking institutions, presented their business plans and received 68 per cent of the support out of the MUDRA Yojana, which was not gender-inclined; however, it was to support small businesses. Sir, through you, I would like to tell the House and the rest of the country that when you look at NPAs, women have had less than one per cent NPAs. So, it is a great investment when we support a woman financially.

SHRI M. MOHAMED ABDULLA: Mr. Vice-Chairman, Sir, my supplementary arises from the Minister's reply to Question No. 287(c) which is, "Whether the Government has done evaluation study of benefits accrued to women due to MUDRA?" My question is: Does the 'Shishu' category sufficiently support the development of the micro-enterprises sector?

SHRIMATI SMRITI ZUBIN IRANI: Sir, I am grateful for the reflection of the hon. Member because I think it brings to light a debate that is much needed in the country. Should we suffice and take glory in only the entry level flooding that we see in the SME segment? I think our ambition now, as a nation, should be that we help women transition from the SME segment to mid-size companies. And, for that, the Government has ensured that under the Stand-up India Yojana, particularly, in every district, there has been an intervention of the hon. Prime Minister that up to Rs. 1 crore loan to be given to such female enterprises by every bank. I am proud today to say that even in Stand-up India programme, 80 per cent of the beneficiaries today are the women of India.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Q. No. 288. The questioner is not present.

**288. [The questioner was absent.]*

Star rating system for cars

*288. SHRI SUSHIL KUMAR GUPTA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has any plan so that our country has its own star rating system which would test the cars under varied parameters;

(b) if so, the details in this regard; and

(c) apart from the safety of the occupants, what measures are being proposed for the safety of the pedestrians and all the other vulnerable road users?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) and (b) At present, the Ministry of Road Transport and Highways is working on a proposal in consultation with stakeholders to formulate a plan which would test and assess the star rating of a car under the Bharat New Car Assessment Programme (BNCAP). This programme will encourage manufacturers to participate voluntarily in the safety testing assessment programme and incorporate higher safety levels in new car models with regard to various identified parameters, as mentioned below: -

- (i) Structural Safety of car
- (ii) Safety of Adult Occupants of Car
- (iii) Safety of Child Occupants of Car
- (iv) Assessment of Car for Pedestrian Friendly Design
- (v) Provision of Active and Passive Safety Assist Technologies

The proposed assessment will allocate Star rating from 1 to 5 stars.

(c) The Ministry of Road Transport and Highways has taken the following initiatives to enhance safety of the occupants, pedestrians and other vulnerable road users:-

(i) This Ministry has issued notification G.S.R 1483(E) dated 07.12.2017, vide which Motor vehicles of category M1 (i.e, a motor vehicle used for carriage of passengers, comprising not more than 8 seats, in addition to the driver's seat), manufactured on and after the 1st day of July, 2019, are to comply with additional safety features like requirement of (a) airbag for the driver; (b) seat belt reminder; (c) manual over-ride; (d) speed alert system; (e) vehicle reverse gear sensor; and its requirements, as stipulated in Automotive Industry Standard (AIS) 145 -2017, as amended from time to time. The Ministry has notified GSR 148(E) dated 2nd March, 2021 regarding mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver. Furthermore, the Ministry, vide draft GSR 16(E) dated 14th January, 2022, has proposed that vehicles of category M1, manufactured after 01st October, 2022, shall be fitted with two side/side torso air bags, one each for the persons occupying front row outboard seating positions and two side curtain/tube air bags, one each for the persons occupying outboard seating positions. This has been notified to enhance safety of vehicle occupants. Stakeholders' comments and objections have been invited within a period of thirty days. This Ministry, vide draft GSR 106(E) dated 11th February, 2022, has proposed that all front facing seats in vehicles of M1 category, manufactured on and after 01st October 2022, be provided with three point seat belt. Comments and objections have been solicited from all stakeholders within a period of thirty days.

(ii) This Ministry, vide notifications S.O. 1139 (E) dated 28th April 2015 and S.O. 2412(E) dated 3rd September 2015, mandated AIS 098/2008 for protection of occupants in the event of an Offset Frontal Collision for new models from 1st October, 2017 and for all models from 1st October, 2019; AIS 096/2008 for requirements for behaviour of steering mechanism of the vehicle in a Head-on collision for new models from 1st October, 2017 and for all models from 1st October, 2019; AIS 099/2008 for approval of vehicles with regard to Protection of Occupants in the event of Lateral Collision for new models from 1st October, 2017 and for all models with effect from 1st October, 2019; and AIS100/2010 for approval of vehicles with regard to protection of pedestrians and other vulnerable road users in the event of a collision with a motor vehicle for new models from 1st October, 2018 and for all models with effect from 1st October, 2020. For the purpose of BNCAP, the scope of the above mentioned safety requirements is proposed to be enhanced.

(iii) This Ministry has notified various measures in the form of rules/regulation for homologation of vehicles to certify the roadworthiness of the vehicle, fitness of vehicle, anti-lock braking system, fitment of speed limiting devices, fire alarm and protection system in type III buses of category M3 and school buses, etc.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Any supplementaries?

SHRI K.T.S. TULSI: Sir, everybody knows that safety norms in India with regard to new cars are virtually non-existent. The Global New Car Assessment Programme is not followed and the Bharat New Car Assessment Programme is yet to come in. This becomes important for the safety of occupants and pedestrians. It is a matter of great regret that in 2009, India witnessed a record 25,858 pedestrians' deaths.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please put your question.

SHRI K.T.S. TULSI: When are we going to have the Bharat New Car Assessment Programme?

SHRI NITIN JAIRAM GADKARI: Hon. Vice-Chairman, Sir, the norms are already notified by Ministry of Road Transport. The BHARAT NCAP will be above and over crash standards, and improve competition.

Hon. Vice-Chairman, Sir, all over the world, in South Korea, the USA and European countries, the standards are already fixed. Now, this is the need of the hour. The hon. Member is absolutely correct. Every year, we are facing 5 lakh accidents and 1,50,000 deaths. For that reason, we are now taking a lot of measures, that is, compulsory six air bags are now mandatory, and, for road safety point of view, it is very important. We have taken a decision to make it mandatory for economic models also. I am giving you just a chart. Sir, 25,289 people were killed in head-on-collision in 2020, and 30 per cent of lives in frontal collision can be saved by air bags alone. So, that is the reason why we have instructed the order. In 2020, 8,598 lives could have been saved in head-on-collision with the use of airbags. Similarly, side collision caused 14,271 deaths, and 31 per cent of lives could have been saved by the use of side airbags and 4,424 lives could have been saved in 2020 with the use of side airbags. A total of 13,022 lives could have been saved. The functional airbags were present in the vehicles involved in frontal and side crashes.

Sir, I want to explain properly that as far as this BHARAT NCAP is concerned, we are going to start it. We are in the process and we have already notified it. The structural safety, the stiffness of the structure of the vehicle, safety of adult

occupants, crash test, safety of child occupants, safety of the child placed in a child seat, assessment of car for pedestrian-friendly design, bonnet and bumper design, provision of active and passive safety assist technologies, six airbags, three-point seat belts, seat belt alert, electronic stability control, anti-lock braking system, Sir, by all these things, we want to protect the lives of the people, and that is the reason that we are now going to start the rating system in India which is going to improve qualitatively the automobile sector of the country. At the same time, it will be more useful to make more export from the country, create more employment potential and a growth for the country.

उपसभाध्यक्ष (डा. सस्मित पात्रा): माननीय कामाख्या प्रसाद तासा जी, you have asked for a supplementary. Okay, you are not asking. माननीय श्रीमती रूपा गांगुली ।

SHRIMATI ROOPA GANGULY: Thank you, hon. Vice-Chairman, Sir, for allowing me to ask a supplementary question. सर, मुझे 'BH Series' के बारे में और अधिक जानकारी लेनी है, यह Series मुझे बहुत interesting लगी है। इसके लिए मैं खुद भी बहुत सारी websites पर गई और उनमें login करने की कोशिश की। हालांकि नई गाड़ियों का registration 2021 के बाद से शुरू हो चुका है, लेकिन मैं जानना चाहती हूं कि पुरानी गाड़ियों के बारे में हम लोगों ने क्या सोचा है? जो दो या तीन साल पुरानी गाड़ियां हैं, जिनके इंजन अच्छे हैं, तो हम उन पुरानी गाड़ियों को 'Bharat Series' में किस तरह से register कर सकते हैं? हालांकि गाड़ी नई है, लेकिन उसमें वे सब facilities नहीं मिल रही हैं, जो 'BH Series' में हैं, तो क्या इसके लिए नई गाड़ी ही खरीदनी होगी? वैसे दो साल पहले खरीदी गई गाड़ी भी नई ही है।

SHRI NITIN JAIRAM GADKARI: Sir, it is very difficult. एक समय तक heroine का रोल करने के बाद, जब character actress का रोल मिलना शुरू हो जाता है, तो फिर उसको वापस heroine बनाना मुश्किल हो जाता है।...(व्यवधान)... Sir, it is very difficult. These are rules and regulations only for the new vehicles. For the old vehicles, it is very difficult mechanically to make them competent. ...(Interruptions)... सर, heroes में भी यही होता है, एक बार hero का रोल करने के बाद जब character actor का role मिल जाता है, उसके बाद फिर दोबारा हीरो का रोल नहीं मिलता है।...(व्यवधान)...

SHRI G.K. VASAN: Sir, nowadays, electrical cars and electrical scooters are encouraged because of pollution. People are interested to buy it but, sometimes, the safety concern is very important. Nowadays, we see lot of news in the papers that electrical cars and scooters burn suddenly, and one or two deaths have also taken place. So, to give confidence to the public to buy electrical cars and electrical scooters, the manufacturers should be doubly-triply careful. The Government should

take necessary steps for this to give confidence to the people to buy electrical vehicles.

SHRI NITIN JAIRAM GADKARI: Hon. Vice-Chairman, Sir, actually, for the new electric two-wheelers, electric three-wheelers, electric cars, we have already taken a decision about the quality where we are very much punctual about how we can maintain the safety of the people. There is star rating already in place and the electric vehicles manufacturers are supposed to manufacture vehicles as per standards. They are supposed to manufacture vehicles keeping in mind the international standards being followed all over the world, whether they manufacture electric, petrol, diesel, green hydrogen or any other fuel-run vehicle. The safety standards are already fixed.

Sir, the comment that I made while replying to the last question was not against anybody. It may be taken in a lighter vein.

THE VICE-CHAIRMAN (DR. SASMIT PATRA) : Q.No.289.

Social security pension to senior citizens

*289. SHRI JOHN BRITTAS: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government is paying social security pension to eligible senior citizens who are deprived of any other kind of Central/State pensions;
- (b) if so, the details of the amount and the terms and conditions for payment of the same;
- (c) if not, the reasons therefor;
- (d) whether Government is proposing to increase the present amount;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI): (a) to (f) A statement is laid on the Table of the House.

Statement

(a) to (c) Under the National Social Assistance Programme (NSAP), monthly pension at the rate of Rs.200/- per month to old age persons in the age group of 60 to 79 years belonging to Below Poverty Line (BPL) households is being paid.

The amount of pension is increased to Rs. 500/- per month in respect of these beneficiaries on reaching the age of 80 years and above.

(d) to (f) There is no proposal to increase the pension amount under NSAP. The States/UTs are, however, encouraged to provide top-ups over and above the central assistance under the NSAP. Presently, these amounts range from Rs.50 to Rs. 2,500 per month per beneficiary under Old Age Pension.

SHRI JOHN BRITTAS: Sir, I am disappointed with the answer given. As we can see from the answer, under the National Social Assistance Programme (NSAP), hardly Rs. 200 monthly pension is being given to hapless people in the Below Poverty Line category.

Sir, all of us would become old and ill. Sir, you look so young now, but one day you would also become aged. The maturity of any society is assessed by the benevolence we show to the old.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Question, please.

SHRI JOHN BRITTAS: Sir, the Rs. 200 pension that has been fixed for the Below Poverty Line category was fixed long back, almost ten years back. Considering the stagnant position of this pension and inflation, will the Government yield to the demand for increasing this meagre pension?

साध्वी निरंजन ज्योति : महोदय, यह प्रश्न वृद्धजनों, विधवाओं और दिव्यांगजनों से संबंधित है। माननीय सदस्य ने कहा कि गरीबी की रेखा से नीचे के बुजुर्गों को दो सौ रुपये प्रतिमाह दिये जा रहे हैं, लेकिन जब मैं पूरे देश का डेटा देखती हूँ, तो उसके अनुसार वृद्ध महिलाओं, विधवा महिलाओं और दिव्यांगजनों को तीन सौ रुपये दिये जाते हैं और वृद्धजनों को दो सौ रुपये दिये जाते हैं। यह एक सतत् प्रक्रिया है, लेकिन मुझे इस बात की खुशी है कि जो राज्य इसमें बढ़ोतरी चाहते हैं, वे बढ़ोतरी करके दे रहे हैं। कई राज्य ऐसे हैं, जहाँ दो हजार से अधिक रुपये दिये जा रहे हैं और कई राज्य ऐसे हैं, जो 1500 रुपये दे रहे हैं। राज्य यदि चाहें तो वे इस धनराशि को बढ़ा सकते हैं।

महोदय, 2011 की जनगणना के अनुसार यह जो पैसा दिया जा रहा है, उसके साथ-साथ इसमें और भी पैसा ऐड हुआ है। मुझे यह बताते हुए खुशी हो रही है कि 2011 की जनगणना के अनुसार जो गरीबी की रेखा से नीचे के लोग हैं, उन्हें मुफ्त में राशन दिया जा रहा है, उन्हें आवास दिये जा रहे हैं और उन्हें गैस सिलेंडर्स भी दिये जा रहे हैं, उन गरीब परिवारों को सशक्त बनाने के लिए सरकार काम कर रही है।

SHRI JOHN BRITTAS: Sir, the Minister is trying to say that it is the responsibility of the States. Are they trying to add to the burden of the States without increasing the resources of the States? My second supplementary is: Will the Government relax the conditions attached to this pension scheme? Now, only those people who are Below the Poverty Line are being considered. The second thing is...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One question.

SHRI JOHN BRITTAS: Part (b) of my question is, tell us about the number of people who have availed this pension and the yearly allocation made for the same.

ग्रामीण विकास मंत्री; तथा पंचायती राज मंत्री (श्री गिरिराज सिंह): उपसभाध्यक्ष महोदय, माननीय सदस्य ने जो विषय रखा है, यह बड़ा गम्भीर विषय है। भारत सरकार ने इसके लिए एक third party evaluation कराया। उन्होंने कुछ सिफारिशें दी हैं, जो मैंने राज्यों के पास भेजी हैं। जैसे कि लाभार्थियों की पहचान सामाजिक, आर्थिक जाति गणना, 2011 (Socio Economic Caste Census) के आधार पर की जाए जो हम अभी तक बीपीएल से करते हैं। वित्त पोषण की पद्धति शत-प्रतिशत केन्द्रीय पोषण से बदलकर केन्द्र और राज्य द्वारा 60:40 के अनुपात में वित्त पोषण किया जाए, इसमें पूर्वोत्तर का 90:10 का अनुपात है।

मैं आपके माध्यम से सदन के समक्ष यही रखना चाहता हूँ कि हमने फरवरी में राज्यों को यह भेजा है और इस पर कुछ राज्यों की टिप्पणियाँ आई हैं। जब राज्यों के साथ मिलकर बातचीत, वार्ता होगी, तो निश्चित रूप से हम कुछ नई सीमाओं को तय कर पायेंगे, मैं यही सदन को बताना चाहता हूँ।

श्री विशम्भर प्रसाद निषाद : माननीय उपसभाध्यक्ष महोदय, हम लोगों ने देखा है कि जो वरिष्ठ नागरिक हैं, जो नागरिक 60 साल से ऊपर के हो जाते हैं, चाहे वे जिस वर्ग के हों, बुढ़ापे में उनकी संतान भी उनका साथ छोड़ देती है, चाहे वे किसान हों या अन्य लोग हों। मैं माननीय मंत्री जी से यह जानना चाहूँगा कि जब चुनाव आते हैं, तो उनके वोट के लिए उनको तमाम तरह से पैसा दिया जाता है और जो वोटर्स हैं, जो वोट देते हैं, politicians को...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप क्वेश्चन पूछिए। ...(व्यवधान)...

श्री विशम्भर प्रसाद निषाद : महोदय, मेरा सवाल यह है कि गरीबी रेखा से नीचे जीवनयापन करने वाले जो वोटर्स हैं, क्या ऐसे सभी वोटर्स को पेंशन में 500 रुपये से बढ़ा कर 1,500 रुपये दिये जाएँगे?

साध्वी निरंजन ज्योति : माननीय उपसभाध्यक्ष महोदय, मुझे लगता है कि क्वेश्चन को चुनाव से जोड़ना उचित नहीं है, क्योंकि हमारा मुख्य विषय तो गरीबी रेखा के नीचे जीने वाले वृद्धों के लिए चल रहा है। यह बात सही है कि जिन राज्यों में चुनाव होता है, वे राज्य इसे अपने स्तर से समझते हैं और उसमें add भी करते हैं।

SHRIMATI PRIYANKA CHATURVEDI: Thank you, Sir, for giving me this opportunity. आपके माध्यम से मेरा बस यही सवाल है on high cost of living, high inflation rates. Senior citizens, जो कि retire हो गये हैं, उनके लिए savings पर जो interest rates हैं, वे भी कम होते जा रहे हैं। क्या केन्द्र सरकार इस पर किसी तरीके के steps लेगी, जिससे आने वाले समय में - हमें जो बार-बार जवाब दे दिया जाता है, जैसे मैंने बजट के समय में भी request की थी, जवाब यह दे दिया जाता है कि बैंक लोन भी तो कम interest rate पर उपलब्ध हो रहा है। उस उम्र में senior citizens के पास और कोई उपाय नहीं है कि वे जाकर लोन लें। Can there be some measures that are introduced to be able to make their lives a little easier considering the high inflation cost and low interest rate on savings?

साध्वी निरंजन ज्योति : माननीय उपसभाध्यक्ष महोदय, हमारी एक बहन ने इस विषय पर क्वेश्चन पूछा है। Retire होने वालों को तो already pension मिलती है, चाहे वे राज्यों के कर्मचारी हों या केन्द्र के कर्मचारी हों। यह शुद्ध रूप से उन लोगों के लिए है, जो 2001 की जनगणना के अनुसार हैं, वह राज्यों को सूचित कर दिया गया है।

श्री महेश पोद्दार : उपसभाध्यक्ष महोदय, हमारी मंत्री महोदया बहुत सहृदय हैं और बड़े दिल वाली हैं, यह इनके बहुत से वक्तव्यों से लगता है। महोदय, पहले तो यह योजना सिर्फ उन लोगों के लिए है, जो below poverty line के हैं। दूसरा, इसमें भी उम्र का भेदभाव है कि 79 वर्ष तक वालों के लिए 200 रुपये और उससे ऊपर वालों के लिए 500 रुपये है। मैं माननीय मंत्री जी से आग्रह करता हूँ कि उन गरीबों के लिए, गरीब वृद्धों के लिए, कम से कम इसमें उम्र की सीमा तो खत्म कर दीजिए, वे चाहे जितना देना चाहें, एक समान रूप से सारे वृद्धों को, सारे गरीबों को देंगे, क्योंकि मोदी सरकार भी इस मामले में बहुत सहृदय है।

श्री गिरिराज सिंह: माननीय उपसभाध्यक्ष महोदय, मैंने पहले ही सदन को कहा कि यह federal structure की सरकार है। हमने राज्यों से माँगा है और राज्यों के साथ मिल कर जब कोई एक नयी स्थिति बनेगी, तो माननीय सदस्य ने जो बात रखी है, वह विषय भी उसमें आयेगा। सारे विषयों को समाहित करते हुए, राज्यों के साथ मिल कर ही हमें यह करना होगा, चाहे वह प्रियंका जी का विषय हो या इनका विषय हो।

Admission through Union Minister's discretionary quota in KVs

*290. SHRI SUSHIL KUMAR MODI: Will the Minister of EDUCATION be pleased to state:

(a) the number of admissions recommended through Union Minister's discretionary quota in Kendriya Vidyalayas (KVs), year-wise, during the last three years;

(b) whether Union Minister's admissions quota for KVs follows reservation policy for SC, ST, OBC and EWS;

(c) if so, the number of admissions recommended under each reservation category over last three years;

(d) if not, the number of admissions which went to reserved categories even if Minister's quota was not exercised as per reservation policy;

(e) whether Member of Parliament (MP) quota follows reservation policy, if not, reasons therefor; and

(f) the details of admissions across reservation categories under MP quota?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRIMATI ANNPURNA DEVI): (a) to (f) A statement is laid on the Table of the House.

Statement

(a) to (d) The admissions recommended under the Hon'ble Union Minister's discretionary quota in Kendriya Vidyalayas (KVs) are at the discretion of the Hon'ble Minister of Education. The number of admissions recommended and admissions made under the Hon'ble Union Minister's discretionary quota in KVs during the last three years and number of students admitted in KVs from the reserved categories are as under:-

Sl. No.	Years	No. of admissions recommended under the Minister's discretionary quota	No. of admissions under the Minister's discretionary quota	Categories			
				SC	ST	OBC	EWS
1.	2019-2020	12372	9411	955	135	1946	128
2.	2020-2021	16752	12295	1105	157	2911	190
3.	2021-2022	-Nil-					

No admission under Minister's discretionary quota has taken place in the academic year 2021-22. Every organization keeps revisiting its procedures and policies in order to bring qualitative changes in the system. The National Educational Policy 2020 mandates reconfiguration of existing academic and administrative practices. This includes maintaining a healthy pupil-teacher ratio (PTR) at the foundational level to achieve desired learning outcomes.

(e) and (f) The admissions recommended under the "New Scheme of Special Dispensation Admission for Members of Parliament for recommending names for admission in KVs" in KVs by the Hon'ble Members of Parliament are at the discretion of the respective Hon'ble Member. Hon'ble Members of Parliament have been provided with the discretionary quota of 10 admissions in the KVs of their constituency / State / Union Territory (as the case may be) each year. During the year 2021-22, 7301 students including SC-609, ST-212, OBC-1811 and EWS — 55 have been admitted in KVs under this scheme.

श्री सुशील कुमार मोदी : उपसभाध्यक्ष महोदय, मैं माननीय मंत्री जी से यह आग्रह करूँगा कि there is a 17-seat quota, that is, sponsoring-authority quota in each and every Kendriya Vidyalaya, which is being used by the District Collector. यह जो 17 का कोटा प्रत्येक विद्यालय में है, हरेक विद्यालय में है, 5 in each section of class 1, 10 for class 2-9 और 2 discretionary quota है। That comes about 22,000, जिसमें न तो कोई merit है और न ही कोई reservation है। मैं माननीया मंत्री जी से यह आग्रह करना चाहूँगा कि जो 22,000 sponsoring authority का quota है, क्या सरकार इसको समाप्त करने का विचार करती है?

श्रीमती अन्नपूर्णा देवी : उपसभाध्यक्ष महोदय, माननीय विद्वान सदस्य, आदरणीय श्री सुशील कुमार मोदी जी ने जो चिन्ता जाहिर की है, निश्चित रूप से समय-समय पर केन्द्रीय विद्यालयों में नामांकन से सम्बन्धित यह चर्चा राज्य सभा में भी और लोक सभा में भी उठती रही है। अभी आपने देखा होगा कि पिछले दिनों लोक सभा में भी इस पर चर्चा हुई है। आदरणीय अध्यक्ष जी ने चेयर से नियमन दिया है कि सभी दलों के नेताओं के साथ इस पर विस्तृत चर्चा होगी और उसके बाद निर्णय लिया जाएगा। मैं आज इस सदन के माध्यम से माननीय सदस्य जी से कहना चाहती हूँ कि ये लगभग सभी की चिन्ता है इसलिए विभाग ने यह तय किया है कि आप सभी के साथ चर्चा करने के बाद जैसा आप सभी का निर्णय होगा, उस पर विभाग गंभीरता से विचार करेगा।

श्री सुशील कुमार मोदी : माननीय उपसभाध्यक्ष महोदय, मैंने sponsoring authority quota का जिक्र किया था। This is not M.P. quota. This is sponsoring authority quota, which is different from M.P. quota. Now, I come to my second supplementary. महोदय, मैं सबसे पहले तो शिक्षा मंत्री महोदय को धन्यवाद देना चाहूँगा कि उन्होंने अपना Ministerial

quota समाप्त कर दिया है। मैं माननीया मंत्री जी को यह सुझाव देना चाहूंगा कि M.P. quota को बढ़ाया जाना संभव नहीं है और यदि बढ़ा भी देंगे, तो भी लोगों की नाराजगी बनी ही रहेगी। क्या सरकार ने जिस प्रकार से मंत्री कोटा समाप्त कर दिया है, उसी प्रकार से M.P. quota को समाप्त करने का विचार रखती है?

उपसभाध्यक्ष (डा. सस्मित पात्रा): माननीय मंत्री जी, प्लीज़...(व्यवधान).. माननीय थंबीदुरई जी, प्लीज़। Hon. Minister, please start.... (*Interruptions*)...

श्रीमती अन्नपूर्णा देवी : माननीय उपसभाध्यक्ष महोदय, जैसा आदरणीय सदस्य ने कहा, चाहे किसी भी तरह का कोटा हो, मैंने पहले भी कहा कि इस पर लगातार चर्चा हो रही है क्योंकि इसमें आरक्षण नीति का पालन नहीं हो रहा है या अन्य विसंगतियां हैं। मैं फिर से यह कहना चाहूंगी कि सभी का जो भी निर्णय होगा, उस पर विभाग गंभीरतापूर्वक विचार करेगा।

SHRI P. WILSON: Sir, there are complaints that the standard of education in Kendriya Vidyalayas has gone down considerably because the Government is employing teachers on contract basis. Will the Government fill the vacancies with regular recruitment?

श्रीमती अन्नपूर्णा देवी : माननीय उपसभाध्यक्ष महोदय, शिक्षा जैसे महत्वपूर्ण विषय पर आदरणीय प्रधान मंत्री जी काफी चिन्तित हैं। उन्होंने नियुक्ति के संबंध में पूछा तो नियुक्ति एक सतत प्रक्रिया है। जैसे-जैसे आवश्यकता होती है, विभाग उस पर विचार करके नियुक्तियां करता है। निश्चित रूप से शिक्षा जैसे महत्वपूर्ण विषय पर आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी भी काफी गंभीर हैं। शिक्षा विभाग द्वारा शिक्षा व्यवस्था को और बेहतर कैसे किया जा सके, इस पर लगातार कार्य किया जा रहा है। निश्चित रूप से आप सभी के सुझाव से हम और बेहतर करने का प्रयास भी कर रहे हैं।

SHRI P. WILSON: Give us the time-limit.

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय श्री संजय सिंह जी।

श्री संजय सिंह : महोदय, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि आदरणीय सदस्य श्री सुशील कुमार मोदी जी के प्रश्न के उत्तर में उन्होंने कहा है। सर, मेरा microphone नहीं चल रहा है।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : Microphone नहीं चल रहा है, कृपया आप स्विच ऑन कर लीजिए। देखिए, चालू हो गया।

श्री संजय सिंह : महोदय, मैं ज्यादा तेज बोलता हूँ, तब भी इन लोगों को प्रॉब्लम होती है और माइक चालू कराता हूँ, तब भी प्रॉब्लम होती है। महोदय, मैं माननीय मंत्री जी से कहना चाहता हूँ कि केन्द्रीय विद्यालयों के प्रति लोगों में एक भरोसा और आकर्षण है। मैं सबसे पहले इसके लिए आपको बधाई देना चाहता हूँ। महोदय, देश के सभी लोग यह चाहते हैं कि उनके बच्चों को अच्छी शिक्षा मिले और केन्द्रीय विद्यालयों में अच्छी शिक्षा मिलती है, इस कारण चाहे गरीब आदमी हो या आम आदमी हो, वह यह चाहता है कि उसके बच्चे का केन्द्रीय विद्यालय में दाखिला हो जाए। महोदय, मैं आपके माध्यम से सरकार से पूछना चाहता हूँ कि क्या सरकार देश में केन्द्रीय विद्यालयों की संख्या बढ़ाने पर विचार कर रही है? यदि आप इनकी संख्या बढ़ा रहे हैं, तो उसमें जो सांसदों का कोटा है, उसे भी बढ़ाइये अन्यथा 10 के कोटे में हम लोगों को सिर्फ नाराज़गी के अलावा और कुछ नहीं मिलता है।

श्रीमती अन्नपूर्णा देवी: उपसभाध्यक्ष महोदय, माननीय सदस्य ने केन्द्रीय विद्यालय खोलने के बारे में कहा है। इस संबंध में मैं बताना चाहती हूँ कि केन्द्रीय विद्यालय खोलने के संबंध में राज्य से प्रस्ताव आते हैं। इसके लिए एक पद्धति है, उसके माध्यम से प्रस्ताव कमेटी में जाता है और कमेटी उस पर विचार करती है। उसके बाद हम केन्द्रीय विद्यालय खोलने का निर्णय करते हैं।

जहाँ तक कोटा बढ़ाने या समाप्त करने की बात है, इस संबंध में पहले भी बात हुई है, इसलिए हम फिर से यही कहेंगे कि सरकार और विभाग इस पर गंभीरतापूर्वक विचार कर रहे हैं।

श्री विवेक ठाकुर : उपसभाध्यक्ष महोदय, मैं स्पष्ट करना चाहता हूँ कि कुछ दिनों से केन्द्रीय विद्यालय के कोटे के संबंध में तरह-तरह के मत चल रहे हैं। यह बात स्पष्ट है कि व्याप्त रूप से सभी सांसद इस 10 के चक्कर में दबाव में हैं।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, कृपया आप अपना सवाल पूछें।

श्री विवेक ठाकुर : उपसभाध्यक्ष महोदय, मेरे कहने का मतलब यह है कि New Education Policy की भी बात हो रही है। 130 करोड़ की आबादी में 14,35,562 बच्चे केन्द्रीय विद्यालयों में पढ़ते हैं और 44,816 कर्मचारी हैं। अगर आप अनुपात देखें, तो 32 छात्रों पर एक कर्मचारी होता है। Pupil-teacher ratio की भी बात हो रही है, लेकिन हम abruptly end करके वह टारगेट achieve नहीं कर सकते हैं और यहाँ पर कोई जी.डी. गोयनका या दिल्ली पब्लिक स्कूल में पढ़ने वाले या पढ़ाने वाले माँ-बाप नहीं आते हैं।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, कृपया आप अपना सवाल पूछें।

श्री विवेक ठाकुर : उपसभाध्यक्ष महोदय, मैं दो उदाहरण देता हूँ। हमारे यहाँ पेड़ के नीचे दाढ़ी बनाने वाला जो है, मैं उसकी जाति भी नहीं पूछ सकता हूँ, वह गरीब है, इतना जानता हूँ कि उसकी बच्ची पढ़ी और बेंगलुरु गई।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, आपका सवाल क्या है?

श्री विवेक ठाकुर : उपसभाध्यक्ष महोदय, मेरा प्रश्न यह है कि डीएम और कमिश्नर के जो discretionary quota हैं, क्या उनको divert करके public representatives के quota को बढ़ाया जा सकता है? दूसरी बात यह है...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : एक ही सवाल।

श्री विवेक ठाकुर : उपसभाध्यक्ष महोदय, लास्ट इयर मिनिस्ट्री का कोटा nil हुआ, suspend हुआ, वह abolish हुआ या नहीं हुआ, यह भी अभी स्पष्ट नहीं है। उसके पहले 12,295 admissions हुए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I will have to move on. इतना लंबा सवाल नहीं ले सकते। Please ask only one question.

SHRI VIVEK THAKUR: No, Sir. What I am saying is that if you divide it amongst all the Members of Parliament of Lok Sabha and Rajya Sabha, still it is an enhancement of 15, and, that is the need of the hour.

श्रीमती अन्नपूर्णा देवी : उपसभाध्यक्ष महोदय, आदरणीय प्रधान मंत्री जी के दूरदर्शी नेतृत्व और कुशल मार्गदर्शन में हमारी सरकार शिक्षा के सार्वभौमिक पहुँच के साथ-साथ सभी के लिए समावेशी और समान गुणवत्तायुक्त शिक्षा सुनिश्चित करने के लिए प्रतिबद्ध है। मैं माननीय सदस्य से फिर से यह कहना चाहूँगी कि जिस कोटा की चिंता सभी माननीय सदस्य कर रहे हैं, विभाग सभी तरह के कोटे पर गंभीरतापूर्वक विचार कर रहा है। अभी सभी सम्मानित विद्वान, सभी माननीय सदस्यों ने तथा लोक सभा के माननीय अध्यक्ष जी के नेतृत्व में उन्होंने भी कहा है, हम सभी की राय लेंगे और उन पर विचार-विमर्श करने के उपरांत विभाग इस पर निर्णय लेगा.... (Interruptions)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : प्रश्न संख्या 291 ...(व्यवधान)....

Child marriages in the country

*291. DR. VIKAS MAHATME: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details regarding the prevalence of child marriages in the country;

(b) whether Government has any proposal of considering the issue of child marriage under the Protection of Children from Sexual Offences (POCSO) Act, if so, details thereof and if not, the reasons therefor;

(c) whether Government has conducted any survey to determine the prevalence of child marriages in the preceding three years, if so, the details thereof; and

(d) whether any guidelines or directions have been issued to tackle the issue of rise of child marriages during the pandemic, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) The National Crime Records Bureau (NCRB) compiles and publishes data on the number of cases of child marriage registered under the “Prohibition of Child Marriage Act (PCMA), 2006” in its publication “Crime in India”, which is available upto the year 2020. The year-wise and State-wise details of number of cases reported in the country in the last five years under the “Prohibition of Child Marriage Act (PCMA), 2006” is at **Annexure**.

(b) The Protection of Children from Sexual Offences (POCSO) Act, 2012 defines 'child' as a person below the age of eighteen years and provides for protection of children from offences of sexual assault, sexual harassment etc. for safeguarding the interest and well being of children. The provisions of POCSO Act are in addition to and not in derogation of provisions of any other law for the time being in force and in case of any inconsistency, the provisions of this Act shall have overriding effect on the provisions of any such law to the extent of inconsistency.

(c) The Ministry of Women and Child Development has not conducted any such survey. However, as per NCRB data, the cases of child marriages registered during the year 2016, 2017, 2018, 2019 and 2020 are 326, 395, 501, 523 and 785 respectively. The reason behind practice of Child Marriage in India may be the prevailing social customs, tradition, illiteracy, poverty, low status of women in society and lack of awareness.

(d) The Government has enacted the ‘Prohibition of Child Marriage Act (PCMA), 2006’. Section 16 of PCMA authorises the State Government to appoint for the whole State, or such part thereof as may be specified, an officer or officers to be known as the Child Marriage Prohibition Officers having jurisdiction over the area or areas specified in the notification. These authorities are functionaries under the State Governments and awareness programmes and sensitization workshops under PCMA are conducted by them. As such, the data regarding the number of awareness campaign undertaken under PCMA are maintained by the respective State Governments.

In addition, the Central Government also undertakes awareness drives, media campaigns and outreach programmes and issues advisories to the States/ UTs from time to time to highlight evil effects of this practice. Further, the Ministry of Women and Child Development implements the schemes of ‘Beti Bachao Beti Padhao (BBBP)’, wherein creation of awareness amongst women on matters pertaining to gender equality and harmful effects of child marriage is an important focus area. The National Commission for Protection of Child Rights (NCPCR) also undertakes awareness programmes and consultations with stakeholders from time to time in this regard.

The National Commission for Protection of Child Rights undertakes various activities and programmes from time to time with concerned stakeholders/organizations to prevent child marriages. The commission on Collaboration with Young Lives Organisation organised a one day state programme on Child Marriage, Adolescent pregnancy and POCSO Act in Jaipur on 11th October 2019 in which many eminent personalities shared their views on importance of awareness generation and situation of child marriage with the representatives of CWC, Police, women and child development department and civil society organizations. Further, the commission observing the Akshay Tiritiya for mass child marriage in various States, requested all States/UTs to issue directions to all concerned authorities including Sarpanchs, Civil Society Organizations to take proactive steps and preventive measures to stop child marriages on the occasion of Akshay Tiritiya.

In addition, the Commission organised 55 Camps in aspirational districts of various State/ UTs during 2019-20. With this pro-active effort of taking all the stakeholders on board at district level, the Commission pointed out a number of issues related to child rights including child marriage before the district authorities, concerned officials and SCPCRs. The Commission also heard a number of grievances during its camps in the districts. Visits, Inspection and interaction with

children as well as community were also done to understand their concerns. Further, the commission took 35 online meetings with all State/ UTs during October– November 2020. To fulfill the purpose a number of issues/ indicators were shortlisted to take up during the meetings with State authorities. A detailed exercise was carried out to identify indicators based on various child-related legislations. The indicators were on programmes and provisions provided under the key children related legislations, including on the issue of child marriages.

Annexure

Sl. No.	State/UT	Child marriage reported during 2016	Child marriage reported during 2017	Child marriage reported during 2018	Child marriage reported during 2019	Child marriage reported during 2020
1	Andhra Pradesh	19	15	14	4	32
2	Arunachal Pradesh	0	0	0	0	0
3	Assam	23	58	88	115	138
4	Bihar	0	17	35	8	5
5	Chhattisgarh	8	1	2	0	1
6	Goa	0	0	0	0	0
7	Gujarat	12	6	8	20	15
8	Haryana	14	18	21	20	33
9	Himachal Pradesh	0	5	9	4	5
10	Jharkhand	4	1	7	3	3
11	Karnataka	51	65	73	111	184
12	Kerala	8	15	18	7	8
13	Madhya Pradesh	9	5	3	4	5
14	Maharashtra	16	20	13	20	50
15	Manipur	0	0	0	0	0
16	Meghalaya	0	0	0	0	0
17	Mizoram	0	0	0	0	0
18	Nagaland	0	0	0	0	0

19	Odisha	15	17	22	22	24
20	Punjab	8	8	6	6	13
21	Rajasthan	12	6	11	19	3
22	Sikkim	0	0	0	0	0
23	Tamil Nadu	55	55	67	46	77
24	Telangana	19	25	24	35	60
25	Tripura	1	1	1	0	4
26	Uttar Pradesh	3	4	4	4	12
27	Uttarakhand	1	1	2	2	9
28	West Bengal	41	49	70	68	98
	TOTAL STATE(S)	319	392	498	518	779
29	A&N Islands	1	0	0	0	0
30	Chandigarh	0	2	2	1	1
31	D&N Haveli and Daman & Diu+	0	0	0	1	0
32	Delhi	1	1	1	2	4
33	Jammu & Kashmir*	0	0	0	1	1
34	Ladakh	-	-	-	-	0
35	Lakshadweep	0	0	0	0	0
36	Puducherry	5	0	0	0	0
	TOTAL UT(S)	7	3	3	5	6
	TOTAL (ALL INDIA)	326	395	501	523	785

डा. विकास महात्मे : महोदय, मैं सर्वप्रथम माननीय मंत्री महोदया जी का अभिनंदन करना चाहूँगा, क्योंकि पॉक्सो की वजह से sexual offences with children में काफी गिरावट आई है। जवाब में child marriages के संबंध में जो ब्यौरा दिया गया है, उससे यह पता चल रहा है कि वह बढ़ रहा है, इसलिए मैं यह जानना चाहता हूँ कि क्या child marriage पॉक्सो के अंतर्गत आएगा? इसके साथ ही मैं यह भी जानना चाहता हूँ कि पॉक्सो के अंतर्गत child marriage से संबंधित कितने केस दर्ज हुए हैं?

डा. मुंजापारा महेन्द्रभाई: माननीय उपसभाध्यक्ष महोदय, सबसे पहले तो child marriage सामाजिक दृष्टि से दुर्भाग्यपूर्ण है। माननीय संसद सदस्य भी एक डॉक्टर हैं। Child marriage से

सामाजिक adjustment में दिक्कत आएगी, क्योंकि इससे early pregnancy होगी और छोटी उम्र में बच्चों का पालन-पोषण करना पड़ेगा। इसका बच्ची पर बहुत बुरा प्रभाव पड़ेगा। अभी जो सर्वे हुआ है, उसमें रेट थोड़ा बढ़ा है, लेकिन इसके पीछे सामाजिक सोशल कस्टम्स हैं, traditions हैं, illiteracy है, poverty है और बाकी अनेक फैक्टर्स हैं। अभी जो कोविड pandemic गया है, शायद उसकी वजह से भी चाइल्ड मैरिज रिपोर्टिंग कम हुई होगी, क्योंकि चाइल्ड मैरिज रिपोर्टिंग में basically आस-पास के पड़ोसियों के द्वारा या जो लड़की है, उसके दोस्तों या parents के द्वारा Child Marriage Prohibition Officer को inform किया जाता है। मुझे लगता है कि शायद इस वजह से या लॉकडाउन की वजह से यह inform नहीं किया गया, इसलिए मामले थोड़े ज्यादा आए हैं।

डा. विकास महात्मे : इसमें चाइल्ड मैरिज के संबंध में State-wise statistics दिए गए हैं। यह हम सब को पता है कि स्टेट्स जो statistics देती हैं, यहाँ पर भी वही रिपोर्ट दी जाती है, लेकिन बाकी सर्वेज के हिसाब से इसकी संख्या करीब 24 परसेंट है और इसमें स्टेट्स के जो नंबर्स हैं, वे बहुत कम हैं। इन्होंने कर्णाटक में 184 marriages बताई हैं, जो सबसे ज्यादा हैं, जबकि हमें पता है कि वैस्ट बंगाल और राजस्थान में इसकी संख्या ज्यादा है, लेकिन उनके संबंध में बहुत ही कम संख्या लिखी है। मुझे लगता है कि इसकी संख्या appropriate आने से हम सही पॉलिसी बना पाएंगे और strategy अपना पाएंगे, तो इस नंबर को सही करने के लिए सरकार क्या कर रही है और क्या सोच रही है?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): Sir, the hon. Member highlights a very, very major concern with regard to reportage. As the Minister of State has enunciated, the challenge is that the social factors that encompass the issue of child marriage are such complex because the reporting has to be done against the parent of the child or those who solemnize the wedding or, for that matter, against those who attend such a wedding. Hence, there is familial pressure to ensure that such reportage is under-stated. However, Sir, the Ministry of Women and Child Development, in collaboration with the Ministry of Home Affairs, has been cognizant of this challenge and reaches out to every State Government to ensure that not only are such cases reported which finds a reflection in the NCRB but also such marriages are prohibited. And that is why, along with the Government, even Commissions like the National Commission for Protection of Child Rights, undertakes many an awareness campaign, particularly in high-burdened districts, especially aspirational districts, so that this challenge can be met in collaboration with the society.

DR. AMEE YAJNIK: Sir, I would like to ask the hon. Minister what considerations have gone into giving this data because the National Family Health Survey-5 has

given a data different from the one which she has given, which the reply is showing. In Gujarat, 31 per cent of girls get married below 21 years. The data also shows that one in every five girls gets married below 18. If this is the situation of child marriage, whether you have factored in two things, that it is because of the drop-out rate in education and we have failed to give education and, secondly, because she is unable to get safety and security to get education till the age of 21. So, are these the two factors which are increasing child marriages? I would like to have a positive input on this because that is the only way this menace can be curbed.

SHRIMATI SMRITI ZUBIN IRANI: Sir, I would like to thank the hon. Member for having a constructive disposition with regard to this challenge. Yes, there is the anomaly that you so proscribed in your question needs to be challenged from two facets - one, that the data which has been proscribed in the answer given emanates from the NCRB data. However, what you enunciate is the National Family Health Survey which you have articulated and your concerns thereunder. It is, yes, a manifestation of certain concerns which find reflection in the NFHS where we have found that amongst the girls between the age of 20 to 24, 23.3 per cent such girls have been married before the age of 18. It is, yes, a fact that the NFHS-5 has pronounced now to the country that over 7 per cent girls between the age of 15 to 19 have the given birth already or are currently pregnant during the duration of this survey. It is, yes, a fact that 10 per cent risk of such girls dying at child birth or during pregnancy exist. Yes, it is a fact that 51 per cent girls who are uneducated will be married off as a child. But what I have articulated, Sir, through you, to the hon. Member is this. Given the familial pressure to ensure that there is no reportage, we have ensured that there is constructive dialogue through the district administration and the State administration, particularly amongst communities and particularly during the seasonality of such crime being committed. For instance, we know that a particular event takes place during *Akshaya Tritiya* when there is an elaborate attempt to make sure that child marriages are solemnized, and that is why on such particular occasions we have through the commission..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Minister, please be brief.

SHRIMATI SMRITI ZUBIN IRANI: And the Government ensured that there is awareness done and reportage is done. But I would like to tell the hon. Member that these issues have been duly considered when the amendment to the Bill of Child Marriage was produced before the Parliament.

SHRI BINOY VISWAM: In part (b) of the answer, the hon. Minister informs the House, "...in case of any inconsistency, the provisions of this Act shall have overriding effect.." Thank you. Exception to Section 375 of the IPC is inconsistent with the question of POCSO Act. In that case, I can tell you that it sometimes even promotes marital rape. So, will you take steps to overcome these intricacies or the difficulties in this?

SHRIMATI SMRITI ZUBIN IRANI: Sir, the hon. Member would like to incite and elicit a response on the issue of marital rape when we are talking about the concerted efforts made by society at large in collaboration with the Governments on the issue of child marriage. I have stated my position vehemently in front of the hon. Member in this very House on the said issue. And I think my position now rests.

DR. FAUZIA KHAN: Sir, when we actually go into a village and talk about child marriage, people tell us that keeping a girl doing nothing till the age of 18 or 21 or whatever, they wouldn't want to do that. They say that their daughter is not secure and that the girl herself wants to get married. I would like to know this from the hon. Minister. Dr. Amee Yajnik has also raised the point. How do we ensure that the girls are kept occupied in some productive work or skill development or education or something which occupies their mind till they reach the marriageable age?

SHRIMATI SMRITI ZUBIN IRANI: Sir, to say that the women in the country marry because they are unoccupied, I think, is an anomaly which needs to be corrected, and specifically young girls who choose marriage because they have nothing better to do. I hope the Member would retract that position. However, in terms of safety and security, I must here elicit a response from my Department which has successfully implemented the One Stop Crisis Centre Programme of the hon. Prime Minister. Over 704 such Crisis Centres are currently operational in the country across all these districts and additional 300 centres have been pronounced in the Union Budget recently. I must here highlight to the hon. Member that in collaboration with over 30 women helplines in the country, seven million women have been provided safety and security, especially when they have been victims of violence. The Government is committed to protect women, especially young girls, from violence or for that matter insecure means in society that they are confronted with.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Q.No.292. Shri Rewati Raman Singh.

Funds spent for advertisement of BBBP

†*292. SHRI REWATI RAMAN SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the quantum of funds spent by Government for the advertisement of 'Beti Bachao, Beti Padhao' (BBBP) scheme during the year 2021-22;

(b) whether it is a fact that more expenditure has been incurred on advertisement of 'Beti Bachao, Beti Padhao' scheme during the year 2021-22 as compared to 2020-21; and

(c) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI) : (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Beti Bachao Beti Padhao (BBBP) Scheme was launched on 22nd January 2015 with an aim to address declining Child Sex Ratio (CSR) and related issues of empowerment of girls and women over a life cycle continuum. The objectives of the scheme are to prevent gender biased sex selective elimination, to ensure survival and protection of the girl child and to ensure education and participation of the girl child. The key elements of the scheme includes nation-wide media advocacy campaign and multi-sectoral intervention.

The details of expenditure incurred on media advocacy campaign in F.Y. 2020-21 and F.Y 2021-22 are as under:

S. No.	Financial Year	Expenditure on Media advocacy campaign by the Ministry (Amount in Crores)
1	2020-21	6.02
2	2021-22	NIL

†Original notice of the question was received in Hindi.

Besides, as per the scheme guidelines, funds are released to districts identified for multi-sectoral interventions for extending community outreach, advocacy and generating awareness through various means, including media.

State Wise details of fund released for multi-sectoral Intervention is at **Annexure I**.

Annexure I

(Amount in Lakhs)

S. No.	Name of State /UT	Amount released in F.Y. 2020-21 for multi sectoral Intervention	Amount released in F.Y. 2021-22 for multi-sectoral Intervention (as on 25.03.2022)
1.	ANDAMAN AND NICOBAR ISLANDS	19.82	19.46
2.	ANDHRA PRADESH	137.49	54.69
3.	ARUNACHAL PRADESH	117.19	119.58
4.	ASSAM	41.89	47.15
5.	BIHAR	16.95	27.71
6.	CHANDIGARH	12.73	9.63
7.	CHHATTISGARH	48.81	50.66
8.	DELHI	34.40	0.00
9.	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	0.00	6.57
10.	GUJARAT	328.18	269.72
11.	GOA	0.00	0.00
12.	HARYANA	249.83	162.80
13.	HIMACHAL PRADESH	158.78	142.76
14.	JAMMU AND KASHMIR	335.73	104.05
15.	JHARKHAND	54.16	0.00
16.	KARNATAKA	99.71	107.66
17.	KERALA	17.14	11.08
18.	LADAKH	8.61	0.00
19.	LAKSHADWEEP	11.02	0.00
20.	MADHYA PRADESH	589.05	774.73
21.	MAHARASHTRA	255.80	81.15
22.	MANIPUR	369.17	90.00

23.	MEGHALAYA	40.27	24.89
24.	MIZORAM	50.00	60.00
25.	NAGALAND	271.57	192.61
26.	ODISHA	21.98	115.61
27.	PUDUCHERRY	9.82	0.00
28.	PUNJAB	467.10	355.19
29.	RAJASTHAN	378.21	566.01
30.	SIKKIM	25.00	27.20
31.	TAMIL NADU	253.42	244.83
32.	TELANGANA	128.47	81.80
33.	TRIPURA	20.94	0.00
34.	UTTAR PRADESH	577.95	1499.45
35.	UTTARAKHAND	203.74	290.50
	Total	5354.93	5537.49

श्री रेवती रमन सिंह : मान्यवर, बेटियों का जन्म, उनकी शिक्षा और उनकी सुरक्षा को सुनिश्चित करने के लिए सरकार द्वारा चलाई जा रही 'बेटी बचाओ, बेटी पढ़ाओ' योजना के विज्ञापन और उसके प्रचार-प्रसार में बेइंतहा व्यय होता है। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या इस योजना से समाज में कोई परिवर्तन आया है? इससे देश के लिंगानुपात में कोई बदलाव नज़र आता है या नहीं?

डा. मुंजापारा महेन्द्रभाई : माननीय उपसभाध्यक्ष महोदय, हमारे वरिष्ठ सांसद महोदय बहुत ही active हैं और Starred या Unstarred Question में हमेशा इनकी presence रहती है। इसके लिए पहले मैं इनका धन्यवाद करता हूँ। महोदय, हमने 'बेटी बचाओ, बेटी पढ़ाओ' के बारे में बहुत ही अच्छा काम किया है। हमारे देश की बेटियों का सेक्स रेश्यो बहुत कम हो रहा था, तो माननीय प्रधान मंत्री जी ने 22 जनवरी, 2015 को एक स्कीम लॉन्च की 'बेटी बचाओ, बेटी पढ़ाओ', जिससे यह हुआ है कि जो child sex ratio decline हो रहा है, वह कम हो और women and girls empowerment हो और sex selective elimination हो, बच्चियों का survival और protection बढ़े, जिस वजह से यह स्कीम लॉन्च की गई। इस स्कीम के लॉन्च होने के बाद बच्चियों की जन्म दर में 19 परसेंट की बढ़ोतरी हुई है। अभी 1,000 male child में करीब 938 लड़कियों का रेश्यो काफी आगे आ गया है। यह स्कीम बहुत ही असरकारक साबित हुई है।

श्री रेवती रमन सिंह : माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि क्या वे लड़कियों की शिक्षा के लिए केंद्रीय विश्वविद्यालयों में जीरो फीस लेने की कृपा करेंगी, जिससे कि बेटियां पढ़कर आगे बढ़ सकें?

महिला एवं बाल विकास मंत्री (श्रीमती स्मृति ज़ूबिन इरानी) : महोदय, मैं आपकी अनुमति से माननीय सदस्य को बताना चाहूंगी कि जहां तक महिला और शिक्षा की बात है, तो माननीय प्रधान मंत्री जी के दिशा-निर्देश अनुसार हमारे देश के इतिहास में पहली बार राष्ट्रीय शिक्षा नीति में gender inclusion fund की स्थापना की गई। साथ ही हमारे शिक्षा विभाग ने देश में 'SWAYAM' नाम का एक पोर्टल भी प्रतिस्थापित किया है, जिसमें अल्प मूल्य पर उच्च शिक्षा प्राप्त होती है। मान्यवर, आपके माध्यम से माननीय सदस्य को यह भी कहना उचित होगा कि जहां तक पिछले सवाल के जवाब में मैंने कहा कि एक चिंता व्यक्त हुई है कि जो बच्चियां अशिक्षित होती हैं, उनकी बचपन में ही शादी कर दी जाती है। विशेष रूप से 'बेटी बचाओ, बेटी पढ़ाओ' अभियान के अंतर्गत हमारा विभाग अब शिक्षा मंत्रालय के साथ समन्वय कर देश में 5 लाख से ज्यादा बेटियां जो out of school हैं, उनको दोबारा स्कूल में प्रतिस्थापित करने के लिए 'कन्या शिक्षा प्रवेश उत्सव' भी मना रहा है। बेटियां और महिलाओं की शिक्षा देश में पूर्ण रूप से संभव हो सके, इसके लिए सरकार समर्पित है।

श्रीमती रमिलाबेन बेचारभाई बारा : महोदय, मोदी सरकार बेटियों को बचाने के लिए ठोस कदम उठा रही है, जिसके लिए मैं उनका धन्यवाद करती हूं। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूं कि आज देश में राज्यवार लड़कों के सामने लड़कियों की स्थिति क्या है और सबसे गंभीर स्थिति कौन से राज्य में है?

डा. मुंजापारा महेन्द्रभाई : महोदय, जब से 'बेटी बचाओ, बेटी पढ़ाओ' स्कीम लॉन्च हुई है, तब से हमने देखा है कि बच्चियों की जन्म दर में 19 परसेंट की बढ़ोतरी हुई है और जिन स्टेट्स में अभी भी कमी है, उन स्टेट्स का ब्यौरा माननीय सदस्या को अपने ऑफिस में बुलाकर उपलब्ध करा देंगे।

SHRI V. VIJAYASAI REDDY: Sir, as per Parliamentary Committee on Empowerment of Women, out of a total amount of Rs.447 crore released during 2016 and 2019, 79 per cent was spent on media advocacy. This is despite a clear laid down framework for utilization of funds. What are the reasons for such lop-sided spending under the scheme?

SHRIMATI SMRITI ZUBIN IRANI: Sir, through you, the hon. Member should be informed that the scheme is such that the District Administration receives Rs.50 lakh from the Government of India to propagate the cause of girl child. It is at the discretion of the District Administration to ensure that they spend the money either on awareness campaigns or on campaigns with regard to education of young girls or, for that matter, emancipation and enhancement of their health benefits. Hence, given the spirit of cooperative federalism, we have engagement with State Governments and appeal to State Governments to ensure that the Secretaries of the concerned Departments ensure that the money is well spent. Advocacy, as has been articulated

by the hon. Minister of State, has resulted in this becoming a *jan andolan* so much so that the sex ratio at birth has increased by 19 points. So much so that I would like to compliment States such as, let us say, Arunachal Pradesh, where for every 1,000 male births, you have an equivalent of girl child births. But we would like to highlight here...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Minister, time of Question Hour is over. The House stands adjourned till 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

GOVERNMENT BILL

The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022*

MR. DEPUTY CHAIRMAN: Shri Samir Oraon. Shri Samir Oraon; not there. Shrimati Sampatiya Uikey; not there. Shri Abir Ranjan Biswas. अबीर रंजन जी आपके पास तीन मिनट का समय है।

श्री अबीर रंजन बिस्वास (पश्चिमी बंगाल): सर, ऐसे तो एसटीज़ सभी चीज़ों में वंचित है और दुर्भाग्य की बात है कि इस बिल को भी सिर्फ एक ही घंटा दिया गया है। मैं यह कहना चाहता हूँ कि यह बिल, if we call it as innocuous in a sense that भोगता कम्युनिटी और नौ अन्य कम्युनिटीज़ को झारखंड में एसटी की लिस्ट में लाना चाहते हैं। इसका हम समर्थन करते हैं, क्योंकि इसमें उनको ज्यादा सुविधाएं मिलेंगी, they will get more advantage and from 10 per cent, they will be moving to 26 per cent span. So, सुविधाएं ज्यादा होंगी। मगर इस संदर्भ में यह भी कहना चाहता हूँ कि, the Government of West Bengal had sent a proposal to the Central Government and it involves 11 communities to be included in the ST list.

* Further discussion continued on a motion moved on the 29th March, 2022.

They are, namely, the Gurung, Mangar, Rai, Sunwar, Mukhia, Jogi, Thami, Yakha, Bahun, Chettri and Newar. सर, हम समझते हैं कि यह लम्बा प्रोसेस है। यह वहां से यहां आता है, Ministry of Social Justice and Empowerment और Tribal Ministry की उसमें एक involvement है और National Commission for Schedule Tribes की भी उसमें involvement होती है। मगर आज तक इससे कुछ नहीं हुआ और वे लोग आज भी वंचित ही रह गए हैं।

मैं माननीय मंत्री जी से आग्रह करूंगा कि वे इस बारे में कुछ बताएं। इसी की तरह गोवा में एक similar चीज़ है कि वहां भी तीन कम्युनिटीज़ को एसटी लिस्ट में डाला गया है, मगर आज तक election-related कोई facility, यानी रिज़र्वेशन उन्हें नहीं मिल रहा है। मंत्री जी, मेरा आपसे यह अनुरोध है कि आप इस पर भी थोड़ा प्रकाश डालिए। Sir, the Scheduled Tribes fall under the category of India's poorest people with five out of ten falling in the lowest wealth bracket in society. This abject poverty subjects them to all sorts of problems mainly lack of education and consequent unemployment. It makes them sitting ducks to be trapped into political bewilderment, only to be misled by splinter groups into unsolicited activities in the garb of Maoism. सर, इस बारे में मैं बंगाल का एक उदाहरण देना चाहता हूं। We are in a system of co-operative federalism. We should learn the good things from each other. बंगाल के अंदर भी एक south western part है, जिसको हम जंगल महल कहते हैं, उसमें ऐसा हो रहा था। वहां एक दिन हमारी मुख्य मंत्री सुश्री ममता बनर्जी ने कहा कि अगर ये आदिवासी लोग बंदूक उठाएंगे, तो ये राष्ट्र के खिलाफ नहीं उठाएंगे, बल्कि वे राष्ट्र के हित में उठाएंगे। And, Sir, what she did was उन्होंने दस हजार लोगों को पुलिस में भर्ती किया और इससे क्या हुआ कि आज वहां ...(समय की घंटी)...

MR. DEPUTY CHAIRMAN: Your time is over.... (*Time Bell rings*) ...

श्री अबीर रंजन बिस्वास: सर, आज वह बिल्कुल खत्म है। सर, मुझे लिबर्टी दीजिए। मैं विश्व कवि गुरु रबींद्रनाथ जी की दो पंक्तियां बोलकर अपनी बात खत्म करूंगा। उनकी कविता संग्रह 'गीतांजलि' के लिए उनको Nobel Award मिला था, उसकी एक कविता थी 'He Mor Durbhaga Desh', मैं उसका ट्रांसलेशन भी करूंगा। मैं केवल दो ही मिनट लूंगा।

MR. DEPUTY CHAIRMAN: No, please; please be brief, thank you, क्योंकि आज समय नहीं है।

श्री अबीर रंजन बिस्वास : सर, यह बहुत दुखद घटना है। Okay, Sir, I have nothing to say. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri K.R.N. Rajeshkumar. You have two minutes to speak.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): * Mr. Deputy Chairman Sir, I thank you very much for giving me this opportunity to speak on the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022. First of all, I welcome this Bill wholeheartedly. Sir, we still continue the process of including certain sections of people in the list of Scheduled Castes and Scheduled Tribes. Now, we are passing this Bill in the Upper House. Can the Union Government say whether this inclusion is final? No, this cannot be final. There are many sections of people in various states of the country, who demand that their castes have to be included in this list.

In the Bill that is being discussed now, people belonging to ten castes in the list of Scheduled Castes, are to be included in the list of Scheduled Tribes. That means, they have been denied the rights that are due for them, even after so many years of independence. That is the real meaning. The Union Government has to put a full stop to this issue. When such Constitution Amendment Bills are being introduced, Chief Ministers of all States should have been consulted and their opinions should have been sought. A conference of Chief Ministers of all States should have been convened before introducing such a Constitution Amendment Bill. But the Centre fails to do so. That is why, many States are affected. Many demands are pending with the States. For example, in our State of Tamil Nadu, we have a long pending demand since the year 1965. People of Narikuravar Community in Tamil Nadu, have to be included in the list of Scheduled Tribes.

MR. DEPUTY CHAIRMAN: Today, there is time constraint. I request you to just sum up. Please.

SHRI K.R.N. RAJESHKUMAR: Sir, please permit me to speak for one more minute. Had the Union Government consulted the State Government of Tamil Nadu, we could have included the Narikuravar Community in the list of Scheduled Tribes. This demand is pending for a long time. The hon. Chief Minister of Tamil Nadu, had written a letter to the Union Government with respect to this issue.

Sir, I would like to point out another issue. Kurumbar Community is included in the list of Scheduled Tribes. But there are many sub castes in that community and I request that they too have to be included in the list of Scheduled Tribes.

* English translation of the original speech delivered in Tamil.

MR. DEPUTY CHAIRMAN: No; please. ...*(Interruptions)*... Now I am calling the next speaker. Rajeshkumarji. Thank you. Now, Shrimati Mamata Mohanta. माननीय सदस्यगण, इस बिल पर एक घंटे की बहस होनी है, इसके बाद अन्य विषय पर भी बहस है, इसलिए समय का पालन करें।

श्रीमती ममता मोहंता (ओडिशा) : उपसभापति महोदय, आपने मुझे संविधान (अनुसूचित जातियाँ और अनुसूचित जनजातियाँ) आदेश (संशोधन) विधेयक, 2022 पर बोलने का और मेरी पार्टी BJD की तरफ से पक्ष रखने का मौका दिया, इसके लिए मैं आपका आभार व्यक्त करना चाहती हूँ।

माननीय प्रधान मंत्री जी के नेतृत्व में माननीय जनजातीय कार्य मंत्री श्री अर्जुन मुंडा जी द्वारा लाये गये इस विधेयक का मैं स्वागत करती हूँ। इस विधेयक के माध्यम से झारखंड के पुरान एवं तमरिया समुदाय को पुनः जनजाति सूची में शामिल करने का प्रस्ताव दिया गया है। मेरे राज्य के मयूरभंज जिले में “पुरान” “(तमरिया)” जाति के लोग काफी संख्या में रहते हैं। इस जाति को जनजाति की सूची में शामिल करने के सम्बन्ध में 1978 में तत्कालीन ओडिशा सरकार ने केन्द्र सरकार को प्रस्ताव दिया था, जो आज भी लंबित है। एक तथ्य के अनुसार मयूरभंज के राजपरिवार द्वारा 1931 में की गई जनगणना के समय इस पुरान और तमरिया जाति को जनजाति की सूची में रखा गया था, लेकिन मयूरभंज ओडिशा राज्य में शामिल हुआ, तब इस जनजाति को जनजाति सूची से हटा दिया गया था।

अतः मैं सदन के माध्यम से माननीय मंत्री जी से अनुरोध करती हूँ कि ओडिशा के पुरान और तमरिया जाति को जनजाति की सूची में शामिल किया जाये। महोदय, इस संबंध में ओडिशा, झारखंड और पश्चिमी बंगाल में काफी संख्या में रहने वाले कुर्मी-महतो समुदाय द्वारा दशकों से जनजाति का दर्जा देने की माँग का जी रही है। मैं कुर्मी लोगों की ओर आपका ध्यान आकृष्ट करना चाहती हूँ। मैं स्वयं कुर्मी जाति की हूँ, ...**(समय की घंटी)**... लेकिन मुझे दुख है कि इस संविधान (अनुसूचित जातियाँ और अनुसूचित जनजातियाँ) आदेश (संशोधन) विधेयक, 2022 में कुर्मी जाति का जिक्र तक नहीं किया गया है। ओडिशा के मयूरभंज जिला समेत अन्य 8 जिलों में 30 लाख से ज्यादा कुर्मी-महतो लोग स्थाई रूप से रहते हैं। अगर ओडिशा समेत झारखंड एवं पश्चिमी बंगाल को जोड़ा जाए, तो कुर्मी समुदाय के लोगों की संख्या एक करोड़ से भी ज्यादा है।

श्री उपसभापति : ममता जी, आप conclude कीजिए।

श्रीमती ममता मोहंता: एक सर्वे के हिसाब से दिनांक 3 मई, 1913 को तत्कालीन सरकार के गजट नोटिफिकेशन संख्या 550 के अनुसार 13 अनुसूचित जनजातियों की सूची में कुर्मी जनजाति के होने का उल्लेख है, फिर 1931 की तत्कालीन सरकार ने भी 13 अनुसूचित जनजातियों की सूची में इसे शामिल किया है। ...**(समय की घंटी)**...

MR. DEPUTY CHAIRMAN: Mamataji, please conclude now. Please, complete the sentence.

श्रीमती ममता मोहंता: सर, एक मिनट। उसमें इस कुर्मी जनजाति का भी उल्लेख है, परंतु जब सितंबर, 1950 में अनुसूचित जनजाति की सूची दोबारा तैयार की गई, तब बिना नोटिफिकेशन के कुर्मी जाति को इस सूची से बाहर कर दिया गया।

श्री उपसभापति: धन्यवाद, ममता जी। आपका समय समाप्त हो गया है, अब मैं दूसरे स्पीकर को बुला रहा हूँ। माननीय बी. लिंग्याह यादव, not present. Now, Shri Subhas Chandra Bose Pilli. You have two minutes to speak.

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Sir, I stand to share a few thoughts on the proposed amendments in the Constitution. Let me begin by seeking to place the present amendments into perspective. There have been many amendments to the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950 to modify the list of SCs and STs. The Bill seeks to omit Bhogta community from the list of Scheduled Castes in relation to the State of Jharkhand and for inclusion of certain communities in the lists of Scheduled Tribes. We have had multiple legislations in the past seven decades on this very important subject, considering the SC and ST communities to be taken up as priority item in the Session.

Sir, there are over 705 Scheduled Tribes notified under Article 342 of the Constitution of India and in keeping with the vision of 'Sabka Saath, Sabka Vikas and Sabka Vishwas', the focus on the development of tribes and conservation of their heritage has become a priority. The Budget of the Ministry of Tribal Affairs has also been increased from Rs.7,484 crores in 2021-22 to Rs.8,451.92 crores in 2022-23. Despite the existence of welfare schemes, the Global Multidimensional Poverty Index reports that in India, five out of six poor people belong to the ST communities. Their inclusion in flagship programmes of Centre are also very small as compared to other groups, like, the use of LPG for cooking is lowest among the Scheduled Tribe population under the Pradhan Mantri Ujjwala Yojana. In 2021, the foundation stone for the construction of 84 new Eklavya Model Residential Schools was laid across the country.

MR. DEPUTY CHAIRMAN: Please conclude, Pilliji.

SHRI SUBHAS CHANDRA BOSE PILLI: Yes, Sir. The EMRs have been important channels to impart quality education to ST children in remote areas. The Ministry has

sanctioned 28 EMRs in the State of Andhra Pradesh. Of those, 9 new schools were sanctioned for the State in 2020, 7 in Visakhapatnam and 2 in East Godavari...

MR. DEPUTY CHAIRMAN: Mr. Pilli, please conclude. I am calling the next speaker.

SHRI SUBHAS CHANDRA BOSE PILLI: But, many of them are still non-functional. I urge the Centre to expedite the completion of establishment of schools for the tribal students.

DR. V. SIVADASAN (Kerala): Sir, I support the inclusion of these communities in the list of Scheduled Tribes. I also want to highlight some points. Some other communities have also given their request to the Government for their inclusion in the list of Scheduled Tribes. But, the Government did not address their request. However, Sir, mere inclusion of the communities into the Scheduled Tribes list will not help the communities in their development. Therefore, I would request the Government to provide financial assistance to them; without financial assistance, their development will not happen. Then, what will happen? Sir, mere inclusion of these communities in the Scheduled Tribes list will lead to reduction in the job and education opportunities. Sir, their opportunities will be reduced. So, the Government must try to give them financial assistance. Sir, this inclusion will lead to another problem, i.e., the per capita share of the financial allotment will be reduced. These two things are there. Sir, another thing that I have noted is that it is the duty of the Government to allot sufficient amount for the Adivasi communities. Sir, they are facing a lot of issues; their financial and employment condition is very pathetic. Our Finance Minister and officials of the Finance Ministry have told us that revenue of the Government is increasing day-by-day. But, the Government is trying to reduce the allotment and opportunities to these tribal communities.

Sir, Dr. B. R. Ambedkar said, 'Democracy is a synonym for equality'. But, now, we are seeing absolute inequality in general people and Adivasis. Sir, here, I want to highlight another thing that 77 per cent of the total national wealth is cornered by top ten richest of the rich in our country. Sir, over the last ten years, the wealth of the billionaires has increased ten times, but, what is the condition of Adivasis and poor people? Sir, a rural worker in India has to work 941 years to achieve the annual salary of top executive of a big corporate. Sir, Adivasis constitute 9 per cent of the total population, but, Adivasis constitute 70 per cent of the total poor. This type of division is here. Sir, 51 per cent of the Adivasis are suffering from multi-dimensional poverty. ...(*Time Bell rings*)... Sir, one last point.. The multi-dimensional poverty of

the general population is only 25 per cent. At one side, it is 25 per cent and on the other side, it is 51 per cent. I am requesting the Government to address the issues of the poorest of the poor and issues of the Adivasis. Thank you, Sir.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I wholeheartedly welcome the Bill introduced by hon. Minister, Munda*ji*. Also, there are lot of requests from the State of Tamil Nadu to include Narikuravas as hon. Member said, and also Badagas community, Kuruba community, Valmiki community and Tamil Nadu fisherman community. These communities have to be included in the list of Scheduled Tribes as so many times it has been requested by our Tamil Nadu Government. You know very well that Valmiki community in Karnataka is a tribal community, but, in Tamil Nadu, it is a backward class community. Sir, in neighbouring States, such differentiation is there. Therefore, I request hon. Minister to consider this. Also, in 1980s, my beloved leader Bharat Ratna Puratchi Thalaivar MGR, afterwards, our beloved leader Puratchi Thalaivi Amma on August 27, 2013 wrote letter to the Prime Minister to include ...(*Time Bell rings*)... Narikuravas in this list. It is very, very important, Sir, and, as you know and what all our Members are requesting that these Narikuravas are suffering a lot. Even our Prime Minister also declared in 2016 to include Narikuravas in the tribal community. Therefore, Tamil Nadu fishermen, especially this community, which is suffering a lot should be considered. I request the hon. Minister to include Tamil Nadu and Puducherry fishermen community in the ST category as marine tribes because they are also facing that problems as other tribal people are facing. Therefore, I once again request the hon. Minister, through you, to include Narikuravar, Tamil Nadu's fishermen, Badugas, Kurma community and Valmiki community. Sir, all the communities should be included in the Scheduled Tribes community list. Thank you.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : उपसभापति महोदय, झारखंड राज्य में तमरिया (तमड़िया), पुरान को अनुसूचित जाति में सम्मिलित करने का विषय है, मैं इसका समर्थन करता हूँ।

इसी तरह से उत्तर प्रदेश में संविधान के अनुच्छेद 341 में अनुसूचित जाति की सूची में क्रम संख्या - 18 पर वेलदार के साथ बिंद को परिभाषित करने का मामला है। क्रम संख्या - 36 में गोंड के साथ गौड़, गोडिया, कहार, कश्यप, बाथम, रैकवार और क्रम संख्या - 53 में मझवार के साथ मल्लाह, केवट, मांझी और निषाद तथा क्रम संख्या - 56 में पासी, तरमाली के साथ भर, राजभर, क्रम संख्या - 65 में शिल्पकार के साथ कुम्हार, प्रजापति और क्रम संख्या - 66 में तुरैहा के साथ तुरहा, तुराहा, धीमर, धीवर की पर्यायवाची जाति को परिभाषित करना है।

महोदय, जिनका रोटी-बेटी और खान-पान का रिश्ता है। केन्द्र सरकार को इसमें विसंगतियों को दूर करने का अधिकार है। उत्तर प्रदेश में माननीय अखिलेश यादव की सरकार ने केन्द्र सरकार को परिभाषित करने के लिए इसे केबिनेट में भेजने का काम किया था। चूंकि उत्तर प्रदेश और केन्द्र में भाजपा सरकार है, इसलिए हम मांग करते हैं कि इन जातियों को परिभाषित करने का मामला शीघ्र लायें। चूंकि उत्तर प्रदेश में इनकी एक सहयोगी निषाद पार्टी है और आरक्षण के मामले में माननीय गृह मंत्री के साथ मीटिंग भी की थी। उन्होंने आश्वासन दिया था कि यदि हमारी सरकार बनेगी, तो हम इसे जरूर करेंगे। अब मौका आ गया है, उन्हें मत्स्य विभाग का मंत्री बना दिया गया है। अब हमें भरोसा है कि जिस तरह से झारखंड में प्रस्ताव लाया गया है, उसी तरह से उत्तर प्रदेश की जो प्रमुख जातियां हैं, उनको भी वे परिभाषित करने का काम करेंगे, धन्यवाद।

प्रो. मनोज कुमार झा (बिहार) : उपसभापति महोदय, मैं जानता हूं कि मेरा वक्त अत्यंत ही सीमित है, परंतु मैं उसी में अपनी बात खत्म करूंगा। चूंकि यह झारखंड का मामला है, तो मैं आज सबसे पहले फादर स्टेन स्वामी की मेमोरी में दो-तीन बातें रखना चाहता हूं। मुझे कई लोगों ने अप्रोच किया...

श्री उपसभापति : हम लोग बिल पर बात कर रहे हैं।

प्रो. मनोज कुमार झा : सर, मैं बता रहा हूं कि भोगता, भोक्ता और भक्ता तीनों अलग-अलग उप-जातियां और जातियां हैं। माननीय मंत्री महोदय से मैं कहूंगा कि भक्ता और भोक्ता exactly नॉन-भोक्ता नहीं हैं, यह मैं नहीं कह रहा हूं, anthropologically speaking, कई लोगों का मानना है कि भोक्ता समुदाय के व्यवहार, उनके रीति-रिवाज बाकी अनुसूचित जाति के अन्य जातियों से ज्यादा मेल खाते हैं। चूंकि मैं इस विषय का ज्ञाता नहीं हूं, इसलिए मैं इसे आप पर छोड़ता हूं।

दूसरी बात यह है कि झारखंड के निर्माण से कई तरह की विसंगतियों को हमने उभरते देखा है, जिस उद्देश्य से झारखंड का निर्माण हुआ था, वैसा कुछ दिख नहीं रहा है। इसके अलावा अकसर हर सत्र में हम इन्क्लूजन और एक्सक्लूजन का एक बिल लाते हैं, यह इसलिए हो रहा है कि हम पीसमील अप्रोच में काम कर रहे हैं। इसी नज़रिये से अगर आज हमारी सब जातियों, अनुसूचित जातियों का डेटा होता, समकालीन डेटा होता, तो इस तरह की विसंगतियां हमारे समक्ष नहीं आतीं, इसलिए मैं इसी बिन्दु पर इतना आग्रह फिर से करूंगा कि जिस 'खरवार' जाति को जनजाति माना गया है, वह उसकी सब-कैटेगरी है। मेरा अनुरोध है कि वर्गीकरण के मसले को गंभीरता से लिया जाए और अगर किसी के दिमाग में विसंगति है, दिक्कत है, तो उसका निराकरण किया जाए, जय हिन्द!

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I thank you for giving me this opportunity to speak. The Constitutional Order of 1950 is being amended to omit Bhogta community from the list of Scheduled Castes. I would request the hon. Minister straightaway in respect of Andhra Pradesh. Sir, Andhra

Pradesh Assembly has unanimously passed a resolution to include the Valmiki Boya in the ST list based on the Satyapal Committee Report. Shri Chandrababu Naidu, when he was the Chief Minister, the Satyapal Committee was appointed, and the Bill was passed accordingly. He had requested the Government to include Valmiki and Boya communities in the list of SCs. It is a very genuine demand. Valmiki and Boya communities, in the composite State of Andhra Pradesh, were in the SC list. But, those residing in the plain areas of the composite Andhra Pradesh were not considered as STs. Even adjoining areas of the State of Karnataka also treated them as STs.

Another request to the hon. Minister is that with regard to giving the benefits of the SCs and STs, there are certain communities in SCs and STs who don't reap the benefits of reservation. For example, the Madiga and Relli communities who belong to Scheduled Castes in the State of Andhra Pradesh are the least progressed in the society. They are forced to profess unclean and filthy occupations such as cleaning toilets, etc. Due to this, inequality is on the rise in terms of education and employment. These groups of Scheduled Castes in the Telugu-speaking States have been demanding sub-categorization of Scheduled Castes. This has to be solved by suitable legislative as well as executive measures.

In 2000, the Andhra Pradesh Legislature, based on the findings of Justice Ramachandra Raju Commission, passed a law recognizing 57 Scheduled Castes into sub-groups and split the 15 per cent Scheduled Caste quota in educational institutions and Government jobs, in proportion to their population. However, this law was declared unconstitutional in 2005 by the Supreme Court and the matter is now pending before a larger bench of the Supreme Court. I request the Ministry to not only include these in the list but also see to it that the benefits are given to all categories in the ST communities and SC communities. Thank you, Sir.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): उपसभापति महोदय, 'भोगता' जाति, जिसको अनुसूचित जाति से अनुसूचित जनजाति में शामिल किया जा रहा है, यह जाति 1908 से अनुसूचित जाति में है, उसको आप अनुसूचित जनजाति में लेकर आ रहे हैं। मान्यवर, जब बिहार एक था, झारखंड बना नहीं था, 1985 से लगातार इस जाति का प्रतिनिधित्व रहा है। 2019 में सिमरिया से इनके वर्तमान विधायक श्री गणेश गंडू जी हैं, जो भारतीय जनता पार्टी से थे। वर्ष 2014 से चतरा विधान सभा क्षेत्र से श्री जय प्रकाश सिंह भोगता भारतीय जनता पार्टी से विधायक थे। मान्यवर, * 'भोगता' जाति के अनुसूचित जाति से अनुसूचित जनजाति में शामिल होने से 'भोगता' समाज का प्रतिनिधित्व इस सम्भाग में खत्म हो जायेगा। यह बिल कोई 'भोगता' जाति

* Expunged as ordered by the Chair.

का भला करने के लिए नहीं है, * और उस क्षेत्र से अब इनका विधायक, सांसद होना या इनका प्रतिनिधित्व होना बहुत मुश्किल हो जायेगा। मान्यवर, 2017 में इनकी खुद की सरकार ने, जब रघुवर दास जी मुख्य मंत्री थे, उन्होंने साफ तौर पर कहा था कि 'भोगता' जाति को किसी दूसरी श्रेणी में नहीं शामिल किया जायेगा और उसकी सुरक्षा की गारंटी दी थी। इसके बावजूद आप जबरन अपनी राजनीति के चक्कर में इस जाति को अनुसूचित जाति से अनुसूचित जनजाति में लेकर आ रहे हैं। यह उस जाति के साथ अन्याय है। मैं निवेदन करूँगा कि आप कोई ऐसा कार्य न करें, जिससे उस जाति के अन्दर असंतोष पैदा हो। पहले भी वे इसके लिए आन्दोलन कर चुके हैं कि ऐसा कृत्य आपके द्वारा नहीं किया जाए। आपके मुख्य मंत्री ने उनको assure किया था कि हम ऐसा नहीं करेंगे, इसके बावजूद यह जो कदम आप उठा रहे हैं, कहीं न कहीं आपकी मानसिकता सदैव से दलितों, पिछड़ों, आदिवासियों के विरोध में रही है, उसको दर्शाती है। आप NCRB का data उठा कर पढ़ लीजिए। ...**(समय की घंटी)**... NCRB का data उठा कर पढ़ लीजिए। *

श्री उपसभापति : धन्यवाद।

श्री संजय सिंह : ये आंकड़े बता रहे हैं। ...**(व्यवधान)**... मंत्री जी, आप कोई ऐसा कार्य मत कीजिए और 'भोगता' जाति के साथ न्याय कीजिए। मान्यवर, बहुत-बहुत धन्यवाद।

श्रीमती छाया वर्मा (छत्तीसगढ़) : उपसभापति महोदय, माननीय मंत्री जी झारखंड के विषय पर यह विधेयक लाये हैं, उसके बारे में मुझे कुछ नहीं कहना है। माननीय मंत्री जी भी झारखंड से हैं और झारखंड के आदिवासियों को आरक्षण देने के लिए यह विधेयक लाये हैं, जबकि ये लोग कहते हैं कि सबका साथ, सबका विकास। आप झारखंड से लगे हुए छत्तीसगढ़ राज्य या अन्य राज्यों के लोगों के लिए भी विधेयक लाते, तब आपका सबका साथ, सबका विकास का नारा सार्थक होता। महोदय, छत्तीसगढ़ राज्य को बने अनेक वर्ष हो गये हैं। वहां 12 ऐसी जातियां हैं, जो कि पहले आदिवासी थीं, लेकिन राज्य बनने के बाद उनमें केवल मात्रा की तुटि रही। महोदय, वहां एक 'धनुहार' जनजाति है, जो 'धनुवार' हो गयी। बोलचाल की भाषा में उसे 'ह' की जगह 'व' हो जाने से पटवारी के द्वारा उसमें तुटि हुई, जिसके कारण वे अनुसूचित जनजाति की सूची से बाहर होकर सामान्य श्रेणी में आ गए हैं। इस प्रकार के 50 से 60 लाख लोग छत्तीसगढ़ में निवासरत हैं, जो कि मूल रूप से तो आदिवासी हैं, किन्तु मात्रात्मक तुटि के कारण वे आरक्षण से बाहर हो गए हैं। मैं स्वयं तीन बार उपराष्ट्रपति जी से मिल चुकी हूं, लेकिन इस पर कुछ भी नहीं हो रहा है। हमारी राज्य सरकार इसके लिए बार-बार आवेदन देती है। महोदय, इन जातियों के लोग अनुसूचित जनजाति की सूची से बाहर हो गए, तो एक तो उनको कोई लाभ नहीं मिल रहा है -साथ ही एक अन्य बात यह हो रही है कि इन लोगों की छत्तीसगढ़ में 15 साल तक सरकार थी और वह यह जान रही थी कि ये लोग अनुसूचित जनजाति की सूची से हटकर सामान्य वर्ग में आ गये हैं, इसलिए उन आदिवासियों को बेवकूफ बनाकर कि आप सामान्य श्रेणी के हैं, उनकी

* Expunged as ordered by the Chair.

जमीन को खरीद लिये। आज की तारीख में आदिवासियों की 3,000 एकड़ से अधिक जमीन सामान्य वर्ग और अन्य बिचौलिये खरीद लिये हैं। यह छत्तीसगढ़ के लिए बहुत बड़ा नुकसान है। महोदय, छत्तीसगढ़ का एक विधान सभा क्षेत्र पाली-तानाखार है, जहां 'धनुवार' जाति के 22 हजार लोग निवासरत हैं। आप सोचिए कि इतने सारे लोगों को उनके अधिकारों से वंचित किया जा रहा है। माननीय मंत्री जी से मेरा निवेदन है कि यदि आप 'सबका साथ, सबका विकास' चाहते हैं, तो आप सभी राज्यों के आदिवासियों को, जो कि वहां के मूल निवासी हैं, उनको संरक्षण दीजिए और उन्हें उनका अधिकार दीजिए, धन्यवाद।

श्री समीर उरांव (झारखंड) : उपसभापति महोदय, आपका बहुत-बहुत आभार कि आपने मुझे सदन के समक्ष संविधान (अनुसूचित जातियां और अनुसूचित जनजातियां) आदेश (संशोधन) विधेयक, 2022 पर विचार रखने का अवसर प्रदान किया। इस विधेयक के माध्यम से संविधान (अनुसूचित जातियां) आदेश, 1950 की तीन प्रविष्टियों 16, 24 और 32 को संशोधित किया जा रहा है। झारखंड के अंदर जो अभी 'खरवार' जनजाति है, उसी की उपजाति के रूप में वहां भोगता, देशवारी, तमरिया, गंझू तथा पुरान, राउत इत्यादि जातियों को अनुसूचित जनजाति में शामिल करने के लिए यह विधेयक लाया गया है। महोदय, संविधान के निर्माण के समय मात्रात्मक त्रुटि या भूल के कारण ये जातियां अनुसूचित जनजाति की सूची से छूट गई थीं। हमारी सरकार ने इस पर बहुत ही गंभीरता से विचार किया कि ये सब लोग अनुसूचित जनजाति समुदाय के ही हैं, इसलिए यह विधेयक लायी है। ये लोग वर्षों से आंदोलनरत थे और इसकी मांग कर रहे थे। हमारी सरकार ने उनकी मांगों पर गंभीरता से विचार करके यह कदम उठाया है। 'खरवार' जनजाति के ये जो गोत्र हैं, इनके चिन्ह, आदिम परंपराएं, विशिष्ट पहचान और सारी चीजें 'खरवार' जनजाति से ही मिलती-जुलती हैं। उन्हें पूर्व से ही जनजाति होना चाहिए था, किन्तु ये त्रुटियों के कारण उस जनजाति की लिस्ट से छूट गए थे, जिन्हें आज जोड़ने का काम किया जा रहा है।

महोदय, मैं बताना चाहूंगा कि झारखंड राज्य के अंदर 26 प्रतिशत जनजातियों को संवैधानिक प्रावधानों का लाभ मिल रहा है और अब उन लाभों में ये जनजातियां भी शामिल होंगी। महोदय, ये जनजातियां जंगल, पहाड़ के बीच रहती हैं, जहां संसाधनों का बहुत अभाव है, जिसके कारण ये आज भी ठीक ढंग से शिक्षित नहीं हो पाए हैं, विकास की धारा में नहीं जुड़ पाए हैं। इनके अनुसूचित जनजाति की सूची में जुड़ने से संविधान में इन वर्गों के लिए जो प्रावधान हैं, सुविधाएं हैं, उन्हें प्राप्त करके ये लोग भी आगे बढ़ सकते हैं। महोदय, मैं 2002 की बात बताना चाहता हूँ। उस समय देश के तत्कालीन प्रधान मंत्री, आदरणीय श्रद्धेय अटल बिहारी वाजपेयी थे, उस समय यानी वर्ष 2002 में वहाँ की टीआरआई ने भारत सरकार से इसके लिए अनुशंसा की थी, लेकिन उस समय किन्हीं कारणों से यह नहीं हो पाया। हमारी सरकार ने इस पर बहुत ही गंभीरता से विचार किया है और इसको लायी है। इसी प्रकार से कई प्रदेशों में और भी कई मात्रात्मक त्रुटियाँ हैं। यह खरवार जनजाति बिहार, पश्चिमी बंगाल, ओडिशा, छत्तीसगढ़, उत्तर प्रदेश और असम तक में है, जो कि उपजाति के रूप में है, इसलिए इसको इसमें शामिल किया जा रहा है। यह इन लोगों के लिए बहुत अच्छा काम हो रहा है।

अभी हमारे माननीय संजय जी ने कहा कि यह इनके अहित के लिए हो रहा है, लेकिन मैं बताना चाहता हूँ कि राजनीति में रहने वाले एक-दो लोगों को छोड़ कर उनके पूरे समुदाय के लोग अनुसूचित जनजाति में शामिल होने पर बहुत खुशियाँ मना रहे हैं और सरकार को धन्यवाद भी कर रहे हैं। लेकिन ये पहले से ही गलत मानसिकता के लोगों के साथ जुड़े हुए हैं, वे जनजातियों को केवल सिखाने का काम करते थे, उनकी बातों को सुनने का काम कभी भी नहीं करते थे, जिसके कारण आज भी इस प्रकार की मानसिकता बनी हुई है।

महोदय, मैं आपके माध्यम से कहना चाहूँगा कि अभी भी जो इस प्रकार की कई त्रुटियाँ हैं, जैसे भुइहर मुंडा है, लोहरा से लोहार है, इसी प्रकार से जो बड़ाइक है, राजगौड़ है, ऐसी कई मात्रात्मक त्रुटियाँ हैं। मैं आपके माध्यम से आदरणीय मंत्री अर्जुन मुंडा जी से निवेदन करता हूँ कि इस तरह की जो त्रुटियाँ हुई हैं, भूल हुई हैं, इनको सुधार कर इन सबको इसके अंतर्गत लाया जाए, ताकि उनके जो अधिकार हैं, वे उनको मिल सकें। इसके लिए माननीय प्रधान मंत्री जी जिस प्रकार से पहल कर रहे हैं, उसमें यह आगे बढ़ेगा और इन लोगों को अधिकार प्राप्त होगा। इन्हीं शब्दों के साथ मैं अपनी वाणी को विराम देता हूँ।

श्री उपसभापति : डा. फौजिया खान जी।

डा. फौजिया खान (महाराष्ट्र) : * "महोदय, हम सब जानते हैं कि आरक्षण गरीबी हटाओ का कार्यक्रम नहीं होता बल्कि आवश्यक प्रतिनिधित्व देने का साधन होता है। इसी संदर्भ में आप की अनुमति से मैं महाराष्ट्र के धनगर समाज के बारे में कुछ कहना चाहती हूँ।

1967 में महाराष्ट्र सरकार के निर्णय के अनुसार, धनगर जाति को महाराष्ट्र के अन्य पिछड़े वर्गों में शामिल/ सूचीबद्ध किया गया था। वर्तमान में धनगर महाराष्ट्र राज्य में एक प्रमुख जाति है। ये महाराष्ट्र की खानाबदोश जनजातियों की सूची में शामिल है। वर्तमान में, महाराष्ट्र राज्य में खानाबदोश जनजातियों (धनगर और इसी तरह की जनजातियों) के लिए 3.5 प्रतिशत आरक्षण दिया गया है। महाराष्ट्र में 1 करोड़, 5 लाख जनसंख्या वाली अनुसूचित जनजातियों की सूची में 45 जनजातियाँ शामिल हैं और इन जनजातियों के लिए कुल 7 प्रतिशत आरक्षण दिया गया है।

धनगर, ओरों, धांगड़ जनजातियों को अनुसूचित जाति और अनुसूचित जनजाति आदेश (संशोधन) अधिनियम, 1976 के तहत अनुसूचित जनजातियों की सूची में सूचीबद्ध किया गया है। अपनी सर्वेक्षण रिपोर्ट में 12 जुलाई, 2005 को महाराष्ट्र सरकार द्वारा लिए गए निर्णय पर काम कर रही सर्वेक्षण टीम ने कहा कि महाराष्ट्र में धनगर जाति के रीति-रिवाज, परंपराएं, देवता और पारंपरिक व्यवसाय अलग हैं। इन सभी मामलों में धनगड और धनगर जाति और जनजाति दोनों एक दूसरे से भिन्न हैं। इलाहाबाद उच्च न्यायालय ने भी 404662/2009 याचिका पर आदेश देते समय महाराष्ट्र में धनगर समुदाय को अनुसूचित जनजाति में शामिल करने का निर्देश दिया था। उच्चतम न्यायालय ने 28 नवंबर 2000 को महाराष्ट्र सरकार बनाम मिलिंद कटवारे और अन्य के मामले के फैसले में कहा था कि

* Hindi translation of the original speech delivered in Marathi.

सरकार को किसी भी अदालत या किसी अन्य प्राधिकरण के आदेश के ज़रिए कोई बदलाव/सुधार करने का अधिकार नहीं है। संविधान के अनुच्छेद 342 (1) के तहत किसी जाति को अनुसूचित जनजातियों की सूची में शामिल करने या बाहर करने का अधिकार सिर्फ और सिर्फ संसद को दिया गया है। इसलिए मैं केंद्र सरकार से आग्रह करती हूँ कि वह धनगर समुदाय को अनुसूचित जनजाति में शामिल करे और उन्हें सामाजिक-आर्थिक आरक्षण दे, धन्यवाद। " Please consider my request positively and give justice to this long-pending issue.

श्रीमती सम्पतिया उइके (मध्य प्रदेश) : माननीय उपसभापति महोदय, मैं आपके साथ-साथ माननीय मंत्री जी को भी बहुत-बहुत धन्यवाद देना चाहती हूँ कि झारखंड के भोगता समुदाय के लोग जो बहुत लंबे समय से लगातार माँग कर रहे थे, उन्होंने ऐसी दस जातियों को अनुच्छेद 342, खंड 25 में जोड़ने का काम किया है। हमारे देश में आज़ादी से पहले भी अनेक नेता हुए और वर्ष 1947 में आज़ादी के बाद भी कई प्रधान मंत्री हुए, जिन्होंने राष्ट्र के कल्याण के लिए काम किए, लेकिन वे भारत तक ही सिमटकर रह गए। प्रधान मंत्री जी की अद्भुत इच्छा-शक्ति की वजह से, राष्ट्र-कल्याण व विश्व-कल्याण की भावना से व निजी स्वार्थों को छोड़कर दुनिया व देश के लिए जो काम किए, उन कामों की वजह से आज वे ग्लोबल लीडर कहलाते हैं। चाहे अमेरिका हो, रूस हो, चाहे हमारा पड़ोसी दुश्मन देश पाकिस्तान हो, वह भी हमारे देश के प्रधान मंत्री जी की मुक्त कंठ से प्रशंसा करते हैं। यह हमारा सौभाग्य है कि हमें मोदी युग में काम करने का अवसर मिला है। मैं एक आदिवासी समाज से, एक दूर अंचल के पहाड़ी क्षेत्र से आती हूँ।

माननीय प्रधान मंत्री मोदी जी एवं हमारे मध्य प्रदेश के यशस्वी मुख्यमंत्री जी ने हमारे जनजाति समाज को बहुत मान-सम्मान दिया है, अनेक तरह की योजनाएं लागू की हैं, हमें बराबरी का हक दिया है, मैं इसकी गवाह हूँ और गौरवान्वित भी हूँ। माननीय उपसभापति महोदय, माननीय प्रधान मंत्री जी आज के युग के कृष्ण भगवान हैं। ...**(व्यवधान)**... भगवान कृष्ण में 16 कलाएं थीं, जो कि यशस्वी प्रधान मंत्री माननीय मोदी जी में हैं। 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास' ...**(व्यवधान)**... उनके कार्य चन्द्रगुप्त मौर्य से भी मिलते हैं। ...**(व्यवधान)**... चन्द्रगुप्त मौर्य ने अखंड भारत का निर्माण किया था, वही कार्य मोदी जी ने भी किया है। ...**(व्यवधान)**...

श्री उपसभापति : माननीया सम्पतिया जी, आपको झारखंड के विषय पर बोलना है। ...**(व्यवधान)**...

श्रीमती सम्पतिया उइके : जी, उपसभापति जी। महोदय, कश्मीर से कन्याकुमारी तक एक भारत, एक संविधान, एक झंडे की स्थापना की है। ...**(व्यवधान)**... आज से 800 से 1000 साल पहले तक मुगलों और अंग्रेजों ने हमारे धर्म, हमारी संस्कृति, सभ्यता और इतिहास को तार-तार किया है। ...**(व्यवधान)**... जब से मोदी युग आया है, तब से हमारे धर्म, संस्कृति और इतिहास का झंडा बुलंद है। ...**(व्यवधान)**...

श्री उपसभापति : सम्पत्तिया जी, यह दूसरा विषय है। ...(व्यवधान)... सम्पत्तिया जी, यह दूसरा विषय है। ...(व्यवधान)... यह विषय झारखंड के संबंध में है। ...(व्यवधान)...

श्रीमती सम्पत्तिया उइके : उपसभापति महोदय जी, आपके माध्यम से मैं निवेदन करती हूँ कि जो हमारा भोला-भाला समाज है, उसको सुनियोजित तरीके से ...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़ ...(व्यवधान)...

श्रीमती सम्पत्तिया उइके : सुनिए, ...(व्यवधान)... सुनियोजित तरीके से आदिवासी महिलाओं को शादी के झांसे में फंसाकर उनका धर्म परिवर्तन कराकर, उनकी जमीनों को अवैध तरीके से हथियाया जा रहा है। ...(व्यवधान)... महोदय, इसके दूरगामी परिणाम बहुत ही बुरे हो सकते हैं। ...(व्यवधान)...

श्री उपसभापति : सम्पत्तिया जी, आप कन्क्लूड करिए। ...(व्यवधान)...

श्रीमती सम्पत्तिया उइके : इस तरह के गिरोह विदेशों से प्रायोजित हो रहे हैं और इसमें देश विरोधी संगठन भी शामिल हैं। मैं आपके माध्यम से कहना चाहती हूँ कि सरकार को इसकी सुध लेनी चाहिए और इसे देश का विघटन जैसा अपराध मानकर उन गिरोहों को भी सज़ा दिलाने की जरूरत है। ...(व्यवधान)...

श्री उपसभापति : सम्पत्तिया जी, प्लीज़ कन्क्लूड करिए। ...(व्यवधान)...

श्रीमती सम्पत्तिया उइके : जो भी धर्म परिवर्तन करते हैं, उन्हें दोहरा लाभ नहीं मिलना चाहिए। ...(व्यवधान)... मैं सरकार से अनुरोध करती हूँ कि उन्हें इस दोहरे लाभ से वंचित किया जाना चाहिए। ...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़ ...(व्यवधान)... सम्पत्तिया जी, प्लीज़ ...(व्यवधान)...

श्रीमती सम्पत्तिया उइके : मंत्री जी जो बिल लेकर आए हैं, मैं इस बिल का दिल से पुरजोर समर्थन करती हूँ। ...(व्यवधान)...

श्री उपसभापति : आप झारखंड पर बोलिए।...(व्यवधान)... आपके पास समय है। ...(व्यवधान)... यह विषय झारखंड पर है। ...(व्यवधान)...

श्रीमती सम्पत्तिया उइके : इसके साथ ही, मैं कहना चाहती हूँ -

*"वसुधैव कुटुम्बकम् का पाठ जगत को सिखाना है,
भारत को निश्चित ही विश्व गुरु बनाना है।"*

श्री उपसभापति: अब, मैं अगले स्पीकर को बुलाता हूँ। ...**(व्यवधान)**... श्री अब्दुल वहाब जी।

SHRI ABDUL WAHAB (Kerala): Mr. Deputy Chairman, Sir, I will not be talking about *bhagwanji*. I am very thankful to Chhayaaji for correcting me that the hon. Minister is not from Gujarat. I was under the impression that he is from Gujarat.

Sir, I will speak on my subject. My house is surrounded by colonies of STs. When the Parliament is not in Session, I go there every week. After seeing their condition, I feel blushed. That is the condition of our STs. With much difficulty, I went to the Minister and for rehabilitation of flood victims, I got Rs.8 crores. But, even after three to four years of flood, it has not been implemented. Rs.2 crores have been given to Malappuram Collectorate, but, till today, it has not been implemented. I would like to tell the hon. Minister that whatever money you send to Kerala, in our district, you should see to it that it is spent. This is one thing. My second point is, we are trying to....

MR. DEPUTY CHAIRMAN: Abdul Wahabji, the subject is different. It is about Jharkhand. It is not about Kerala nor about money. ..**(Interruptions)**.. Please see the subject.

SHRI ABDUL WAHAB: Sir, isn't this about tribals?

MR. DEPUTY CHAIRMAN: We are discussing the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022.

SHRI ABDUL WAHAB: Oh! It is only for Chhattisgarh.

MR. DEPUTY CHAIRMAN: It is for Jharkhand.

SHRI ABDUL WAHAB: But everybody is talking about different..

MR. DEPUTY CHAIRMAN: Please speak on the subject.

SHRI ABDUL WAHAB: I am asking that whoever comes in the ST category, just give them what they are supposed to get. I am not asking something more to be added but what you are supposed to give to STs, please give.

Then, one Eklavya school was promised to Kerala. Give one more thing. I am not asking much. There are 107 families of Tamil speaking community in our Nelliampathi. It is a long-pending case. Everybody has given clearance. Only our Munda*ji* has to clear that. Thank you very much for giving me time. I expect a favourable reply from Arjun Munda*ji*.

श्री उपसभापति : माननीय मंत्री जी, अब आपका जवाब।

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) : माननीय उपसभापति महोदय, झारखंड राज्य के संबंध में 'संविधान (अनुसूचित जातियां और अनुसूचित जनजातियां) आदेश (संशोधन) विधेयक, 2022' के संदर्भ में सभी माननीय सदस्यों ने सदन में बहुत ही गंभीरता से चर्चा की है। इस विधेयक का सभी ने समर्थन और स्वागत किया है, इसके लिए मैं उनका आभारी हूँ।

उपसभापति महोदय, माननीय सदस्यों ने एक ओर जहाँ इसका स्वागत किया है, वहीं दूसरी ओर उन्होंने अपने-अपने राज्यों से संबंधित कुछ समुदायों के बारे में भी इस सदन में चर्चा की है। उन्होंने यह कहा है कि ऐसे कई समुदाय हैं, जो आज भी सुविधाओं से वंचित हैं और वे सूचीबद्ध भी नहीं हो पाए हैं। महोदय, मैं इस सदन को आपके माध्यम से बताना चाहता हूँ कि माननीय प्रधान मंत्री जी के नेतृत्व में सरकार संवेदनशील होकर इन सारे मुद्दों पर, समस्याओं के निराकरण पर लगातार कार्य कर रही है। पिछले सत्र के दौरान आपने और सदन ने सहमति व्यक्त करते हुए अरुणाचल प्रदेश से संबंधित उन जातियों के बारे में संशोधन के प्रस्ताव को पारित किया, उसे सहमति दी और इस प्रकार अरुणाचल प्रदेश की समस्या का समाधान हुआ। इसी तरह, कर्णाटक के कुछ समुदायों के बारे में हम चर्चा करेंगे। इस समय हम झारखंड के मामले पर चर्चा कर रहे हैं, आगे हम त्रिपुरा तथा उत्तर प्रदेश के संबंध में चर्चा करेंगे। जैसा कि माननीय सदस्या, छाया जी छत्तीसगढ़ के संबंध में कह रही थीं, तो मैं उनको बताना चाहता हूँ कि हम छत्तीसगढ़ के संबंध में भी चर्चा करेंगे। ऐसे कई राज्यों से संबंधित मामले, चाहे वे ओडिशा के हों, छत्तीसगढ़ के हों, महाराष्ट्र के हों या गुजरात के हों, उन सभी पर सरकार गंभीरता और ईमानदारी के साथ कार्य कर रही है। इसके प्रावधान और इसके मापदंड पिछले कई वर्षों से गंभीर चर्चा के बाद ही नीतिगत रूप से तय किए गए हैं और उसी के तहत यह कार्य होता है। इस देश में जनजातीय और आदिवासी क्षेत्रों के बारे में सबसे पहले इंडिया एक्ट, 1935 में यह जिक्र किया गया कि ट्राइबल एरियाज़ कौन-कौन से हैं। देश स्वाधीन हुआ और उस समय ठक्कर बापा की अध्यक्षता में कमेटी बनी और उस कमेटी के माध्यम से सारे सुझावों को ध्यान में रखते हुए संविधान सभा ने संविधान में ऐसे कई प्रावधानों को जोड़ते हुए संविधान में ऐसी जातियों के बारे में चर्चा की और उसका आदेश निर्गत किया। इसके बावजूद ऐसी कई समस्याएं हमारे सामने उभरती रहीं, चर्चाएं होती रहीं और कुल मिलाकर काफी चर्चाओं के बाद कमेटी बनी, जिसे हम लोकुर कमेटी के रूप में जानते हैं। उनके बताए गए ऐसे मापदंडों को ध्यान में रखते हुए, ऐसी जातियां या ऐसे समाज के लोग जो अपनी बातों को पहुंचाने के लिए समर्थ नहीं हैं, उन लोगों तक पहुंचा जाए और उनके लिए कार्य किए जाएं। 1962 से 1967 के बीच में नए मापदंड तय करने के बाद, उस पर कार्य प्रारंभ हुआ। इसके जो प्रावधान हैं, उनके अनुसार मूल रूप से संवैधानिक और मेरिट के

साथ यह सुनिश्चित करना कि जिनके लिए संविधान में ये सारे प्रावधान किए गए हैं, उनमें उन्हीं लोगों को प्राथमिकता, उन्हीं लोगों को सुविधा और उन्हीं लोगों को संरक्षण मिले, जिनके लिए हमारे पूर्वजों ने संविधान में व्यवस्था की है। इसलिए उस मापदंड के आधार पर सारे राज्यों से अनुशंसाएं प्राप्त होती हैं और एक research based अनुशंसा प्राप्त होती है। उसी दृष्टि से लगातार इस पर रिसर्च का कार्य भी होता है और देश के सभी राज्यों के अधीन जो ट्राइबल रिसर्च इन्स्टिट्यूट है, उसकी रिपोर्ट के माध्यम से केंद्रीय सरकार अनुशंसा करती है। उस अनुशंसा के आधार पर हमारे मापदंड के अनुसार व्यवस्था है कि रजिस्ट्रार जनरल ऑफ इंडिया के उस मंतव्य को, क्योंकि Census और Caste Census, यह सारा कार्य आरजीआई के अंदर होता है और आरजीआई देश का पूरा Census करता है, खासकर Scheduled Tribes और Scheduled Castes का Census करता है और आबादी के बारे में चाहे Scheduled Castes या Scheduled Tribes हो, उसके संबंध में अलग से एक रिपोर्ट प्रस्तुत करता है। इस दृष्टि से उसके मंतव्य के साथ यह विचारार्थ लाया जाता है। इस संबंध में जैसा मैंने आपको बताया कि यह कार्य कई राज्यों के संबंध में हो चुका है। कई राज्यों के बारे में हम लगातार काम कर रहे हैं और इन सारी चीजों को देख रहे हैं। अभी बंगाल के माननीय सदस्य अबीर रंजन बिस्वास जी ने कम्युनिटीज के बारे में कहा और गोवा के संदर्भ में भी कहा है। के.आर.एन. राजेश कुमार जी ने भी कई कम्युनिटीज के बारे में कहा है। इस हाउस के वरिष्ठ सदस्य थंबीदुरई जी ने तमिलनाडु से संबंधित कई जातियों के बारे में कहा है। उन सारी जातियों के बारे में करंट स्टेट्स क्या है, उसकी में जानकारी दूंगा, क्योंकि यह सारा विषय मेरिट का है। मेरिट के तहत सारी संस्थाएं अपना काम करती हैं और उसी के आधार पर ये सारी सूचियां बनती हैं। हमारी कोशिश यह होती है कि इसको जल्दी से जल्दी कैसे address किया जाए। इसकी जो formalities हैं, इसके जो संवैधानिक प्रावधान हैं, उनके आधार पर जो मापदंड हैं, उनको हमें ध्यान में रखना बहुत आवश्यक है और यह प्रक्रिया सभी के लिए आवश्यक है। अभी माननीय सदस्य कुछ कम्युनिटीज के बारे में कह रहे थे। वैसे सभी माननीय सदस्यों ने इस विधेयक का स्वागत किया है, लेकिन कुछ माननीय सदस्यों ने चिन्ता भी जाहिर की है। इसमें आप सारी डिटेल्स को स्पष्ट रूप से देख सकते हैं। इसकी जो एथेनोग्राफिक रिपोर्ट है, जो विभिन्न समय में रिसर्च के बाद निष्कर्ष आये हैं, उन सारी चीजों को संकलित करते हुए ही यह रिपोर्ट बनती है। उस दृष्टि से कुछ जगहों में इस तरह की समस्या रहती है, जैसे कुछ राज्यों में कई बार इस तरह के विषयों को लेकर राज्य खुद उलझन में रहता है कि किस तरीके से क्या करें, क्योंकि उनकी रिपोर्ट सही ढंग नहीं बन पाती है, फिर उनसे पूछा जाता है कि आप इस तरह के विषयों पर स्पष्टीकरण दीजिए। यह लगातार चलने वाला कार्य है और इसी कार्य के आधार पर भारत सरकार लगातार कोशिश कर रही है कि जनजातीय क्षेत्रों और जनजातीय लोगों को न्याय कैसे मिले।

कुछ माननीय सदस्यों ने इसके साथ-साथ ही डेवलपमेंट प्रोग्राम के बारे में, बजट के बारे में या आबंटन के बारे में चिन्ता जाहिर की है। उपसभापति महोदय, मैं आपको बताना चाहता हूं कि केन्द्र सरकार ने पिछले कई वर्षों में जिस तरह का प्रयत्न किया है और जिस तरह से उसमें गुणात्मक परिवर्तन धीरे-धीरे आ रहा है, वह मैं समझता हूं कि आने वाले दिनों में जनजातीय समुदाय को बहुत बड़ी संख्या में मिल पाएगा और मिल भी रहा है, इस समय हम यह सुनिश्चित कर रहे हैं। अभी हर जगह एक 'एकलव्य मॉडल स्कूल' की चर्चा हो रही है, लोग मांग भी कर रहे

हैं और बहुत सी जगह कार्य प्रारम्भ भी हो गया है। आप जानते हैं कि पिछले कई वर्षों में यदि हम 2013-14 की बात करें तो ये 167 स्वीकृत थे, आज 679 की स्वीकृति हो गई है। जो संचालित विद्यालय हैं, वे पहले 119 थे, अब 367 हो गये हैं। इन विद्यालयों के बारे में कोशिश यह हो रही है कि इनकी गुणवत्ता में कैसे सुधार हो और व्यवस्थित ढंग से कैसे शिक्षा मिले और जो क्वालिटी एजुकेशन का लक्ष्य है, वह कैसे पूरा हो। पहले यह विद्यालय जिले में एक होता था, लेकिन अब प्रखंड स्तर पर एक-एक बनाया जा रहा है, ताकि बच्चों को असुविधा नहीं हो, इसलिए एक जिले में बड़ी संख्या में ये विद्यालय बन रहे हैं और इनकी संख्या में भी बहुत गुणात्मक सुधार हो रहा है। 'एकलव्य मॉडल स्कूल' के माध्यम से शिक्षा में यदि आप देखें तो हमारा जो स्कॉलरशिप प्रोग्राम है, उस स्कॉलरशिप प्रोग्राम में अभी जो हमारा डेटाबेस बना है, उसमें 30 लाख से अधिक बच्चों को हम यहां से डायरेक्ट DBT के माध्यम से राशि उपलब्ध कराते हैं और उसमें राज्यों का भी योगदान होता है। कुछ राज्यों का 25 प्रतिशत अंशदान होता है, 75 प्रतिशत हम केन्द्र की तरफ से देते हैं और कुछ राज्यों का 90:10 अंशदान होता है, नॉर्थ-ईस्ट के क्षेत्र में रहने वाले जो विद्यार्थी हैं, उनको 90 प्रतिशत अंशदान हम देते हैं।

एजुकेशन में हम जिस तरीके से कार्य कर रहे हैं, उसी तरीके से हैल्थ में भी कर रहे हैं और हैल्थ का प्रोग्राम भी उसी ढंग से चल रहा है। यदि हम ट्राइबल एरिया और ट्राइबल लोगों के बारे में बताएं, तो इस समय 2021-22 में यह योजना शुरू हुई है, इसमें हर घर नल 'जल जीवन मिशन' के तहत 1,28,22,205 लोगों तक कनेक्शन पहुंचाने का काम ट्राइबल फेमिली के बीच में हुआ है। उसी तरीके से 'स्वच्छ भारत' सेटिंग अप जो toilets हैं, वे 1,45,72,432 लोगों तक पहुंचे हैं। इस तरह से हमारे जो flagship programmes हैं, भारत सरकार के प्रोग्राम्स हैं, चाहे वह आयुष्मान कार्ड का हो, चाहे प्रधान मंत्री आवास योजना का हो, चाहे पी.एम. किसान सम्मान निधि का हो, सभी में उत्तरोत्तर वृद्धि हो रही है। वृद्धि क्या हो रही है, इन्हें प्रारम्भ किया गया है और एक लक्ष्य के साथ ये प्रोग्राम चल रहे हैं। एजुकेशन में, हेल्थ में, एम्प्लायमेंट में, स्किल डेवलपमेंट में जगह-जगह ट्राइबल एरिया में जो टी.डी. ब्लॉक्स हैं, उनमें ज्यादा से ज्यादा विमेन IT। कैसे खुलें, जनरल IT। कैसे खुलें, ताकि वहां स्किलिंग प्रोग्राम अच्छे ढंग से चलें, यह प्रयास सरकार कर रही है। कुल मिलाकर हमारा लक्ष्य यही है कि जो इस तरह की विसंगतियां हैं, जो हमारे सामने और

3.00 P.M.

अधिक दिख रही है, तो कुछ चीजों के बारे में माननीय सदस्यों का कहना स्वाभाविक है। उन पर मंत्रालय भी और माननीय प्रधान मंत्री जी भी लगातार monitoring करते हैं, चर्चा करते हैं और कोशिश करते हैं कि उन सारी चीजों का समाधान कैसे हो।

महोदय, वर्ष 2000 में सुप्रीम कोर्ट में एक मामला आया। सुप्रीम कोर्ट के फैसले में यह बताया गया कि यदि इस तरह की कोई मात्रात्मक त्रुटि भी है, तो इसका संशोधन करने का दायित्व पार्लियामेंट का है, क्योंकि पार्लियामेंट के माध्यम से ही आर्टिकल 342 में यह आदिवासियों की सूची निर्धारित है और उसी के तहत सदन के माध्यम से ही इसको किया जाना चाहिए। इसलिए अब हम सारी चीजों पर रिसर्च करते हुए आगे बढ़ रहे हैं, क्योंकि यह बात सही

है, ये दोनों बातें देखी जा सकती हैं कि ऐसे समुदाय भी हैं, जो इस तरह की थोड़ी सी मात्रात्मक त्रुटि से लाभ भी ले लेते हैं, जो इसकी पात्रता नहीं रखते हैं और कुछ ऐसे भी लोग हैं, जो पात्रता रखते हैं, लेकिन इस तरह की कमियों के कारण इस तरह की सुविधा नहीं ले पाते हैं। इसीलिए कहा जाता है कि नुक्ता के हेर-फेर से खुदा जुदा हो जाता है। यही कई बार कई स्थानों पर देखने को मिल रहा है। हम इसके समाधान के लिए लगातार प्रयत्न कर रहे हैं। यह झारखंड का मामला है। इसके बाद हमारी कोशिश होगी कि इस सदन में इस तरह के अन्य राज्यों के मामलों को भी लाकर हम समाधान के लिए आगे आएँ। अरुणाचल प्रदेश का हो गया है, कर्णाटक का हो गया है, अब उत्तर प्रदेश का और त्रिपुरा का, अब झारखंड का हो रहा है। इसके बाद ओडिशा से संबंधित हमारा रिसर्च का काम चल रहा है। छत्तीसगढ़ में लगभग पूरा हो चुका है, लेकिन उसमें मिनिस्ट्री ने अपना एक legal observation दिया है। हम उस पर काम कर रहे हैं। इसलिए हम इसका समाधान करने का रास्ता निकाल रहे हैं। सबने मिल कर जो चिंता जाहिर की है कि tribal area और tribal development, यानी यदि हम जनजातीय क्षेत्र और जनजातीय लोगों के विकास को इक्कीसवीं सदी में सही ढंग से सुनिश्चित नहीं कर पाए, तो यह हमारे लिए भी, हम सबके लिए भी एक बहुत बड़ा प्रश्न खड़ा करेगा। प्रधान मंत्री जी इसी चिंता के साथ लगातार प्रयत्न कर रहे हैं कि विभिन्न योजनाओं का लाभ कैसे उन लोगों तक पहुँचे। Aspirational District का मूल उद्देश्य यही है कि जो gap है, उस gap का analysis करके उसको भरने का काम कैसे किया जाए। Human Development Index के जो different parameters हैं, हम उनको कैसे सुनिश्चित कर सकें और उनके समाधान का रास्ता हम सही ढंग से बना सकें, ताकि हमारे पूर्वजों ने जो आजादी के समय जनजातीय क्षेत्रों के लिए एक विशेष तौर से ध्यान रखने की बात कही थी, उसके लिए हम सही ढंग से 70 वर्षों के बाद ही सही, उसके समाधान का रास्ता ढूँढ़ सकें। मैं सदन का आभारी हूँ और प्रस्ताव करता हूँ कि इसे पारित किया जाए।

MR. DEPUTY CHAIRMAN: Now, the question is:

"That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950 to omit Bhogta community from the list of Scheduled Castes in relation to the State of Jharkhand and the Constitution (Scheduled Tribes) Order, 1950 for inclusion of certain communities in the lists of Scheduled Tribes in relation to the State of Jharkhand, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause-by-Clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the hon. Minister to move that the Bill be passed.

श्री अर्जुन मुंडा : महोदय, मैं प्रस्ताव करता हूँ कि विधेयक को पारित किया जाए।

The question was put and the motion was adopted.

DISCUSSION ON THE WORKING OF THE MINISTRY OF LABOUR AND EMPLOYMENT

MR. DEPUTY CHAIRMAN: Discussion on the Working of the Ministry of Labour and Employment; माननीय सदस्यगण, इसके लिए 4 घंटे का समय तय किया गया है और यह बहस आज ही conclude होनी है, इसलिए हम लोग कृपया समय का पालन करेंगे। Shri M. Shanmugam, to raise the discussion.

SHRI M. SHANMUGAM (Tamil Nadu): How much time do I have?

MR. DEPUTY CHAIRMAN: You have nine minutes.

SHRI M. SHANMUGAM: Sir, give me more time.

MR. DEPUTY CHAIRMAN: The Leader of the Opposition wants to say something. First, let him say.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, यह एक important subject है और करोड़ों लोगों से जुड़ा हुआ है। इसमें organized and unorganized workers, factory workers सभी involved हैं, लेकिन आपने इसको Business Advisory Committee में सिर्फ चार घंटे का समय दिया है। चेयरमैन साहब का यह आदेश था कि सब्जेक्ट के अनुसार और यहां के वातावरण को देखते हुए समय को बढ़ा भी सकते हैं। अभी एक दिन पहले ही उनकी दो दिन की strike हो गई थी और सभी लोग उसमें शामिल हो गए थे। इस विषय से जुड़ी हुई अनेक समस्याएं हैं, जैसे disinvestment की समस्या है, de-nationalization की समस्या है, इसलिए इस बिल को आप थोड़ा ज्यादा समय दीजिए और इसमें दिए गए समय को extend कीजिए।

श्री उपसभापति : माननीय एलओपी जी, धन्यवाद। माननीय चेयरमैन साहब के कहने पर और आप सभी के विचार से, North East पर जहां चार घंटे का discussion होना था, वहां छः घंटे हुआ, Tribal Affairs पर discussion के लिए चार घंटे का समय दिया गया था, लेकिन वह भी छः घंटे हुआ, Railway पर चार घंटे का समय दिया गया था, लेकिन उस पर आठ घंटे discussion हुआ। चूंकि कल 76 Members की farewell है और Friday को Private Members' Bill है, इसलिए बाद में हमें समय नहीं मिलेगा। इसी वजह से यह बिल आज समय पर ही conclude होना है। Now Hon. M. Shanmugham ji, you have nine minutes, please.

SHRI M. SHANMUGAM: Thank you, Sir, for giving me an opportunity to speak on the working of Ministry of Labour and Employment. Labour is wealth of the world and it is not a commodity or a mere factor of production that you can hire and fire.

[THE VICE-CHAIRMAN(DR. L.HANUMANTHAIAH) *in the Chair*]

An employer should treat labour as an essential asset with emotional bond. Therefore, the function of this Government, and the Ministry of Labour and Employment, should be to ensure life and dignity of the labour force of the country by protecting and safeguarding the interests of the workers, promotion of their welfare and providing social security to the labour force, both in organised and unorganised sectors.

Employees are divided into two parts. One is the Government employees and another one is industrial employees. The Government employees are governed by the Service Rules. Industrial employees are governed by the Standing Orders and the labour laws. There are organised and unorganised workers who also contribute to the development of the economy and the nation. The organised workers have the employer-employee relationship. The unorganised workers do not have the employer-employee relationship.

First of all, what does the labour want? The labour wants three things. One is job security; the second is the wages; and the third is the social security. How can they get the job security and all the three things? One worker alone cannot fight with the employer. So, more than one person join together and organise themselves into a trade union, by which they are able to get the benefits. So, the Trade Unions Act was enacted. There are so many trade unions all over the country. It was necessary to consolidate all the trade unions. They wanted to form a central trade union. The first central trade union was the AITUC. Subsequently, many trade unions were formed. Now, there are twelve trade unions recognised by the Union Government of India. During the British time, the employers and the employees wanted to bring a common law for the working class. So, they formed the Indian Labour Conference that was convened in 1940, headed by Shri Ramaswami Mudailar. Then, Babasaheb Ambedkar was the Chairman of the ILC for the next Conference. In the ILC, all the 44 labour laws were consolidated and passed as an Act in the Parliament. After that, every year, or sometimes, after a gap of two years, its meeting used to take place. But, its last meeting was held in the year 2015. Shri Narendra Modi attended that meeting as the Prime Minister. He stated that tripartite consultation is the highest forum in Indian Labour Conference. After 2015, the Indian Labour Conference has

not held any meeting despite many representations made by the trade unions. Sir, I do not know why this Government is afraid of the trade unions and does not wish to discuss any matter with them. From 1940, tripartite meetings are being held regularly in the Indian Labour Conference. Many decisions were taken and they have become law after being passed by the Indian Parliament. All the 44 labour laws have come that way. Now, that process has stopped. For the finalization of labour codes, and, also, subsequently, for the publication of rules, the Union Government had not consulted the trade unions. Sir, all the 44 laws have been subsumed into four Labour Codes, namely, Industrial Relations Code, Wage Code, Social Security Code, and, Occupational Safety, Health and Working Conditions Code. These are the four Codes. Sir, we have differences on many things but as the time does not permit me to explain everything, let me give some examples. What is the problem of trade union?

Earlier, 7 members or 10 per cent of workmen were enough to register a trade union. Now, they have changed it to 100 members or 10 per cent. Now, no outsider can participate in the trade union. Previously, one-third of the trade union representatives could be outsiders who were experts to help the poor workers to guide and achieve their demands effectively. That is refused now. In this condition, organizing a trade union is a problem. If helping a poor worker is refused now, how can the trade union function, how can good industrial relations prevail in the country?

Now, let me talk about job security. For job security, standing order is framed. Every worker whenever he joins, it is the duty of the employer to give him a copy of the Standing Order in which it is mentioned how to join, what is the work time, what is the identity card, what is the category of the workman, and, what is the disciplinary proceedings. Everything is there in the Standing Order. That is there in the procedure. Categorisation of the workman is done into categories like permanent workman, casual workman, trainee or the contract workers. There are some proportions for all these categories but let me tell you what is going on now. The proportion of permanent workers is less while the contract and outsourced workmen is very, very high. With regard to the contract workmen, there is an Act, namely, the Contract Labour (Regulation and Abolition) Act. What is the meaning of Regulation and Abolition Act? If the job is of a perennial nature, there should not be any contract. Who has to control it? The implementation officer has to control it but there is no implementation, and, therefore, the perennial nature of jobs have been given on contract. This way, the number of contract workers is higher than the permanent workers.

Now, regarding outsourcing, which is another name for this, outsourced workers are doing all the jobs which the permanent workmen were doing. All the jobs are given to the outsourced workers for cutting the capital expenditure. Another thing is Fixed Time Employment (FTE). We are opposing this. Here, I want to ask one question to the Government. When the Contract Labour (Regulation and Abolition) Act has so many clauses to employ a person temporarily or for a particular time to get that work done, then, what is the necessity of Fixed Term Employment (FTE)? The fixed term employment is contrary to the permanent employment. Another thing is about the definition. There are so many definitions. What did the First Labour Commission and the Second Labour Commission say? There are so many laws to unify, to amalgamate and simplify. The only thing is we have to bring a very easy law for the poor workers. But in this code, for the definition of worker, there is one definition for worker, there is one definition for employee, there is one definition for gig worker. There are so many definitions. We are disputing this thing. There should be only one definition. Why? Same thing is with regard to 'dispute'. For 'dispute', there is one definition. A dispute between a worker and an employer is called a dispute. If I am called an employee, I cannot raise a dispute. If I am called a gig worker, I cannot raise a dispute. If I have no right to raise any dispute, what is the necessity of the Labour Department? There is no necessity for the Labour Department. It is a free hand for the employer to exploit the workers.

I will now come to wages. In the Industrial Disputes Act also, previously, if an employer wanted lay-off, retrenchment or closure, if there are more than 100 workers, he should get the permission from the Government. But now they have increased this to 300 workers. After globalization, all the companies have reduced their strength. Automation sector companies and other companies have reduced their strength. So, it should not be necessary for a company to get the permission from any Government or anybody else for retrenchment or closure. This is happening everywhere else. We have seen so many companies. In Tamil Nadu, there was one company, Nokia, which is a handset manufacturer. They came and started manufacturing. They employed more than 6,000 workers of 17-18 years. After three years, they closed down. What was the reason? They were the defaulter of Rs. 24,000 crores of the Central Government taxes and Rs. 2,400 crores of the State Government taxes. That company has still not reopened. We don't know whether the Union Government has received that money or not. Such things are happening. So, this class is in a danger. It is very easy for the employers to exploit the worker.
(Time-bell rings)

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude.

SHRI M. SHANMUGAM: Sir, regarding wages, there are minimum wages, fair wages and living wages. For the minimum wages, the Supreme Court said, if any employer pays less than minimum wages, he cannot run the industry. How to define minimum wages? In the 15th Labour Conference, a formula was derived. In the 7th Pay Commission also, on Page No. 256, they have brought a very good calculation according to which Rs. 18,000 is the minimum wages. So, we are demanding Rs. 9,000 as pension for them. But, in this code, they have brought another thing - floor level minimum wages, which is Rs. 172. Sir, can you imagine it? Can we get an employee for Rs. 172 a day anywhere else in the world which is impracticable? All these clauses are there. Next is about EPF pension. We, all the trade unions, have demanded the EPF Pension. In the previous Government also, a Group of Ministers was formed. We had discussed it with the Group of Ministers and they agreed. They have given a minimum pension of Rs. 1,000. Then, subsequently, we are demanding Rs. 9,000 but they are not giving. Instead of giving that, they are reducing the rate of interest on the EPF which is affecting the total working class. The trust board of the employees never accepted it and they refused to deduct the rate of interest.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Last minute, please conclude Shanmugamji.

SHRI M. SHANMUGAM: Sir, now ESI. ESI is a very good scheme which is enhanced. There are so many ESI hospitals. The ESI ceiling is Rs. 21,000. If I cross the ESI scheme, then I cannot get the benefit. What we are demanding is up to that limit that the ESI should be deducted and by which, the insured person's rate should also be increased. Automatically, he will get the benefit of the ESI in all the ways.

In the same way is the pension. Pension is mandatory. It is not obligatory. The Government should create a fund for pension but they failed to create it. It is because, at that time, the living age was very low. Now, the living age is very high. It is the failure of the Government. They are giving the new Pension Scheme by which they are exploiting the employees.

Now, Sir, there is unorganized labour. You know the conditions of the unorganized labour. There are gig workers and so many. In this matter also, in Tamil Nadu, we had enacted the Manual Workers Act in 1982 and by which we had started nearly 20 unorganized boards. In those boards, we had recruited near about two

crores of workers. But, now, the Union Government has started an E-Shramik Portal. Parallely, they are also enrolling the unorganized labourers.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude.

SHRI M. SHANMUGAM: It is giving duplication of work and everything. For all these things, all the trade unions, we have placed here 12 demands to the Government. For that, we went on strike. Every year, we are going on strike. But, it is the duty of the Labour Department and duty of the Government to call all the trade unions and, at least, to hear as to what they want. That is their labour. They should maintain labour relations. That relation is not there as such. So, I oppose all the activities and the codes. We want them to take back all their four codes, and discuss it with the trade unions including BMS. They should convene the labour conference, and get the good things for the labourers which is very helpful for the poor employees. Thank you.

श्री प्रकाश जावडेकर (महाराष्ट्र): उपसभाध्यक्ष महोदय, अभी हमारे बहुत अनुभवी साथी ने मूलतः वर्कर्स यूनियन्स, organized labour के बारे में बोला। हर देश में जॉब की चर्चा होती है और इसमें अपने देश के job profile को भी देखने की जरूरत है। मैं जॉब की परिभाषा ऐसे करता हूँ कि मेहनत करके स्वाभिमान से जीने का नाम जॉब है। अपने देश के job profile के अनुसार 55 परसेंट लोग self-employed हैं, 23 परसेंट लोग salaried class हैं और 22 परसेंट लोग casual labours हैं। जब हम job profile देखते हैं, तो यह सबकी problem है, केवल organized labour की problem नहीं है। मैं भी बैंक में काम करता था। मैं भी यूनियन का हिस्सा था, लेकिन मैं ऐसी यूनियन का हिस्सा था, जिसका नारा था, 'देश के लिए करेंगे काम, और काम का लेंगे पूरा दाम', यह नारा था और वह न्याय मिलना चाहिए। मुझे लगता है कि labour code को चार कोड्स में करने की सबकी माँग थी। अब सारे 40 कानून इन चार कोड्स में आ रहे हैं। उनमें wage security आ गई, social security की शुरुआत हो गई और समय पर वेतन मिलेगा, खाते में वेतन जाएगा - ये सब बहुत महत्वपूर्ण काम हुए हैं। उनको unique PF number मिल रहा है, जिससे यदि वे अपना जॉब बदलेंगे, तो उनका यह नंबर वही रहेगा। चूँकि आज मैं labour code पर नहीं बोल रहा हूँ, क्योंकि वह Standing Committee में है, उस पर बहुत विचार हुआ है और अभी दो कोड्स पास होने बाकी हैं, इसलिए उस पर हम बाद में बात करेंगे।

महोदय, आखिर job की philosophy क्या है? वह यह है कि हर हाथ को काम मिले। हर हाथ को काम मिले, इसके लिए empowering poor, यानी जो सबसे लास्ट में खड़ा है, उसको कैसे जॉब मिले, उसको अपने जीवन का साधन कैसे मिले - यह सोचना जरूरी है। हमारे यहाँ सबसे बड़ी कमी यह है कि Economic Survey एक data देता है, एक NSSO है, उसका survey आधारित data होता है, एक Labour Bureau का data आता है, but essentially, all this data

comes from surveys. सर्वे सौ फीसदी लोगों का नहीं होता है, बल्कि सर्वे कम लोगों का होता है और उसी से अनुमान किया जाता है कि रोजगार कितना है और बेरोजगारी कितनी है।

मैं माननीय प्रधान मंत्री जी और लेबर मिनिस्टर का अभिनंदन करना चाहता हूँ कि लेबर मिनिस्ट्री ने माननीय प्रधान मंत्री जी के vision के अनुसार e-Shram portal तैयार किया। I think this is the first time that the scientific mapping of employment is being done. इसके तहत 6 महीने में 26 करोड़ लोगों ने खुद को रजिस्टर किया है कि वे क्या काम करते हैं। 400 प्रकार के occupations हैं, कोई व्यक्ति उनमें से कौन-सा occupation कर रहा है, उसकी income कितनी है - ये सब जानकारी लोगों ने खुद रजिस्टर की है। मेरा जितना अध्ययन है, उसके अनुसार इसमें अभी 50 परसेंट ही काम हुआ है, ऐसा मैं मानता हूँ। अगर 55 परसेंट self-employment है, तो ये 27 करोड़ हैं, आने वाले 6 महीने में ये लगभग 50 करोड़ तक जाएँगे और यह काम जैसे ही पूरा होगा, we can plan better, we can plan specific and we can really tailor welfare schemes also in that direction, so that वे हिम्मत से काम करें। जैसे एग्रीकल्चर का क्षेत्र है, इसमें सब लोग मेहनत से काम करते हैं। उनको किसी ने appoint नहीं किया होता है। वे खुद की जमीन या दूसरे की जमीन पर मेहनत से खेती करते हैं, इसलिए यह self-employment होता है। हमें ये सब बातें समझनी चाहिए।

दूसरी बात यह है कि जॉब का मुद्दा क्या है? आज बाजार में एक विचित्र स्थिति है, वह यह है कि अनेक जॉब्स ऐसे हैं, जिनके लिए आदमी नहीं मिलते हैं और अनेक लोग ऐसे हैं, जो पढ़े-लिखे हैं, फिर भी उनको जॉब्स नहीं मिलते हैं। यह जो skill का mismatch है, यह एक बहुत बड़ी समस्या है। अगर स्किल के इस mismatch को ठीक करना है, तो इस बारे में देश में बहुत दिनों तक चर्चा हुई कि एजुकेशन का मूल उद्देश्य रोजगार देना नहीं होता है, education is emancipation, education is empowerment, आपको अच्छा आदमी बनाना, यह एजुकेशन का उद्देश्य होता है और एक अच्छी शिक्षा से उसकी जनरल काबिलियत बढ़े, यह होता है। जो specific courses होते हैं, जैसे मेडिकल, इंजीनियरिंग, architect या बाकी कोर्सेज होते हैं, उनमें specific skills मिलती हैं। अतः मुद्दा स्किल्स का है। इसलिए सरकार ने स्किल का मंत्रालय अलग शुरू किया। उसमें यही एक नींव रखी गई कि स्किल पर ज्यादा बल दिया जाएगा और मुझे खुशी है कि पिछले सात सालों में पाँच करोड़ युवाओं को तीन महीने की, छः महीने की और कभी साल भर की स्किल ट्रेनिंग मिली है। आईटीआईज़ की संख्या दो-तीन गुना बढ़ी है। आईटीआईज़ के साथ-साथ आईआईटीज़ की संख्या भी बढ़ी है। ये स्किल्स देने वाले विषय पढ़ा रहे हैं और स्किल के बाकी उद्योगों के साथ मिलकर स्किल मिशन में काम हो रहा है, यह बहुत महत्वपूर्ण है। यह specific skill sets की बात है।

महोदय, मैं सदन के विचार के लिए नया मुद्दा रखता हूँ। टेक्नोलॉजी जबरदस्त गति से बदल रही है। हर काम का रूप बदल रहा है। हम पहले क्वेश्चंस देने के लिए लिखकर देते थे, अब हम सीधा अपलोड कर रहे हैं। टेक्नोलॉजी दुनिया की हर चीज़ में बदलाव ला रही है, इसलिए re-skilling और upskilling, दोनों बहुत जरूरी हैं। हरेक को नया सीखना ही पड़ेगा और नया सीखकर relevant रहना ही पड़ेगा, इसलिए हम देख रहे हैं कि दस साल काम करने के बाद भी लोग skilling के लिए जा रहे हैं, upskilling कर रहे हैं, re-skilling कर रहे हैं। हमें भी राजनीति में

नई स्किल सीखनी ही पड़ती है, वरना लोग पीछे पड़ जाते हैं, यह समझने की जरूरत है।
...(व्यवधान)... एक मिनट, एक मिनट ...(व्यवधान)....

मैं यह मानता हूँ कि growth creates jobs, अगर ग्रोथ नहीं है, तो जॉब्स भी तैयार नहीं होते हैं, इसलिए ग्रोथ को जॉब्स तैयार करने के लिए मुख्य माना है। इस सरकार ने जो vision रखा कि not on five trillion dollar economy, but more importantly growth in all sectors, comprehensive growth और ग्रोथ का लक्ष्य है कि गरीब को ज्यादा empowered करें और जॉब्स तैयार करें। यह 'गति शक्ति प्लान' है, सौ लाख करोड़ की स्कीम्स बनाई हैं - रोड, रेल, पोर्ट, एयरपोर्ट, waterways, mass transports और पिछले सात सालों में इन सभी में गति से काम हुआ है। केवल सड़क निर्माण के काम से, यानी सड़कों से जो employment बढ़ती है, जॉब्स बढ़ता है, economy grow होती है, वह तो अलग है। मैं आपको बताना चाहता हूँ कि केवल सड़क निर्माण करने में 145 crore mandays का जॉब तैयार हुआ, यह हमें समझना चाहिए। तो यह आज हो रहा है। आज हर घर में बिजली है, देश में 24 घंटे बिजली है, यह पहले नहीं थी और अगर आज यह आई है, तो इसके लिए transmission line में सुधार से लेकर सब में बदलाव हुआ है। अगर साढ़े तीन-चार करोड़ घरों को पहली दफा बिजली मिल रही है, तो यह भी रोजगार तैयार करने का एक साधन है। So, it is growth which creates jobs. दूसरा, अगर तीन करोड़ घर बने हैं, तो उनसे रोजगार मिलता ही है। कोई तो घर बनाएगा, कोई तो ईंटें बनाएगा, कोई तो बाकी सामान बनाएगा, अतः इससे रोजगार तैयार होता है। आज साढ़े पाँच करोड़ लोगों के घरों में नल से जल पहुंचा है। इससे स्टील इंडस्ट्री बढ़ती है, माँग बढ़ती है, काम करने वाले बढ़ते हैं, लोग नया काम सीखते हैं और ये काम भी काम हैं, हमें कभी इनका अपमान नहीं करना चाहिए। एग्रीकल्चर में 70 लाख हेक्टेयर का इरिगेशन बढ़ा है। हमें पहले इकोनॉमिक्स में सिखाया गया कि अगर एक हेक्टेयर फार्म इरिगेट होता है, तो 1.5 जॉब्स तैयार होती हैं। इस प्रकार से एक करोड़ जॉब्स तो यहीं तैयार हुईं, लेकिन मैं एक नया रूप देख रहा हूँ। 'मनरेगा' का सबसे ज्यादा उपयोग अब पानी के लिए किया जा रहा है और लोगों ने अपने फार्म में एक-एक एकड़ के बड़े-बड़े तालाब तैयार किए हैं, जिसके लिए सरकार पैसे दे रही है। यह एक नया irrigation potential है and that also creates jobs. इसी तरह, टूरिज्म है। टूरिज्म के बारे में मैं पिछले दो सालों का उल्लेख नहीं करूँगा, because pandemic period was bad for the whole world और सभी देशों को उसका खामियाजा भुगतना पड़ा है। Now, we are back. हम उन दो सालों को छोड़ें, अब यह मुद्दा देखने लायक है कि हम 2014 से 2019 तक कहाँ पहुँचे हैं और 2022 से आगे कहाँ पहुँचेंगे।

सर, रेलवे के संबंध में परसों काफी चर्चा हुई है, इसलिए उसके बारे में मैं दोबारा नहीं बोलता हूँ, लेकिन रेलवे का जिस गति से विस्तार हो रहा है, जिस तरह से उसकी doubling हो रही है तथा रेलवे में जो बाकी सारी सुविधाएँ आ रही हैं, वे रोजगार ही पैदा करती हैं न! बिना रोजगार के रेल नहीं चलती। अब हम पोर्ट्स पर आते हैं। अगर हम इतने पोर्ट्स बना रहे हैं और 'सागरमाला प्रोजेक्ट' चल रहा है, तो उसमें जॉब्स ही तैयार होंगी न! अगर पहले 70 साल में देश में केवल 100 के आसपास एयरपोर्ट्स थे और पिछले सात साल में 50-60 से ज्यादा एयरपोर्ट्स बने हैं, तो यह भी तो एक पूरी जॉब चेन तैयार करता है, यह हमें कभी भूलना नहीं चाहिए। इसी तरह, mass transport है।

महोदय, 34 करोड़ लोगों को मुद्रा लोन दिया गया। मैं भी बैंक में था और हम कर्जा देते थे। मैं भी sick industries का अध्ययन करता था और employment-promotion programme का काम ही देखता था। इसमें मैंने यह अनुभव किया है कि अगर हमने अभी 34 करोड़ लोगों को यह लोन दिया है, तो उनमें से आधे लोग ऐसे होते हैं, जिनके पास पहले से छोटा ठेला है, उसको वे बड़ा करते हैं अथवा जिनके पास छोटी दुकान है, उसको वे थोड़ी बड़ी करते हैं। इस तरह से उसमें ज्यादा जॉब्स तैयार नहीं होतीं, लेकिन 34 करोड़ में लगभग 10 करोड़ नई जॉब्स तैयार होती हैं। यह हमें समझना चाहिए, क्योंकि यह एक स्थापित गणित है और हम यह कर रहे हैं। Employees Provident Fund में कोई दूसरा रजिस्टर नहीं कर सकता। It is not just formalisation. इसमें पिछले तीन महीने में हर महीने 15 लाख नये contributors का registration हुआ है, तो यह एक बहुत बड़ी संख्या है, यह हमें समझना चाहिए। MSME अपने देश में सबसे ज्यादा जॉब्स दे रही है। इस Pandemic के दरमियान जो Emergency Credit Link Guarantee Scheme तैयार की गई थी, उसके कारण डेढ़ करोड़ जॉब्स बच गई हैं, यह भी हमें समझना चाहिए।

सर, आज एक पूरा नया digital विश्व खुला है। पहले 8 लाख STD booths होते थे और आज 4 लाख common service centres खुल गए हैं, जहाँ 15 लाख लोग काम कर रहे हैं। वहाँ सारे लोग जाकर अपने डिजिटल काम पूरे करते हैं, यह हम देख रहे हैं। आपने कल YouTube का एक advertisement देखा होगा। यह कुमार केतकर जी को पता होगा कि YouTube आने के कारण journalism के कितने सारे नये video channels शुरू हो गए हैं। YouTube पर लोगों ने political, economy, education आदि विषयों पर अपने-अपने बहुत सारे चैनल्स शुरू किए हैं। आज वे भी चल रहे हैं और उनको भी पैसा मिलने लगा है। इस तरह, digital economy से ये नई job opportunities पैदा होती हैं, यह हमें नहीं भूलना चाहिए।

मुझे कभी-कभी यह सोचकर आश्चर्य होता है कि लोग कहते हैं कि केन्द्र में बेरोज़गारी बढ़ी है। उनको अपने राज्य में जाकर देखना चाहिए। जॉन ब्रिटान जी, क्या केरल यह बताएगा कि उसने कितनी जॉब्स तैयार की हैं? Pinarayi Vijayan वहाँ पिछले पाँच साल से Chief Minister हैं, उन्होंने कितनी जॉब्स तैयार कीं?

श्री जॉन ब्रिटान (केरल) : हमने तैयार किए हैं। ...**(व्यवधान)**...

श्री प्रकाश जावडेकर : आपने तैयार किए, मतलब वह तो देश का ही रोज़गार हुआ न! ...**(व्यवधान)**... वह रोज़गार देश का ही होता है, यह हमें समझना चाहिए। लेकिन, मैं केन्द्र सरकार के बारे में भी बताऊँगा। आपको केन्द्र सरकार का बताना जरूरी है। जैसे, पीएलआई स्कीम आई है। हम दस इंडस्ट्रियल क्लस्टर को पीएलआई स्कीम दे रहे हैं और उस स्कीम से 60 लाख जॉब्स तैयार हो रही हैं। ऑटोमोबाइल से सब जगह यह काम बहुत तेज गति से हो रहा है। 'गति शक्ति' से दो-तीन करोड़ से ज्यादा जॉब्स प्रत्यक्ष रूप से शुरू भी हो गई हैं और आगे भी कार्य बहुत बढ़ेगा। महोदय, मैं आपको 'मनरेगा' के संबंध में भी बताना चाहता हूँ। इस रोज़गार की गारंटी स्कीम के अंतर्गत 2014 में केवल 39 हजार करोड़ खर्च हुए, लेकिन अभी 'मनरेगा' का खर्च डेढ़ से दो लाख करोड़ तक पहुँच गया है। यह एक बड़ा काम हुआ है और उससे सात साल में दो

हज़ार करोड़ man-days तैयार हुए हैं। ...**(व्यवधान)**... I am doing it correctly. अब मैं 'मेक इन इंडिया' के बारे में बताना चाहता हूँ। सर, आज 60 हज़ार start ups तैयार हुए हैं। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): He is not yielding. ...**(Interruptions)**.. He is not yielding. ...**(Interruptions)**..

श्री प्रकाश जावडेकर : सर, वे भी जॉब्स हैं। ...**(व्यवधान)**... अभी मेरे पास चार मिनट हैं, आप बाद में बोलिएगा। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): He is not yielding. ...**(Interruptions)**..

श्री प्रकाश जावडेकर : मैं इसके बारे में बाद में बताऊंगा। 'मेक इन इंडिया' प्रोग्राम में भी जॉब्स मिल रही हैं। पिछले चार साल में आईटी, एजुकेशन, हेल्थ इन सभी क्षेत्रों की जॉब्स में 150 परसेंट की ग्रोथ रजिस्टर की गई है। यह हमें कभी भूलना नहीं चाहिए। ...**(व्यवधान)**...

श्री जयराम रमेश (कर्नाटक) : अभी तक प्रधान मंत्री जी का नाम नहीं लिया है।...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Allow him to speak. ...**(Interruptions)**..

श्री प्रकाश जावडेकर : प्रधान मंत्री जी का नाम लेने की बार-बार जरूरत नहीं पड़ती, क्योंकि देश समझता है कि मोदी है, तो मुमकिन है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Let him complete. ...**(Interruptions)**..

श्री प्रकाश जावडेकर: अभी मेरे पास तीन-चार मिनट का समय ही बचा है। हम मानते हैं कि सबको जॉब्स मिलनी चाहिए और इसलिए स्किल्स भी चाहिए। मैं जब शिक्षा विभाग का कार्य देख रहा था, तो हमने कल्पना की थी और मुझे लगता है कि वह अब आगे जाएगी। बीए+, बीकॉम+, बीएससी+ यह क्या है? उनको डिग्री कोर्स के साथ-साथ सॉफ्ट स्किल भी पढ़ाएंगे। Personality development और IT Skills से लेकर सब पढ़ाएंगे, तो वह ज्यादा employable होगा। हम हमेशा एक शिकायत करते हैं कि इतनी सी जॉब्स होती हैं और उनके लिए इतनी सारी एप्लिकेशनस आती हैं। देखिए, this is aspirational aspect to the problem of employment. ...**(समय की घंटी)**... हर एक को ऊपर जाना है, उसके लिए वह कार्य करता है। ...**(व्यवधान)**... सर, मैं बस दो मिनट में आपनी बात खत्म कर दूंगा। मैं मानता हूँ कि कुछ लोगों की बेरोज़गारी बढ़ी है। डीबीटी से जो काम शुरू हुआ, मैं उसके बारे में कुछ बताना चाहता हूँ। पिछले चार साल में 21 लाख करोड़ रुपये गरीबों के खाते में गए। राजीव गांधी जी कहते थे कि

अगर मैं 100 रुपये भेजता हूँ, तो 15 रुपये पहुंचते हैं, लेकिन अब मोदी जी 100 रुपये भेजते हैं, तो पूरे 100 रुपये मिलते हैं। उससे चार लाख करोड़ रुपये की बचत हुई है। जो लोग बोगस पेंशन लेते थे, उनका रोज़गार गया है। जो लोग बोगस स्कॉलरशिप लेते थे, उनका रोज़गार गया है। ...**(व्यवधान)**... जो बोगस गैस सब्सिडी लेते थे, उनका रोज़गार गया है। नीम-कोटिंग होने से जो यूरिया किसान को सस्ते में मिलता था, उसको कैमिकल फैक्ट्री का raw material करके, जो लोग चोरी करके भेजते थे, उनका रोज़गार खत्म हुआ है। ...**(व्यवधान)**... हर सौदे में, रक्षा सौदे में जो दलाली करते थे, उनका रोज़गार खत्म हुआ है। आज GeM, जो Government e-Market Place है, उसमें गवर्नमेंट की सारी खरीद पारदर्शी तरीके से शुरू हुई है। ये दलाल, जो गरीबों को नॉचने वाले थे, लूटने वाले थे, उनका रोज़गार कम हो गया है। देश उसके लिए मोदी जी को धन्यवाद दे रहा है।

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): The next speaker is Shri Digvijaya Singh. You have fifteen minutes.

श्री दिग्विजय सिंह (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस विषय पर अपने विचार रखने का अवसर दिया है। मान्यवर, माननीय प्रकाश जावड़ेकर जी की जो पीड़ा थी, वह उनके इस भाषण में उजागर हुई है। हमें इस बात की उम्मीद नहीं थी कि जिस व्यक्ति ने अपने बैंक के कार्यकाल में ट्रेड यूनियन्स में रहकर काम किया हो, वह आज, जब पूरे देश की ट्रेड यूनियन्स, including bank employees, जो दो दिनों तक हड़ताल पर रहीं, उनके बारे में एक शब्द भी नहीं बोला, तो माननीय प्रकाश जावड़ेकर जी, कहीं न कहीं कुछ कमी जरूर रही है। आपने यहाँ जो जानकारी दी या तो उसमें कमी है या आपने माननीय ट्रेड यूनियन्स की भावनाओं को नहीं समझा है। माननीय उपसभाध्यक्ष महोदय, केवल बीएमएस को छोड़कर बाकी ट्रेड यूनियन्स की लगातार दो दिनों से हड़ताल हो रही है। हालांकि बीएमएस की भी पीड़ा है, मैं उसका भी उल्लेख करूंगा, लेकिन पूरे देश के ट्रेड यूनियन्स ने दो दिनों तक हड़ताल रखी। सर, उनके इश्यूज क्या थे? उनके इश्यूज मोटे तौर पर इस प्रकार से थे कि चार Labour Codes लाए गए, लेकिन बिना tripartite consultation के - जैसा कि हमारे माननीय सदस्य श्री एम. शनमुगम ने कहा, कॉमरेड ने कहा कि Indian Labour Conference लगातार हर वर्ष होती थी। उसका काम क्या था, उसका उद्देश्य क्या था? उस कॉन्फ्रेंस में employer, employee और सरकार, ये तीनों मिलकर चर्चा करते थे, tripartite committee बनती थी और उसके ऊपर पॉलिसी निर्धारित की जाती थी, जिसका सरकार पालन करती थी। लेकिन केंद्र सरकार के कान पर जूँ नहीं रेंगी, लगातार हड़ताल हो रही है, लगातार नाराज़गी हो रही है, परंतु सरकार की तरफ से, माननीय श्रम मंत्री जी की तरफ से न तो उन्हें बुलाया गया, न ही बातचीत की गई और न ही उन्होंने उस पर कोई टिप्पणी की।

माननीय उपसभाध्यक्ष महोदय, मैं हमेशा इस बात को कहता हूँ कि किसी भी प्रजातंत्र और किसी भी शासन तंत्र में नीयत के आधार पर नीतियाँ बनती हैं। यह नीयत क्या है - मैं इस बात का उल्लेख करना चाहता हूँ। महोदय, उनकी मांगें क्या थीं? उनकी मांगें थीं - लेबर कोड समाप्त करो, निजीकरण समाप्त करो, शासकीय संपत्तियों को बेचना बंद करो और महंगाई कम करो।

इनमें से कौन-सी ऐसी मांग थी, जिस पर आप चर्चा नहीं करा सकते थे? महोदय, मैं हमेशा इस बात को कहता आया हूँ कि भारतीय जनता पार्टी मूल तौर पर - यह आज से नहीं, बल्कि शुरू से पब्लिक सैक्टर के खिलाफ रही है। जब पंडित जवाहरलाल नेहरू बड़े-बड़े पब्लिक सैक्टर यूनिट्स डाल रहे थे, उस समय तत्कालीन जनसंघ इसका विरोध करता था, क्योंकि वह corporate के पक्ष में रहा है, गरीबों के खिलाफ रहा है, किसानों और मजदूरों के खिलाफ रहा है। आप उनकी ये चारों बातें उनकी नीति में देख सकते हैं। अगर आप 2014 से लेकर आज तक का देखेंगे, तो पाएंगे कि गरीब गरीब होता जा रहा है, अमीर अमीर होता जा रहा है। आज इस देश में पूरे तरीके से कॉर्पोरेट्स का कब्जा हो चुका है और मजदूरों के हक छीने जा रहे हैं। महोदय, आप नोटबंदी से शुरू कीजिए। इसके बाद कोविड आया, MSMEs - जो कि हमारे employment generation का एक सबसे बड़ा सैक्टर है, इसके लिए बताना चाहता हूँ कि कई MSMEs बंद हो गए, लोग बेरोजगार हो गए और उसके बाद बेरोजगारी बढ़ी। जब मैं मजदूरों के बारे में यह कह रहा हूँ कि नीयत खराब होने से, मजदूरों के खिलाफ होने से नीतियाँ बनाई गईं, तब मैं उनका उल्लेख करना चाहता हूँ। महोदय, ILO के जितने भी कन्वेंशन्स हैं, यह सरकार उन सभी का पूरे तरीके से उल्लंघन कर रही है। इस देश में हमारे 47 करोड़ मजदूर हैं, जिनमें से 7 करोड़ organized sector में हैं और 40 करोड़ unorganized sector में हैं। महोदय, unorganised sector में विशेष तौर पर काम करने की आवश्यकता है। जैसा कि हमारे कॉमरेड साहब ने, श्री शनमुगम साहब ने बताया कि हर साल इंडियन लेबर कॉंफ्रेंस हुआ करती थी, लेकिन 2015 के बाद एक भी कॉंफ्रेंस नहीं बुलाई गई। यही नहीं, उसमें माननीय प्रधान मंत्री जी ने वायदा किया था कि हम ट्रेड यूनियन से चर्चा करने के बाद ही कोई नियम या कानून बनाएंगे, * मजदूरों के हित में जो 44 कानून 1927 से आज तक ब्रिटिश हुकूमत के समय से बने थे, उन्हें समाप्त करके चार लेबर कोड्स बनाये गये और उसमें विशेष तौर पर अगर आप देखेंगे, तो पूरे लेबर कोड्स में एम्प्लॉयर्स के प्रति अनेक कदम उठाये गये, कई सुझाव दिये गये...(व्यवधान)...

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव): माननीय उपसभापति महोदय, मैं यह बात सदन में स्पष्ट कर रहा हूँ, मैं विस्तार से जवाब दूंगा, लेकिन दिग्विजय सिंह जी, आपका शब्द प्रयोग ठीक नहीं था, क्योंकि हमने जो कहा कि हम लेबर से बात करके कोड को लाएंगे, उस बारे में मैं अपने उत्तर में विस्तार से बताऊंगा कि सभी यूनियन्स से किस-किस समय, किस-किस तारीख में बातचीत हुई और किस तरीके से एक व्यापक विचार-विमर्श हुआ, उसके बाद कोड्स पास हुए, इसलिए तथ्यात्मक रूप में अपने विषय को सुधार लें, इतना ही मैं कहना चाहता हूँ।

श्री दिग्विजय सिंह : महोदय, इन्होंने मेरे तीन मिनट लिए हैं, इसलिए इनके टाइम में से कट करके मुझे दिये जायें। मैं आपसे कहना चाहता हूँ। ...(व्यवधान)...आप घड़ी देख लीजिए, आपकी घड़ी धीमी चलती है।

* Expunged as ordered by the Chair.

मैं आपसे अनुरोध कर रहा हूँ, जो लेबर कोड आपने बनाये, वेजेज के लिए, सोशल सिव्योरिटी के लिए, इंडस्ट्रियल रिलेशंस, ऑपरेशनल सेफ्टी एंड वर्किंग कंडीशंस आदि के लिए, जिसका कि विरोध स्वयं भारतीय मजदूर संघ ने किया और भारतीय मजदूर संघ ने अपने बयान में कहा है कि हमें उम्मीद नहीं थी कि हमारे सुझाव नहीं माने जाएंगे। मैं इस बारे में कुछ उल्लेख करना चाहता हूँ कि पूरे तरीके से उन्होंने कहा कि हमें तो निराशा हुई है। हमने फर्स्ट लेबर कोड के बारे में जो बातचीत की थी, जो सुझाव दिये थे, उसके बारे में कोई सीरियसली बातचीत नहीं हुई और इसलिए हमें सेकंड लेबर कोड के बारे में जो बात करनी थी, उसके बारे में हमने बातचीत नहीं की। भारतीय मजदूर संघ आपका विरोध कर रहा है तो यह सरकार अपने पुराने दोस्तों को छोड़कर और पुरानी विचारधारा के लोगों को छोड़कर एक नये कॉरपोरेट रास्ते पर जा रही है। अब भारतीय जनता पार्टी के अन्दर यह एक कॉरपोरेट संघ बन चुका है, जो कि इस पूरे देश के कॉरपोरेट सेक्टर के लिए काम कर रहा है। मैं आपसे अनुरोध करना चाहता हूँ कि माननीय मंत्री जी ने अभी मुझे टोक कर कहा कि हमारा कंसल्टेशन हुआ तो किससे कंसल्टेशन हुआ, आप इंडियन लेबर कॉन्फ्रेंस की बैठक नहीं बुला रहे हैं, tripartite कमेटी की मीटिंग नहीं कर रहे हैं, तो कंसल्टेशन क्या हुआ? कंसल्टेशन के बाद जो आपको सुझाव दिये, आपने उन्हें माना! उसके बारे में आपने अगर उनको थोड़ी सी भी तरजीह दी होती, तो आज यह हालत नहीं होती कि दो-दो दिन तक वे लोग भूख-हड़ताल पर बैठे हुए थे।

इसी के साथ-साथ मैं आपसे अनुरोध करना चाहता हूँ कि सबसे पहले उन्होंने जो फिक्स टर्म एम्प्लॉयमेंट का प्रोविज़न हुआ करता था, जो कि अंग्रेजी हुकूमत से चला आ रहा था, उसको उन्होंने हायर एंड फायर के अंदर कन्वर्ट कर दिया, यानी कि पूरे तरीके से एम्प्लॉयर के विवेक पर छोड़ दिया, जब रखना है रखो, जब निकालना है निकालो। आखिर हमारे पूरे देश के अन्दर आज से नहीं, पूरे जो इंटरनेशनल लेबर कन्वेंशन के प्रोवीज़ंस हैं कि इनके हितों के लिए नियम और कानून बनाने चाहिए, उसका पूरा उल्लंघन किया है।

इसी के साथ-साथ इन्होंने यह भी तय कर लिया, पहले किसी भी ट्रेड यूनियन को रजिस्टर कराने के लिए उसका अधिकार था, वह अधिकार भी छीन लिया गया और पूरे तरीके से अगर किसी भी व्यक्ति को नयी ट्रेड यूनियन बनानी है, उसका गठन करना है तो यह रजिस्ट्रार के ऊपर निर्भर होता है, उसे अधिकार दे दिया कि हम आपके विवेक पर छोड़ते हैं, आपको करना है तो करिये, नहीं तो मत करिये। आखिर रजिस्ट्रार, जो एक शासकीय अधिकारी/कर्मचारी है, वह corporate और employer के हक में होगा कि मजदूरों के हक में होगा! आपने यहाँ तक अधिकार छीन लिया कि आप ट्रेड यूनियन का गठन ही नहीं करने दे रहे हैं! हमारे जो unregistered, unorganized labour हैं, आज उनके अन्दर नए ट्रेड यूनियंस बनाने की आवश्यकता है, लेकिन आपने उनका अधिकार ही छीन लिया, तो आगे आप कैसे काम कराएँगे? दूसरी बात, strike करने पर या किसी बात पर employer नाराज हो जाए, तो आपने उसको उसकी absence की wage deduct करने का अधिकार दे दिया। इसी के साथ-साथ, आपने ...**(व्यवधान)**... Yes, and with penal provisions. इसी के साथ-साथ, fixation of minimum wages. Fixation of Minimum Wages के लिए 1957 से policy चली आ रही थी। उसको आप लोगों ने change किया, जिसका भारतीय मजदूर संघ ने पूरा विरोध किया, लेकिन उसमें आप

लोगों ने फिर से एक बार employer के हाथ में यह अधिकार दे दिया कि minimum wages क्या होने चाहिए। इसी के साथ-साथ, यदि आप देखेंगे, तो भारतीय मजदूर संघ ने इस बात को कहा था कि 1991 में जो Reptakos Judgement हुआ था, उसके आधार पर आप minimum wage तय कीजिए, हम लोग उसको स्वीकार करने के लिए तैयार हैं, लेकिन आपसे उस पर भी तरजीह नहीं दी गई।

माननीय उपसभाध्यक्ष महोदय, ट्रेड यूनियंस ने जब देखा कि सरकार नहीं सुन रही है, तो उन्होंने पार्लियामेंट की Labour and Employment की Standing Committee के सामने प्रतिवेदन दिया। अगर आप 2017 की Standing Committee की रिपोर्ट देखेंगे, तो उसमें उन्होंने काफी चीजों के बारे में बात कही है। मैं विशेष तौर पर इसका उल्लेख करना चाहता हूँ कि ESIC में जिस प्रकार के arrears हैं, अगर आप देखेंगे, तो उनमें 2020-21 में लगभग 4,407 करोड़ के arrears हैं। यह हमारी Standing Committee की 2021-22 की रिपोर्ट है, मैं आपके सामने उसका उल्लेख कर रहा हूँ। इसकी recovery के मामले में आपका मंत्रालय उदासीन है, क्योंकि ज्यादा से ज्यादा employers, जो कि इस मामले में उदासीन हैं, आप उनसे recovery नहीं कर रहे हैं, तो आप किसके पक्ष में हैं? आप employer के पक्ष में हैं या मजदूर के पक्ष में हैं? मंत्री महोदय, आपका मंत्रालय employer के लिए नहीं बना है, यह मजदूरों के हित के लिए बना है। उसमें Standing Committee ने प्रस्ताव दिया था कि आप जुर्माना 50,000 से बढ़ा कर 10 लाख रुपए कीजिए, लेकिन आपने वह भी नहीं किया। आप कैसे कह सकते हैं कि आपकी पूरी सरकार आज मजदूरों के पक्ष में काम कर रही है!

उपसभाध्यक्ष महोदय, इसी के साथ मैं आपसे कहना चाहता हूँ कि employers' contribution to the gratuity, जो 4.8 per cent to 5 per cent हुआ करता था, Code में recommend किया गया है कि इसको 2 per cent कर दिया जाए। ऐसा क्यों कर दिया जाए? क्या आपने मजदूर के हित में Labour Code में यह provision किया है? इसी के साथ-साथ, आपने उनका provident fund का interest भी all-time low, 8.1 per cent कर दिया है। माननीय मंत्री महोदय, आप एक अच्छे व्यक्ति हैं, सज्जन व्यक्ति हैं, लेकिन हमें आपसे यह उम्मीद नहीं थी। * मैं आपसे कहना चाहता हूँ कि यही नहीं है, बल्कि आपका एक और प्रस्ताव है। अभी तक शेयर मार्केट के अन्दर 15 परसेंट की एक ceiling थी, आपने उसको भी बढ़ाने का प्रस्ताव दे दिया कि उसके अन्दर अपने हिसाब से शेयर मार्केट में खेलो, लेकिन नुकसान किसका होगा? इधर आपने interest कम कर दिया और उधर आपने इसको speculation के अन्दर डाल दिया। नुकसान किसका होगा? क्या यह पैसा आपका है या यह केन्द्र सरकार का पैसा है? यह मजदूर की गाढ़ी कमाई का पैसा है। इसको आप लोगों ने फिर से speculation में डाल कर उसका अहित किया है।

महोदय, मैं आपसे एक और अनुरोध करना चाहता हूँ कि इसकी security का जो administration है, उसके लिए आपने NSSC का गठन किया है, जिसका अध्यक्ष प्रधान मंत्री को बनाया गया है।

* Expunged as ordered by the Chair.

4.00 P.M.

आप प्रधान मंत्री जी के जो labour interests हैं, उनके कारण कम से कम जो मौजूदा प्रधान मंत्री जी हैं, * में समझता हूं कि अगर Ministry of Labour के पास इसका Administration रहे, तो कोई दिक्कत नहीं है, कोई आपत्ति नहीं है, क्योंकि उसके चेयरमैन आप हैं। लेकिन प्रधान मंत्री जी को इसका चेयरमैन होने की क्या जरूरत है? क्या उनके पास कोई और काम नहीं है? इससे Central Government का consolidation होगा।

महोदय, भारतीय मजदूर संघ ने 2018 में बयान दिया गया था, 'None of his major objections to the first draft...' ...(*Time-bell rings.*)... Sir, I would take another two-three minutes. लेकिन उन्होंने इसका पालन नहीं किया। इसी तरह से EPF के बारे में भी मैं आपको बता चुका हूं।

महोदय, अब मैं performance review के बारे में बताना चाहता हूं कि इसकी performance क्या है। Labour Welfare Scheme का budgetary provision 20 प्रतिशत घटाया गया। National Child Labour Project (NCLP) का budgetary provision -75 प्रतिशत घटाया गया। Total Employment Generation Programs का budgetary provision 69 प्रतिशत घटाया गया। Revised Integrated Housing Scheme का financial target - 89 करोड़ रुपये था, जिसमें से आपने सिर्फ 10 करोड़ रुपये खर्च किए हैं। Health Scheme के अंदर भी आपने Financial Target से financial achievement को कम किया है। अभी हमारे भूतपूर्व मंत्री जी एजुकेशन की बात कर रहे थे। एजुकेशन में आपने 47 करोड़ रुपये का financial target घटा दिया और आपका financial achievement सिर्फ 16 करोड़ रुपये रहा। इसी तरह से National Child Labour Project (NCLP) Scheme, including Grant-in-Aid Scheme में financial target 110 करोड़ रुपये का था, लेकिन उस पर सिर्फ 83,000 रुपये खर्च हुए हैं। इस तरह हर दृष्टि से इनका performance बेहद कमजोर रहा है।

महोदय, मैं दो-चार बातें और कहना चाहता हूं। यहां मैं Life Insurance Corporation का उल्लेख करना चाहता हूं। यदि आप देखेंगे, तो मोदी जी की सरकार के आने के बाद LIC में एजेंट्स की संख्या में कमी आई है। इसी तरह से LIC के जितने customers थे, उनकी संख्या में भी कमी आई है। LIC Agents में लगभग 17.48 प्रतिशत की कमी आई है। 2014 में इसके customers की संख्या 32 करोड़ थी, लेकिन आज उनकी संख्या घट कर 29 करोड़ रह गई है। इनकी नीतियों के कारण Public Sector Units में properties कम होती जा रही हैं, ताकि इनका जो LIC का निजीकरण करने का उद्देश्य है, वह पूरा हो सके।...(समय की घंटी) मैं आपसे दो-तीन बातें और कहना चाहता हूं।

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude.

श्री दिग्विजय सिंह : महोदय, हमारी जो Central Electronics Limited थी, जिसका गठन मूल तौर पर श्रीमती इन्दिरा गांधी जी ने 1984 में solar cells बनाने के लिए किया था, उसको इन्होंने

* Expunged as ordered by the Chair.

एक ऐसी कम्पनी को बेच दिया जिससे उसका कोई technical relation नहीं था। गाज़ियाबाद के आस-पास की जमीन के लिए उसको एक leasing and finance company को बेच दिया गया। हो यह रहा है कि पूरी जायदाद को बेच कर ये अपना काम चलाना चाहते हैं।

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude.

श्री दिग्विजय सिंह : महोदय, अभी हमारे जावडेकर जी skilling के बारे में बात कर रहे थे। मेरा आपसे अनुरोध है और प्रधान मंत्री जी से भी मैं यह अनुरोध करूंगा कि Ministry of Labour and Employment के साथ Ministry of Skill Development and Entrepreneurship को जोड़ा जाना चाहिए। Implementation of Apprentices Act and also trade and polytechnics वगैरह के लिए लेबर के पास शुरू से अधिकार रहा है, लेकिन अब इनको इससे हटाया जाना गलत है।

महोदय, हमारी जो Indian National Trade Union Congress (INTUC) है, उसके साथ बड़ा भेदभाव किया जा रहा है। मैंने माननीय मंत्री जी से अनुरोध किया है कि इसके लिए आपका जो general verification होना था, जो 2014 से pending है, उसको आप announce क्यों नहीं करते हैं? आपकी tripartite meetings के अंदर हमारे INTUC के representatives को invite नहीं किया जाता है।

माननीय उपसभाध्यक्ष महोदय, मैं आपसे निवेदन करना चाहता हूँ कि इन मामलों में आपको देखने की आवश्यकता है, बहुत-बहुत धन्यवाद।

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Sir, I have to make a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Under which rule?

DR. VINAY P. SAHASRABUDDHE: Sir, it is about the use of unparliamentary words. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): What is the rule number?

DR. VINAY P. SAHASRABUDDHE: Sir, it is Rule 235. It is about unparliamentary words. आदरणीय दिग्विजय सिंह जी हमारे बहुत वरिष्ठ सदस्य हैं।

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): I will take care.

DR. VINAY P. SAHASRABUDDHE: Let me complete, Sir. I haven't said anything.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): I have understood it.

DR. VINAY P. SAHASRABUDDHE: Sir, he has used two very objectionable terms, * and *. और ये अनपार्लियामेंटरी हैं ...**(व्यवधान)**... There is a record. ...*(Interruptions)*... आदरणीय दिग्विजय जी, दिग्विजय करें, लेकिन दिग्भ्रमण न करें। ...**(व्यवधान)**... दिग्भ्रमित न करें, दिग्विजय जरूर करें, हमें कोई आपत्ति नहीं है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): If it is unparliamentary, the Chair will definitely take note of it. ...*(Interruptions)*... The Chair will take note of it. ...*(Interruptions)*... The next speaker is Ms. Dola Sen. ...*(Interruptions)*... If there are any unparliamentary words, the Chair will take care of it. ...*(Interruptions)*... The next speaker is Ms. Dola Sen. ...*(Interruptions)*... The Chair will take care of it. ...*(Interruptions)*... The Chair will take care of that; don't worry. ...*(Interruptions)*... The Chair will definitely take care of it. ...*(Interruptions)*.. Ms. Dola Sen ...*(Interruptions)*...

MS. DOLA SEN (West Bengal): Thank you, Sir, for giving me this opportunity to speak on labour and employment issue. I thank my Party, AITC, for giving me the opportunity to speak on this subject, which is very close to my heart. I will try to deliver my speech in my mother tongue, Bangla.

"Sir, first of all, let me tell that today is the birth anniversary of the revered Shri Harichand Thakur. I want to pay my deepest regards and pranam to Shri Harichand Thakur and also extend my greetings on this happy occasion to the brothers and sisters of Matua community on behalf of AITC.

On this labour and employment issue, I am sorry to say, Sir, that the present Central Government led by the BJP does not have an agricultural policy, though India is an agriculture dominated country. It is the lack of an agriculture policy in this vast and populated country that compels the farmers, labourers, sharecroppers in large numbers to leave their homes, lands and roots to look for jobs.

Moreover, keeping in view that most of the poor people work under 100 days' MGNREGA scheme, the Chief Minister of West Bengal is considering increasing it to 200 days' work instead of 100 days and also trying to increase the farmer's earning three-fold. At the same time, the BJP Government, which talks of 'Achhe din', 'Make in India' and 'Atmanirbhar Bharat', is keeping crores of rupees pending under this scheme. Even in the present Budget, the allocation has been much less than before. In India, where a large part of the population is living below the poverty line, how can

* Expunged as ordered by the Chair.

English translation of original speech delivered in Bangla.

the country attain 'Atmanirbhar' if they do not get work related to 'job card' and agriculture? This year, under the MGNREGA scheme, the allocation has been reduced by 25 per cent as compared to financial year 2021-22 and the real expenditure is 34 per cent less in comparison to that of financial year 2020-21.

Due to the absence of an agricultural policy in an agriculture-dominated country like ours, there are no jobs available in the villages and, due to this, most of the people are migrating to towns. No work is available there also. Actually, there is no job policy in 'Atmanirbhar Bharat.'

Looking at the scenario of industrialization all over the world, the prospect of big industries coming here seems to be bleak. So, initiative should be taken to establish small and medium industries. But unfortunately, there is no specific MSME policy in 'Atmanirbhar Bharat.' It is not enough to make promises; in reality, there is no job in the villages and towns due to the lack of a comprehensive policy. So, after Independence, we have the highest degree of unemployment, as compared to the last 45 years, in 'Atmanirbhar Bharat.' Would it be enough just to invest some money in infrastructure and talk in a nice manner? Can it really let the people live their lives?

Let me cite some examples in favour of my opinion: Under the PM Garib Kalyan Yojana, Rs.4800 crore has been allocated but only 53 per cent has been spent under the scheme. In this grim situation of unemployment, when we have seen the labourers getting transformed into beggars during the COVID period, this statistics of welfare for the poor is shameful.

Now, the National Pension Scheme for Traders; out of Rs.750 crore allocated in 2019-20, only Rs.156 crore could be spent. In 2020-21, budget allocation was Rs.180 crore, but the amount spent was just Rs.6 crore - 90 per cent could not be spent. How unfortunate is our country!

Then, Child Labour and Bonded Labour. As per 2011 census, there are 44 lakh child labourers and, out of the allocated Rs.110 crore for them, only Rs.8.5 crore could be spent. We do not know where the rest 92 per cent of the money went, Sir. And out of the allocated amount of Rs.10 crore for the bonded labour, not even Re.1 was spent. 'Atmanirbhar Bharat' is progressing, Sir, and these must be the examples of it!

Employment for the Women, who are half of the total population. As per the Centre's CMIE data, out of 35 million women, 8 million, that is 23 per cent, are searching for jobs. In the case of Bihar and UP, 90 per cent women are jobless. What an example for 'Beti Bachao, Beti Padhao' and women empowerment in 'Atmanirbhar Bharat!'

Status of the Unemployed Youth: The Prime Minister had been repeatedly saying from 2014 to 2019 that 2 crores unemployed youth would get jobs every year. And in this budget the Finance Minister has said that in the next 5 years, 6 million unemployed youth would get jobs. Who is telling the truth, Sir? When will we get rid of this world of promises? Sir, it is expected that five million young people should join the workforce every year, many of whom are educated. But in 'Atmanirbhar Bharat', let apart the educated youth holding B.A., M.A. degrees, even the Ph.D. holders are applying for the posts of driver, security guard, and housekeeping. What will then happen to those who are not so educated and how will they become self-dependent?

Then, the Skill Development Ministry. This is a new Ministry and has huge plans! What is this Ministry for? Can any Central Minister tell us how many people have been provided placement after being given skill training? How many got permanent job and how many got contractual job? Please give us the number and data. Training should be given after assessing which sector can offer jobs. There should be emphasis on agriculture, MSME and agriculture-based industries. Job should be available and then only training should be imparted. Otherwise, what is the significance of just talking about skill enhancement and training? There should be emphasis on the IT sector and vocational education. All the students may not become doctors, engineers or professors. Students from Class V to Class VIII should be imparted hands-on training so that they can take up jobs with specific expertise. They should be given training in sectors according to their inclination. Workers from the unorganised sector should also be imparted training. Let me give an example, Sir. There have been discussions on the pollution of the river Ganges. If the dredging of the river Ganges is taken up in a serious manner in 'Atmanirbhar Bharat' by engaging workers from the unorganized sector, then, many unemployed youth could get jobs in the next few years. We have to give it a serious thought and implement those ideas. Only speeches cannot make it happen, Sir.

Disinvestment, Corporatisation, and Strategic sale of Profitable Central Government institutions: Let alone providing new jobs, we can see that even the current jobs, which were about 4 per cent, are vanishing. It is not 'Make in India,' it is 'Sell India.' They have got 303 seats and they are now selling off the national assets treating them as private properties. They are selling Rail to BHEL, and SAIL to BSNL at their own will. Prakashji said, "Modi hai to mumkin hai,". So, we have to accept it. As a result, thousands of people are being rendered jobless and unemployed. Air India was sold at Rs.2600 crore. The Central Government has spent Rs.60000 crore on it and is planning to spend every year. The workforce in Alliance Air is facing

attrition. The workers of Jet and Kingfisher, which have been already shut down, have not got any job yet. The BSNL and MTNL were merged. While the private network had 5G spectrum, BSNL was struggling with 3G only. So unfortunate it is. Permanent employees have been sacked in the name of VRS without making any payment. The contractual employees have either lost their jobs or were not paid salaries for 2 years. They are working without salaries in 'Atmanirbhar Bharat.' Private companies are using the government-owned BSNL towers for free.

During the government's first tenure of five years, Rs.11 crore belonging to 28 crore LIC policyholders have been invested in sick industries. Rs.4000 crore invested in IDBI Bank belonged to LIC. And now, LIC is being made sick, to be sold in the name of the sick industry. Salaries of GIC employees have not been hiked between 2012 and 2022. My friend Priyanka said yesterday that their wage negotiation has been pending since 2017. Why is it so? The money has gone into PM Jan-Dhan scheme and Ayushman Bharat, with a promise to pay an insured amount of Rs.2 lakh on a deposit of Rs.12. GIC has been made sick and has shown loss instead of profit. How can there be wage negotiation?

The number of employees of the 50 year-old Alloy Steel Plant (ASP) belonging to SAIL has now come down from 8000 to 500 only and yet the company has yielded profit in the current financial year. ASP has a vast land reserve and there is an opportunity for modernization of DSP. Only the merger of ASP and DSP is the panacea for their survival. But the Government is not taking the step; it is instead bent upon selling ASP. The steel plants starting from Salem to RINL have yielded profit this financial year, yet they are adamant on selling SAIL. In spite of NCLT directions, the employees of Hindustan Paper Company have not received salary for 5 years. How unfortunate it is!

India's mineral resource coal was nationalised in 1973. 100 per cent of it is now being handed over to private players and even in foreign hands. 100 per cent FDI is being introduced in the coal sector. What is the result? Not only the contract employees, even the future of the permanent employees is uncertain now. Many organisations like the Dankuni coal complex are being shut down.

In a sensitive sector like Defence, where arms and ammunitions are manufactured in factories and the soldiers guard the borders to give us protection by sacrificing their lives, even in that sector, there has been 74% corporatization. Ordinance Factory Board (OFB) has been shut down; if the ministerial cadre permanent employees of OFB, who got selected through UPSC were declared surplus, they would get the opportunity to join other Central Government concerns but this opportunity was denied to them. The contractual workers are being

discontinued at will. There has been a wage cut everywhere including in OFB and Cossipore Gun and Shell factory.

There is a new kind of danger lurking for the contractual workers in 'Atmanirbhar Bharat.' The contractor, who wins the tender through the GeM tender process, deducts about 1000, 2000, or 3000 thousand rupees from the salaries of the contractual workers every month. It has been the same picture everywhere in the Central Government concerns including BSNL. It is a new style of exploiting the workers in 'Atmanirbhar Bharat.'

In CPWD, the PF amount in the case of contractual workers was deducted but not being deposited since 1952. It was continuing even some time ago. And now, CPWD people are losing jobs every now and then. The picture is the same in all the organizations - Bengal Chemical, ONGC, FCI, IOC, BPCL, Railways, Port, CLW, Burn Standard, Breathwaite, Jessop, Dunlop, Banks and Railway Workshop. These companies are being shut down, they get sick and shrink and people lose their jobs. When our Chief Minister was the Minister of Railways, she took the initiative to save these organisations. And now a resolution of the West Bengal Assembly to save Jessop and Dunlop is pending with the Centre for seven years; no permission has been granted yet.

Besides these, Labour code has been introduced to exploit the workers which can be best termed as capital code. The corporates have been given a free hand to exploit the workers through this initiative. I am sorry to say that no other Central Government since independence has inflicted so much damage to the workers. How many examples should I cite?

As per Central Government gazette notification, the minimum wages for labourers in Central Government jobs is between Rs.700-800; on the other hand, the labour code says that it can be lowered up to Rs.178 and not less than that, which means that it will be less than the minimum wages of Rs.300-400 fixed by the State Governments and also can be less than the wages being paid for 100 days' work under MGNREGA scheme. There will be no permanent job, Sir. All the jobs will be on fixed term employment. There will be contractual and fixed term employment in both Government and in private companies. So the workers will not be on job most of the time. The contractual workers had some security but that will also disappear. The organised workers will get isolated; they will not have the permission to participate in Labour organisations or Union. The labour code did not even think about 93 to 94 per cent workers in the unorganised sector. The workers will now have to work for 12 hours instead of 8 hours and it will be made legal. India is becoming self-dependent and so the workers have to bear the brunt of it! Just to organize strikes would not be

enough. To save the industry, to save the workers, it is imperative to get united and ready to fight steadfastly like the farmers; otherwise, it will be difficult to survive.

Sir, through you I tried my best to portray the condition of the workers so that the Government takes heed of the situation. I think that the unused resources - humanitarian, natural and scientific experiments - all these three factors should be taken together to solve the problem of unemployment. But will it be considered in this 'Atmanirbhar Bharat'?"

हमारे एक मज़दूर, बेसहारा, distressed भाई ने अपनी भावनाएं दो शब्दों में लिखी हैं, जिसे बोलकर मैं अपनी बात पूरी करूंगी -

*'जुलूम की आग में और कब तक, ज़िन्दगानी सुलगती रहेगी
कितनी बेवा उजड़ती रहेगी, कितनी दुल्हन तड़पती रहेगी'*

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Thank you. The next speaker is Dr. Prashanta Nanda.

DR. PRASHANTA NANDA (Odisha): Sir, the Ministry of Labour & Employment is one of the oldest and most important Ministries of the Government of India that is functioning to ensure improvement in life and dignity of the labour force of the country by protecting and safeguarding the interest of workers, promotion of their welfare and providing social security to the labour force, both in organized and unorganized sectors, by way of enactment and implementation of various labour laws which regulate the terms and conditions of service and employment of workers. I would like to know from the hon. Minister how all these points, for which the Ministry of Labour & Employment is there, are being taken care of by this Ministry and how, in this Budget, it has taken care of all the things that a labour needs.

Sir, during the fiscal year 2022-23, the Ministry made a proposal of Rs. 18,714 crores whereas the budget allocated has been Rs. 16,893.68 crores. It seems that the Ministry of Finance curtailed the allocation keeping in view the overall demands of the various other Ministries. Programmes like 'Incentive for Providing Maternity Benefits', 'Scheme under Industrial Relations' and 'Workers Conditions and Safety' recorded nil allocation for previous two years. Employees' Pension Scheme, 1995, with a Budget allocation of Rs. 8,485.00 crore accounts for only 50.36 per cent of the revenue budget allocation.

Sir, this Ministry has many challenges. One of them is unemployment or job losses. The unemployment rate in India had been on the rise even before the pandemic, when the economy had slowed down. But a bad situation became worse

at the time of the national lockdown in 2020. India is said to be worst-impacted country due to the Covid-19 pandemic. As per the Centre for Monitoring Indian Economy, CMIE, some 121 million jobs were lost in India in April 2020, the highest ever monthly job loss on record since the private think tank started compiling employment data. Out of the 121 million jobs lost, some 91 million were daily wage labourers and workers in the unorganized sector, the CMIE had estimated. Sir, during May, 2021 ...*(Interruptions)*...

DR. V. SIVADASAN (Kerala): Sir, some Members are not listening to the speech. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Everybody, please listen to the speech. ...*(Interruptions)*... No talking in between.

DR. PRASHANTA NANDA: During May 2021, when the second wave ravaged the country, over 15 million jobs were lost, the CMIE said in a report. As a result of mass lay-offs and job losses, millions in India have been pushed into poverty.

Regarding female labour force participation, despite all the effort and policy support, it has hovered at around 20 per cent for several decades and stood at 22.8 per cent in the financial year 2020, a slow rise over 18.6 per cent in the financial year 2019 and 17.5 per cent in the financial year 2018, as per the Periodic Labour Force Survey by the Ministry of Statistics and Programme Implementation. Sir, the World Bank estimates show that India has one of the lowest female labour force participation rates in the world with less than a third of women defined as 15 years or older, working or actively looking for a job.

India needs to provide consistent structural support and flexibility to female workers while changing the approach toward the woman workforce, Some of the systemic measures that could be taken include enhancing enrolment and successful completion of education for every girl child, capturing data for unpaid economic activities by women in the overall workforce data and considerable enhancement of social security for unorganized sector female workers, who constitute 90 per cent of the total female workforce in India.

Now, Sir, I would like to attract the attention of the hon. Minister to the demands of Odisha under the Ministry. Regarding the new building of ESI Hospital at Choudwar, the HOD, Department of Civil Engineering, C.E.T. (Bhubaneswar) in his Structure Stability Report has suggested that the existing old building of ESI Hospital,

Choudwar should be dismantled, as the existing RCC structure is unfit for carrying the serviceability loads, which has already crossed its design and its service life.

Hence, it is badly necessary to acquire Government land for construction of new ESI Hospital building at or near Choudwar.

Second is, Sir, establishment of Super Speciality Hospital at Bhubaneswar. A 150-bedded Super Speciality Hospital has been approved over 25 acres of Government land at Jagannath Prasad, Bhubaneswar, which will be gradually, upgraded to 250 bed. The construction work of the Hospital has been assigned to CPWD, but the progress is very slow. The project has been inordinately delayed. Next is unauthorized possession of un-utilized portion of hospital building and staff quarters of the erstwhile E.S.I. Hospital, Brjarajagar. The erstwhile 50 bedded ESI Hospital, Brjarajagar, has been closed and the same has been converted into a dispensary. Presently, the dispensary is functional but the remaining un-utilized portion of the building has been unauthorisedly occupied by outsiders. These are the demands from Odisha which, I think, the hon. Minister would take care and respond whether these demands are going to be fulfilled by them or not.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Thank you, Prashantaji.

DR. PRASHANTA NANDA: Sir, the most important thing is this. Again, I would like to say that we are talking of labourers, and we are talking of farmers. The farmers and the farm labourers are two different concepts. The farmers may be the owner of the land. Many of such owners of the land are there but the cultivation is done only by the labourers. For them, they are in unorganized sector. They have no law. They have nothing that they depend on to. When something happens, say, flood or drought or anything, the land owner gets money but the labourer doesn't get anything. He has done it but he doesn't get it. But, he has to get it. I, definitely, expect it from our hon. Minister, who is smiling, as he knows these problems. He will, definitely, take care of this problem. This is a very, very important problem. As you see, in the PM Kisan Yojana, the money is going. Kindly see that whether it is reaching the real farmers or the people who have got the lands only. If they are getting land, and working somewhere else and getting money as farmers, that is not justice to the labourers who are working day and night on the land. I think, this aspect of labour, definitely, will be taken care of by the hon. Minister. Sir, I thank you very much for giving me an opportunity to speak on this.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Now, Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, I thank you for giving me this opportunity to speak on the working of the Ministry of Labour and Employment. I would like to congratulate the Central Government on behalf of the YSR Congress Party for the successful measures taken by the Ministry in the financial year 2021-22. The COVID-19 pandemic and subsequent lockdowns disrupted the lives of millions of workers through layoffs, reduction in working hours and wages, in the backdrop of one of the largest exodus of migrant workers. I appreciate the Government for taking necessary steps to support the workers and address the challenges and threats posed by the pandemic.

I would now like to shed light on the working of the Ministry of Labour and Employment while presenting some suggestive measures. The first one that I would like to tell the hon. Minister and the Government is this. After seventy-five years of India's Independence, what have we given to the labour as an asset? Have we done enough on that? I don't think we have. Seventy-five to hundred years, to achieve this '*Amrit Kaal*', to reach, to become a stable and very strong nation, the manpower, the workforce is one of the greatest assets for us. We need to come out with a clear strategy around this asset. So where is this labour as an asset going to go? Predominantly, it is going to go into four areas. One is agriculture related, second is manufacturing related, third is infrastructure related and fourth is services related. In these four areas, in the next 25 years, what will be the growth of this nation, where are we going to reach, where we want to reach? For that, what sort of the labour asset we need to create? As my colleague, Mr. Shanmugam has said, whether it is temporary labour, permanent labour, trainee or a contract labour, we need to come out clearly with the strategies around all these four areas and, as a country, we need to really look at them. Today, if I look at, the life of most of our workforce is pathetic. We have not provided them adequate living standards. If we would have given them that sort of support, why would they have migrated during the COVID times? Honestly, I am there in all these four sectors, I know how things are. We have to be ashamed of ourselves. We are not doing enough for our labour force. I think a clear vision and direction to our workforce need to be established. Please let us not bring in politics here. We all have to go beyond politics. We have to build the nation and in building the nation, we have to come out clearly with our objectives around this asset. The second point is, increase in Budget allocation for the Ministry. I would like to highlight that while there is an increase in the Budget allocation for the

Ministry, there has been an under-allocation for the Centrally-sponsored Schemes. In 2021, the actuals are shown as Rs.1309.67 crores which reduced to Rs.299 crores and for 2022-23 Budget Estimates, it is showing as Rs.75 crores. I want the hon. Minister to take note of this. I also want to request the Ministry to consider increasing the spending for the Centrally-sponsored Schemes since they are going to really support the Scheduled Castes, Scheduled Tribes and Other Backward Classes by *Pradhan Mantri Rojgar Protsahan Yojana*, National Career Services and coaching and guidance for most of these people. So I think, there has to be increased spending on this which is a must. Then, E-Shram Portal; I congratulate the Minister on creating the first-ever national database of unorganised workers including migrant workers, construction workers and platform workers. As of January, 2022, Rs.21.2 crore registrations have been completed on the portal. There are over 38.4 crore workers employed in the informal sector. Most of them are not exposed to this digital literacy. I would request the Minister to arrange offline registration centres. Availability of ESIC hospitals, I would appreciate the efforts made by the Ministry again in strengthening the ESI medical infrastructure. But, coming to my State, Andhra Pradesh, there are only seven centres. We have more than 26 districts coming up. At least, for one district, not only in my State, all over the country, one ESI hospital for every district must be in place. The next one is the Code on Social Security, 2020. This Code consolidates existing labour laws with a wider goal of extending social security benefits to all the workers irrespective of being a part of organised or unorganised sector. Also, there is a need for establishments to be registered on mandatory basis along with workers. But, there is no such provision in the Social Security Code. These issues need to be addressed at the earliest.

Then, the Atmanirbhar Bharat Rojgar Yojana Scheme: this scheme has encouraged formalisation of informal employment through incentivisation of the employers to voluntarily register and support the new employees entering the formal and organised sector. This has to be extended from 31st March, 2022 to at least another two years.

Now, issues regarding MGNREGA. Sir, we have suffered lot of loss due to pandemic. I want that the allocation for MGNREGA should be increased. Sir, Andhra Pradesh had spent more than 17.7 per cent excess for MGNREGA during the financial year 2021-22. I would request the Minister to kindly look into it.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Thank you, Rami Reddyji.

SHRI AYODHYA RAMI REDDY ALLA: Sir, just last one point. On National Career Service Centres, I want the hon. Minister to look at it. For Andhra Pradesh, -- the YSR Congress Party has always stood by the labour -- in the Budget for 2022-23, it has been increased from Rs.936.26 crores to Rs.1,033 crores. Then, the Andhra Pradesh Government has launched some of the best schemes, say, the YSR Vahana Mitra Yojana and Jagananna Chedodu Scheme etc. to support the labour. Finally, while concluding, I wholeheartedly appreciate the steps taken by the Ministry of Labour and Employment. There has been an increased allocation for most of the initiatives and timely steps are being taken for creation of a robust workforce in the country. My only request is that more efforts should be made to enhance the formalisation of the unorganised sector and ensure availability of employment opportunities for all.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Now, I call upon Shri Elamaram Kareem. You have two speakers from your party.

SHRI ELAMARAM KAREEM (Kerala): Sir, only I will speak.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Then you have full five minutes.

SHRI ELAMARAM KAREEM: Sir, the hon. Minister is here. I am happy. A soft man, a gentleman; everybody can meet him at any time. It is all right. I appreciate that. But, Sir, these qualities are not enough to deal with the labour issues. It is very unfortunate to say that no one from the trade union movement is there in the Treasury Benches. This is not your personal fault. Anybody in the Treasury Bench does not know what the issue of the labours is. Labour issue is not just talking about coolie or work for development, and such arguments. Sir, in your documents, be it in Budget documents or in the speeches of the Prime Minister or in Rashtrapati's speech, -- I came here in 2018. -- from 2018 onwards I say, no word of labour welfare, no single word of labour protection is there in any document. You please show me! That is your policy; not a personal issue, but that is the policy of this Government. You are implementing a policy designed by corporates and international capitalists. It is being implemented here. In the name of doing business easy, you are pushing the workforce of this country to the margin. We have a strong workforce of around 58 crores. Among that 58 crores workforce only 5 crores are working in the organized sector and the rest are in the informal sector. Sir, informal sector is producing 50 per cent of the GDP. But, what is their lifestyle? What is their condition? What have you

done for them within these seven years? By bringing the labour law amendments, codification of 29 labour laws, what have you done for these working people? Our country is a founding member of the International Labour Organization. We have to respect the ILO conventions, ILO resolutions and covenants. What are you doing? You have made amendments in the labour laws which are totally against the ILO conventions. What about the minimum wage principle? What is the minimum wage? It has a principle. Now you have introduced a new wage structure, national floor wage. What is the meaning of that wage? 'Minimum', what is the meaning of that word? 'Below the minimum', what is the meaning of your national floor wage? It is Rs.202 per day. Very sorry, Sir. Labour inspection is an important factor in the industrial site to protect the labour rights. Labour inspector goes there, visits the worksite and inspects the records kept by the employer whether the employees names are registered in the register, how many workers are permanent, how many workers are extended the labour law benefits. That is all. Now what have you done? No labour inspection, it is now only facilitator and, you converted that inspector into a facilitator. Whom do they facilitate? They facilitate the employer not the employee. I am presenting a strong witness here. On behalf of me, I am presenting a strong witness here. You cannot deny my witness. This is a letter from BMS, Bhartiya Mazdoor Sangh, a family member of Sangh Parivar. These BMS leaders are my close friends. Mr. Shanmugam knows it. He is the national leader of one trade union. We are interacting on labour issues among us. Sir, BMS has written a letter to Prime Minister on 4th January, 2022. In that letter, they say, "Under your leadership, with regard to the privatization, disinvestment, strategic sale, corporatization, monetization of public sector undertakings that are valuable national assets. Although we believed that unlike the preceding Governments, you are criticizing the UPA Government, the Government under your leadership will not become a mere pawn of bureaucrats and advisors with vested interests." Who is criticizing this? BMS! ...*(Interruptions)*.. Sir, the Indian workers went on a strike on 28th and 29th March, yesterday and day before yesterday and not a single statement against that strike was published by BMS; not a single member from BMS was opposing that strike. Our experience is that BMS members were associating in different parts of the State. That is the situation. You please read the writing on the wall. You have won U.P. or some other States, but, in the minds of the working people of the country, it is burning. You understand that. Sir, the BMS again says, "Consequent upon adopting the new economic policy, you were raising the slogan of Swadeshi Jagaran Manch during the UPA Sarkar. When they were adopting the globalization, at that

time the BMS and BJP were raising Swadeshi Jagaran Manch. You were opposing imports, import liberalization and foreign investment, everything you were opposing." But, after 2014, what happened in the country? The BMS says, and not me, 'With the new economic policy, unemployment grew to two-fold and exploitation of the working-class also grew by adopting hire and fire policy.' Your organization says! 'Contract labour was deployed in contravention to the provisions of the Contract Labour (Regulation and Abolition) Act, 1970 in the perennial nature of employment. In the organized sector, private sector industries' employees, 76 per cent of their workers are contract workers as casual or outsourced workers. Only 24 per cent workers are permanent.' Now, that is also going by your 'fixed-time employment'. Anybody, any employer, can employ a worker for two years, for three years. If the worker is happy with the work, they can continue. How can he be happy? He is not supposed to join a trade union. He should not demand better wages or amenities. He should be loyal. Otherwise, he shall be retrenched within two years or one-and-a-half years. That is the system. Where is the permanent employment? Sir, there is hire and fire policy. How can a man plan his life with this casual type of job? What development are you making in the country?

Sir, the BMS continues, 'Contract and outsourcing employment has become rampant which is now deployed for the most skilled, productive jobs and services against the natural ethics in most public sector enterprises and Government establishments.'

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Your time was five minutes and you have taken eight minutes. Please conclude.

SHRI ELAMARAM KAREEM: Sir, the hon. Kerala High Court gave a verdict on 27th, just before the strike, banning the strike in Cochin Refinery. The Cochin Refinery management filed a petition saying, 'Such and such unions have submitted a strike notice and the issues raised in the notice are under conciliation. Since the matter is under conciliation, the strike should be banned.' That is our Labour Code. We, in the Standing Committee, scrutinised that. The Standing Committee Members are here. There are BJP Members in it; Shri Shanmugam too is a Member. A majority of the Members are from the Ruling Benches. We unanimously recommended certain things. None of the unanimous recommendations were accepted by the Government. Our dissent note was also there. What is this democracy, Sir? You have the numbers to pass any Bill. Then why is this Standing Committee? Why are you spending a lot of money for the Standing Committees on their tours?

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude.

SHRI ELAMARAM KAREEM: Public money is spent for these Standing Committees. None of the recommendations of the Standing Committee was accepted by the Government. Then, what is it, according to the law? The High Court banned the strike. Sir, the trade union was not called for an explanation along with the management. ...(*Interruptions*)... Where is the natural justice in this country?

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude.

SHRI ELAMARAM KAREEM: The employees or the workers are not heard by the Government.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude. I will call the next speaker.

SHRI ELAMARAM KAREEM: Where do they go then? The worker may be from the RSS or the Congress. Whatever it may be. They are creating wealth for the nation. They are the real wealth creators. They are producing our foodgrains. They are producing things in our factories. All the things are produced by this labour force, and they are starving. They have no legal protection. Their appeals are all rejected. All of their rights are rejected by the labour law amendments. Please look into this.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude. I have already called the next speaker, Dr. Thambidurai.

SHRI ELAMARAM KAREEM: Sir, finally, please convene the Indian Labour Conference. It was created by Dr. Babasaheb Ambedkar in 1942. Please respect Dr. Ambedkar and convene the Indian Labour Conference. With this, I conclude, Sir. Thank you.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I welcome the announcement made in the Budget that Rs. 3,587 crores more have been allocated to this Ministry as compared to last year. We must ensure that the entire allocation of Rs. 16,893 crore is fully spent. That is my request. Throughout the world, in every field, millions of our countrymen are engaged, employed and they enrich the country wherever they go.

I firmly believe that in future, the world employment market will be filled with our labour force.

Sir, as you know, the former HRD Minister, Shri Javadekar spoke about how the present Government, the Modi Government, was encouraging skill development through education. In this respect, I want to tell this House that our AIADMK Governments, during the period of *Puratchi Thalaivar* MGR, *Puratchi Thalaivi* Amma, Shri O. Paneerselvam and Shri Edappadi Palaniswami, gave more importance to the welfare of labour and attached more importance to the fields of education, health and agriculture. Shri Edappadi Palaniswami paid more attention to these. Also, Shri Edappadi Palaniswami gave more importance to health. The Central Government gave 11 medical colleges to Tamil Nadu. Apart from that, 23 private medical colleges were started during Shri Edappadi Palaniswami's period. Thus, he ensured more employment in the health sector. ...*(Interruptions)*...

Sir, I am happy to note that the Budget presented this year by the Government has identified a unique programme called the Digital Ecosystem for skilling and livelihood - DESH-Stack e-portal. I understand that once this DESH-Stack e-portal is launched, it will help the young generation of India to learn skills, acquire credentials and assist in finding relevant jobs. I must appreciate the Narendra Modi Government for the special training programmes that have been undertaken and the PMKV Yojana for the benefits of the returnee migrant workers. The Government has further extended the scheme of free ration of food grains to millions of people by six months. Our Government has increased the rate of daily wages to Rs. 202 per day from the earlier Rs. 182 per day and this is benefiting 13.62 crore families. Through these measures, the Modi Government has protected our people during the pandemic period. The hon. Prime Minister said that this year's Budget brings to the nation more infrastructure, more investment, more growth and, therefore, more jobs. Going through the past performance of all Government schemes, we notice that very rarely do the departments utilize the Budget allocation fully. Most of the times an average of 60 per cent of the allocation is utilised. At least the Ministry of Labour and Employment should create a mechanism for utilising the whole amount. There are many programmes coming up in the private sector and MSMEs. I appreciate that. Prime Minister Narendra Modi's various cash transfer schemes must also be appreciated. The Urban Employment Guarantee Scheme to help the jobless and their families should be appreciated. The Production Linked Incentive scheme that has been announced by the Government in 14 sectors is set to create 60 lakh jobs over the next five years. Fresh Investment in the textile sector is expected to create 7.5 lakh jobs according to the Economic Survey. A study by the Council of Energy,

Environment and Water estimates that by the year 2030, more than one million jobs in the renewable energy sector would be created. Also, the Make-in-India programme has the potential to create six million new jobs. In all these plans for the future, I see a keen and focussed mission of the Modi Government. I appreciate the efforts taken by the Government. Also, Sir, you know very well that it is Modiji's dream to take India forward, especially with maximum utilization of our skills. We have to train our people in the core sectors of agriculture, education and health. Our human beings are very talented people. Modiji knows that very well. That is why he is allocating more money for agriculture sector, education, health, defence and other sectors. I hope that the hon. Labour Minister will utilize all these things to train the skilled labour and see that our Indian people are going to achieve whatever they want. Wherever they are going, they show their ability and build a reputation for India by working there and uplifting the country.

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair*]

So, I welcome the Budget and support its efforts in the field of labour and employment. Thank you very much, Sir. I hope this Government would consider whatever I said regarding Tamil Nadu also. For employment opportunities, they are seeking a lot of funds. Therefore, through your Department, please allocate more funds to Tamil Nadu for training of the people, especially, youth. Youth is the success for our country. You know it, Sir. For that, you have to give more importance to youth. That is what we are expecting. The AIADMK Government under Puratchi MGR, Amma, as you called, and Edappadi Palaniswami, O. Panneerselvam conducted so many programmes and(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you, hon. Member. ...(*Interruptions*)...

DR. M. THAMBIDURAI: Sir, I am happy that you are thinking of Amma always. The Congress people always thinking of Amma means

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

DR. M. THAMBIDURAI: Therefore, I thank once again our Modi Government and also our Labour Minister. As others said, he is a nice man, a humble man, accessible man, and, at the same time, he is also a very sympathetic man to the labour, and

I expect that you are going to be a real labour leader. I once again thank the Government for this discussion. Thank you very much.

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश): महोदय, सबसे पहले मैं हमारे नेता प्रो. राम गोपाल यादव जी के प्रति आभार व्यक्त करूंगा कि उन्होंने मुझे इस विषय पर अपनी बात कहने का अवसर प्रदान किया। श्रम मंत्रालय के कार्यकरण पर चर्चा के विषय में मैं कहना चाहूंगा कि जब से हमारे वर्तमान माननीय मंत्री जी ने इस मंत्रालय का कार्यभार संभाला है, तब से इस मंत्रालय पर काफी चर्चा हो रही है और जब इस मंत्रालय पर चर्चा होगी, तो संस्थाओं के काम-काज में वृद्धि भी होगी। लेकिन यहां मैं एक बात कहना चाहूंगा कि विभाग का जो पुराना इतिहास है, वह अच्छा नहीं है। मैं देखता हूं कि आज बेरोजगारों की संख्या बढ़ कर 7.5 प्रतिशत तक पहुंच चुकी है। जब कांग्रेस की गवर्नमेंट थी, तब बेरोजगारों की संख्या 3.0 प्रतिशत थी। इस तरह बेरोजगारों की संख्या में जो लगातार बढ़ोतरी हो रही है, वह चिन्ता की बात है। सबसे बड़ी चिन्ता की बात तो यह है कि आज सरकारी संस्थानों का निजीकरण हो रहा है। हर क्षेत्र में निजीकरण होने से प्राइवेट कम्पनियों की दादागिरी हो जाती है और एम्प्लॉईज के हितों की रक्षा नहीं हो पाती है, उन्हें कार्य पर रखना है या नहीं रखना है, इन सारी बातों में उनकी दादागिरी हो जाती है। यही कारण है कि आज मजदूरों की संख्या लगातार घटती चली जा रही है।

महोदय, मजदूरों के बारे में मैं कहना चाहूंगा, अगर देखा जाए, तो हर व्यक्ति मजदूर है। चाहे हम हों या आप हों, कहीं न कहीं हमें काम करना ही पड़ता है, चाहे वह घर का काम हो या परिवार का काम हो, इस तरह हर व्यक्ति मजदूर है। मैं कहना चाहता हूं कि मजदूरी के साथ-साथ मजदूरों का सम्मान भी बरकरार रहना चाहिए और वह जिस कार्य को कर रहा है, उसे उसका उचित मूल्य भी मिलना चाहिए।

महोदय, इस समय सबसे ज्यादा दिक्कतों का सामना किसानों को करना पड़ रहा है। पूरे देश में सबसे ज्यादा मेहनत का काम किसान करता है। वह भीषण गर्मी में भी अपने खेतों में काम करता है और भीषण ठंड में भी काम करता है। मैं समझता हूं कि जितना शोषण किसानों का होता है, किसी और का नहीं होता है, दूसरी तरफ किसानों को उनकी मेहनत का पूरा लाभ भी नहीं मिलता है। जितनी आमदनी उसको मिलनी चाहिए, उतनी मिल नहीं पाती है। इस प्रकरण में मैं यह कहना चाहूंगा कि आज सरकारी संस्थानों का जो निजीकरण हो रहा है, उससे मजदूर तबके को बहुत नुकसान हो रहा है, उनकी बेरोजगारी बढ़ रही है। इस पर प्रतिबंध कैसे लग सकेगा, इसको माननीय मंत्री जी तय करेंगे।

महोदय, जहां तक अन्य निजी क्षेत्रों में रोजगार की बात है, हम देखते हैं कि उनमें रेलवे सबसे अधिक नौकरियां देता रहा था, लेकिन आज उसका भी निजीकरण हो गया है।

5.00 P.M.

मुझे अपने बचपन की बात याद है कि सबसे ज्यादा नौकरियां रेलवे में मिलती थीं, लेकिन आज रेलवे में नौकरियां समाप्त हो गई हैं। अब नई-नई गाड़ियां चल गई हैं और ऐसी गाड़ियां चल गई हैं कि जिनमें माननीय सांसदों को भी बैठने तक का अधिकार नहीं है, अर्थात् सम्मान घटता

चला जा रहा है। अब 'तेजस' जैसी गाड़ियां चली हैं, उनमें हम लोग बैठ नहीं सकते। हर एमपी को एक पास मिलता है, उस पर लिखा होता है - 'ऐनी ट्रेन, ऐनी क्लास', लेकिन 'तेजस' ट्रेन में आप नहीं बैठ सकते, भले ही आप कहें कि मैं मेम्बर ऑफ पार्लियामेंट हूं। इसे मैं निजीकरण समझता हूं। इस प्रकार जनता को तो सम्मान मिलेगा ही नहीं, सांसद को सम्मान नहीं मिल रहा है, यह चिंता की बात है।

जहां तक उद्योगों की बात लें, तो उन उद्योगों के आंकड़े जो कहते हैं, उनके अनुसार अब जो स्थिति है, यदि उसे ध्यान से देखें, तो उसमें काफी गिरावट आई है। इस बारे में लोक सभा और राज्य सभा में कई प्रश्न पूछे गये, इस बारे में मैंने भी प्रश्न पूछा, श्रीमती छाया वर्मा जी ने प्रश्न पूछा, श्री राम नाथ ठाकुर ने प्रश्न पूछा, 25 मार्च को मैंने प्रश्न पूछा और 24 मार्च को आप लोगों ने भी प्रश्न पूछा, लेकिन किसी प्रश्न में यह जवाब नहीं आया कि बेकारी की दर क्यों बढ़ती चली जा रही है और उसके लिए आपके पास क्या उपाय हैं? इसका उपाय बताने में सरकार अक्षम है, मैं समझता हूं कि जब तक इसके उपाय नहीं बताये जाएंगे कि बेकारी कैसे दूर होगी, तब तक कुछ होना मुश्किल है, इसलिए इसके बारे में चर्चा होनी चाहिए।

इसी के साथ मैं यह भी कहना चाहूंगा कि मैं कानपुर का रहने वाला हूं। जब मैं छोटा था, तो कानपुर में बहुत सारी मिलें थीं और सुबह उठते-उठते सारे मिलों के सायरन बजने लगते थे, तो हम कहते थे कि यह सायरन फलां मिल का है, लेकिन आज कानपुर की सारी मिलें बंद हो गईं। कानपुर की 'लाल इमली' मिल खत्म हो गई, 'स्वदेशी कॉटन मिल' खत्म हो गई, 'एल्लिगन मिल' खत्म हो गई, 'जे.के. जूट मिल' खत्म हो गई, 'रेलवे वैगन फैक्टरी', जहां रेलवे के वैगन्स बनते थे, वह खत्म हो गई और 'लोहिया स्कूटर प्लान्ट' खत्म हो गया, इस तरह से मैं देखता हूं कि कानपुर में जितने उद्योग थे, वे सारे के सारे उद्योग खत्म हो गये। अब वहां केवल हौजरी, चमड़े (टेनरी) और प्लास्टिक का काम बचा है और बेरोजगारों की संख्या बढ़ती चली जा रही है।

मैं माननीय मंत्री जी से कहना चाहूंगा कि आप कोई ऐसा उपाय कीजिए कि जो बेकारों की संख्या बढ़ती चली जा रही है, उसमें कमी आए। इसके लिए मैं दो-तीन बातों का सुझाव दूंगा।

सबसे पहले श्रम कानूनों में बदलाव किया जाए।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सुखराम जी, अब आप कन्क्लूड कीजिए।

चौधरी सुखराम सिंह यादव : नम्बर दो रोजगार की गारंटी का कानून बनाया जाए।

नम्बर तीन 'मनरेगा' मजदूरों को दिहाड़ी प्रतिदिन दी जाए, उसका समय न तय किया जाए, पूरे साल दी जाए।

इसके अलावा जहां कहीं भी निजीकरण हो रहा है, उस पर तुरंत रोक लगाई जाए और रेलवे, जो सबसे ज्यादा नौकरियां देती थी, उसमें भी कुछ ऐसा किया जाए कि फिर से लोगों को नौकरियां मिल सकें। आप बेरोजगारों को यदि कुछ न दे पाएं तो कम से कम बेकारी भत्ता दे दीजिए, कोई फर्क नहीं पड़ता, आप नौकरी दीजिए या नहीं दीजिए, बस उन्हें बेकारी भत्ता दे दीजिए।

महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देते हुए अपनी बात समाप्त करता हूं।

प्रो. मनोज कुमार झा (बिहार) : उपसभाध्यक्ष महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। पहली चीज़ मैं आपके माध्यम से यह कहना चाहता हूँ कि जब यह पता चला कि आज इस पर चर्चा होगी, तो पहले की पार्लियामेंट और कुछ कांस्टिट्यूट असेम्बली को देखते हुए हमारी संसद के चरित्र में जो बदलाव आया है, वह यह है कि पहले लेबर मूवमेंट, ट्रेड यूनियन मूवमेंट के लोगों से संसद भरी होती थी, परंतु आजकल खाली हो गई है। पोलिटिकल पार्टीज़ में भी उस पृष्ठभूमि में से आने वाले लोगों की लगातार कमी होती जा रही है और कुछ दिनों में यह विलुप्त प्रजाति की श्रेणी में आ खड़े होंगे, जो एक चिंता का विषय है।

दूसरी बात मैं यह भी सोच रहा था कि श्री विमल राय एक फिल्मकार थे, उन्होंने 'दो बीघा ज़मीन', 'सुजाता' आदि फिल्में बनाई थीं। फिर उसके बाद अलग दौर के निर्देशकों ने 'नया दौर', 'नमक हराम', 'ग़मन' आदि फिल्में बनाईं। इसके अलावा बंगला, तेलुगू और मलयालम में भी फिल्में बनीं। मैं यह बात क्यों कह रहा हूँ, एक वक्त था जब राजनीति और समाज का जो सिनेमाई चित्रण था, उसमें एक तारतम्य था। आप देख लीजिए 1980 के बाद खास तौर पर वे फिल्में बनना बंद हो गई हैं, इससे पता चलता है कि संसद में वे लोग धीरे-धीरे हाशिये पर चले गये और सिनेमाई रिप्रेजेंटेशन में भी हाशिये पर गये। इसलिए लेबर एंड इम्प्लॉयमेंट मिनिस्ट्री का जब गठन हुआ होगा, तो इसकी जो मंशा और उद्देश्य रहा होगा, मैं जानता हूँ कि कहीं न कहीं माननीय मंत्री, श्री भूपेन्द्र यादव जी की भी इच्छा रही होगी कि उस मंशा से ही काम किया जाए। लेकिन कई दफा ऐसा होता है कि कई तरह की चीज़ें होती हैं। मसलन, कहते हैं कि "जिस समत की हवा है, उसी ओर चल पड़े, जब कुछ न हो सका, तो यही फैसला किया। इससे आप बचेंगे, मुझे यह उम्मीद है।

माननीय उपसभाध्यक्ष महोदय, मैं एक छोटा सा दृष्टांत दूँगा। हमारे बिहार के एक मुख्य मंत्री थे, जो बहुत दिनों तक मुख्य मंत्री नहीं रहे, लेकिन उन्होंने land reforms के लिए क्रांतिकारी काम करने की कोशिश की थी। आज भी जब land reforms की बात होती है, तो हालाँकि वे बहुत कम दिनों के लिए मुख्य मंत्री थे, लेकिन उनका नाम शान से लिया जाता है। भूपेन्द्र जी, आप ऐसी कोशिश करें। श्रम और पूँजी के बीच में असंतुलन है। पूँजी के पक्ष के पैरोकार अनगिनत हैं, श्रम के लिए बोलने वाले कम हैं। आप खड़े होइए और श्रम के लिए बोलिए। मेरा आपसे यह आग्रह होगा।

सर, मैं प्रकाश जावड़ेकर जी को सुन रहा था। जैसे कहते हैं कि जब यह मंत्रालय बना होगा, तो 'हर हाथ को काम और हर काम को सम्मान' की बात होगी। Work to each hand and dignity to each work. मैं प्रकाश जावड़ेकर जी को सुन रहा था, तो उनके सुनने के बाद कुछ और सुनने की हसरत ही नहीं बची। 'जॉब्स' का जितना मनोवैज्ञानिक विश्लेषण उन्होंने किया, परिभाषा दी, तो मुझे लगा कि मैं उनको महज़ सिर्फ एक भूतपूर्व मंत्री नहीं मानता हूँ, आज से अभूतपूर्व मंत्री मानूँगा। मैं यह on record कहना चाहता था, क्योंकि उसके बाद तो देश में किसी को लगेगा ही नहीं कि वह बेरोजगार है। इतने बढ़िया कविताई अंदाज़ में उन्होंने जॉब का विश्लेषण किया। ऐसा वे ही कर सकते हैं, क्योंकि मैं समझता हूँ कि बाकी के अख्तियार में ऐसा करना नहीं है।

सर, आज जब हम यह बात कर रहे हैं, तो सम्भवतः पाँच दशकों की सबसे बड़ी बेरोजगारी दर के सान्निध्य में, उसकी पृष्ठभूमि में बात कर रहे हैं। अगर मैं कहूँ, तो एक political

opponent के नाते मेरे लिए यह कह देना बड़ा आसान है कि आप क्या कर रहे हैं, बेरोजगारी दर इतनी ज्यादा है, आपसे कुछ नहीं हो पा रहा है, तो आप सरकार छोड़ दीजिए, लेकिन नहीं, यह एक सामूहिक चिन्ता का विषय है। इतनी बड़ी बेरोजगारी, हर दूसरे घर में बेरोजगारी, हर दूसरा rural household कर्जदार और हमारी प्राथमिकताओं में अभी भी नहीं है! मैं यह क्यों कह रहा हूँ, क्योंकि हमारी प्राथमिकताओं में अगर श्रम और नियोजन के मुद्दे महत्वपूर्ण होते, तो पाँच दशकों की सबसे बड़ी बेरोजगारी दर के मध्य हम उन विषयों पर संजीदगी से, संवेदनशीलता के साथ सोचते। आज भी देखिए, शायद इस मंत्रालय को चर्चा के लिए सबसे ज्यादा समय की जरूरत थी। इसे सबसे ज्यादा समय की जरूरत थी। अगर ऐसा होता, तो इस पर 12 घंटे की चर्चा होती।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

प्रो. मनोज कुमार झा : उपसभाध्यक्ष महोदय, मैं बस एक-दो मिनट और लूँगा। मैं तो female labour participation में decline पर बोलना भी नहीं चाहता। निजीकरण पर भी मैं कई दफा बोल चुका हूँ। निजीकरण के आप सब विरोधी हुआ करते थे। आज इस तरफ के सारे लोगों ने BMS को quote किया, AITUC को quote नहीं किया, CITU को quote नहीं किया, INTUC को quote नहीं किया। ...**(व्यवधान)**... माननीय मंत्री महोदय, if wishes were horses. Anyway, Sir, मैं इस बात पर आना चाहता हूँ कि निजीकरण को लेकर भी एक road map होना चाहिए। किसका निजीकरण हो, किसका नहीं हो। सार्वजनिक क्षेत्र के हर उपक्रम को अगर आप बेचने की तैयारी में लग जायेंगे, अगर assets को खत्म करने लगेंगे, तो भूपेन्द्र जी, वह जो हमारे Article 15(4) and Article 16(4) में प्रावधान हैं, उनका क्या होगा? आप तो उसी पृष्ठभूमि से आते हैं। क्या आप किसी निजी नियोक्ता को कह पायेंगे कि साहब, आप हमारे सामाजिक न्याय की अवधारणा को लागू कीजिए? यह नहीं हो पायेगा, तब फिर हम सब ग़मी में बैठेंगे कि यह क्या किया, हमने सारी सम्पत्तियाँ अपने हाथ से निकाल दीं।

सर, अगला विषय पलायन का है। आपके लिए यह भी एक बड़ा विषय है। माननीय मंत्री महोदय के अनुसार ...**(व्यवधान)**... सर, मैं बस एक-डेढ़ मिनट लूँगा, ज्यादा लूँगा ही नहीं। पलायन के बारे में मैं यह कहना चाहता हूँ कि मैं एक ऐसे राज्य से आता हूँ, जहाँ से massive migration होता है। सर, मैं आपको एक बात बताऊँ, आपको ताज्जुब होगा। 1930-40 में जब कोलकाता के लिए ज्यादा migration होता था, तो हमारे यहाँ जो बिरहा गाया जाता था, तो कोलकाता को सौत की तरह देखा जाता था। आज दिल्ली को सौत की तरह देखा जाता है, चंडीगढ़ को सौत की तरह देखा जाता है, मुम्बई को सौत की तरह देखा जाता है, क्योंकि परिवार के परिवार इससे बिखर कर रह गये हैं। बिहार आपके लिए सिर्फ एक political constituency नहीं होना चाहिए। बिहार में collectively intervene करना होगा, अन्यथा मैं जो बार-बार कह रहा हूँ कि अगर बिहार में..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

प्रो. मनोज कुमार झा : सर, एक मिनट। Final one minute.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Half-a-minute.

PROF. MANOJ KUMAR JHA: In one minute, I will conclude. सर, मैं बाल श्रम के बारे में भी बताता हूँ कि कोविड के बाद यह चिन्ता बढ़ी है। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please address the Chair and conclude.

प्रो. मनोज कुमार झा : सर, इससे तारतम्यता बिगड़ जाती है। ...(व्यवधान)... माननीय वाइस चेयरमैन सर, डेढ़ मिनट मुझे दे दीजिए। कोई न कोई उदार चरित्र के सदस्य मुझे वह वक्त दे देंगे। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please address the Chair and conclude.

प्रो. मनोज कुमार झा : सर, मैं चाहता हूँ कि मैं आपकी ही ओर देखूँ, आप ही को देखता रहूँ, लेकिन क्या करूँ? ...(व्यवधान)... माननीय मंत्री महोदय, मैं बिहार के बारे में इसलिए कह रहा था कि बिहार अगर बीमार होगा..। माननीय मंत्री जी, मैं बिहार को इसलिए कह रहा था, क्योंकि यदि बिहार बीमार होगा, बिहार में निवेश नहीं होगा, बिहार में नियोजन के अवसर नहीं होंगे, तो मैं समझता हूँ कि देश कभी भी अपने सपने को पूरा नहीं कर पाएगा। अभी हाल में इसी महीने में बवाना में 73 बंधुआ मजदूर पकड़े गये हैं, क्योंकि कोविड के बाद बाल श्रम और बंधुआ मजदूरी का पूरा चरित्र बदल गया। महोदय, मैं आपसे आग्रह करूंगा कि contractual system को खत्म कीजिए। MGNREGA में man-days बढ़ाने का आग्रह मैं कई दफा कर चुका हूँ।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Last 30 seconds, hon. Member. ...(Interruptions)...

प्रो. मनोज कुमार झा : सर, ये चीजें रिकॉर्ड में नहीं गईं, तो देश का नुकसान हो जाएगा। आप इसे सुन लीजिए। सर, 1991-92 में wage-to-profit ratio 1:41 था, जो कि अब 0:32 है, उसके बारे में आप हमें बता दीजिएगा। Why has the minimum wage for agriculture workers not been revised so far? Increasing formalities of employment -- PLFS का मैं दे रहा हूँ -- is there any plan to check their vulnerability? Then, regarding industrial relations, workers की unit में भी 300 को retrench कर देने के लिए आपसे पूछेगा भी नहीं। ये क्या निज़ाम कर रहे हैं कि workers को निकाल दो। आप सारा अधिकार उनको दे रहे हैं?

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

PROF. MANOJ KUMAR JHA: Finally, Sir, इन्होंने gig workers and platform economy के बारे में क्या सोचा है? उनकी condition के बारे में क्या सोचा है? सर, लोगों ने आराम किया और छुट्टी पूरी की, यकुम मई को भी मज़दूरों ने मज़दूरी की। यकुम का मतलब होता है, पहली मई जो कि 'मई डे' के नाम से जाना जाता है। जय हिन्द, धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri H.D. Devegowda, not present. Shri Binoy Viswam, not present. Then, Shri Anil Desai.

SHRI ANIL DESAI (Maharashtra): Sir, we are discussing the Working of the Ministry of Labour and Employment. Total number of Indian workforce, comprising of organised and unorganised sectors, is around 50 crores as of today. We are celebrating *Azadi Ka Amrit Mahotsav*, but even after 75 years of independence, more than 90 per cent of the workers work in the unorganised sector and around 8 to 10 per cent work in the organised sector.

This Ministry plays a very important role in the emerging economy like India which is the largest democracy in the world. As a major step to reform the labour laws, the Government has codified 29 major laws into four Labour Codes so that workers can get security along with respect, health and other welfare measures with ease. For ensuring workers' right to minimum wages, the Central Government has amalgamated four laws into the Wage Code. Nine laws have been amalgamated into the Social Security Code. Thirteen laws have been amalgamated into the Occupational Safety, Health and Working Conditions Code. Three laws have been amalgamated into the Industrial Relations Code. These labour reforms are aimed at enhancing Ease of Doing Business in the country, employment creation and enhanced output from workers. This is the main aim of all the reforms which have taken place. These new labour Codes have been evolved for facilitating easy and coherent relations between employees and employer, to do away with the red-tapism and inspector raj. Both these objectives look optimistic and very idealistic, but what is the reality on the ground?

Basically, importance of trade unions is being reduced, if you happen to see how the things are going on. Till yesterday, trade union registration was a process where seven members were required. Today, in any establishment, if number of the employees is less than 10, or, in a bigger establishment, if it is less than 100, the registration of trade union cannot be done. This is a very stringent condition which is being introduced and which is detrimental to the health of the working community.

For the last two days, the day before and yesterday, we have been witnessing that the Central Trade Unions are on the roads. All over the nation, people have seen

this. What are their demands? These unions included the employees of public sector units including banks also. They are opposing the Central Government's policies which have led to basically rising inflation and uncontrollable rise in fuel prices. Their household budgets have been completely disturbed. Unemployment is also rising. So, these are the problems every Indian is grappling with as of today.

The organised workforce, which is around 10 per cent of the total labour force, mainly works in the public sector, like banks, insurance companies, Railways, oil sector, aviation, Posts and Telegraphs, shipping, which have not seen any recruitment for years together. Stagnation in the same cadre, transfer of service without any benefit, no promotional avenues have brought nothing but frustration, which has crept in the employee fraternity.

On top of all this, the banks and insurance companies have been hiring qualified new talent on fixed term contract basis, as has been mentioned by Kareem ji and Shanmugam ji. Apprenticeship is given the name and, Sir, who are the incumbents or candidates who are offering their services for two years on contract? These are chartered accountants, post graduates and legal experts. These are the people, who on completion of two years of service, are left in the lurch. (*Time-bell rings.*) Sir, it is a major problem which our youth is facing. When they see that nothing is left for them, they have no option but to do menial jobs. Sir, I hope, the hon. Minister while giving his reply would speak on this issue and tell how this problem will be addressed. They remain uncertain about their future prospects and the temporary engagements do not help their CVs and also very fast, they also cross their eligibility age to get respectable jobs. Central Government Undertakings' contract labour is playing in the hands of the ruthless contractors. Today, the minimum wage has been revised from Rs. 18,000 to Rs. 24,000 but what is happening is that the contract is paying...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude in thirty seconds.

SHRI ANIL DESAI: I am concluding in a minute or two.

Sir, with the coming into force of new Labour Codes, be it Industrial Relations Code or others, things are completely in the hands of corporate and owners while the labour is being marginalized. So, these Codes need a relook and I hope the Minister will look into it.

Lastly, I would like to speak a few words on the New Pension Scheme. It is a very important issue. States like Rajasthan and Tamil Nadu have already gone back to Old Pension Scheme. Sir, the New Pension Scheme is so defective that

employees want to go back to the Old Pension Scheme, which is somewhat beneficial to them. I think, this is a very important subject.

Sir, I would conclude by saying one more thing. Time and again, I have raised this matter on the floor of this House that in the public sector General Insurance Industry, which is the profit-making insurance industry, employees are deprived of their wage revision for the last ten years. Please do something in this regard and come to their rescue. You are dismantling the public sector.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

SHRI ANIL DESAI: This step will be detrimental to the health of the economy of the country. Please look into it. Thank you very much, Sir, for giving me time to participate in this important discussion.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Message from Lok Sabha; Secretary-General.

MESSAGE FROM LOK SABHA

The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2022, as passed by Lok Sabha at its sitting held on the 30th March, 2022."

Sir, I lay a copy on the Bill on the Table.

DISCUSSION ON THE WORKING OF THE MINISTRY OF LABOUR AND EMPLOYMENT - *Contd.*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Next speaker is Shri Ram Chander Jangra.

श्री रामचंद्र जांगड़ा (हरियाणा) : उपसभाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण चर्चा में भाग लेने का मौका दिया, इसके लिए आपको बहुत धन्यवाद। अभी सीनियर माननीय सदस्यों ने काफी विस्तार से बातें कही हैं। अपने देश के अंदर लंबे समय तक मैकाले की शिक्षा पद्धति रही, जिसमें क्लर्क पैदा किए गए, कामगार पैदा नहीं किए गए। यह शिक्षा पद्धति किनके शासन काल में चलती रही, यह सारा देश जानता है। माननीय दिग्विजय सिंह जी बार-बार बीएमएस की चर्चा कर रहे थे और इलामारम करीम जी भी बार-बार बीएमएस की चर्चा कर रहे थे। अभी मनोज जी ने कहा कि इसमें CITU और उनकी भी चर्चा होनी चाहिए थी। दिग्विजय सिंह जी ने आरोप लगाया कि जनसंघ तो शुरू से ही सार्वजनिक क्षेत्र के कामों के लिए विरोध में रहा है। मैं सदन की जानकारी के लिए कहना चाहता हूँ कि बीएमएस के संस्थापक, सफेद कपड़ों में संत, दत्तोपंत ठेंगड़ी जी जनसंघ के द्वारा इस सदन में आए और लंबे समय तक इस सदन के सदस्य रहे। उनका सदन में चर्चा का जो volume है, वह सबके सामने है। आप लोग उसे कभी भी देख सकते हैं। नरेन्द्र मोदी जी के नेतृत्व वाली भारतीय जनता पार्टी की सरकार ने उनके विज्ञान को माना है, उनके विज्ञान पर काम किया है। उन्होंने मजदूरों, श्रमिकों की भलाई के लिए जो कहा, इस संबंध में उनका विज्ञान उनकी volume में विराजमान है। हमने उनका अनुकरण किया है और मजदूरों की भलाई के लिए जो काम किए हैं, मैं उन सभी की चर्चा तो नहीं कर सकता हूँ। हमारी पार्टी तो उस सिद्धांत को भी मानती है कि "निंदक नियरे राखिए, आंगन कुटी छवाय", बुजुर्ग को घर में रखना भी बड़ा अच्छा होता है, बुजुर्ग का थप्पड़ भी बड़ा कल्याणकारी होता है, उससे भी बहुत सारी शिक्षाएं मिलती हैं और इन्हें किसी बुजुर्ग ने सलाह भी दी, तो उसने इमरजेंसी में 19 महीने की जेल काटी है। हम उस सिद्धांत के नहीं हैं।

महोदय, मैं यहाँ पर एक-दो संस्थानों की चर्चा करना चाहता हूँ। हमारे हरियाणा प्रदेश में रोहतक के अंदर एक Mohan Spinning Mill थी। उसमें तीन शिफ्टों के अंदर दस हजार कर्मचारी काम करते थे। वहाँ हथौड़े और दराती के निशान के साथ यूनियन का लाल झंडा टंगा, हड़ताल हुई और वह फैक्ट्री बंद हो गई। उस mill के अंदर सबसे उन्नत किस्म का धागा बनता था। आपमें से कई लोग ऋषिकेश गए होंगे। वहाँ पर एक आईडीपीएल नामक कंपनी थी, Indian Drugs and Pharmaceuticals Ltd., उसमें विश्वस्तरीय दवाइयों का निर्माण होता था। वह सार्वजनिक क्षेत्र की कंपनी थी। उसके अंदर यूनियन का लाल झंडा टंगा, नारेबाजी शुरू हुई और आज वहाँ पर जाकर देखिए, उस कंपनी की हजारों एकड़ जमीन पर घास उगी हुई है। वह कंपनी सबसे ज्यादा गुणवत्तापूर्वक दवाइयाँ बनाती थी। इन लोगों ने इस देश का क्या हाल किया है, यह सबको पता है।

महोदय, मैं एक बात और कहना चाहता हूँ। अभी यहाँ पर सुश्री दोला सेन जी नहीं बैठी हैं। उन्होंने महिलाओं के विषय में बात की, बेरोजगार युवकों के बारे में बात की कि बीए, एमए, पीएचडी करने के बाद भी युवक बेरोजगार घूम रहे हैं। मैं जानना चाहता हूँ कि देश में लंबे समय तक स्किल इंडिया का कोई प्रोग्राम क्यों नहीं चलाया गया? हमारे देश में मैकाले की शिक्षा पद्धति रही है, उसका रोजगारी रेट बीए, एमए करने के बाद भी चार प्रतिशत रहा है, जबकि अमेरिका में यह 40 प्रतिशत है और साउथ कोरिया में 96 प्रतिशत है। वहाँ ग्रेजुएट होने के बाद 96 प्रतिशत लोग बेरोजगार नहीं रहते, वे रोजगार ढूँढ़ लेते हैं, उनके हाथ में कोई न कोई हुनर होता है, लेकिन यहाँ पर केवल और केवल क्लर्क पैदा किए गए। पहले 'मेक इन इंडिया' का नारा क्यों नहीं लगाया गया? अगर चाकू की जरूरत पड़े, इंग्लैंड से मंगा लो, पिस्टल की जरूरत पड़े, स्पेन से

मंगा लो, कंप्यूटर की जरूरत पड़े, जापान से मंगा लो, घड़ी की जरूरत पड़े, स्विट्ज़रलैंड से मंगा लो, मोबाइल की जरूरत पड़े, चीन से मंगा लो, लेकिन 'मेक इन इंडिया' का नारा क्यों नहीं लगाया गया? 'मेक इन इंडिया' का नारा क्यों नहीं दिया? यह केवल नरेन्द्र मोदी जी के नेतृत्व वाली भारतीय जनता पार्टी की सरकार को ही क्यों याद आया, यह सोचने का विषय है। ...**(व्यवधान)**... यह जिस बीएमएस की चर्चा कर रहे हैं, उन्हीं के विज्ञान के अनुसार यह काम हो रहा है। यह Dattopant Thengadi ji का ही vision है, जिन्होंने बीएमएस की स्थापना की। वे सबसे बड़े मजदूर नेता रहे हैं, संघ के चिंतक रहे हैं, सफेद कपड़ों में संत रहे हैं, लंबे समय तक इस माननीय सदन के सदस्य रहे हैं और जनसंघ की वजह से रहे हैं। महोदय, यहाँ पर बार-बार बीएमएस की चर्चा की गई, सीटू की कोई चर्चा नहीं की, इंटक की कोई चर्चा नहीं की - यह मनोज जी कह रहे थे। अपने गिरेबां में झाँककर देखिए कि आप लोगों ने क्या किया है! मैं अभी पिछले दिनों बेंगलुरु गया था। वहाँ मैं Indian Aeronautics Limited Company के अंदर गया था। वहाँ मुझे मैनेजर ने बताया कि जांगड़ा जी, अगर हम वर्ष 2014 से पहले रक्षा के संबंध में एक छोटा सा equipment भी चाहते थे, तो उसे विदेशों से मंगवाते थे, लेकिन आज 2014 के बाद हम अपने देश से 70 देशों को रक्षा उपकरण निर्यात कर रहे हैं। आखिरकार, 'मेक इन इंडिया' के माध्यम से ही बेरोजगारी मिटेगी। ...**(व्यवधान)**... सर, मेरी आयु 72 साल की है। हमें याद है कि हिन्दुस्तान का प्रत्येक गाँव एक स्वतंत्र इकाई था। गाँव के अंदर जुलाहा भी था, गाँव के अंदर कुम्हार भी था, गाँव के अंदर * भी था, गाँव के अंदर कारपेंटर भी था, गाँव के अंदर लुहार भी था। हर गाँव एक संपन्न इकाई था, आत्मनिर्भर इकाई था। अगर सारे लुहारों का काम एक बड़ी कंपनी को दे दिया गया, तो वह किसने दिया? अगर सारे बुनकरों का काम बड़ी कंपनियों को दे दिया गया, तो वह किसने दिया, यह सोचने का विषय है। ...**(व्यवधान)**...

PROF. MANOJ KUMAR JHA (Bihar): Sir, point of order.

उपसभाध्यक्ष (डा. सस्मित पात्रा): ऑनरेबल मेम्बर, एक मिनट।

PROF. MANOJ KUMAR JHA : No animosity. ...*(Interruptions)*... No animosity. ...*(Interruptions)*... While narrating the names of the castes, he has used the name of a caste which has been considered unparliamentary. It is just that. No animosity.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine it. माननीय सदस्य, आप अपनी बात continue करें। ...**(व्यवधान)**...

श्री रामचंद्र जांगड़ा : सर, चमड़े का काम करने वाला अपने आप में ही यह मानता है, ऐसी कोई बात नहीं है। लोहे का काम करने वाला हर आदमी यह मानता है, इसमें ऐसी कोई बात नहीं है। इसमें defamation की कोई बात नहीं है।

* Expunged as ordered by the Chair.

सर, मैं यह कह रहा था कि देश में लम्बे समय तक यह व्यवस्था क्यों चलती रही? यह बेरोज़गारों की फौज किसने खड़ी की है, यह एक सोचने का विषय है। किन लोगों ने ऐसे कानून नहीं बनाए, जिसके कारण बेरोज़गारों की फौज खड़ी हुई?

आज माननीय प्रधान मंत्री जी के विज़न से नई शिक्षा नीति आई। उस नई शिक्षा नीति के नये नियमों को मैं आपको शॉर्ट में पढ़कर सुनाता हूँ। 2025 तक कम से कम 50 प्रतिशत स्कूली शिक्षार्थियों को व्यावसायिक शिक्षा का प्रशिक्षण दिया जाएगा। हमें अंग्रेज़ियत का पाठ पढ़ा दिया गया कि अंग्रेज़ी बोलने वाला, अंग्रेज़ी जानने वाला शायद बहुत बड़ा आदमी होगा। लोहिया जी कहते थे, *"बड़े आदमी की क्या पहचान, बोले गिटपिट करे न काम।"* अंग्रेज़ियत का एक phobia लगा दिया गया, हमारे विद्यार्थियों का दिमाग ठस कर दिया गया और आज उनको दो का पहाड़ा भी याद नहीं है।

महोदय, मैं अभी कोलकाता गया था, वहाँ हमारी कमिटी का टूर था। वहाँ एक आदमी ने बड़ी रोचक बात बताई। प्रफुल्ल चन्द्र घोष, जो पश्चिमी बंगाल के पहले मुख्य मंत्री बने, उन्होंने लोगों से पूछा कि अंग्रेज़ लोग, जो फैक्टरियाँ चलाते थे, वे उनको छोड़कर चले गए, तो वे फैक्टरियाँ अभी बन्द हैं या चल रही हैं? उन्होंने अपने सेक्रेटरी को उन फैक्टरियों को देखने के लिए भेजा। सेक्रेटरी ने उनको बताया कि सारी फैक्टरियाँ चल रही हैं। उन्होंने पूछा कि उनको कौन चला रहा है? इस पर सेक्रेटरी ने बताया कि उनको पंजाब और राजस्थान के मारवाड़ी लोग चला रहे हैं। जब उन्होंने पूछा कि जो लोग फैक्टरियाँ चला रहे हैं, उनकी कितनी एजुकेशन है, तो बताया गया कि उनमें से मुश्किल से कोई पांचवीं या आठवीं पास है। उनमें से कोई भी दसवीं पास नहीं है, ऐसा क्यों? क्योंकि हमारी प्राथमिक शिक्षा में भी हमें 19 का पहाड़ा, ढाई का पहाड़ा, ऊंटे का पहाड़ा, सवैया का पहाड़ा, पौने का पहाड़ा, यह सब कुछ याद था। अंग्रेज़ियत ने यह किया कि अगर बच्चे से अब हम पूछें कि दो जमा दो कितने होते हैं, तो इसके लिए भी वह कैलकुलेटर उठाएगा, क्योंकि उसको कुछ याद नहीं है। हमारी शिक्षा नीति की यह देन रही कि हमने अपने आपको ठस कर लिया। मतलब, हमारा दिमाग बिल्कुल कैलकुलेटर और कम्प्यूटर के ऊपर आधारित हो गया, जबकि वे पांचवीं और आठवीं पास लोग भी फैक्टरियाँ चलाते थे। आज भारत की शिक्षा नीति में यह प्रावधान किया गया है कि प्राथमिक शिक्षा अपनी मातृभाषा में दी जाएगी, यह देश के लिए बहुत बड़े गर्व की बात है। यह एक संकल्प लिया गया है। मैं शिक्षा नीति की चर्चा कर रहा था कि उच्च शिक्षण संस्थानों द्वारा उद्योग तथा गैर-सरकारी संगठनों के साथ साझेदारी में व्यावसायिक शिक्षा प्रदान की जाएगी। यह बहुत लम्बा विषय है, लेकिन मैं इस बारे में कुछ आँकड़े देना चाहता हूँ। मैं सारे आँकड़े यहाँ नहीं दे सकता, क्योंकि समय कम है। ...**(व्यवधान)**...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, आपके बाद आपकी पार्टी से पाँच और स्पीकर्स हैं, इसलिए आप उसी हिसाब से बोलिए।

श्री रामचंद्र जांगड़ा : सर, मैं और कितने समय तक बोल सकता हूँ?

उपसभाध्यक्ष (डा. सस्मित पात्रा) : अगर आप दो-तीन मिनट में कन्क्लूड करें, तो अच्छा रहेगा। ...**(व्यवधान)**...

श्री रामचंद्र जांगड़ा : महोदय, मैं आपसे यह कह रहा था कि मैं थोड़ी आँकड़ों की भी बात कर लूँ। अभी श्रमिक संस्थाओं की भी चर्चा हुई, महिलाओं के ऊपर भी चर्चा हुई और श्रम ब्यूरो की भी चर्चा हुई। पहले हमारे श्रमिकों के लिए हॉस्पिटल्स की क्या व्यवस्था थी? ESIC का निर्माण माननीय मोदी सरकार के समय में हुआ। मैं आपको थोड़े से आँकड़े बता दूँ। मानेसर गुरुग्राम के बिल्कुल नजदीक है, वहाँ पर ESIC में 500 बिस्तरों वाले अस्पताल की आधारशिला रख दी गई है। उसके लिए जमीन ले ली गई है और काम शुरू कर दिया गया है। उसके बाद हमारे असम के तिनसुकिया में जो हॉस्पिटल्स थे, उनको निगम के अधीन ले लिया गया है, उनमें सारी सुविधाएं प्रदान करनी शुरू कर दी गई है। मैं छोटे-मोटे आँकड़े बता रहा हूँ, वैसे यह विषय बहुत लम्बा है। अभी महिलाओं की चर्चा हो रही थी। मैं उसके बारे में बताना चाहता हूँ कि नरेन्द्र मोदी जी के नेतृत्व में बीजेपी की सरकार आने के बाद हमारी महिलाओं के लिए दो जीवित बच्चों तक सवैतनिक मातृत्व अवकाश को 12 सप्ताह से बढ़ाकर 26 सप्ताह कर दिया गया है, 50 या इससे अधिक कर्मचारियों वाले प्रतिष्ठानों के संबंध में शिशु सदन का अनिवार्य प्रावधान शामिल किया गया है। पहली बार दत्तक ग्रहण माताओं के लिए भी 12 सप्ताह का सवैतनिक मातृत्व अवकाश शुरू किया गया है। यह नरेन्द्र मोदी जी की सरकार ने किया है, पहले किसी सरकार ने हमारी महिलाओं के बारे में यह बात नहीं सोची थी।

महोदय, इसके अलावा मैं आपको कुछ और आँकड़े देना चाहता हूँ। श्रमिकों के लिए जो बोनस की बात है - अभी यहां चार नियमों की चर्चा हो रही थी कि इतने नियमों को मिलाकर चार नियम बना दिए गए। बोनस के लिए सर्वाधिक पात्रता सीमा को दिनांक 01.01.2016 को 10 हजार रुपये प्रतिमाह से बढ़ाकर 20 हजार रुपये प्रतिमाह करने के लिए अधिसूचित किया गया है। सरकार द्वारा निर्धारित न्यूनतम मजदूरी की सीमा को साढ़े तीन हजार रुपये से बढ़ाकर सात हजार रुपये प्रतिमाह कर दिया गया है, यह 1 अप्रैल, 2014 से प्रभावी है। मैं इस विषय में यह कहना चाहता हूँ, आज मैं गाँव की स्थिति के ऊपर चर्चा कर रहा था - मैं दत्तोपन्त ठेंगड़ी जी का बीएमएस का विज़न बता रहा हूँ - मैं गाँव के ऊपर चर्चा कर रहा था कि गाँव के अंदर यह बेरोज़गारी क्यों पैदा हुई। प्रत्येक गाँव एक स्वतंत्र इकाई था। जैसी मैंने चर्चा की कि वहां सभी जातियां अपना-अपना काम करती थीं, वे आत्मनिर्भर थीं। मैं पूछता हूँ कि इस लम्बी व्यवस्था के अंदर कोई कुम्हार भाई किसी भट्टे का मालिक क्यों नहीं बना? कुम्हार ने इस संसार को मिट्टी की कला, ईंट पकाने की कला और घड़ा पकाने की कला दी है। किसान की फसल की एमएसपी की बहुत चर्चा होती है, मैं कहता हूँ कि कुम्हार के एक मटके की एमएसपी तय कीजिए, उसको मिट्टी खोदने, कूटने, उसको सानने, उसको चाक के अंदर लगाने, फिर आग के अंदर पकाने और पीटने तक दो हजार रुपये से कम में कोई मटका नहीं पड़ सकता, लेकिन कुम्हार का मटका दो सौ रुपये के अंदर बिकता है, यह सोचने का विषय है। आज देश के अंदर जो ईंट पकाने के भट्टे हैं, कोई कुम्हार उनका मालिक नहीं है, कुम्हार तो गधा लेकर उसमें मजदूरी कर रहा है, वह तो बेचारा उसका मजदूर है। कोई गाँव का चमड़े का कारीगर किसी चमड़ा फैक्ट्री का मालिक नहीं है, वह उसके अंदर मजदूरी कर रहा है। गाँव का कोई बढ़ई किसी फैक्ट्री का मालिक नहीं है, वह फैक्ट्री के अंदर मजदूरी का काम कर रहा है। गाँव का कोई लोहार किसी फैक्ट्री का मालिक नहीं है, वह उस फैक्ट्री में मजदूरी कर रहा है। दिग्विजय सिंह जी, यह व्यवस्था किसने खड़ी की? आज बहुत से शिल्पकार गाँव में हुनर लिए हुए हैं। नरेन्द्र मोदी जी ने उनके हुनर को पहचाना है।

गाँव के अंदर एक बढ़ई अच्छी बैलगाड़ी बनाना जानता है, लेकिन मार्केट में बैलगाड़ी की डिमांड नहीं है, वह क्या करेगा? अब ट्रैक्टर्स आ गए हैं। लोहार के इक्विपमेंट्स की बात की जाए, आज हमारे जो गाड़िया लोहार हैं।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, आप conclude कीजिए।

श्री रामचंद्र जांगड़ा : उपसभाध्यक्ष महोदय, आज गाँव के अंदर गाड़िया लोहार हैं।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, आपको जितना समय दिया गया था, वह पूरा हो चुका है।

श्री रामचंद्र जांगड़ा : वे बेचारे छोटी-मोटी चीजें बेचकर अपना गुज़ारा करते हैं, लेकिन आज उनकी बनायी हुई चीज़ की कोई डिमांड नहीं है, इसीलिए वे बेरोज़गार हैं। उनके हाथ को आधुनिक हुनर दिया जाए और आधुनिक टेक्नोलॉजी दी जाए और उनको प्रशिक्षण देकर रोज़गार के अवसर दिए जाएं। यह विज़न अगर देश में किसी ने पैदा किया है तो हमारे प्रधान मंत्री नरेन्द्र मोदी जी ने किया है, अन्य किसी ने नहीं किया है।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, आप conclude कीजिए।

श्री रामचंद्र जांगड़ा : महोदय, मैं अपनी बात को conclude करता हूँ। इसलिए मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी का और हमारी सरकार का धन्यवाद करता हूँ कि वह श्रमिकों की भलाई के लिए, मज़दूरों की भलाई के लिए बहुत बेहतरीन एक्ट लेकर आई है, बेहतरीन प्रोविज़न लेकर आई है, प्रावधान लेकर आई है। Labour Employment की जितनी भी सिफारिशें हैं, जितने भी प्रावधान किए गए हैं, मैं उन सभी के लिए प्रधान मंत्री श्री नरेन्द्र मोदी जी का धन्यवाद करता हूँ।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : श्री पि. भट्टाचार्य। माननीय भट्टाचार्य जी, आपके बाद आपकी पार्टी से एक और स्पीकर हैं।

श्री पि. भट्टाचार्य (पश्चिमी बंगाल) : सर, आपने मेरे previous speaker को बहुत टाइम दिया है।

डा. सस्मित पात्रा : उनके पास उतना समय है।

श्री पि. भट्टाचार्य : वह अलग बात है। उसी हिसाब से आपको थोड़ा टाइम हमें भी देना पड़ेगा। I am very sorry. Anyway, today is really a very important day. We are discussing the labour and employment issue. It is one of the oldest Ministries in the Central Government and also in the State Governments but, unfortunately, I feel that this Government is trying to destroy the strength and power of the workers. They say that they have introduced so many social programmes but what type of social

programmes? Digital India! They have told about Shram Suvidha Portal. I would like to tell the hon. Minister. You are a lawyer. You know something about the law. You tell me, what would an agricultural labour do with this portal and the digital thing when he has no work? All over the country, there are crores of agricultural workers who are working in the fields. How much money are they getting every day? You told that you have common registration format on the e-biz portal of Department of Industrial Policy and Promotion. What industrial policy and promotion in regard to the agricultural labour and all the workers who are covered by the Minimum Wages Act? Can you tell me about crores of workers, who are covered under the Minimum Wages Act, such as *beedi mazdoor*, rickshaw puller and so many such workers who are there? How are you going to protect them? How are you going to give them their minimum wages? There is no scope at all. The Government has said: "Yes, simplification and reduction of number of registers to be maintained under various Central labour laws." What are the labour laws? You have squeezed all the labour laws. For whom? In a practical sense, we had 40-42 labour laws. Now, four courts are there for protection. How can you give protection to the agricultural labour, both the unorganized sector workers and the organized sector workers? You tell me. You are a lawyer, you tell me. In a labour court, the judges say: "We have no law at all to protect the workmen." Five years, six years, ten years in waiting, they do not get any verdict. After getting any verdict in their favour, do you know what happens? Your management is going to the High Court and Supreme Court. But, you tell me how a poor worker can go to the Supreme Court. Why will the Minister of the Government of India not protect these workers? Then, what for is this Labour Ministry? You kindly tell me what for this Labour Ministry is. Then, we should change the name of the Labour Ministry. We may say that it is a Ministry for management, industrialists and the corporate sectors. Really, I am very sorry to tell all these things to you. 'सबका साथ, सबका विकास' - विकास किस का होता है? Management का विकास होता है। Taxation reduction - यह वर्कर्स के लिए नहीं होता है। यह management के लिए होता है। But, you are the Labour Minister. You have to protect the workmen. Regarding provident fund, do you know and have you had any statistics as to how many workers are not getting the provident fund? Your officers can do this thing and can tell you. Can your officials tell us or can the Minister tell in this House as to how many industrialists were punished because they are the defaulters of provident fund? Can you tell me this? I can say it to you that it is more than two hundred. Jute mill owners who are the defaulters, no case has yet been lodged against them. Why? Now, we are saying that urbanization will take place. I agree and I support it. Industrialization will take place. I support it. But, when you will remove the villagers

where will they be going? How can you provide help to them? Is there any provision that you have? No; you don't have anything. We know that in our country, not only our country but all over the world...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, your other speaker will only have five minutes with him. You take a minute or two because that is the total time allocated for your party. You take a minute or two.

SHRI P. BHATTACHARYA: So, all over the world, in a production unit, you require the management, I understand but can any production take place without the labour force? Labour force is the most important factor in a production unit but if you don't protect them, how can you get the production? विकास करने के लिए तो प्रोडक्शन जरूरी होता है। यह कैसे होगा, if you are trying to kill the workers. The name of the Ministry is Labour & Employment. Where is the employment? I understand that due to the Covid and demonetization, lakhs of workers have become unemployed and mostly are the child workers. Here is a figure. According to a study by SBI Research, the share of the informal sector in Indian economy fell to 15 to 20 per cent in Financial Year 2021 from 52.4 per cent in Financial Year 2018. There is poverty in rural India. Evidence of declining consumption spending in rural India bears this out. According to a Government survey, in 2018 rural households were spending 8.8 per cent less, after accounting for inflation, than they were six years ago, even as urban spending grew by 2 per cent. This was the first such decline in, at least, five decades.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

SHRI P. BHATTACHARYA: Rural households had to reduce their spending on food by massive 10 per cent, worsening India's hunger crisis...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Bhattacharyaji, please conclude. I cannot allow you more time. I have already given you nine minutes. There are only three minutes left for your other Member. Please conclude.

SHRI P. BHATTACHARYA: I have only one minute.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have less than a minute. You have already taken three more minutes. Just one more minute and please conclude.

SHRI P. BHATTACHARYA: Anyway, I am trying to cut short these things. Child labour raised to huge number. In 2016, the Government estimated that there were 100 million migrant workers of which roughly 20 to 25 per cent were children. According to UNICEF, more than ten million Indian children are still in some form of servitude with over 1.5 million schools closed during the pandemic. You know it very well, Sir, that so many schools were closed. That is number one.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

SHRI P. BHATTACHARYA: Just two more minutes, Sir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I cannot allow more time. You had a total of 12 minutes.

SHRI P. BHATTACHARYA: Sir, just one minute to conclude.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): That one minute has been continuing. Please conclude.

SHRI P. BHATTACHARYA: The children engaged in meaningful development activities have also gone away or reduced significantly. How can we protect the workers, particularly, the child workers? Lastly, I would like to know from the Government whether they are going to change the Child Labour Prohibition Act and making all arrangements that those who will employ child workers, will be punished and sent to jail. This I would like to know from the Government.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now Shri G.K. Vasani. You will have four minutes among the allotted time.

SHRI G.K. VASANI (Tamil Nadu): Sir, workers, labourers mean hard work. That is the strength of the nation and also the growth of the nation. In fact, workers are the heartbeat of our nation. We all understand, Sir, that the Government of India has implemented many welfare schemes to the working class, especially, the unorganized workers and migrant workers. Nearly, 92 per cent of workers are working in unorganized sector and the Government support these workers by implementing various schemes. I want to suggest to the hon. Minister for the consideration of the Government. Sir, 2020 has brought a number of crises for our

workers, especially, migrant workers, trade unions, frontline workers. They have faced a lot of problems because of the decline of economic growth due to Covid. ...*(Interruptions)*.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Let us not stand and talk, please. ...*(Interruptions)*.... Please don't stand and talk...*(Interruptions)*. Please sit down. माननीय जॉन ब्रिटस जी, आप बैठ जाइए।

SHRI G.K. VASAN: The Central Government brought about changes in labour laws and labour administration. This process of labour law reforms which was started a few years ago has resulted in a number of laws being reformed into four codes. What are the expectations of our workers? Labour laws need to provide sufficient rights to our workers. Workers need protection on job. Workers need assured minimum wages, social security, health and safety standards and the mechanism for ensuring collective bargaining rights. This means, facilitating forming of trade unions, and having recognized trade unions, bargaining in good faith with them. This could also definitely need a labour administration that effectively manages conflicts and ensure the enforcement of their rights. India's current apprenticeship scheme allows 2.5 per cent to 15 per cent of the organized sector's total workforce. To be apprenticeship in firms with 30 or more employees, they need to mandatorily hire apprentices, which has to be noted by the Ministry. Sir, to conclude, I would like to say, the Employees Pension Scheme, 1995 was introduced by the Central Government on 16.11.1995. Seventy lakhs of senior citizens and their family members of our nation are getting pension through this scheme. This is really affecting their livelihood. Unfortunately, 25 per cent of the 70 lakh pensioners are getting only around Rs.1000 as pension, to be underlined, Sir. The rest of the 75 per cent are getting Rs.1000 to Rs. 2800 per month. They are totally disappointed and not able to earn their regular bread. Sir, I request the Government to implement minimum pension of more than Rs.6,000 per month with DA and implement medical facility on par with GPF pensioners. With this, I conclude.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Abdul Wahab; you have four minutes to speak.

SHRI ABDUL WAHAB (Kerala): Sir, our GDP, I feel this concerns women employment. What we say regarding women employment, empowerment and all, still it is a concern for India comparing other nations like Bangladesh or even other

countries. We are very low in that. So, I urge our Minister, Bhupenderji, not only just empowerment, you give job to the women. For that, you have to develop the skill of women especially not much educated women. So, not just Jan Shikshan Sansthan (JSS) and all, you should also empower them more. Give them some extra money from Exchequer, to provide more skill. A lot of skill institutions are there. And, I appreciate the Government of India for allocating Rs.18 crores for skill development and hostels in my State. I appreciate and congratulate our Minister of Minority Affairs for giving us such a big amount for skill development. They should increase more and more such activities. And, women empowerment is the only way to increase our GDP. So, take measures for that. Transform the agriculture sector to recognise women work and reduce disparity between the wages of men and women. Still, it is happening. In all spheres, it is happening. Almost, 60 per cent is the wage for women, when it is coming to work culture. It is a culture in Kerala also. So, try to make it at par either by law or by legislation or whatever it is. Then, encourage women entrepreneurship and MSMEs. Develop vocational skill development center for women only. An Urban Employment Guarantee (UEG) Scheme should be introduced to cater to the needs of the unemployed in urban areas. Institute a scheme in line with MNREGA to offer support during the lockdowns, provide health insurance and increase the number of minimum work days. Gig economy firms that exploit migrant workers of historically dispossessed communities have to be addressed. The Government should formulate laws and norms to guard them from exploitation. One of our leaders present here from the CITU, and another leader in my institution is Shri Binoy Viswam; he is not here now. So, from AITUC and CITU. ... *(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): They all left you or what!

SHRI ABDUL WAHAB: No, no. With that one, I can manage. No problem of trade unions. Even from BMS, Shri V. Mulraledharan is sitting there. ... *(Interruptions)*... Cordial relationship is there. So, it will continue. So, this Gig worker and all, they are not getting anything. Hon. Labour Minister, I hope that everybody is mentioning about that. You should come out, whenever you are replying, with a scheme for these people, unorganised sector. ... *(Interruptions)*... But, if there is a scheme for them, --- not GIG workers and all, I am worried about other workers -- ... *(Interruptions)*... I am worried about their other welfare measures. ... *(Interruptions)*... Regularize them and give them something once they are leaving.

Please do consider about the workers of the unorganized sector when they leave. Thank you.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity. Sir, the Ministry of Labour and Employment has an important role to play in providing employment to lakhs and lakhs job seekers in the country. The role of the Ministry further assumes significance in the backdrop of COVID-19 pandemic. This Ministry has responsibility to provide jobs and protect the interest of labourers, and maintain balance between employer and employee. Sir, as per the Periodic Labour Force Survey conducted in the year 2017-18, the total employment in the country was around 47 crores. About 9 crore workers were found engaged in the organized sector and the remaining 38 crore workers were found engaged in the unorganized sector. This is an ample proof that there were more persons in the unorganized sector. During COVID-19 pandemic, the unorganized sector workers suffered how much is known to everyone. The unemployment rate in the country is very high. The COVID-19 pandemic induced lockdown has further worsened the situation of the unemployed workers. In this backdrop, the natural question arises in everybody's mind is that how the Government is going to tackle the issue of unemployment? In this regard, I expect a detailed answer from the Minister. Sir, in the speech made by the hon. Finance Minister, Shrimati Nirmala Sitharamanji, during presentation of Budget 2022-23, the Government has announced linking of NCS portal with ASEEM portal of the Ministry of Skill Development and Entrepreneurship, portal of the Ministry of Labour and Employment and the portal of the Ministry of Micro, Small and Medium Enterprises. This will further enhance the skill based database of candidates on NCS Portal. I, on behalf of my Party, Telugu Desam, wholeheartedly welcome the proposal. Sir, the child labour problem has always remained as a problem in our country. With the aim to eradicate child labour in the country, the Government has launched the national Child Labour Project. It aims to concentrate on 12 child labour endemic districts of the country. In this connection, I would like to know from the hon. Minister whether the number of child labour in endemic districts has reduced or it is going on in the same level. Sir, now I come to ESI, Employees' State Insurance Corporation-run hospitals across the country. They are running medical colleges in certain pocket in the country. I urge the Minister to take necessary steps so that intake of medical in the ESI-run hospitals is considerably enhanced. Sir, after the bifurcation of the united Andhra, the only ESIC medical college that was in Hyderabad went to Telangana. As such there is no ESI-run medical college in the State of Andhra Pradesh. I request

the hon. Minister to open an ESI-run medical college in the State of Andhra Pradesh. Sir, in Andhra Pradesh, no employment generation has taken place after June 2019. The present Government came to power with a promise that after assuming the power they will get huge employment and issue DSA notifications. But the promise has not been implemented like other promises. All the promises made by the present Government are futile as far as election promises are concerned. There is huge unrest and unemployment among the youth of Andhra Pradesh. Sir, another important aspect is that during the last two days the trade unions across the country had called for 2-day strike against the Government's policy which severely affected the various sectors of the Indian economy like banking, farming, fuel costs, etc. It has also been demanded to revoke the proposed changes in labour laws, restrain from privatization of PSUs, extend MNREGA to urban areas, reduce Central Excise Duty on petroleum products, take stringent measures to control price rise and opposing reduction in the tax rate on provident fund accumulation from 8.5 per cent to 8.1 per cent. They also demanded increase in public investment in agriculture, education, health and other major public services. Due to this strike, the day-to-day life of the common people was severely affected. Public sector banks also actively participated in the strike. Due to this, the transactions in the banks were affected. Considering the entire gamut of issues involved in the strike, I urge the Government to be considerate enough to accept the demands of the trade unions in the interest of the nation. Thank you.

6.00 P.M.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I will come directly to the points and I draw the attention of the Minister to three specific issues. One is that of the bonded labour. Is it not an utter shame that bonded labour is still prevalent?

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Vandanaji, it is six o'clock. Yes, Mr. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, since the House is discussing the working of the Ministry of Labour and Employment, and a few Members are yet to speak, I suggest that we may extend the sitting of the House today till all the Members speak and the Minister may reply whenever the Legislative Business is taken up.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Is it fine with all the Members?

SOME HON. MEMBERS: Yes, yes.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Okay then. In the end, we will take up Special Mentions.

SHRIMATI VANDANA CHAVAN: The first point is that of the bonded labour. I feel, it is a matter of utter shame that bonded labour still exists in our midst and in the 21st Century.

I still can't get over a picture, a little more than a year back, which went viral of a starved, frail old man, falling at the feet of Tamil Nadu officials, possibly thanking them for rescuing him and his family from bonded labour. One of the lucky persons, rescued from forced servitude! The Government, unfortunately, has no figures in this respect and it has not made an effort to find out how many such people are still living in bonded labour in our country. The 2018 Global Slavery Index estimates that there are eight million people living in slavery in our country in 2016. This amounts to 6.1 victims for every thousand people. We have made laws. Articles 21 and 23 prohibit bonded labour. The Amendment to the Indian Penal Code 370 and 370A are existing. We also made a specific law, the Bonded Labour System (Abolition) Act in 1976. The spectre of bonded labour still plagues our country and not to forget that this includes not only men but also old men, women and children. Sir, the question I want to ask is: Are we doing enough? On the answer, I will leave it to the wisdom of this House and read an observation from an article which is clear enough to say what the Government is doing. It is thus: "A glance at the total Budget and expenditure for rehabilitation of bonded labour points towards the Government's lack of seriousness towards this issue. While the overall funds released for bonded labour rehabilitation were Rs.664.45 lakhs in 2017-18, they dramatically decreased by 61 per cent the following year to Rs.253.3 lakhs. Surprisingly, the Ministry of Labour and Employment spent not a single rupee on their rehabilitation in 2019-20.' Sir, what are we doing? Where are we going to? Bonded labour is something which really is like a cancer in our society. If the Government is not serious about it, it is something that we all need to be very, very concerned about.

Sir, there is a lot to say but I am keeping myself very short. The second point that I would like to touch upon is the manual scavengers. What could be more sensitive than that on the one side, one reads every other day of people dying while cleaning sewers due to the gas suffocation, while on the other, when the Government is asked the question as to how many manual scavengers died in the last five years,

recently, the reply given is a shocking and shameful, 'None'? Cleaning of sewers and septic tanks has now been included in the 2013 Act. Therefore, if the answer is 'none', then what is the kind of news that we read every day in the newspapers? Even here, Sir, the Government, unfortunately, has no figures. Whatever figures are created, it has been by an initiative of the NITI Aayog, which got four Ministries together. They tried to find out the data. But this data was based only on 216 districts out of the 600 districts of our country; that too it didn't cover urban areas and, therefore, the figure that has come out can't be relied upon. According to the numbers collated by the National Commission for *Safai Karamcharis*, the statutory body that was set up by an Act of Parliament for welfare of sanitation progress...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you will have to conclude.

SHRIMATI VANDANA CHAVAN: Okay, Sir. I have one important point that I have to make apart from this. One person died every five days on an average while cleaning sewage septic tanks. I will leave out this point of manual scavenging, as the time is short. The Budget of 2022-23, which allotted Rs. 70 crores for rehabilitation of those involved in manual scavenging has been 30 per cent less than the last year's budgetary allocation of Rs. 100 crores.

My last point is on women. According to 2019 UN data, India has one of the lowest female labour force participation rates in the world. It is 21 per cent as compared to 53 per cent which is the global median. I wish to say that we need to do a lot. A comprehensive approach needs to be taken, but I want to seed one thought here, in this House, and please allow me that. I wish to sow the seed of an idea of menstrual leave. There will be arguments 'for' and 'against' and from women themselves because women may face discrimination at workplace, but the happy story is that such policies do exist in various countries like Japan since 1947, Indonesia, South Korea, Taiwan, Zambia and China. Therefore, time has come to play a proactive role and try to see if we can give this. I take this opportunity to congratulate, and I will finish after this, and salute 12 companies in India where our girls have been given the relief of menstrual leave without demanding for it. Therefore, I would like to read out these companies and then finish. It is Swiggy, Culture Machine, Mathrubhumi, Magzter, Wet and Dry Personal Care, IndustryARC, Zomato, IVipanan, Gozoop Online Pvt. Ltd., Horses Stable News, Fly my Biz, Byju's. These are all torch-bearers of gender-specific needs. We seem to be forgetting that we are a welfare State. We seem to be forgetting that we owe a duty to the last man.

It is not a favour we will be doing to them. It is their right and, therefore, the Government needs to take concrete action. Thank you, Sir.

श्री राम नाथ ठाकुर (बिहार): माननीय उपसभाध्यक्ष जी, श्रम एवं रोजगार मंत्रालय के कार्यकरण पर हो रही चर्चा में आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। आज के पूर्व वक्ताओं में लेबर लीडर्स और जानकार लोगों ने बहुत बहुमूल्य सुझाव देने का काम किया और श्रमिकों के बारे में, उन्हें रोजगार देने के बारे में अपने महत्वपूर्ण सुझाव देने का काम किया।

महोदय, यह 1960 की बात है, जब मैं दसवीं कक्षा का विद्यार्थी था, तो मेरे दादा जी ने कहा कि तुम अपने खेत में काम करने के लिए जाओ। उस समय के जो जमींदार लोग थे, बड़ी जोत वाले लोग थे, वे लोग सवेरे उठकर मजदूरों को खोजते थे और नौ बजे उसे खेत पर बैठाकर स्नान करने और भोजन करने के लिए चले जाते थे और तीन बजे देखने के लिए आते थे। जब वह तीन बजे वापस आए, तो एक मजदूर को वह अपने खेत में जहां बैठाकर गये थे, वह मजदूर वहीं बैठा रहा। मालिक ने मजदूर से कहा कि तुम्हें नौ बजे जहां बैठाया गया था, तुम वहीं बैठे हुए हो। तो मजदूर ने क्या कहा? मजदूर ने कहा - "हाथ चले गोड़ ठामे-ठाम और जेहन पैसा, ओहन काम।" महोदय, यह मैं 1960 की बात बता रहा हूँ। मैं बहुत ईमानदारी के साथ कहना चाहता हूँ। ईंट बनाने वाले मजदूरों के बारे में आपका क्या सुझाव है, सैलून में काम करने वाले मजदूरों के बारे में आपका क्या सुझाव है, रिक्शा चलाने वालों के बारे में आपका क्या सुझाव है, कोलकाता में हाथ से जो रिक्शा चला रहे हैं, उन मजदूरों के बारे में आपका क्या सुझाव है, सोना-चाँदी की दुकानों में मजदूरी करने वालों के बारे में आपका क्या सुझाव है, जूता बनाने वालों के बारे में आपका क्या सुझाव है, होटल में काम करने वालों के बारे में, उन मजदूरों के बारे में आपका क्या सुझाव है, सम्पन्न परिवारों के घर में काम करने वाले मजदूरों के बारे में आपका क्या सुझाव है, कार चलाने वाले, गाड़ी ड्राइवरों के बारे में और खलासियों के बारे में आपका क्या सुझाव है?

महोदय, मैं आपके माध्यम से इस विभाग के मंत्री जी से यह निवेदन करना चाहता हूँ कि आप इन मजदूरों की संख्या कलेक्ट कीजिए और कोई ठोस निर्णय लेकर उसके बारे में सोचिए और जवाब देने का काम कीजिए।

उपसभाध्यक्ष (डा. सस्मित पात्रा): माननीय सदस्य, अब आप कन्क्लूड कीजिए।

श्री राम नाथ ठाकुर : कन्क्लूड करूँ? ...(व्यवधान)... अभी आपने बोलने कहाँ दिया है और कन्क्लूड करूँ? ...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आपके 4 मिनट थे।

श्री राम नाथ ठाकुर : सर, अभी तो मैं खड़ा ही हुआ हूँ। ...(व्यवधान)... अभी तो मैं बोलने के लिए खड़ा ही हुआ हूँ।

उपसभाध्यक्ष महोदय, मैं आपसे निवेदन करना चाहता हूँ। मैं आपसे इन मजदूरों के बारे में कहना चाहता हूँ कि :

*"है पेट जहाँ खाली नर का, उस घर में दीप जलेगा क्या।
जब घास न कोई देता है, तो बूढ़ा बैल चलेगा क्या।।"*

महोदय, ये जितने कल-कारखाने बन्द हुए, उनको समय-सीमा के अन्दर चलाने के लिए आपने क्या सोचा है? जितने कल-कारखाने थे, वे बन्द हो गये। उन मजदूरों के बारे में आपने क्या सोचा है? मेरा सुझाव है कि आप अगर इन मजदूरों के बारे में कुछ नहीं सोचते हैं, तो उनको बेरोजगारी भत्ता देने का काम कीजिए। इन्हीं चन्द शब्दों के साथ, मैं अपनी बात खत्म करता हूँ।

श्री दीपक प्रकाश (झारखंड) : माननीय उपसभाध्यक्ष जी, आपका धन्यवाद। श्रमेव जयते, श्रमेव जयते। महोदय, मुझे इस विषय पर बोलने के लिए आपने मुझे जो अवसर दिया है, ...(व्यवधान)... आपने मुझे यह जो अवसर दिया है, उसके लिए मैं सदा आपका आभारी रहूँगा। ...(व्यवधान)... साथ-साथ मेरी पार्टी ने श्रम और रोजगार मंत्रालय के कार्यकरण पर चर्चा में मुझे बोलने का यह अवसर दिया है, इसके लिए मैं अपनी पार्टी के प्रति भी आभार व्यक्त करता हूँ।

महोदय, सबसे पहले मैं प्रधान मंत्री जी को बधाई देना चाहता हूँ, क्योंकि उन्होंने अपने 7 वर्ष 9 महीने के शासनकाल में श्रमिकों के लिए अमृतवर्षा करने का काम किया है। उस अमृतवर्षा में जो अमृत निकला, उसको श्रम एवं रोजगार मंत्रालय ने मजदूरों के पास पहुँचाकर उनके कल्याण के लिए काम किया है, इसलिए इस मंत्रालय के मंत्री जी को भी मैं अपनी ओर से हृदय से बधाई देना चाहता हूँ। मैं कुछ पंक्तियों से अपनी बात शुरू करूँगा :

*"कर्मभूमि पर फल के लिए, श्रम सबको करना पड़ता है।
ईश्वर सिर्फ लकीरें देता है, रंग हमको भरना पड़ता है।।"*

भाइयो, आज बहुत अच्छा अवसर लग रहा था कि आज सब कम्युनिस्ट के लोग, हमारे वरिष्ठ नेतागण, कांग्रेस के नेतागण और राजद के हमारे वरिष्ठ सहयोगी BMS की चर्चा कर रहे थे। उनकी प्रशंसा कर रहे थे। ऐसा महसूस हो रहा है कि जब सेशन समाप्त होगा, तो भारतीय मजदूर संघ की सदस्यता जरूर बढ़ेगी। भाइयों, हम सब जानते हैं कि भारत की संस्कृति में श्रम का बहुत बड़ा योगदान है। भारत में वेदों की पूजा होती है। वेदों में धर्म के 12 पिलरों का उल्लेख किया गया है, जिसमें श्रम को सबसे सर्वश्रेष्ठ माना गया है। उसमें "श्रमेण तपसा सृष्टा ब्रह्मणा वित्त ऋते श्रिताः" का उल्लेख है अर्थात् श्रम सबसे महत्वपूर्ण है। यदि धर्म को मानना है, तो श्रम को सबसे महत्वपूर्ण अंग मानना है।

महोदय, अंग्रेजों के शासनकाल में भारत को उपनिवेश बनाकर रखा गया था और मजदूर को गुलाम बनाया गया था। उस समय मजदूरों के इल्म को खत्म किया गया था और लोगों की कौशलता को समाप्त करने का काम किया गया था। इस सदन के वरिष्ठ सदस्य माननीय दिग्विजय सिंह जी ने आज भारतीय जनता पार्टी पर आरोप लगाने का काम किया कि वह कॉर्पोरेट का प्रतिनिधित्व करती है। मैं उनको स्मरण दिलाना चाहता हूँ कि देश की आजादी के

बाद प्रथम एवं द्वितीय पंचवर्षीय योजनाओं में बड़े उद्योगों को प्रोत्साहन दिया गया था और इन बड़े उद्योगों के कारण cottage industry समाप्त हुई थी, जिससे गांव में लोगों की मज़दूरी समाप्त हुई थी। आप लोग गांधी जी के नाम पर शासन करने वाले लोग हैं, लेकिन गांधी जी ने cottage industry के बारे में क्या कहा था? मैं आपसे अपील करना चाहता हूँ कि आप गांधी जी के 'trusteeship सिद्धांत' को पढ़ें, उनके 'ग्राम स्वराज' को पढ़ें। मैं कहना चाहता हूँ कि आपने गांधी जी को केवल सत्ता का रास्ता बनाने का काम किया, जबकि पंचवर्षीय योजनाओं में बड़े उद्योग स्थापित किए। यदि किसी ने लोगों के हाथ से रोजगार छीनने का काम किया था, तो वह उस वक्त की कांग्रेस सरकार ने किया था। महोदय, समस्या आपने दी है और उसका समाधान मोदी जी कर रहे हैं। हम लोग उस वक्त कांग्रेस सरकार की जो परिस्थितियाँ थीं, उसके बारे में लगातार यह कहते आये हैं कि,

*'उगा सूर्य यह कैसा, कहो मुक्ति का,
उज़ाला हुआ मंदिरों के शिखर पर,
मगर देवताओं के पदों तक न पहुँचा।'*

महोदय, जब भारतीय जनता पार्टी की सरकार आई, तो उसने देवताओं के पदों तक, गरीब, जरूरतमंद लोगों की सेवा करने का संकल्प लिया। मैं बताना चाहता हूँ कि जब हम 'आत्मनिर्भर भारत', 'समर्थ भारत' और 'श्रेष्ठ भारत' कहते हैं, तो यह आत्मा से कहते हैं और जमीन की सच्चाई के साथ हम अपने इन सपनों को पूरा करने का संकल्प लेते हैं। इसीलिए जब नरेन्द्र मोदी जी Make in India, Made in India, work for india कहते हैं, तो यहां के श्रमिकों का सम्मान, उत्साह और स्वाभिमान बढ़ाने का काम करते हैं। उपसभाध्यक्ष जी, केवल Make In India, Made In India ही नहीं, Made for Global की भी कल्पना की थी, जिसे पूरी दुनिया ने आज निर्यात के मामले में भारत के मज़दूरों की सेवा के संकल्प के रूप में देखा है। इसीलिए तो निर्यात पहली बार 400 अरब डालर के पार हो गया है और उसका श्रेय नरेन्द्र मोदी जी के नेतृत्व और यहां के श्रमिकों को है। उपसभाध्यक्ष जी, मैं पौने दो वर्ष के कार्यकाल में पहली बार बोलने के लिए खड़ा हुआ हूँ। ...**(व्यवधान)**... उपसभाध्यक्ष जी, मैं आपसे संरक्षण और सभी माननीय सदस्यों से समर्थन मांगने के लिए खड़ा हूँ। ...**(व्यवधान)**... महोदय, मैं ease of doing business के बारे में चर्चा करना चाहता हूँ। आपके शासन काल की चर्चा करना चाहता हूँ।...**(व्यवधान)**... 2014 में Ease of Doing Business में हमारा रैंक 142वाँ था, लेकिन नरेन्द्र मोदी जी की सरकार में, वर्तमान में हमारा 63वाँ स्थान है। मैं ऐसा मानता हूँ कि इसका श्रेय आप भी देना चाहेंगे। नरेन्द्र मोदी जी के नेतृत्व में आने वाले समय में Ease of Doing Business में हम पहले स्थान पर भी पहुँचेंगे।

भारत एक labour surplus economy वाला देश है और इसलिए यहाँ पर श्रमिकों का एक बहुत बड़ा स्थान है तथा उसका महत्व भी है। आप बिना श्रमिकों के आगे बढ़ नहीं सकते हैं, इसलिए मैं उस कालखंड की भी चर्चा करना चाहता हूँ। मैं जिस क्षेत्र से आता हूँ, वह औद्योगिक क्षेत्र है, वह माइनिंग का क्षेत्र है। रमेश जी बैठे हुए हैं, वे वहाँ के प्रभारी भी रहे हैं, वे वहाँ की स्थितियों के बारे में जानते हैं। हमने देखा है कि 2014 के पहले वहाँ पर मजदूरों की हालत क्या थी और आज क्या हालत है। 2014 के पहले कांग्रेस के शासन काल में वहाँ पर काबुलीवाला आकर

मजदूरों के हाथ से मजदूरी छीनने का काम करता था, लेकिन आज मजदूर मोदी जी के प्रति आस्था रखते हुए मोदी जी की जय-जयकार कर रहे हैं। आज पर्यावरण का सवाल हो, प्रदूषण का सवाल हो, वहाँ के मजदूरों की छोटी-छोटी बुनियादी समस्याएँ हों, उन समस्याओं का समाधान करने के लिए मोदी जी की सरकार कृतसंकल्प है।...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : प्लीज, शांत हो जाइए।...(व्यवधान)...

श्री दीपक प्रकाश : महोदय, मैं 2020 की तीन नई श्रम संहिताओं का उल्लेख करना चाहता हूँ। कांग्रेस की सरकार ने अंग्रेजों के समय के काले कानूनों को अपने कार्यकाल तक रखने का काम किया था और वे कानून मजदूरों के अहित के थे, लेकिन मोदी जी की सरकार आई और उसने उन कानूनों को बदलने का काम किया, जो मजदूर विरोधी थे।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, कृपया आप conclude कीजिए। आपकी पार्टी की तरफ से आपको दस मिनट का समय दिया गया था, इसलिए अब आप conclude कीजिए।

श्री दीपक प्रकाश : महोदय, मैं अन्य योजनाओं के बारे में चर्चा करना चाहता हूँ, इस सरकार की सफलताओं के बारे में चर्चा करना चाहता हूँ। मैं एक सामाजिक कार्यकर्ता हूँ, एक राजनीतिक दल का सदस्य भी हूँ और भारतीय जनता पार्टी का प्रदेश का अध्यक्ष भी हूँ। मैं असंगठित क्षेत्र के श्रमिकों के बीच में जाकर ई-श्रम पोर्टल के संदर्भ में उनसे बात कर रहा था और उसको डाउनलोड कराने का काम कर रहा था। मैं यह बात हृदय से कह रहा हूँ, आत्मा से कह रहा हूँ। जब मजदूर बैठ कर ई-श्रम पोर्टल को डाउनलोड करा रहे थे, तो वे प्रधान मंत्री जी को दुआ दे रहे थे और कह रहे थे, 'जुग-जुग जियो मोदी जी, जुग-जुग जियो।'।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, आपके दस मिनट पूरे हो गए हैं, इसलिए कृपया अब आप conclude करें।

श्री दीपक प्रकाश : महोदय, मैं इतना कहना चाहता हूँ कि चाहे स्किल इंडिया हो, चाहे स्टार्टअप इंडिया हो, चाहे दिहाड़ी मजदूर का सवाल हो, दिहाड़ी मजदूर आज सरकार की योजनाओं का लाभ उठा कर प्रधान मंत्री, श्री नरेन्द्र मोदी जी के प्रति समर्पित भाव से देश की सेवा कर रहा है।

महोदय, मैं अंत में कुछ पंक्तियाँ माननीय मंत्री जी और मंत्रालय को समर्पित कर रहा हूँ :

"तेरे हौसलों के वार से, रुकावट कि दीवार जरूर गिरेगी,
तुम देख लेना सफलता जरूर मिलेगी।
मंजिल घूमती है तो डरना क्या है,
निशाना तेरा अर्जुन के तीर जैसा होना चाहिए।
मुश्किलें तो बहुत हैं राह में लेकिन,
इरादा तेरा इस देश के वीर जैसा होना चाहिए।
आसमान के सितारे भी हमें राह दिखा देंगे,
अगर मंजिल पाने के लिए हम अपनी जान लगा देंगे।"

उपसभाध्यक्ष (डा. सस्मित पात्रा) : श्रीमती गीता उर्फ चंद्रप्रभा। चंद्रप्रभा जी, आपके पास दस मिनट हैं।

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश) : महोदय, मैं अपनी और अपनी पार्टी की तरफ से आपका आभार व्यक्त करती हूँ कि आपने मुझे इतने महत्वपूर्ण विषय, श्रम और रोजगार पर अपने विचार सदन के समक्ष रखने का अवसर प्रदान किया है। महोदय, भारत जैसे विशाल देश के लिए श्रम एवं रोजगार, दोनों ही विषय अत्यंत महत्वपूर्ण हैं। माननीय प्रधान मंत्री जी के नेतृत्व में श्रमिकों के उत्थान व युवाओं को रोजगार प्रदान करने की दिशा में सराहनीय कार्य किए जा रहे हैं। महोदय, 'प्रधानमंत्री कौशल विकास योजना' के माध्यम से देश के युवाओं को प्रशिक्षण प्रदान कर, उनकी क्षमताओं को विकसित कर राष्ट्र के निर्माण में उनका योगदान लिया जा रहा है। सरकार असंगठित क्षेत्रों को संगठित क्षेत्रों की तरह सुविधाएं उपलब्ध कराने का प्रयास कर रही है। बेरोजगार युवाओं का डेटा तैयार कर उन्हें चिन्हित किया जा रहा है तथा 'मनरेगा', 'आत्मनिर्भर भारत रोजगार योजना' जैसी अनेक योजनाओं के माध्यम से युवाओं को रोजगार के अवसर उपलब्ध कराए जा रहे हैं। कोरोना महामारी के समय प्रवासी मजदूरों की पीड़ा को हम सभी ने देखा, परंतु इस पीड़ा को माननीय प्रधान मंत्री जी ने समझा और प्रवासी मजदूरों को पंजीकृत कर उनको उनके गाँव में, उनके घर पर ही विभिन्न माध्यमों से रोजगार के अवसर उपलब्ध कराने का कार्य किया जा रहा है। मैं इसके लिए माननीय प्रधान मंत्री जी का बहुत-बहुत आभार व्यक्त करती हूँ। महोदय, 'मेक इन इंडिया', 'स्टार्टअप इंडिया' जैसी योजनाओं के माध्यम से युवाओं को आत्मनिर्भर बनाया जा रहा है। असंगठित क्षेत्र के श्रमिकों को श्रम कार्ड, पेंशन तथा बीमा जैसी सुविधाएं प्रदान की जा रही हैं। हाल ही में सरकार द्वारा शुरू की गई 'ई-श्रम कार्ड योजना' अपने आप में अद्वितीय है। मैंने यह गाँव में देखा है कि जिस भी श्रमिक को इस योजना का लाभ मिल रहा है, वह वास्तव में मन और हृदय से माननीय प्रधान मंत्री जी को दुआएं दे रहा है। इस योजना से असंगठित क्षेत्र में कार्य कर रहे श्रमिकों को आर्थिक लाभ मिलने के साथ-साथ, सरकार को देश में श्रमिकों की वास्तविक संख्या का पता भी चल सकेगा। इस डेटा से सरकार इन श्रमिकों के घर तक कल्याणकारी योजनाएं पहुंचाएगी। महोदय, मुझे बताते हुए हर्ष हो रहा है कि श्रम कार्ड के मामले में उत्तर प्रदेश के माननीय मुख्यमंत्री के नेतृत्व में उत्तर प्रदेश का देश में प्रथम स्थान रहा है।

महोदय, वर्ष 2014 में माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार बनने के पश्चात संगठित एवं असंगठित, दोनों ही क्षेत्रों में सरकार द्वारा बड़े बदलाव लाए गए हैं। इन बदलावों की आवश्यकता इसलिए पड़ी, क्योंकि पहले की सरकारों द्वारा भारतीय अर्थव्यवस्था को प्राथमिक तथा पारंपरिक स्त्रोत से सीधा सेवा में बदलने का काम किया गया। इन दोनों क्षेत्रों के बीच में उत्पादन की जो श्रृंखला थी, उसे छोड़ दिया गया। महोदय, देश के श्रमिक अपने अधिकारों से वंचित रहे, इसका सबसे बड़ा कारण यही है। आज प्रधान मंत्री जी के नेतृत्व में देश में 'मेक इन इंडिया', 'स्टार्टअप इंडिया' और ग्रामीण क्षेत्रों में लघु उद्योग एवं अन्य योजनाओं के माध्यम से उत्पादन करने वाली इकाइयों को बढ़ावा दिया जा रहा है, जिससे बरसों-बरस तक उद्योगपतियों के हितों को देखकर योजनाएं बनाने वाली पहले की सरकारों में बैठे लोगों को पीड़ा हो रही है। आज ये लोग श्रमिकों को उनके अधिकार दिलाने की बात करते हैं, परंतु काँग्रेस के शासनकाल में

ऐसी हज़ारों घटनाएँ हुई हैं, जिसमें देश के मजदूरों, श्रमिकों पर लाठियाँ चलाई गईं, उन पर गोलियाँ चलाई गईं। सर, मैं अभी एक बहुत ही वरिष्ठ सदस्य, दिग्विजय सिंह साहब की बातें सुन रही थी, मैं उनका बड़ा सम्मान करती हूँ। वे प्रधान मंत्री जी के लिए कुछ शब्दों का प्रयोग कर रहे थे। मैं उनको उदाहरण के तौर पर बताना चाहती हूँ कि उनकी सरकार में मजदूरों और श्रमिकों के साथ जो किया गया, वह शायद उनको याद नहीं है। मैं उनको याद दिलाना चाहती हूँ कि नेहरू जी के नेतृत्व में तेलंगाना में किसानों पर गोलियाँ चलीं और काकद्वीप की गर्भवती नारी अहिल्या को गोलियों से भून दिया गया। इतना ही नहीं, राजनंदगाँव कपड़ा मिल के दो मजदूर नेताओं की बंदूक से हत्या भी नेहरू जी के जमाने में की गई है। इंदिरा जी के शासनकाल में हज़ारों क्रांतिकारियों को नक्सली बताकर उनको गोलियों से उड़ा दिया गया था। तुर्कमान गेट, तेलंगाना, भोजपुर आदि में कई बार इंदिरा गांधी जी की सरकार द्वारा गोलियाँ चलवाई गईं। महोदय, तब ये लोग मौन थे। इनको तब किसानों और श्रमिकों की याद नहीं आ रही थी। आज जब एक गरीब और पिछड़ी जाति से आया हुआ भारत माता का लाल इस देश का प्रधान मंत्री बना और उनके द्वारा शोषित, पीड़ित और वंचितों के हित में कार्य किए जा रहे हैं, तो इन लोगों को पीड़ा हो रही है।

उपसभाध्यक्ष महोदय, आज देश दोबारा अपने स्वर्णिम युग की ओर लौट रहा है। आज पूरा विश्व भारत को एक विश्वास के साथ देख रहा है कि वैश्विक समस्याओं का समाधान यदि कोई कर सकता है, तो वह सिर्फ भारत है। महोदय, अभी हाल ही में आपने उत्तर प्रदेश के चुनाव भी देखे होंगे। अन्य राज्यों के भी नतीजे आए हैं। कांग्रेस पार्टी ने जिस तरीके से काम किया, उसका उसे खुद मूल्यांकन करना चाहिए। सरकार द्वारा चलाई जा रही जन-कल्याणकारी नीतियों के कारण माननीय प्रधान मंत्री जी के प्रति लोगों का विश्वास दिन-प्रतिदिन बढ़ता जा रहा है। महोदय, उत्तर प्रदेश चुनाव में आप सभी लोगों ने एक गाना सुना होगा कि "जो राम को लाए हैं, हम उनको लाएंगे।" उत्तर प्रदेश में लोगों ने इसे स्वीकारा भी और लाए भी। देश की जनता ने इस बात को पूरे तरीके से स्वीकार किया है। शायद सभी लोगों ने इस गीत को सुना होगा, पर इस गीत में जो खास बात है, उसकी जो खूबसूरती है, वह यह है कि एक भगीरथ वह थे, जो माँ गंगा को पृथ्वी पर लाए और एक भगीरथ वह है, जो काशी विश्वनाथ मंदिर से कई किलोमीटर दूर बह रही गंगा माँ को काशी विश्वनाथ के नजदीक ले आए, बिल्कुल उसके पास में ले आए।

महोदय, इसी दृढ़ इच्छा-शक्ति के कारण और माँ गंगा के आशीर्वाद के कारण आज पूरब से पश्चिम और उत्तर से दक्षिण तक माननीय प्रधान मंत्री जी के नेतृत्व में भारतीय जनता पार्टी के ऊपर देश के प्रत्येक नागरिक का विश्वास बढ़ा है और बढ़ता रहेगा। जिस प्रकार से पिछली सरकारों ने अपनी शोषणकारी नीतियों के कारण ...(व्यवधान)...जब आपकी सरकार थी, आप इन योजनाओं को क्यों नहीं लाए थे? आपको लाना चाहिए था। ...(व्यवधान)...आज अगर प्रधान मंत्री जी गरीब किसानों और मजदूरों के लिए कुछ कर रहे हैं, तो आप लोगों को पीड़ा हो रही है? ...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, आप चेयर को ऐड्रेस करें।

श्रीमती गीता उर्फ चंद्रप्रभा : पिछली सरकारों ने अपनी शोषणकारी नीतियों के कारण देश की जनता को गुमराह करने का काम किया। ...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : ऑनरेबल मेम्बर्स, मैं दोनों पक्षों को इंगित कर रहा हूँ। ...(व्यवधान)...आप लोग शांति बनाए रखें और ऑनरेबल मेम्बर को बोलने दें। ...(व्यवधान)...

श्रीमती गीता उर्फ चंद्रप्रभा : आज जनता समझ चुकी है कि देश का कल्याण, देश का विकास, युवाओं का उत्थान, श्रमिकों का उत्थान यदि कोई कर सकता है, तो वह आज के भागीरथ, देश के करोड़ों युवाओं का विश्वास, देश की माताओं और बहनों के भाई माननीय प्रधान मंत्री, नरेन्द्र भाई मोदी जी हैं। ...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : ऑनरेबल मेम्बर, आप लेबर के ऊपर बोलें।

श्रीमती गीता उर्फ चंद्रप्रभा : मैं सरकार द्वारा श्रमिकों और युवाओं के उत्थान के लिए किए जा रहे कार्यों के लिए पुनः एक बार माननीय प्रधान मंत्री जी एवं माननीय श्रम एवं रोजगार मंत्री जी का बहुत-बहुत आभार व्यक्त करती हूँ।

अभी बहन दोला सेन जी जो बोल रही थीं, वह मैं सुन रही थी। उनकी कुछ पंक्तियाँ मेरे ध्यान में हैं। उनमें से एक पंक्ति थी- "जुल्म की आग जलती रहेगी।" मुझे लगता है कि यहाँ सदन में बैठे प्रत्येक माननीय सदस्य को यह लग रहा होगा कि ये पंक्तियाँ उन्हीं पर निर्भर करती हैं कि जिस तरीके से उनके राज्य में हो रहा है, जहाँ उनकी मुख्य मंत्री स्वयं एक महिला हैं। वहाँ की बेटियों और महिलाओं के साथ उनके पिता, पति और भाई को बाँधकर उनके सामने दुराचार और अत्याचार किया जा रहा है। उनको ज़रा सी दया नहीं आती। वे चीखती और चिल्लाती रह जाती हैं। ...(व्यवधान)... वहाँ की मुख्य मंत्री में एक महिला होने के नाते ममत्व भी नहीं जागा। ...(व्यवधान)... मैं देश के प्रधान मंत्री जी को बधाई देती हूँ कि उन्होंने देश में किसी भी विशेष जाति-धर्म के लिए काम नहीं किया। उन्होंने कभी यह नहीं माना कि इनके लिए काम करें और उनके लिए काम न करें। ...(व्यवधान)... उन्होंने 'बेटी बचाओ, बेटी पढ़ाओ' जैसी योजना लागू करके देश की बेटियों को आत्मनिर्भर और स्वावलंबी बनाने का काम किया है, धन्यवाद।

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) : उपसभाध्यक्ष महोदय:

भूपेन्द्र यादव, आदमी बहुत ही हैं सोबर,
इसलिए मोदी जी ने उनको मंत्रालय दिया है लेबर,
मैं हूँ भूपेन्द्र यादव जी का नेबर,
इसलिए मैं भी बन गया हूँ सोबर,
नरेन्द्र मोदी जी का नारा है श्रमिकों को न्याय देना,
उसके बदले उनसे कुछ भी नहीं लेना,
काँग्रेस से अब मेरा कुछ भी नहीं है लेना-देना,
क्योंकि मोदी जी के पीछे खड़ी है मेरी रिपब्लिकन सेना।

आज लेबर एंड एम्प्लॉयमेंट विषय पर चर्चा हो रही है। हमारा देश श्रमिकों की ताकत पर खड़ा है। श्रमशक्ति हमारी भक्ति है। श्रमिकों को न्याय देना हमारी ज़िम्मेदारी है। काँग्रेस ने भी उनको न्याय दिया, लेकिन थोड़ा-थोड़ा दिया। नरेन्द्र मोदी जी ने श्रमिकों के लिए 'आत्मनिर्भर भारत' योजना बनायी। श्रमिकों को न्याय देने की भूमिका रखी, सफाई मज़दूरों को न्याय देने की भूमिका रखी। चाहे गरीब समाज के मज़दूर हों, आदिवासी समाज के मज़दूर हों, ओबीसी समाज के मज़दूर हों, बहुजन समाज के मज़दूर हों या उच्चवर्णीय समाज के मज़दूर हों, सभी लोगों को न्याय देने की भूमिका हमारी सरकार की है। यह सरकार श्रमिकों के लिए काम कर रही है। भूपेन्द्र यादव जैसे विद्वान व्यक्ति को, जो बीजेपी के advocate भी हैं और उन्हें लेबर विषय पर बहुत जानकारी भी है और उनकी मज़दूरों को न्याय देने के लिए बहुत सारी योजनाएं बनाने की कोशिश है। बेरोज़गारों को रोज़गार देने का काम हमारा है, लेकिन काँग्रेस पार्टी ने मुझे शिरडी में हरा कर बेरोज़गार किया था, तो मैंने प्रतिज्ञा की थी कि मुझे बेरोज़गार करने वाली काँग्रेस को मैं भी बेरोज़गार करूंगा। वर्ष 2014 में काँग्रेस पार्टी बेरोज़गार हो गई। हम आपको ज़रूर रोज़गार देना चाहते हैं, लेकिन जनता आपको रोज़गार नहीं देना चाहती है। जनता के मन में एनडीए की सरकार है, जनता के मन में भारतीय जनता पार्टी है, जो 'सबका साथ, सबका विकास और सबका विश्वास' की भूमिका रखती है। ऐसी सरकार को सपोर्ट करने की भूमिका मेरी पार्टी की है। बाबा साहेब भीमराव अम्बेडकर जी देश के लेबर मिनिस्टर थे, वे पंडित जवाहरलाल नेहरू जी के मंत्रिमंडल में रहे, उन्होंने लेबर्स को न्याय देने की भूमिका रखी। उन्होंने लेबर्स के लिए 12 घंटे की छुट्टी को घटाकर 8 घंटे करने का काम किया था, उन्होंने महिलाओं को छुट्टी देने का काम किया था, उन्होंने महिलाओं को मदद करने का काम भी किया था। इसीलिए बाबा साहेब अम्बेडकर जी ने जिस रिपब्लिकन पार्टी की स्थापना की थी, उसी पार्टी के माध्यम से आज मैं इस सदन में खड़ा हूँ। मैं लोक सभा में तीन बार सदस्य था। मैं कांग्रेस पार्टी के सपोर्ट से तीन बार सदस्य रहा, अभी मैं नरेन्द्र मोदी जी की सपोर्ट से दो बार से राज्यसभा का सदस्य हूँ, मैं तीसरी बार भी आऊंगा, चौथी बार भी आऊंगा और पांचवी बार भी आऊंगा।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, आप conclude कीजिए।

श्री रामदास अठावले : जब तक नरेन्द्र मोदी जी हैं, तब तक मैं हूँ और जब मैं हूँ, तब तक नरेन्द्र मोदी जी हैं। हम सब लोग मिलकर आगे बढ़ेंगे। लेबर मंत्रालय के संबंध में जो चर्चा हो रही है, हमारी सरकार की तरफ से लेबर्स के लिए ज़रूर अच्छा काम किया जाएगा। मेरा भूपेन्द्र जी से इतना ही निवेदन है कि जो सफाई मज़दूर हैं, उनका जो contract system है, उसको बंद करने की आवश्यकता है। जो सफाई मज़दूर होते हैं, contract labor होते हैं, उनको रिटायरमेंट तक permanent नहीं किया जाता है। इस संबंध में कोई योजना बनाने की आवश्यकता है, बंद पड़े कारखानों को भी चालू करने की आवश्यकता है और लेबर्स को न्याय देने की आवश्यकता है। मुझे विश्वास है कि आप अच्छे निर्णय लेंगे। मैं दो शब्दों के साथ अपनी बात समाप्त करता हूँ। नमस्कार, प्रणाम, जय भीम, जय भारत!

उपसभाध्यक्ष (डा. सस्मित पात्रा) : श्री रामकुमार वर्मा जी। आपके पास दस मिनट का समय है।

श्री रामकुमार वर्मा (राजस्थान) : उपसभाध्यक्ष महोदय, आज हम Ministry of Labour and Employment की working पर डिस्कशन कर रहे हैं। अभी एक माननीय सदस्य ने कहा है कि यह एक oldest Ministry है और बहुत महत्वपूर्ण भी है। इसमें कोई दोराय नहीं है। यह मिनिस्ट्री इसलिए भी महत्वपूर्ण है, क्योंकि इसके अंतर्गत हमारे वर्कर्स को empowerment करना है, उनके लिए पॉलिसीज़ बनानी हैं, योजनाओं के माध्यम से उनको strengthen करना है और विशेष रूप से organized sector के अलावा unorganized sector को भी देखना है। इस संबंध में उनका कथन बहुत अच्छा है। मैं मिनिस्ट्री से संबंधित चीज़ों पर ही बोलूंगा, मैं राजनीति नहीं करूंगा। दूसरी तरफ से बहुत राजनीति होती है। यदि इधर से कुछ बोलते हैं, तो हल्ला भी हो जाता है। इधर से राजनीति नहीं होती है, सच्चाई होती है और वे सुनते नहीं हैं। मैं इतना ही कहना चाहूंगा कि अभी माननीय सदस्य ने 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' वाली बात कही। उस प्रतिबद्धता के साथ राष्ट्र सर्वोपरि होगा, उसमें जनहित रहेगा। हमारे जो कार्य होंगे, उसमें भी और वे जिस पार्टी से हैं, उसका विचार भी वही है कि अंतिम पायदान पर जो व्यक्ति है, उसको प्राथमिकता से उठाने का प्रयास करें। ऐसा वर्ष 2014 के बाद से हर स्कीम के माध्यम से हो रहा है। मैं उन स्कीमों में नहीं जाऊंगा, मैं केवल लेबर से रिलेटेड चीज़ों पर ही बोलूंगा। हमारे ऑनरेबल मेम्बर्स ने बताया है कि जब हमारा वर्ष 2022-23 का फाइनैशियल बजट आया, उसमें आपने हर मंत्रालय का एलोकेशन देखा होगा। हमारा फोकस यह रहा है कि अंतिम छोर पर जो गरीब व्यक्ति है, उसका उत्थान हो। इसी तरह से मैं बजट की बात करना चाहूंगा कि Ministry of Labour and Employment के बजट की 2014 से पहले के बजट से तुलना करूं और अब तक की करूं, क्योंकि इस मंत्रालय के मंत्री माननीय यादव साहब उसके बारे में जवाब देंगे, तो मैं उन चीज़ों में उलझना नहीं चाहूंगा। यह प्रधान मंत्री की प्रतिबद्धता है कि हम किस तरह से उन मज़दूरों का और विशेष रूप से unorganized sector का भला करें, क्योंकि हमारे मंत्री महोदय जिस पृष्ठभूमि से आते हैं, जिस पृष्ठभूमि से प्रधान मंत्री जी आते हैं, उन्होंने गांव और गरीब को नज़दीक से देखा है कि उनकी क्या पीड़ा होती है? वर्ष 1952 से, जब से यह मंत्रालय बना, तब से मज़दूर की बातें हुई, लेकिन कितना किया, क्या किया उसके बारे में बात न करके, मैं कहूंगा कि इस बजट की 2021-22 से तुलना करें, तो करीब यह 26.95 परसेंट increase हुआ है। एक वर्ष में ही नहीं किया, पिछले तीन वर्ष से भी आप देखेंगे, तो continuously हमारा जो BE है, उसके बाद RE है और RE के बाद बजट बढ़ा है। अब सबसे बड़ी बात यह है कि बजट का एलोकेशन ही नहीं किया गया है, बल्कि हमारे revised budget में जो भी एलोकेशन हुआ, expenditure हुआ, वह हुआ, लेकिन इसके साथ में इतिहास यह भी बताता है कि यू.पी.ए. के समय में यह देखा गया है कि बजट तो होता था, लेकिन उसका यूज़ नहीं होता था। जो actual expenditure हुआ, उसके अंदर भी आप परसेंटेज देखेंगे, तो यह 90 परसेंट से ऊपर है, जो यह सिद्ध करता है कि हमारा commitment यह है कि जिसके लिए जो पैसा है, वह उसके उत्थान में लगना चाहिए और इस बात को यह बजट show करता है। वर्ष 2021-22 का 13,306.50 करोड़ रुपये का बजट था और अब 16,800.68 करोड़ रुपये है। मैंने जो बजट का अनुमान लगाया, वह करीब 26.95 परसेंट increase हुआ है। अगर पिछले बजट की ओर देखें, चूंकि समय नहीं है, तो मैं उसके बारे में ज्यादा जिक्र नहीं करूंगा। 2021-22 और 2022-23 के बजट में वृद्धि की गई है।

हमने विभिन्न स्कीम्स के माध्यम से कार्य किया है। कुछ स्कीम्स आपके समय में भी थीं, लेकिन हमने उनको मोडिफाई किया है, रिवाइज किया है, ताकि उन स्कीम्स का केवल नाम नहीं रहे, बल्कि उनमें कार्य भी हो। इसके लिए भी allocation में वृद्धि की गई है। मैं मुख्य रूप से कहना चाहूंगा कि हमने Employees' Pension Scheme में 15 परसेंट की वृद्धि की है। हमने आत्मनिर्भर भारत के अंदर 28 परसेंट से ज्यादा की वृद्धि की है। इसके साथ-साथ establishment वाला जो expenditure है, उसको भी हमने बढ़ाया है। आप रोजगार की बात करते हैं, तो मैं आगे बताऊंगा कि पहले ईपीएफ की क्या हालत थी और अब उसकी हालत बहुत अच्छी होने जा रही है। इसी तरह से मैं यह कहना चाहूंगा कि हर चीज के अंदर लेबर वेलफेयर की बात होनी चाहिए। National database for unorganized workers, यह एक बहुत बड़ा काम हुआ है। आपकी सरकार रही है और सात दशक तक आपने काम किया है, लेकिन database के लिए आपने कोई ऐसी व्यवस्था नहीं की। इसके लिए हमने बजट में बढ़ोतरी की है और उसके result भी आ रहे हैं। मैं आगे आपको विस्तार से बताऊंगा। इसी तरह से मैं महत्वपूर्ण योजनाओं के बारे में बताना चाहूंगा। चाहे वह social security से संबंधित हो, National Career Service से संबंधित हो, coaching और guidance से संबंधित हो, एससी, एसटी, ओबीसी से संबंधित हो, unorganized sector में बीमा से संबंधित हो। इसके अंदर भी increase किया गया है। मैं यह कह सकता हूँ कि यह हमारी प्रतिबद्धता है। हम slogan से काम नहीं चलाना चाहते हैं और न प्रधान मंत्री जी इसके लिए सहमत हैं। आपने मजदूरों की भलाई के लिए बहुत नारे दिए हैं। अभी मेरे पूर्व वक्ताओं ने trade union की बातें भी की थीं। मैं Dattopant Thengadi ji का सम्मान भी करता हूँ और साथ-साथ में उधर भी, जो किसी भी पार्टी से related थे, Ashis Sen ji रिजर्व बैंक ऑफ इंडिया के जनरल सेक्रेटरी थे, वे उसमें आए थे। उसके बाद वसीयत भी उनके पास है, मैं समीर घोष जैसे लोगों का सम्मान करता हूँ, लेकिन मैं बताना चाहता हूँ कि मुझे ट्रेड यूनियन का 40 साल का अनुभव है कि ट्रेड यूनियन का कार्य किस तरह से हुआ। जैसा पूर्व वक्ताओं ने हमें बताया, मैं उन्हीं की बात पर कुछ कहकर अपनी बात खत्म करता हूँ। मैं ज्यादा नहीं कहूंगा और ये सुनेंगे भी नहीं। ट्रेड यूनियन employment के प्रोटेक्शन के लिए एक movement होता है, लेकिन कुछ समय बाद ट्रेड यूनियन के movement का affiliation किसी पार्टी विशेष के साथ हो गया था और monopoly करके वहां जितने वर्कर्स थे, उनका exploitation शुरू हो गया था और उनका पतन भी हुआ। सर, मैं ईपीएफ की बात करना चाहूंगा कि मजदूरों की social security के लिए हमने कितना कार्य किया। उनका जो पैसा है, हमारे पास corpus है, हम जो invest कर रहे हैं, उसे हम कहीं commercial bond की तरह नहीं कर रहे हैं। उस पर हम बहुत सुरक्षित ढंग से कार्य कर रहे हैं, जिससे कि उसका जो रिटर्न है, वह 6.6 परसेंट से लेकर 8 परसेंट तक मिल रहा है। इससे निश्चित ही हमारे जो कर्मचारी या स्टाफ हैं, उनको ईपीएफ में फायदा मिलेगा। हमारे इन्हीं प्रयासों के कारण आज मंत्री जी ने EPFO के लिए करीब दो हजार भर्तियों की शुरुआत कर दी है और उनके पास manpower बढ़ेगी। इस तरह के decision हमारी सरकार ने लिए हैं। उनके प्रमोशन्स और उनके लिए सुधार की बहुत सारी बातें भी हुई हैं। सबसे महत्वपूर्ण बात यह है, जिसे आपने कभी नहीं सोचा था कि unorganized sector को हम किस तरह से regularized करें। आप भी आंकड़े दिया करते हैं और बहुत जोर से बोलकर कहते हैं कि 50 करोड़ unorganized sector के लोग हैं और कोई कहता है कि 40 करोड़ हैं।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, कन्क्लूड करें।

श्री रामकुमार वर्मा : मैं मंत्री जी को धन्यवाद देता हूँ कि e-SHRAM पोर्टल के माध्यम से हमने अगस्त, 2021 में जो शुरुआत की - आपको ताज्जुब होगा कि इसमें छह महीने के अंदर 26 करोड़ से अधिक लोग रजिस्टर हुए हैं, यह कोई छोटी बात नहीं है। यह उसी तरह से है कि आपने 2014 तक बैंकिंग इंडस्ट्री के अंदर सिर्फ 12 करोड़ लोगों के अकाउंट्स खोले थे। लेकिन छह महीने के अंदर, बारह महीने के अंदर 48 करोड़ अकाउंट्स खुले - यह इस तरह से हुआ। जो e-portal से आए, उसमें छोटे-छोटे मजदूर, ठेली लगाने वाले, खोमचा लगाने वाले, रेस्टोरेंट में काम करने वाले, प्रवासी, gig workers, दूध वाले, आशा कार्यकर्ता आदि सभी लोग एग्रिकल्चर से संबंधित हैं। अभी हमारे एक माननीय सदस्य पूछ रहे थे कि आपने एग्रिकल्चर के लिए क्या किया? मैं उन्हें बताना चाहता हूँ कि इसके अंदर एग्रिकल्चर के वर्कर्स, भूमिहीन वर्कर्स भी हैं। मैं यह कहना चाहता हूँ कि जो e-portal है, उसमें पूरा डेटा होगा, उसमें फैमिली का डेटा होगा कि वे क्या करते हैं। इसके बाद ही, उनको लेकर हमारी जो योजना बनेगी, उससे उनको फायदा होगा। ..(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : कृपया, आप conclude कीजिए।

श्री रामकुमार वर्मा : महोदय, मैं बस एक मिनट में खत्म करता हूँ। मैंने जो बहुत सारी योजनाओं की बात कही है, उनके लिए बस यही कहूंगा कि आज प्रधान मंत्री जी के नेतृत्व में उनकी जो प्रतिबद्धता है, उसको मंत्रालय भी पूरा कर रहे हैं और देश की जनता उसी तरह से सोचकर उसके परिणाम भी दे रही है। मैं समझता हूँ कि जिस तरह की प्रधान मंत्री जी की प्रतिबद्धता है, आने वाले समय में यह देश उस तरह से समृद्ध होगा और मजदूर, जिसे न्याय नहीं मिला, उसे वह न्याय, जो आप नहीं दे पाए इन श्रम कानूनों से भी मिलेगा, पॉलिसीज़ से भी मिलेगा और स्कीम्स से भी मिलेगा। उपसभाध्यक्ष जी, आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आपका धन्यवाद। माननीय सैयद नासिर हुसैन जी, आप अपना भाषण आरंभ कीजिए।

SHRI SYED NASIR HUSSAIN (Karnataka): Thank you, Sir, for giving me an opportunity to speak on the working of the Ministry of Labour and Employment.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Because of the time overrun by your previous speaker, you have got one minute. You can take a few more minutes.

श्री सैयद नासिर हुसैन : सर, एक मिनट तो बैठकर उठने में ही हो जाएगा।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am just saying that you take a few more minutes and make your statement.

श्री सैयद नासिर हुसैन : सर, काफी लोगों ने ऑलरेडी बात कह दी है। अभी हमारी एम.पी. श्रीमती वंदना चव्हाण जी, जब लास्ट में बात कह रही थीं, तो उन्होंने बोला कि we have already forgotten that we are a welfare state. We are a democratic state. Any democratic state will essentially have to be a welfare state. The Ministry of Labour and Employment covers almost 50-60 crore Indians. It is its duty not only to safeguard and protect the labour force of our country but also to see that there are enough jobs for the people in our country. Like all Governments, this Government has its orientation. It has its own ideological positioning. It has its own policy intervention which makes it very, very clear that this Government, as we all have been speaking, is pro-capitalist. This Government is pro-big business. This government is pro-cronyism. This is a '*suit-boot ki sarkar*'. That is the reason why we call it a '*suit-boot ki sarkar*'. सर, सिर्फ यही नहीं, बल्कि सारे मंत्रालयों में इनकी जितनी भी पॉलिसीज़ हैं, उनको देखने से यह एकदम साफ होता है कि यह सरकार लगातार privatization, लगातार PSUs को बेचने, लगातार disinvestment में लगी है, जिसका हमारी लेबर के ऊपर जबरदस्त असर पड़ा है। इसकी वजह से they are under tremendous stress in our country. Everyone knows it. Everything is getting privatized. There are no jobs. Nothing. अभी one of my friends, बीजेपी से एक सीनियर लीडर, शुक्ल जी बात कर रहे थे, वे PSUs के बारे में कह रहे थे कि हम लोगों ने 'मेक इन इंडिया' का स्लोगन नहीं दिया था, मोदी जी के आने के बाद 'मेक इन इंडिया' का स्लोगन दिया गया। हिंदुस्तान में जो 370 से ज्यादा PSUs हैं, उनमें majority 80-90 per cent PSUs कांग्रेस की regime में, कांग्रेस के रूल के टाइम पर बनी थीं। ये जो HAL, BHEL, BEML हैं, इनको बनाकर ये 'मेक इन इंडिया' नहीं कर रहे थे, तो क्या कर रहे थे? हम लोग खोखले स्लोगन्स नहीं देते हैं, बल्कि हम लोग काम करते हैं। हम लोगों ने जो PSUs बनाए थे, उनको बेचने का काम यह सरकार लगातार कर रही है। जब हिंदुस्तान में एक ऐसी सिचुएशन है और लेबर पर लगातार मार पर मार पड़ रही है, तब हमारी सरकार लेबर कोड्स लेकर आती है। हमारी सरकार लेबर कोड्स लाकर एम्प्लॉयर को sweeping powers देती है। Hiring and firing बहुत आसान हो जाता है, unionism कर नहीं सकते हैं, strike कर नहीं सकते, bargain कर नहीं सकते, negotiate कर नहीं सकते। यहाँ हिंदुस्तान में digitalization हो रहा है, digitalization का नारा लगातार दिया जाता है। Digitalization होता है, तो उससे computerisation होता है। चाहे ऑफिसेज़ में हो, चाहे फैक्ट्रीज़ में हो, चाहे मिल्स में हो, लोगों के काम करने की तादाद कम होती जा रही है, क्योंकि हम लोग digitalization पर ज्यादातर depend हो रहे हैं। जब तादाद कम हो रही है, तो आप यूनियन बनाने की संख्या क्यों बढ़ाते हैं? आप 100 से 300 कर देते हैं - इसका मतलब है कि जहाँ कम संख्या में लोग हैं, वहाँ पर यूनियन नहीं हो सकती है। They don't have any right to negotiate. They don't have any right to bargain with their employers. ये sweeping powers, जो employers को दे रहे हैं, again

this shows that this sarkar is completely pro-big business and this sarkar is completely pro-capitalist. यहां पर बात हो रही थी कि हम लोगों ने 2014 के बाद में, यह सरकार आने के बाद में ऐसा काम किया, वैसा काम किया। यह सरकार hollow slogans की सरकार है, यह सरकार बड़े खोखले स्लोगंस देती है, लेकिन कभी-कभी बजटरी एलोकेशंस भी कर देती है। हम लोगों की 2014 के पहले जो स्कीम्स होती थीं, हमारे जो प्रोग्राम्स होते थे, हमारे जो लेबर मिनिस्टर्स रहते थे, हमारे LoP भी लेबर मिनिस्टर थे, हमारे पहले लेबर मिनिस्टर बाबू जगजीवन राम जी थे, लेकिन हमारे लेबर मिनिस्टर मल्लिकार्जुन खरगे साहब ने, हम लोगों ने बहुत सारे प्रोग्राम्स दिये, हम लोगों ने बहुत सारी स्कीम्स दीं, लेकिन जब budgetary allocations होता था तो हम लोग पूरी कोशिश करते थे कि जो एलोकेशन हुआ है, उसका पूरा इस्तेमाल हो और हम उस पूरी स्कीम को इम्प्लीमेंट करें, उसे ज़मीन तक लेकर जायें, मज़दूर तक उसे पहुंचायें और हम लोग उसे गरीब तक पहुंचाने का काम करते थे।

अब मैं यहां पर कुछ आंकड़े देना चाहता हूं। मेरे से पहले जो माननीय सदस्य बात कर रहे थे, वे लगातार कुछ आंकड़े दे रहे थे। Labour Codes का तो इन्होंने violation किया ही है, International Labour Convention का, C144-Tripartite Consultation का इन्होंने वायलेशन किया ही है और हमें लेबर मिनिस्टर साहब बीच में इंटरवीन करके बता रहे थे कि consultations काफी हुए हैं। अगर consultations हुए होते तो हमारे top ten Central Labour Unions ILO क्यों जाते? उनको क्यों चिट्ठी लिखते और वहां से ILO के Director General यहां पर प्राइम मिनिस्टर नरेन्द्र मोदी जी को चिट्ठी क्यों लिखते, इंकवायर क्यों करते कि देखिये, इसका वायलेशन क्यों हो रहा है?

इस दौरान भी हिन्दुस्तान के कोने-कोने में बहुत सारे agitations हो रहे हैं, कहीं contract workers कर रहे हैं तो कहीं मिल्स में agitations हो रहे हैं। यहां तो Ordnance Factory में भी agitation हुआ था, उन लोगों से बातचीत करने के बजाय, मसला हल करने के बजाय, उसके बाद ये एक Ordinance लेकर आ गये। इसके कारण बेंगलुरु में 6 महीने से Indian Telephone Industry Limited, 1941, It was one of the first PSUs, वहां पर 100 से ज्यादा वर्कर्स पिछले 6 महीने से agitation कर रहे हैं। इनके चीफ लेबर ऑफिसर ने intervene किया, स्टेट के चीफ लेबर ऑफिसर ने intervene किया, टेलीकम्युनिकेशन के सैक्रेटरी ने intervene किया और COPU का मैं मैम्बर हूं, कोपू के चेयरमेन श्री संतोष गंगवार साहब ने भी intervene किया, लेकिन उस मसले का हल नहीं हुआ। वे वहां पर बाहर सड़कों पर बैठे हुए हैं।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य conclude करें। Please try to conclude.

श्री सैयद नासिर हुसैन : सर, अभी तो मैंने शुरू किया है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have already overrun by five minutes. I have given you five more minutes. Just conclude in another two minutes.

श्री सैयद नासिर हुसैन : सर, बहुत सारी चीजें इसमें हैं, लेकिन मैं सीधे बजट पर आता हूँ। बजट में एलोकेशन पिछली बार से थोड़ा ज्यादा हुआ है, लेकिन मिनिस्ट्री के जो थोड़े Grants थे, उन Grants में जो पूछा गया, उससे कम था। आप इसे देखिये कि कम क्यों हुआ, क्योंकि हर स्कीम में जितना एलोकेशन पिछली बार हुआ था, उससे कम इस्तेमाल किया गया है। मैं मात्र दो स्कीम्स का बताऊंगा, एक स्कीम एम्पलाइज पेंशन वाली है और दूसरी पी.एम. रोजगार प्रोत्साहन योजना वाली है, सिर्फ इनमें 100 परसेंट इस्तेमाल हुआ था, बाकी की सारी स्कीम्स आप देखिये, उनमें 12.63 से लेकर 29.84 परसेंट के बीच में इसका इस्तेमाल हुआ है। मैं अब लिस्ट नहीं दूंगा, क्योंकि मैं यहां पर पेपर्स रखूंगा, उससे एकदम क्लियर हो जायेगा।

एक चीज़ के बारे में मैं जरूर बात करना चाहूंगा, NCLP (National Child Labour Project) के बारे में, क्योंकि मैंने उसके वाइस चेयरमैन के रूप में तीन साल तक काम किया है तो अभी NCLP को इन लोगों ने मार्च के महीने में समग्र शिक्षा अभियान में मर्ज कर दिया है। NCLP को समझना चाहिए था, राजीव गांधी जी की गवर्नमेंट के टाइम पर 1988 में उसे स्टार्ट किया गया था, जो नौ साल से 14-15 साल के बीच में हमारी child labour है, उसे rescue करके लेकर आते हैं, उसे लाकर उसे bridge education देना, उसे skill education देना, उसे health facility देना, उसे stipend देना, यह काम तो किया, लेकिन आप सीधे उठाकर उसे अगर regular schools में डाल देंगे तो child labour वहां पर मेरे ख्याल से cope up नहीं कर पाएगा। उसके साथ मैं वहां पर जो करीब 2,000 स्टाफ था, उनकी जो district level पर society थी और child labour के लिए 6,000 special schools थे, उन 6,000 स्कूल्स में जो 30,000 टीचर्स काम करते थे, जो स्टाफ काम करता था, प्लस सोसाइटीज़ में जो 2,000 लोग काम करते थे, 32-35 हजार लोग जो वहां पर काम कर रहे थे, उनका क्या होगा? अगर हम उन लोगों को दरकिनार कर देंगे तो वे लोग कहां जाएंगे? पहले stipend 400 रुपये का चाइल्ड लेबर को दिया जाता था, to attract the child labour ...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : अब आप conclude करें। Take a minute and conclude.

श्री सैयद नासिर हुसैन : सर, इसके अलावा बहुत सारी चीजें हैं, जिन्हें मैं बोलना चाहता था, लेकिन चूंकि टाइम नहीं है, इसलिए मैं लेबर मिनिस्टर से सिर्फ इतना ही पूछना चाहूंगा कि Periodic Labour Force Survey पहले हुआ करता था, अब यह कुछ सालों से नहीं हो रहा है, क्योंकि जैसे ही आंकड़े नकारात्मक आने लगे तो इन्होंने उसका सर्वे ही बन्द करवा दिया।

7.00 P.M.

आप इसका सर्वे करवाने और निकलवाने के लिए क्या step लेंगे, उसके बारे में बताइएगा। सर, इसके साथ ही बहुत सारे issues हैं, मैं उनके ऊपर आँकड़े देना चाह रहा हूँ। हर स्कीम में कम पैसा खर्च किया गया है। यह एकदम साफ दर्शाता है कि ये प्रो-लेबर नहीं हैं, प्रो-मजदूर

नहीं हैं और प्रो-किसान नहीं हैं। सिर्फ एक नारा, जो हम लोग हमेशा लगाते हैं, उसे बोल कर मैं अपनी बात खत्म करता हूँ:

*"श्रम की कीमत, श्रम का मान,
माँग रहा है मजदूर-किसान।"*

आप लोग divisive tactics अपनाकर, polarize करके चुनाव जीत सकते हैं, लेकिन मजदूर-किसानों में से किसान तो 14 महीने धरने पर बैठे, आप Labour Code वापस लीजिए, scrap कर दीजिए, कहीं ऐसा न हो कि फिर मजदूरों को भी हिन्दुस्तान भर में 14-15 महीने आपके खिलाफ बैठना पड़े! जय हिन्द!

उपसभाध्यक्ष (डा. सस्मित पात्रा): माननीय श्री संजय सिंह जी। आपके पास कुल 4 मिनट हैं।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): मान्यवर, जैसे आपने सबका समय बढ़ाया है, थोड़ा समय मेरा भी बढ़ा दीजिए।

उपसभाध्यक्ष (डा. सस्मित पात्रा): नहीं, सभी की स्पीच समय से खत्म हो रही है।

श्री संजय सिंह: मान्यवर, आपका धन्यवाद कि आपने इस महत्वपूर्ण विषय पर मुझे अपनी बात कहने का मौका दिया। हमारे यहाँ अवधी के एक कवि हुए- जमुना प्रसाद उपाध्याय जी, उनकी एक लाइन थी कि :

*"धान से, गेहूँ से जब गोदाम सारे भर गए,
पूछते हो पेड़ को इन पत्तियों ने क्या दिया?
इन फिजाओं में ज़रा सी जो रोशनी है, हमसे है,
देश को इन लाल-नीली बत्तियों ने क्या दिया?"*

मान्यवर, इस देश का श्रमिक, इस देश का लेबर, जो मेहनत से, मजदूरी से बड़ी-बड़ी इमारतें खड़ी करता है, हमारे-आपके घर भी खड़े करता है, खेत में भी मजदूरी करके पसीना बहाता है। वह बड़े-बड़े employers के यहाँ, बड़े-बड़े उद्योगपतियों के यहाँ नौकरी करता है। वह अपने श्रम से इस देश को बनाने का, सँवारने का, सजाने का काम करता है। अगर हम उसकी दशा देखना चाहें, तो हम कोरोना की इस महामारी को याद कर लें, तो पता चल जाएगा कि देश के श्रमिकों के साथ इस देश की सरकार का क्या व्यवहार था! मान्यवर, वे भूखे मजदूर पैदल ट्रेन की पटरियों पर चलते चले जा रहे थे। वे थक गए, तो अपने घर से जो खाना बना कर निकले थे, उसको पटरी पर बैठ कर खाने लगे। वे और थक गए, तो खाने के बाद उन्हें उसी पटरी पर नींद आ गई, उन्हें पता नहीं चला और ट्रेन ने उनको कुचल कर मार दिया। मान्यवर, यह इस देश के मजदूरों की हालत है! मैं उस दिन यहाँ पर कुलियों के बारे में बोल रहा था। एक फिल्म बनी थी - कुली। "सारी दुनिया का बोझ हम उठाते हैं।" मान्यवर, उन कुलियों के लिए रेल मंत्रालय ने एक समय में उनके परिवार के लोगों को नौकरी देने का निर्णय लिया था, जब लालू प्रसाद यादव जी रेल मंत्री हुआ करते थे, लेकिन आज तक उसके compliance की दिशा में कोई कार्रवाई नहीं हुई। मैंने खुद 16 साल तक असंगठित क्षेत्र के मजदूरों के साथ काम किया। मैंने रिक्शे वालों के

बीच काम किया, ऑटो वालों के बीच काम किया, 16 साल तक hawkers के बीच काम किया। वे दिन भर बड़ी मेहनत से अपनी दुकान को सजाते हैं, बड़ी मेहनत से धूप में, गर्मी में, बारिश में फल बेच कर, सब्जियाँ बेच कर पैसे कमाते हैं और डंडे मार कर पुलिस वाला उनसे उनकी कमाई में हिस्सा बाँटने आ जाता है। यह इस देश के मजदूरों की हालत है! सर, मैं तो स्वर्गीय अटल बिहारी वाजपेयी जी की तारीफ करूँगा कि उन्होंने 2004 में इस देश के अन्दर National Policy on Urban Street Vendors लागू की थी और बाद में कांग्रेस की सरकार ने एक एक्ट लागू किया। उसने इस देश में एक एक्ट बनाया। इस देश के असंगठित क्षेत्र में और खास तौर से पटरी-गुमटी पर काम करने वाले, रेहड़ी-पटरी पर काम करने वाले करोड़ों लोगों के हक में, करोड़ों मजदूरों के हक में एक फैसला लिया गया और vendors के लिए एक्ट बनाया गया। उन श्रमिकों के लिए, उन vendors के लिए आपकी सरकार क्या कर रही है, जब आप जवाब दें, तो बताइएगा। हालाँकि आप कह सकते हैं कि यह urban development से जुड़ा हुआ मामला है, जिस कमिटी का मैं मेम्बर हूँ, लेकिन आज उनकी दशा यह है कि सरकार की ओर से, प्रधान मंत्री जी की ओर से 10-10 हजार रुपए की सहायता देने की बात कही गई थी, वे अपना 10 हजार पाने के लिए बैंकों के 10-10 चक्कर लगाते हैं। 250 रुपए का शपथ पत्र दो, 100 रुपए का शपथ पत्र दो, 500 रुपए का शपथ पत्र दो, यह formality पूरी करो, वह formality पूरी करो, यह आपका नज़रिया है गरीब आदमी के प्रति! आप अगर इस पूरे कानून को पढ़ेंगे, इसमें होने वाले बदलावों को पढ़ेंगे, तो समझ सकते हैं कि सीधे-सीधे यह employers के पक्ष में है, employees के पक्ष में नहीं है। यह कानून श्रमिकों के पक्ष में नहीं है, उद्योगपतियों के पक्ष में है, बड़े-बड़े घरानों के पक्ष में है। यह कानून श्रमिकों के शोषण की एक नई कहानी लिखेगा।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप अब खत्म कीजिए।

श्री संजय सिंह : मैं बस अपनी बात खत्म ही कर रहा हूँ।

मान्यवर, मैं आपके माध्यम से सरकार से यह अनुरोध करना चाहता हूँ, आपके ऊपर एक बहुत अच्छी और बड़ी जिम्मेदारी है। मैं आदरणीय भूपेन्द्र यादव जी को एक अच्छे मंत्री के तौर पर, एक संवेदनशील व्यक्ति के तौर पर मानता हूँ। मेरा अनुरोध है कि आप मजदूरों के प्रति अपनी संवेदना दिखाइए और उनके हित में काम कीजिए, जिससे उनके शोषण की जो कहानी है, उसको रोका जा सके।

महोदय, मैं 'Street Vendors Act' के बारे में बात कर रहा था। इस देश में चाहे vendor zone बनाने की बात हो, TVC गठित करने की बात हो, फुटपाथ के लोगों को अधिकार देने की बात हो या रोज़गार देने की बात हो, यह कहीं नहीं हो रहा है। जहाँ मन में आता है, बुलडोज़र चला कर उखाड़ दिया जाता है। ये सब तो वैसे भी बुलडोज़र वाले लोग हैं, जहाँ मन हुआ गरीब आदमी पर बुलडोज़र चला दिया और उजाड़ कर फेंक दिया। अभी नोएडा का एक दृश्य आप सब लोगों ने देखा होगा, एक गन्ने की दुकान वाला आदमी रो रहा था।

मान्यवर, मैं यह कहना चाहता हूँ कि जब आप एक बड़े तबके के लिए, करोड़ों लोगों के लिए कानून बनाने जा रहे हैं या उसमें कोई संशोधन करने जा रहे हैं, तो कम से कम उनके हितों को सर्वोपरि रखिए। चाहे वह रिक्शे वाला हो, ऑटो वाला हो, वेंडर हो, रेहड़ी-पटरी पर दुकान

लगाने वाला हो, उनके हितों की रक्षा करने का काम आप कीजिए और उनके हितों को सुरक्षित करने का काम आप कीजिए। आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद।

श्री जयप्रकाश निषाद (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, मैं आपका बहुत आभारी हूँ, आपने मुझे श्रम और रोज़गार जैसे विषय पर बोलने का अवसर दिया। हम अपने देश के यशस्वी प्रधान मंत्री, आदरणीय मोदी जी के भी आभारी हैं। श्रम और रोज़गार मंत्री जी की कार्यकुशलता के लिए भी मैं उनका धन्यवाद करता हूँ।

महोदय, श्रम एवं रोज़गार दो ऐसे मानक हैं, जिनसे एक देश की, एक राष्ट्र की स्थिति का भली-भाँति आकलन किया जा सकता है।

उपसभाध्यक्ष महोदय, हम सबने बीते कुछ वर्षों में इस क्षेत्र में कई विकासशील बदलाव देखे हैं, जिनका प्रभाव देश के अन्य विकास कार्यों में भी प्रतिबिम्बित हो रहा है। हमारे देश के यशस्वी प्रधान मंत्री जी ने जो कार्य किए हैं, आज अपने देश में ही नहीं, बल्कि पूरे विश्व में उनकी चर्चा हो रही है, यह हम सबने देखा है। अभी हमारे एक वरिष्ठ सदस्य अपनी बात कह रहे थे, वे कह रहे थे कि इस सरकार को बेरोज़गारी की चिंता नहीं है। हमको तो लगता है कि बहुत सारे लोगों को, जो राजनीति से बाहर जाते जा रहे हैं, उन्हें अपनी राजनीतिक बेरोज़गारी की चिंता अधिक हो रही है।

महोदय, वर्ष 2021-22 में श्रम एवं रोज़गार मंत्रालय को 13,306.5 करोड़ रुपये आवंटित किए गए थे, जिसे इस वर्ष बढ़ा कर 14,248.72 करोड़ रुपये कर दिया गया है। यह हमारे मंत्री जी की उपलब्धि नहीं है, तो और क्या है? यह माननीय प्रधान मंत्री जी की उपलब्धि नहीं है, तो और क्या है? क्या यह इन लोगों को नज़र नहीं आता है?

उपसभाध्यक्ष महोदय, मुझे यह बताते हुए अत्यंत खुशी महसूस हो रही है कि अधिकांश अन्य योजनाओं के लिए व्यय का प्रतिशत 60 से 92.6 तक रहा है। 'कर्मचारी पेंशन योजना' और 'प्रधान मंत्री रोज़गार प्रोत्साहन योजना' के संदर्भ में व्यय का प्रतिशत 100 में से 100 रहा है। यह बेरोज़गारी को दूर करने के लिए बहुत बड़ी बात है।

महोदय, कोरोना महामारी जैसी विषम विभीषिका के बावजूद भी वर्ष 2021-22 के दौरान 1,097 रोज़गार मेलों का आयोजन किया गया, जिनमें 18 उद्योगों के 2,285 नियोक्ताओं ने भाग लिया था। यह माननीय प्रधान मंत्री जी और हमारे माननीय मंत्री जी के सहयोग से संभव हुआ। मैं सदन को अवगत कराना चाहता हूँ कि इस रोज़गार मेले के माध्यम से नामांकित लाभार्थियों को कौशल प्रदान करने के साथ-साथ सेवा, वितरण और आईटी बुनियादी ढांचे में सुधार की दृष्टि से मंत्रालय ने इसमें टाइम्स जॉब, टीसीएस आदि प्रमुख संगठनों को शामिल किया है। मैं यह भी बताना चाहूंगा कि असंगठित कामगारों के कल्याण हेतु एक राष्ट्रीय डेटा बेस बनाते हुए ई-श्रम पोर्टल की शुरुआत की गई है। इसका मुख्य उद्देश्य श्रमिकों को सामाजिक सुरक्षा, योजनाओं के वितरण की सुविधा प्रदान कराना है। इस डेटा बेस में निर्माण श्रमिक, प्रवासी श्रमिक, गिग वर्कर, प्लेटफॉर्म वर्कर, कृषि श्रमिक, मनरेगा कार्यकर्ता, मछुआरे, दूधवाले, आशा कार्यकर्ता, आंगनवाड़ी कार्यकर्ता, रेहड़ी-पटरी वाले, घरेलू कामगार, रिक्षा चालक असंगठित क्षेत्र के इसी तरह के अन्य व्यवसायों में लगे अन्य श्रमिक भी शामिल होंगे। इनके माध्यम से केन्द्र तथा राज्य

मंत्रालय के द्वारा श्रमिकों को सामाजिक सुरक्षा उपलब्ध कराई गई है। इसके माध्यम से सभी असंगठित श्रमिकों एवं निर्माण श्रमिकों को 'प्रधान मंत्री सुरक्षा बीमा योजना' के तहत एक वर्ष के लिए दो लाख रुपये के दुर्घटना बीमा कवर का निःशुल्क लाभ प्रदान किया जा रहा है।

महोदय, माननीय प्रधान मंत्री जी श्रमिकों की बहुत चिंता करते हैं। जनवरी, 2022 तक 22.85 करोड़ से अधिक श्रमिकों को ई-पोर्टल पर पंजीकृत किया जा चुका है। 34.9 प्रतिशत पंजीकृत श्रमिकों के साथ उत्तर प्रदेश में सबसे अग्रणी योगी सरकार ने अपनी भूमिका निभाने का काम किया है।

महोदय, इसी के साथ मैं आपका ध्यान कर्मचारी भविष्य निधि संगठन की ओर आकर्षित करना चाहता हूँ कि आम तौर पर ईपीएफओ का आंकड़ा औपचारिक क्षेत्र के मध्यम एवं बड़े प्रतिष्ठानों में कम वेतन पाने वाले श्रमिकों को शामिल करता है, परन्तु इसमें हुई वृद्धि मौजूदा रोजगार को औपचारिक रूप देने की सरकार की प्रतिबद्धता को दर्शाती है।

महोदय, 2021 के दौरान ईपीएफओ सब्सक्रिप्शन में मासिक वृद्धि दर्ज की गई है, यह मासिक वृद्धि शुद्ध रूप से न केवल 2020 में संबंधित मासिक मूल्यों से अधिक रही है, बल्कि उसने पूर्व महामारी वर्ष 2019 के स्तर को भी पार कर लिया है। यह दर्शाता है कि न केवल जॉब मार्केट औपचारिकता की ओर अग्रसर हो रहा है, अपितु नई हायरिंग में भी बढ़ोतरी हो रही है। 18 से 40 वर्ष की आयु वर्ग के कर्मचारी, जिनकी मासिक आय 15 हजार रुपये या उससे कम है, जिसकी वजह से वे ईपीएफओ अथवा कर्मचारी राज्य बीमा निगम के सदस्य नहीं बन सके, उनके लिए केन्द्र सरकार ने वर्ष 2019 में 'प्रधान मंत्री श्रमयोगी मानधन योजना' की शुरुआत की थी। इसके माध्यम से अब तक 46.09 लाख लाभुकों का नामांकन किया जा चुका है, जिनमें महिलाओं की संख्या पुरुषों से अधिक है। यह मोदी सरकार द्वारा बदलते भारत की नई तस्वीर को दर्शाता है।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, अब आप कन्क्लूड करें।

श्री जयप्रकाश निषाद : मान्यवर, मैं एक मिनट में अपनी बात खत्म करूंगा, मैं जानता हूँ कि समय का अभाव है। मान्यवर, मैं आपको बताना चाहता हूँ। मैं आंकड़ों में नहीं जाऊँगा। मैं कम शब्दों में अपनी बात कहूँगा। हमारे माननीय पंडित दीनदयाल उपाध्याय जी ने सपना देखा था कि अन्तिम व्यक्ति तक हर योजना का लाभ पहुँचे तथा उसे रोटी, कपड़ा और मकान एवं रोजगार उपलब्ध हो। माननीय पंडित दीनदयाल उपाध्याय जी ने यह जो सपना देखा था, उस सपने को हमारे देश के यशस्वी प्रधान मंत्री आदरणीय मोदी जी पूरा करते हुए आगे बढ़ रहे हैं।

मान्यवर, मैं आपको बताना चाहता हूँ कि हम लोगों ने बहुत सारी चीजें देखी हैं, गरीबी क्या होती है, उन मजदूरों के साथ कौन है, जब तक माननीय मोदी जी की सरकार नहीं आयी थी, तब तक उन मजदूरों की हालत क्या थी। आज मैं वनटांगिया के मजदूरों का हाल बताता हूँ। वे दर-दर भटकते थे। उनको कोई पूछने वाला नहीं होता था। ये सरकारें न ही उनको राशन देती थीं, न ही उनको मिट्टी का तेल देती थी। उनको अंधेरे में रहने के लिए मजबूर कर दिया गया था। लेकिन, इस देश के यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी ने वनटांगिया को राजस्वग्राम घोषित करके उन लोगों को सारी सुविधाएँ, निःशुल्क राशन, निःशुल्क सिलेंडर, निःशुल्क सारी सुविधाएँ देकर उनके घर में, उनके जीवन में उजाला पैदा करने का काम किया है।

मान्यवर, मैं आपको बताना चाहता हूँ कि जब कोविड महामारी का दौर आया, तब हम लोगों ने देखा कि उनके पास मास्क उपलब्ध नहीं था, उनके पास बहुत सारे बचाव के उपाय नहीं थे। इस देश के प्रधान मंत्री श्री नरेन्द्र मोदी जी ने 'आत्मनिर्भर भारत' बनाने के लिए, सब लोगों को जागरूक करके सबके लिए काम करने का काम किया।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, अब आप कन्क्लूड करें।

श्री जयप्रकाश निषाद : मान्यवर, मैं समय के अभाव को समझ रहा हूँ। मैं अपनी बात को विराम देने से पहले अपने पूर्व प्रधान मंत्री माननीय अटल बिहारी वाजपेयी जी की एक कविता क्वोट करूँगा: " भूखों को गोली, नंगों को हथियार पिन्हाए जाते हैं।" यानी जो लोग आज बहुत बड़े-बड़े सुझाव दे रहे हैं, उनके लिए मैं बोल रहा हूँ:

"भूखों को गोली नंगों को हथियार पिन्हाए जाते हैं।
सूखे कंठों से जेहादी नारे लगवाये जाते हैं॥
लाहौर, कराची, ढाका पर मातम की है काली छाया।
पख्तूनों पर, गिलगिट पर है गमगीन गुलामी का साया॥
बस इसीलिए तो कहता हूँ आज़ादी अभी अधूरी है।"

इसीलिए इस देश को मोदी जी बहुत जरूरी हैं।

"कैसे उल्लास मनाऊँ मैं, थोड़े दिन की मजबूरी है॥
दिन दूर नहीं खंडित भारत को पुनः अखंड बनायेंगे।
उस स्वर्ण दिवस के लिए आज से कमर कसें बलिदान करें।
जो पाया उसमें खो न जायें, जो खोया उसका ध्यान करें।
बस इसीलिए तो कहता हूँ आज़ादी अभी अधूरी है।"

उपसभाध्यक्ष (डा. सस्मित पात्रा) : धन्यवाद।

श्री जयप्रकाश निषाद : इस भारत की जनता के लिए, श्रमिकों के लिए, भारत के लिए मोदी जी बहुत जरूरी हैं। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Special Mentions. Shri Rajendra Gehlot; not present. Shri Tiruchi Siva; not present. Now, Ms. Dola Sen. This is just to let everyone know that the reply will be made in the next Business time.

SPECIAL MENTIONS

Proposed merger of National Child Labour Project Scheme with *Samagra Shiksha Abhiyan*

MS. DOLA SEN (West Bengal): Sir, the number of child labourers (5-14 years old) as per the 2011 Census Report stood at a whopping Rs.44 lakh. For the National Child Labour Project Scheme, the financial target was Rs.110 crores. However, only Rs. 8.5 crores had been utilised. The Ministry had set a target of enrolling 50,000 working children in special training centres, and 50,000 children into the formal education system. Only 5,800 new enrolments have been made in training centres, and 8,500 into education. Now, the Government wants to merge this scheme with the Samagra Shiksha Abhiyan, which is a scheme focussing on school education. However, what is unclear is that instead of improving the fund utilization under the scheme addressed specifically to child labour, the Government wants to merge it with Samagra Shiksha Abhiyan, SSA. Another aspect for which the Government has not set clear guidelines as to how will the people employed in the District Project Society Offices and DPS Society Contractual Staff be subsumed into SSA. Thousands of contractual workers and staff working under the DPS offices will have to deal with the ordeal of the loss of employment unless some clear guidelines are issued for them to be immersed under the SSA. I urge the Government to ensure full utilisation of funds and focussed implementation of the Child Labour Project. Secondly, I urge the Ministry to address the concerns of the employees under the DPS offices and protect their employment. Thank you.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for construction of large solar projects in Bikaner, Jaisalmer and Barmer districts

डा. किरोड़ी लाल मीणा (राजस्थान) : महोदय, fossil energy को पर्यावरण के लिए बहुत घातक मानकर, इस पर तुरंत रोक लगाने का विचार दुनिया भर में चल रहा है। Glasgow में 13 नवंबर,

2021 को संपन्न हुई UN Climate Change Conference में 2050 तक दुनिया को नेट जीरो कार्बन उत्सर्जन तक ले जाने का निर्णय हुआ है। प्रधान मंत्री नरेन्द्र मोदी जी ने स्वाधीनता दिवस पर 'ग्रीन हाइड्रोजन मिशन' की घोषणा की थी।

IEA के अनुसार बिजली उत्पादन के पारंपरिक स्रोतों की उपलब्धता कम होती जा रही है। ऐसे में सौर व पवन ऊर्जा जैसे गैर पारंपरिक स्रोत आने वाले दिनों में अहम साबित होंगे। राजस्थान में वर्ष भर में औसतन 325 दिन सूरज चमकता है, जिससे प्रदेश में सौर ऊर्जा की विपुल संभावनाएं हैं। यहां 14,231 गीगावाट क्षमता के सौर ऊर्जा संयंत्रों से बिजली उत्पादन का अनुमान लगाया गया है, जो कि देश में सर्वाधिक है।

महोदय, बीकानेर के भरुखेरा गांव में इंटीग्रेटेड औद्योगिक प्लांट प्रस्तावित है, जिसमें सौर ऊर्जा से हाइड्रोजन तो बनाया ही जाएगा, साथ ही इसे अमोनिया में भी बदला जाएगा। इन दोनों को बनाने में कार्बन उत्सर्जन नहीं होगा और इससे 9500 मेगावाट बिजली उपलब्ध होगी। इसे एकरमें नाम की कंपनी करने जा रही है। महोदय, राजस्थान में सबसे सस्ती और प्रचुर सोलर ऊर्जा उपलब्ध है तथा वहां जरूरत की जमीन भी आसानी से मिल जाती है। राज्य सरकार को एक निजी बड़ी कंपनी से बीकानेर, जैसलमेर एवं बाड़मेर जिलों में बड़े सोलर प्लांट्स लगाने के प्रस्ताव मिले हैं, अतः मेरी मांग है कि केन्द्र सरकार बीकानेर, जैसलमेर एवं बाड़मेर जिलों में ऐसे बड़े सोलर प्रोजेक्ट्स लगाए जाने की सहमति प्रदान करे।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for establishing new *Kendriya Vidyalaya* in Puducherry

SHRI S. SELVAGANABATHY (Puducherry): Sir, the demand for admissions in Puducherry KV is mounting every year. The KV No.1 in JIPMER Campus, Puducherry, is overcrowded. It is forced to function on a shift basis, denying the children, the pleasure of play time and recess during the periods. The JIPMER has been expanding fast and the several new buildings have sprouted on the campus. It is unfortunate that it has not cared to provide additional buildings for the KV1 School. JIPMER may be advised to find a solution so that the KV could revert to full day function. Secondly, there is a huge demand for another Civil KV school in Puducherry. My predecessor has already raised this issue and demanded both in

person and through written requests to the hon. Union Minister for Education and KV Sangathan. The CM has also been apprised. If a formal request comes, the UT Administration will certainly cooperate in land allotment as well as finding a temporary accommodation. Thirdly, the children of KV are denied the pleasure of learning Tamil which is the regional language. There is a provision for engaging a teacher on contract basis for this purpose. The new education policy stresses on the mother-tongue as the medium of instruction. Mr. Chairman always stresses on this issue. I only request for a facility to learn Tamil as an optional language. Please direct all the KV schools in the country to offer local language without fail. The people of Puducherry would be immensely grateful, if these demands are considered favourably. Thank you, Sir.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

Grants-in-aid for the Medical Device Park at Auric Bidkin in Maharashtra

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I am raising a matter regarding the pending approval of the grant-in-aid for the proposal of Medical Device Park.

The Government of Maharashtra submitted a proposal in 2020 for developing Medical Device Park at AURIC to the Department of Pharmaceuticals, Ministry of Chemicals & Fertilizers. AURIC is being developed as an Industrial Smart City along nodes of Delhi-Mumbai Industrial Corridor.

The Government of Maharashtra intends to develop a Medical Device Park in 350 acres of area at AURIC Bidkin under the scheme of 'Promotion of Bulk Drugs Parks' with a development cost of Rs.450 crore. These parks are expected to bring down manufacturing costs of bulk drugs in the country and increase competitiveness in the domestic bulk drug industry. Despite the Government of Maharashtra's efforts to actively pursue the release of grants-in-aid, the approval remains pending since the last two years by the Department of Pharmaceuticals, Ministry of Chemicals &

Fertilizers. It is imperative that the Government releases the one-time grant to the state of Maharashtra for greater self-reliance across the pharmaceutical industry.

Therefore, through you, I urge the Government to release the grant-in-aid for the development of the Medical Device Park in AURIC as promised under the scheme in a time bound manner.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

Release of share of chhattisgarh out of the penalty amount received from the coal companies

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, देश भर में 215 कोयला खदानों का आवंटन सर्वोच्च न्यायालय द्वारा 2014 में निरस्त किया गया था और न्यायालय ने पेनल्टी के तौर पर कंपनियों से 295 रुपए प्रति टन अधिरोपित किया था। यह राशि केन्द्र सरकार के पास जमा है। इस राशि में से संबंधित राज्यों को 295 रुपए प्रति टन के हिसाब से दिया जाना है। केन्द्र सरकार द्वारा छत्तीसगढ़ राज्य के हिस्से की 4,140 करोड़ रुपए की देनदारी जारी नहीं की गयी है।

महोदय, सदन के माध्यम से मेरी माँग है कि कोयला खदानों के निलंबन के उपरांत पेनल्टी की मद में कंपनियों से प्राप्त राशि में से केन्द्र सरकार अविलम्ब छत्तीसगढ़ राज्य के हिस्से की राशि 4,140 करोड़ रुपए जारी करे, जिससे राज्य सरकार जनहित के कार्यों में इसका उपयोग कर सके।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

Bullet trains from Chennai and new/pending railway projects in Tamil Nadu

SHRI P. WILSON (Tamil Nadu): Sir, I raise to bring to the kind attention of the House the concern regarding the need for bullet trains from Chennai to Delhi, Chennai to Kolkata and Chennai to Mumbai. Due to rapid industrial growth and Chennai being a fast-emerging Metropolitan City, time demands the availability of bullet trains to be established.

It is also pertinent to bring to your kind notice the pending railway projects in Tamil Nadu and pending fund disbursements by the Union. Meagre amounts have been allocated for new railway projects in the Union Budget 2022-23. The Pink Book for the Southern Railways highlights that projects have been allocated are worth a mere Rs 1,000 for projects such as Tindivanam-Ginjee-Tiruvannamalai; Tindivanam-Nagar; Athipattu-Puththur; Erode-Palani; Chennai-Cuddalore; Madurai-Aruppukottai-Thoothukudi; Sriperumbudur-Guduvancheri-Irunkattukottai-Avadi; Murappur-Dharmapuri and the doubling project of Katpadi-Villupuram section. As on date, 117 Road Over Bridges and 260 Road Under Bridges are in different stages of implementation; many level crossings in the State are unmanned resulting in many accidents.

Hence, it is an earnest request for the hon. Railway Minister, through this House, to look at this matter with the urgency and do the needful and establish bullet trains to function as stated above and pump funds into the railway projects and expedite their completion within two years to ensure that the State and the people of Tamil Nadu don't suffer any longer. Thank you, Sir.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

Need to include Bhar/Rajbhar caste of Uttar Pradesh in the list of Scheduled Tribes

श्री सकलदीप राजभर (उत्तर प्रदेश) : महोदय, भर/राजभर जाति उत्तर प्रदेश के पूर्वांचल में मुख्यतः 25 जनपदों में निवास करती है, जिसका शैक्षणिक, आर्थिक और सामाजिक स्तर अच्छा नहीं है। आज़ादी के 70 वर्ष बाद भी एकमात्र अंग्रेज़ों के काले कानून क्रिमिनल ट्राइब्स एक्ट को

हटाकर 1952 में तत्कालीन सरकार द्वारा इसको डिनोटिफाई किया गया। समय-समय पर सभी राजनैतिक दलों से भर/राजभर जाति के प्रतिनिधियों द्वारा इन्हें अनुसूचित जनजाति में शामिल करने के लिए प्रयास किया जाता रहा है। माननीय प्रधान मंत्री जी ने देश में सभी दबे-कुचले लोगों के सर्वांगीण विकास और गैर-बराबरी को समाप्त करने तथा जाति-पाति और परिवारवाद को दरकिनार कर राष्ट्रहित में 'सबका साथ, सबका विकास' की परिकल्पना की है और इसी विचार के चलते भर/राजभर जाति के लोगों का विश्वास बना है कि यह सरकार भर/राजभर जाति के लोगों के सर्वांगीण विकास के लिए यथासंभव सभी कदम उठाएगी, जो राष्ट्रहित में हों। मैं सरकार को ध्यान दिलाना चाहूँगा कि उत्तर प्रदेश के सर्वोच्च न्यायालय ने रिट पिटीशन सं. 2341/2022, दिनांक 11.03.2022 को एक दिशा-निर्देश जारी किया है कि भर/राजभर जाति को एसटी में शामिल करने के लिए उत्तर प्रदेश की सरकार दो महीने के भीतर कोई ठोस कदम उठाए।

मेरा माननीय प्रधान मंत्री जी से अनुरोध है कि उत्तर प्रदेश सरकार माननीय सर्वोच्च न्यायालय के दिशा-निर्देश के अनुसार भर/राजभर जाति को अनुसूचित जनजाति में शामिल करने के लिए सार्थक कदम उठाए, जिससे इस जाति का सर्वांगीण विकास हो सके और ये राष्ट्रहित में बढ़-चढ़कर अपना योगदान दे सकें।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the Special Mention raised by the hon. Member.

Exploitation of patients by corporate hospitals

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, out of pocket expenditure as a percentage of total healthcare in India in 2017-18 was found to be 48.8 per cent as per the National Health Accounts Estimate. While this is an improvement and may show an increased uptake of Government hospital facilities, it is still almost half of expenses incurred on health. The National Health Policy estimates that the private sector accounts for 90 per cent of all hospitals (up from eight per cent in 1947), 60 per cent of all beds and 80-85 per cent of all doctors. More than 70 per cent of the patients in rural areas and 80 per cent in urban areas seem to rely on private hospital facilities. Fifty-five million people in India are pushed into poverty each year due to healthcare costs.

As of 2019, there are around 43,000 private hospitals in India against 26,000 Government hospitals. The figures of 2017 estimate that the hospital industry is worth 61.79 billion US dollars, is growing at 22 per cent annually and will reach 132 billion US dollars by this year. There is no capping of the charges hospitals can levy on

medicines, procedures, tests, etc. As hospitals become corporatized and profit-focussed, there is a need to protect patients and their families from exploitation. On the one hand, people's faith in our expansive public sector health care system must be revived, on the other, private hospitals must be restricted from profiting at the cost of people.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the Special Mention raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the Special Mention raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the Special Mention raised by the hon. Member.

Provision of restrooms (especially for women) on the National Highways across the country

SHRI SUJEET KUMAR (Odisha): Sir, my Special Mention is for providing restrooms, especially for women, on National Highways.

Sir, I would like to bring to the notice of this august House the need to expedite work on providing basic amenities on Highways across the country.

In a reply given by the hon. Minister of Road Transport and Highways, in the Lok Sabha, back in 2017, hon. Minister said that it was proposed to develop and set up three types of Wayside Amenities for both car and bus passengers along National Highways across the country at an interval of 45-60 minutes of driving distance (45-60 kms).

Furthermore, the Minister of State, in the same year, had informed the House that Ministry had identified nearly 183 sites for setting up such facilities. Out of these, land for 63 sites was available with NHAI and bids for 16 sites had been invited with due date of receipt in August, 2017. However, no funds were sanctioned for the project in that year. Also, in 2019, land had been identified and policies were drafted to build such amenities but no tangible progress could be discerned.

The provision of basic amenities such as restrooms, if not other amenities like food courts, is essential on Highways, especially for women. In countries like Germany, it is mandated to have restrooms in every 50 kms or so. Despite repeated plans to develop roadside amenities, there has been no concrete accountability mechanism and progress on the project.

I, therefore, urge the hon. Minister of Road Transport and Highways to expedite the progress of Wayside Amenities project and develop adequate mechanism to ensure accountability and maintenance of such amenities. Thank you.

SHRI ABIR RANJAN BISWS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to allow alternative investment funds for Charitable Health Education institutions

DR. AMAR PATNAIK (Odisha): Sir, I rise to raise the demand to allow charitable educational institutions to invest in alternative investment funds.

Amidst the ongoing COVID pandemic, India's health infrastructure and personnel have severely been stretched. It is clear that health infrastructure needs to be revamped in the country to mitigate the impact of any fresh surges of the virus. The Government needs to attract private investment in health sector to scale health infrastructure in the country without putting any burden on the students' tuition fee or other incidentals. Therefore, healthcare universities and institutions that are run as charitable trusts must be permitted to invest in all SEBI-regulated funds including Alternative Investment Funds, Real Estate Investment Funds and Infrastructure Trusts under Section 11(5) of the Income Tax Act, 1961, and Rule 17C of the Income Tax Rules.

In the past, charitable or religious trusts/institutions have been allowed to invest in debt instruments that have been issued by infrastructure finance companies that are registered with the RBI. A similar avenue has also been approved by the Government of India for EPOFS, non-General Gratuity Funds, Banks and Insurance companies to access AIFs. To monitor and ensure the proper use of Charitable Trust

Funds, SEBI could require to ensure disclosure of contributions from such entities to regulate funds and provide Annual Reports to the Ministry of Finance.

I had earlier also written to the Finance Ministry to allow AIFs in the healthcare sector and help India scale capacity, innovation and investment in education and health sector. Therefore, charitable health educational institutions must be permitted to invest under Alternative Investment Funds.

Thank you.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

Studies violating the national ethical guidelines for health research involving human participants

SHRI SURESH GOPI (Nominated): Sir, we all know how hard COVID-19 has affected people in our country. Studies to measure the impact of the pandemic on human beings are still going on, both at individual and at Government levels. However, it is shocking to see that these studies, which ought to be conducted with utmost truthfulness and integrity, are being done violating the national ethical guidelines for health research, involving human participants. One such example is the study conducted on college students in the backdrop of COVID-19, vide Order No.P4/29092/2019/Coll.Edn. In this context, the researchers used questionnaires to study Suicidal Tendencies, Depression, Anxiety, etc., using Patient Health Questionnaire (PHQ-9), General Anxiety Disorder Questionnaire (GAD-7), Corona Virus Health Impact Survey, Loneliness Scale, etc. However, despite the questionnaires being highly sensitive, and having the risk of creating a psychological harm to the participants, especially in the pandemic context, it is unconvinced if the researchers have taken any approval from the Ethical Committee, prior to the study. Such studies must be examined officially with confidentiality and utmost gravity, before it is shared on any platform.

We learn that many such studies, manipulating the Government framework are done without the approval of Ethical Committee or Institutional Review Boards. Considering the gravity of the issue, I urge the Ministry of Education, the Ministry of Health, the ICMR, and the National institutes, like, the NIMHANS, which engage in

mental health researches, to look into this matter with utmost seriousness and priority, and prevent any such unethical research practices in future.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

Need for a national policy for facilitating the retail traders

श्री सुशील कुमार मोदी (बिहार): उपसभाध्यक्ष महोदय, इस देश में खुदरा दुकानदारों, व्यवसायियों की संख्या लगभग 5 करोड़ से ज्यादा है जो सकल घरेलू उत्पाद में 12 प्रतिशत का योगदान करते हैं और करोड़ों लोगों को रोजगार देते हैं। इन खुदरा दुकानदारों को व्यवसाय प्रारंभ करने और चलाने हेतु दर्जनों कानून, परमिट, लाइसेंस, अनुपालन की आवश्यकता पड़ती है।

इन खुदरा दुकानदारों को जहां एक ओर ई-कॉमर्स कंपनियों से मुकाबला करना पड़ रहा है, वहीं दूसरी ओर बैंकों से सस्ता ऋण, भण्डारण, मालों की आवाजाही में काफी कठिनाइयों का सामना करना पड़ता है। दुर्घटना, मृत्यु, दुकान में चोरी या आग लगने से किसी भी प्रकार की सुरक्षा नहीं है।

खुदरा दुकानदारों एवं अन्य व्यापारियों की समस्याओं पर सरकार को सुझाव देने हेतु 26 जुलाई, 2019 को वाणिज्य और उद्योग मंत्रालय द्वारा 'राष्ट्रीय व्यापारी कल्याण बोर्ड' के गठन की अधिसूचना जारी की गई थी, परन्तु अभी तक इसका गठन नहीं हुआ है।

अतः मैं सरकार से मांग करता हूँ कि देशव्यापी 'खुदरा व्यापार नीति' एवं 'सुरक्षा बीमा योजना' लागू की जाए तथा 'राष्ट्रीय व्यापारी कल्याण बोर्ड' का गठन किया जाए।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House stands adjourned to meet at 1100 hrs. on Thursday, the 31st March, 2022.

The House then adjourned at forty-four minutes past seven of the clock till eleven of the clock on Thursday, the 31st March, 2022.

